Fourth Series, No.29

Monday, March 25, 1968
Chaitra 5, 1890 (Saka)

LOK SABHA DEBATES

Fourth Session
(Fourth Lok Sabha)

सत्यमेव जयते

LOK SABHA SECRETARIAT

New Delhi

Rs:1.00

CONTENTS

No. 29—Monday, March 25, 1968/Chaitra 5, 1890 (Saka)

	Columns
Oral Answers to Questions :—	
*Starred Questions Nos. 808, 809, 811 and 812 .	2789-2816
Written Answers to Questions :—	
Starred Questions Nos. 810 and 813 to 837	2817-2834
Unstarred Questions Nos. 4964 to 4981, 4983, 4985 to 4997, 4999 to 5025, 5027 to 5119, 5121 to 5127, 5129 to 5137, 5139 to 5142, 5144 to 5160 and 5162 to 5186 . .	2834-2986
Re. Point of Order	2986-2987
Calling Attention to Matter of Urgent Public Importance Discussions re. deportation of Kenya Asians . .	2987-3004
Question of Privilege	3005-3014
Papers Laid on the Table	3014-3016
Leave of Absence from Sittings of the House .	3016-3017
Estimates Committee :—	
Thirty-third and Thirty-fourth Reports	3017
Statement re. Alleged sale of cars by Certain M.Ps. contrary to	
Statutory orders . . .	3017-3029
Shrimati Indira Gandhi . .	3021-3029
Business of the House	3029
West Bengal State Legislature (Delegation of Powers) Bill . .	3029-3039
Clauses 3 and 1 .	3029-3039
Motion to pass	3039
Resolution re. Proclamation in Relation to the State of Uttar Pradesh—*adopted* and	3040-3141
Uttar Pradesh State Legislature (Delegation of Powers) Bill .	3040-3041
Motion to consider as passed by Raiya Sabha . . .	3040-3041
Shri Vidya Charan Shukla	3010, 3133-3138
Shri Jharkhande Rai	3040-3046

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	COLUMNS
Shri Sheo Narain . .	. 3046-3050
Shri Zulfiquar Ali Khan .	. 3050-3054
Shri R. K. Sinha .	. 3054-3060
Shri K. K. Nayar . .	. 3060-3067
Dr. Mahadeva Prasad .	. 3067-3074
Shri Molahu Prasad . .	. 3074-3079
Shri Awadhesh Chandra Singh .	. 3079-3082
Shri Reghubir Singh Shastri .	. 3082-3089
Shri Kashi Nath Pande	. 3089-3097
Shri Satya Narain Singh	. 3098-3102
Dr. Sushila Nayar .	. 3102-3111
Shri Ranjit Singh .	. 3111-3115
Shri Chandrika Prasad	. 3115-3118
Shri Mohan Swarup .	. 3118-3123
Shri M. A. Khan .	. 3123-3130
Clauses 2, 3 and 1	. 3138-3141
Motion to pass	. 3141
Half-An-Hour Discussion re. Delhi Milk Scheme .	. 3141-3162
Shri Prem Chand Verma .	. 3141-3148
Shri Annasahib Shinde	. 3150-3162

LOK SABHA

Monday, March 25, 1968/Chaitra 5, 1890 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY-SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

NARMADA RIVER WATER DISPUTE

+

*808. SHRI D. R. PARMAR:
SHRI P. N. SOLANKI:
SHRI RAMACHANDRA J. AMIN:

Will the Minister of IRRIGATION AND POWER be pleased to state whether action is being taken to resolve the dispute on Narmada River Scheme between Madhya Pradesh and Gujarat States in accordance with the spirit of the A.I.C.C. Resolution of the 27th July, 1965?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): Efforts are continuing to settle the dispute through mutual discussions and negotiations.

SHRI D. R. PARMAR: When there be a dispute between two States in regard to water and power or in regard to the boundary between them is it a fact that the AICC has passed a resolution on the 27th July, 1965 that such disputes should be finalised by being referred to arbitration, and if so, may I know the reasons why the dispute on the Narmada river is not being referred to arbitration?

श्री रवि राय : मैं एक व्यवस्था का प्रश्न चाहता हूं । राष्ट्रीय हित के सम्बन्ध में ए० आई० सी० सी० की क्या बात आती है ?

MR. DEPUTY-SPEAKER: This is the Question Hour. There can be no point of order now.

श्री रवि राय : मैं स्पष्टीकरण तो मांग सकता हूं ।

MR. DEPUTY-SPEAKER: There should be no point of order during the Question Hour. If I make a departure in the hon. Member's case, then some other Member also will start with a point of order.

THE MINISTER OF IRRIGATION AND POWER (DR. K L. RAO): The resolution of the AICC was that these disputes must be settled by mutual negotiations backed by a sincere desire to find fair and equitable solutions, and it is only when these efforts fail, they have said, that the dispute should be referred for arbitration.

SHRI D. R. PARMAR: When we the Members of Parliament from Gujarat had a discussion on this matter with the hon. Prime Minister on the 22nd June, 1967, we had requested her to fix some time-limit by which this question was to be finalised. At that time, the hon. Prime Minister had informed us that the Chief Ministers of Gujarat and Madhya Pradesh were going to meet within two or three days, that is, on the 24th June, 1967. Thereafter, two or three meetings were held but with no results. May I know from the hon. Minister whether he is in a position to fix some time-limit by which he expects to finalise this question and if not, the reasons therefor?

DR. K. L. RAO: We had a meeting of the Chief Ministers in December, 1967. At that time, the Chief Minister of Madhya Pradesh had said that due to the introduction of hybrid varieties of seeds and new agricultural practices, more waters would be required by the Madhya Pradesh Government; he wanted that a team of engineers and agricultural experts should be sent from the Centre to discuss with their officers. Accordingly, a team of those officers was sent in January, and in the course of

[Dr. K. L. Rao]

the discussions with these experts and technical people, the Madhya Pradesh officers said that they wanted another month's time and accordingly another meeting was held after a month. The officers again met about four days back at Bhopal. A note on the studies by the Madhya Pradesh Government was handed over to the Central officers.

After studying this, I propose to call for a meeting of the Chief Ministers to finalise one way or the other the decisions on this dispute.

SHRI RAMCHANDRA J. AMIN: May I know why the Khosla Committee's report has not been implemented?

DR. K. L. RAO: The Khosla Committee was appointed to suggest the best way of utilising the Narmada waters and to recommend the distribution of waters, in 1964. They took one year and submitted a very usefull report but unfortunately, at the time of the setting up of the Khosla Committee it had been stated that it was only an advisory body and its decisions or recommendations were not binding. As such, we cannot straightway implement or act on those recommendations. That is why further negotiations are to be held between the States.

SHRI MANUBHAI PATEL: In view of the fact that the Kutch Award is already out and the border of Kutch is already fixed and Government have declared their policy to develop the Kutch area with the Narmada waters, may I know what progress has been made in this direction and to apply the master plan to the Kutch area so as to develop it? If some progress has been made, may I know the height required to make the waters of the Narmada reach Kutch? If that has also been decided, may I know whether the Ministry will ask the Gujarat Government to start the foundation work on the dam for the required height in future but with the height agreed to between the Madhya Pradesh and Gujarat Government's at present?

DR. K. L. RAO: It is true that a large amount of area in the great and small Rann of Kutch has got to be developed. The question about the waters of which rivers should be utilised for this purpose has not yet been settled. It may be the Mahi waters or the Narmada waters or the waters of some other river. I am afraid that it is too premature to answer the various questions which the hon. Member has put.

SHRI MANUBHAI PATEL: The last part of my question has not been answered. Wherever might be the future height, may I know whether the Ministry will ask the Gujarat Government to start the work with the agreed height?

DR. K. L. RAO: I do not know what the hon. Member is referring to. Probably he is referring to the project which was sanctioned already. If that be the case, there is no objection to proceeding with the work which is already sanctioned. If the hon. Member wants any further amplification of the answer, I am afraid I would not be able to answer now.

श्री रवि राय : प्रश्न पूछने से पहले मैं स्पष्टीकरण चाहता हूं। जो प्रश्न पूछा गया है उस में अखिल भारतीय कांग्रेस कमेटी ने जो प्रस्ताव पास किया है उस का जिक्र किया गया। क्या आगे चल कर ऐसा प्रश्न पूछा जा सकता है कि एक राजनीतिक दल का क्या प्रस्ताव हुआ है? (**व्यवधान**)

MR. DEPUTY-SPEAKER: That was just a reference. Now he may ask the question.

श्री रवि राय : क्या मंत्री महोदय का ध्यान इस तरफ गया है कि नदियों के पानी को लेकर के भिन्न भिन्न राज्यों में आपस में आज काफी झगड़ा है? उपाध्यक्ष महोदय, आप जानते हैं, कि मैसूर की सरकार ने कृष्णा नदी के पानी को ले कर मामला करने तक इस चीज को ऐडवोकेट जनरल को सौंप दिया है। इसी तरह से पानी का झगड़ा गुजरात

और मध्यप्रदेश के बीच में चल रहा है। मैं जानना चाहता हूं कि मंत्री महोदय क्या स्थाई मशीनरी अपनाना चाहते हैं जिस के जरिये यह सब झगड़े मिट सकें ? नर्मदा के पानी के बारे में उन का क्या प्रस्ताव है, या वहां पर भी मध्य प्रदेश की सरकार को समाधान कराने के लिये कोर्ट में जाना पड़ेगा ?

DR. K. L. RAO: Fortunately, there are only two cases of river disputes in our country, one in regard to the Krishna-Godavari waters and the other in regard to the Narmada waters. We have been trying our best in these two cases to settle the dispute by negotiation if possible. If these negotiations fail, then the law is very clear, and we have got to resort to the Inter-State River Disputes Act and action will be taken accordingly, if we find in the course of the next few months that we are unable to make any headway with reference to these negotiations.

श्री बलराज मधोक : जो नर्मदा के पानी का झगड़ा है उस में मध्य प्रदेश वाले कहते हैं कि कैचमेंट एरिया अधिकतर उन के यहां पड़ता है, और राजस्थान के पास साधन हैं डैम बनाने के लिये। एक देश होने के नाते इस बात की आवश्यकता है कि जो चीज देश के हित में हो और जो शीघ्र से शीघ्र हो सकती है उस को किया जाये। परन्तु इस में प्रदेशों की सरकारें बीच में अडंगा लगा रही हैं। इसको देखते हुए और इस देश की एकता का विचार करते हुए और इस देश के सम्यक विकास का विचार करते हुए क्या भारत सरकार इन दोनों राज्यों की परवाह न करते हुए अपने कुछ एक्सपर्टस तय करके और जो उसे उचित लगता है उसको तुरन्त करने के लिये कदम उठायेगी ? अगर यह नहीं किया जाता तो इसका क्या मतलब यह है कि स्टेट्स जो हैं वे वीटो करती रहेंगी उन बातों को भी जो सारे देश के हित में भी हैं।

DR. K. L. RAO: I am glad the hon. Member has struck the correct note when he said that the resolution of these disputes should be in the best national interests. I entirely agree with him.

With regard to these rivers, the catchment area and other factors are there, and when a river passes through more than one State, that is, in the case of inter-State rivers, the river has to be developed in the best national interest as well as in the interests of the States concerned.

With regard to the question of the Centre overruling the States, there is no such question. We try to carry them along with us as much as possible. If that is not successful, we have got the Inter-State River Disputes Act which lays down very clearly the provision for settlement by a tribunal.

SHRI BAL RAJ MADHOK: Any time-limit fixed?

DR. K. L. RAO: So far as Narmada is concerned, it is very tragic even though at first we had reached agreement in 1963—the Ministers of Gujarat and Madhya Pradesh and myself signed the agreement in regard to the project—later on this was repudiated or rather not agreed to by the Madhya Pradesh Government. Since then, we have been trying to find a way out to come to an agreement between the concerned States and I think we have come fairly close to the close of these discussions. We shall have one more meeting and then take a decision on this subject.

SHRI M. B. RANA: Are Government aware that the Khosla Committee which reported on this question was appointed by the Government of India? Therefore, would it not be proper for Government to stop negotiations and implement the Report?

DR. K. L. RAO: As I submitted already, the Report of the Khosla Committee was only advisory in character. However valuable it may be, so far as this matter is concerned one has to get the consent of the

[Dr. K. L. Rao]
States, discuss the matter and try to persuade them to come to an agreement.

श्री झारखंडे राय : इस बात को ध्यान में रखते हुए कि भारत में एक संघीय व्यवस्था है और अलग अलग राज्यों को पर्याप्त मात्रा में आटोनोमी प्राप्त है, क्या भारत सरकार इस तरह का आयोग या कमिशन बनाने की कृपा करेगी जो दो राज्यों के बीच में चाहे पानी का विवाद हो, चाहे विद्युत का हो, चाहे सीमाओं का हो या अन्य प्रकार के विवाद हों, सब विवादों को राष्ट्रीय हित को ध्यान में रखकर अन्तिम रूप से तय कर दें और उसका वह निर्णय सब राज्यों पर लागू हो ?

DR. K. L. RAO: With regard to settlement of water disputes, there is the Inter-State River Disputes Act under which we can act. There is no necessity for a separate Commission to be appointed. According to the Act, the Chief Justice of India will nominate a Judge and then the assessors will be there. Their decision will be binding on the parties. We have not so far resorted to this; we have been still feeling that we could settle this by negotiation.

SHRI P. M. MEHTA: Apropos the reply given by the Minister, what time do the Government of India want to finalise the issue?

DR. K. L. RAO: As I have already said, we are going to have another meeting of the Chief Ministers concerned with regard to the Narmada dispute. I hope that will be the final meeting in this connection.

I will not be able to say when it will take place. It has to suit the convenience of the Chief Ministers. I hope it will be in the next two months.

SHRI D. N. PATODIA: The hon. Minister just now referred to the recommendations of the Khosla Committee. One of their important recommendations was that 8,50,000 acres in Jalore and Barmer districts in Rajasthan will have to be put under irrigation from which the yield in food production will be 100 crores of rupees. What consideration has been given particularly to this recommendation, is it being implemented, and have the other States also agreed to it?

DR. K. L. RAO: What the hon. Member has said is correct. The irrigation of 8 lakh acres in Rajasthan is a desirable project. The only point is that in order to irrigate that area we have to get water from Mahi which flows into Gujarat, and to replace the water we take off from Mahi we have to depend on water from Narmada. That is how it happens. Otherwise, Narmada itself will irrigate only about one lakh acres in Rajasthan. By taking water from Mahi, we will be able to have the advantage of another 7 lakh acres being put under irrigation.

It is very necessary in the case of Rajasthan where there are no water facilities that we should assist in the development of that area by borrowing as far as possible from neighbouring sources, as we have done in the case of the Rajasthan Canal.

SHRI RANGA: He only gave us the theory about it. But has the Gujarat Government agreed to this proposal?

DR. K. L. RAO: The Gujarat Government has agreed.

SHRI AMRIT NAHATA: What about the Madhya Pradesh Government?

DR. K. L. RAO: I do not know to what acceptance the hon. Member refers. This will be effective only if the waters we use from Mahi get replaced by Narmada waters. To what extent the water will be available depends on further discussions.

श्री नाथूराम अहिरवार : क्या यह सही नहीं है कि दोनों राज्यों के बीच में केन्द्रीय सरकार के साथ बैठ कर यह समझौता हुआ था कि बांध की ऊंचाई इतनी होनी चाहिये और क्या यह भी सही नहीं है कि उस पर मध्य प्रदेश की सरकार तैयार हो गई थी ? क्या

यह भी सही नहीं है कि गुजरात की सरकार ने कहा कि इसको ज्यादा ऊंचा किया जाए और इसका नतीजा यह होता कि हाइडल प्राजेक्ट जो मध्य प्रदेश की सरकार बनाने जा रही है वह सबमर्ज हो जाती और इस कारण से मध्य प्रदेश की सरकार ने एतराज किया है ?

DR. K. L. RAO: It is not quite so. The agreement was signed by the Ministers but it was not signed by the Chief Ministers. When it went to the Chief Minister, Madhya Pradesh, for his concurrence, he raised many other points and therefore, it did not come into effect.

SHRI R. K. AMIN: In view of the fact that at one time Madhya Pradesh was ready to construct a dam at a height of 465 ft. above sea level at Haranpal, may I know what prevents the Government of India agreeing to the construction of a dam at the same height at Navagam?

DR. K. L. RAO: This is one of the ways one can argue about it, the relative height and other things. But one has to get the acceptance, if possible, of the State concerned. As regards the construction of a dam at Haranpal, Madhya Pradesh proposed to the height of 465 ft.; they do not agree however to the construction of Navagam dam at 465 ft.

श्री शिव नारायण :

रहिमन पानी राखिये, बिनु पानी सब सून ।
पानी गया न उभरे, मोती मानुष चून ।

मैं जानना चाहता हूं कि यह पानी का जो प्रश्न है इसको लेकर ए० आई० सी० का जो रेजोल्यूशन था उसका क्या भाव था और उस पर इन दोनों राज्यों ने क्या अमल किया है ? यदि नहीं किया है तो उनके खिलाफ आपने क्या एकशन लिया है या ए० आई० सी० सी० के प्रेजीडेंट ने क्या एकशन लिया है ?

DR. K. L. RAO: I have studied the resolution as also the speeches made on that occasion. The main point made out there in both was that national interests must prevail and should take precedence over the interests of any particular State.

PRICES OF SULPHUR

*809. SHRI HIMATSINGKA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that while the price of sulphur in the U.S.A. has increased from $ 16.00 in 1956 to $ 38.50 per ton it has increased from Rs. 150/- to Rs. 800/- per ton in India; and

(b) if so, the reasons contributing to this disproportionate rise in the cost of sulphur in India?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) The price of sulphur in USA at the beginning of the decade was $ 20 per long ton F.O.B. which has increased to about $48 per long ton F.O.B., for the supplies made by the traditional suppliers of USA. During this period, the CIF price of sulphur in India increased from Rs. 150 to between Rs. 525 and Rs. 600 per long ton, depending on the source of supply.

(b) The reasons for the rise are:—

(i) Steep increase in prices in the world market consequent on world-wide shortage of the commodity;

(ii) devaluation of the Indian Rupee by 57.5%;

(iii) increase in freight costs due to the closure of the Suez canal;

(iv) reduction of normal supplies from traditional sources; and

(v) import of sulphur from non-traditional sources at higher prices to make up the shortage.

SHRI HIMATSINGKA: About a million tons of sulphur is being imported per year and the average price for importing it through the STC comes to about 75 US dollars... The agreement of Dharamsi Morarji Fertiliser Project with the Kuwait Chemical Fertiliser Company provides for a price which is 10-15 US dollars less than the price paid by the STC. In that context, may I ask the Government whether they would allow sulphur to be imported by the actual users rather than channelling it through the STC? What is the policy?

SHRI RAGHU RAMAIAH: The present policy is to allow not only the STC but also the actual users and the established importers to import sulphur.

SHRI HIMATSINGKA: In view of the fact that the use of sulphur is increasing and the supply of sulphur is diminishing in the world and even countries which are producing sulphur are going over to other processes to save sulphur, what steps do the Government propose to minimise the use of sulphur and what action are they taking to exploit pyrite deposits in Amjhore in Bihar and produce elemental sulphur at an early date?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): Pyrite deposits are being developed not only at Amjhore in Bihar but also in Rajasthan. Both these developments are going ahead.

SHRI RANGA: He has asked another question—steps to minimise the use of sulphur by adopting other processes.

SHRI RAGHU RAMAIAH: This question has been answered in reply to unstarred question No. 5242 for 21-12-67. I shall however give a gist of that reply. Some production of sulphuric acid based on indigenous pyrites, sulphurous gases available from non-ferrous smelter plants, refinery gases and coke oven gases has planned as detailel below:

Based on smelter gases of non-ferrous metal plants.

1. Cominco Binani Zinc Ltd. Alwaye	tonnes 33,000 „
2. Hindustan Zinc Ltd., Udaipur	28,450 „
3. Indian Copper Corporation, Ghatsila . . .	40,000 „
Based on coke oven gases	
4. Durgapur Projects Ltd., Durgapur	2,500 „
Based on refinery gases	
5. Fertilizer Corporation of India, Trombay . .	4,200 „
Based on Amjhore pyrites—which has already been answered—	
6. Pyrites and Chemicals Development Company, Sindri	132,000 „
7. Fertilizer Corporation of India, Sindri . . .	264,000 „

In addition to that in the place of single super phosphate in the manufacture of which large quantities of sulphur are used encouragement is being given to other fertilizers like nitro-phosphate and phosphoric acid by IMI process substituting sulphuric acid by hydrochloric acid.

SHRI DINKAR DESAI: In the world market, the prices have gone up. What is the average world market price?

SHRI ASOKA MEHTA: There is no average world price. The supplies from the traditional sources have been reduced; but their prices are somewhat favourable. If we try to get sulphur from other sources, we have to pay whatever price the supplier charges. But there is no such thing as one single price in the world market.

SHRI AMRIT NAHATA: Is it a fact that vast reserves of rock phosphates have also been discovered in Rajasthan, in Udaipur, Barmer and Jaisalmer and, if so, what steps are being taken to get these reserves

exploited? I want to know also whether they would be exploited in the public sector to feed our factories?

SHRI ASOKA MEHTA: The hon. Member knows that I had replied to this question when he wrote to me about it. These are still under investigation and have not yet reached a stage when we can take them up for development. That is what I have replied to him.

श्रीमती लक्ष्मी कान्तम्मा : सल्फर के सम्बन्ध में सेल्फ सफिशेंसी प्राप्त करने के लिये गवर्नमेंट का क्या कार्य क्रम है। क्या सरकार को पता है कि आन्ध्र प्रदेश में भद्राचलम, गोदावरी वैली, गुन्टूर और मंगलगिरि में सल्फर के डिपाजिट हैं; यदि हां, तो सरकार उस क्षेत्र का सरवे करा कर उन डिपाजिट्स को एक्सप्लायट करने के लिये क्या कार्यवाही. कर रही है ?

श्री अशोक मेहता : हर चीज में सेल्फ-सफिशेंसी तो नहीं आ सकती है, लेकिन जैसा कि पहले भी बताया गया है, हम ये तीन काम कर रहे हैं : हम पाइराइट्स का डेवेलपमेंट कर के उस के जरिये सल्फर बनाने की कोशिश कर रहेहैं, हम ऐसे फर्टलाइजर बनाने की कोशिश कर रहे हैं, जिन में सल्फर का इस्तेमाल कम हो और हम मिडल ईस्ट कन्ट्रीज से सम्बन्ध स्थापित के कर वहां मे कम दाम पर सल्फर प्राप्त करने की कोशिश कर रहे हैं ।

श्री शिवचरण लाल : क्या मंत्री महोदय को ज्ञात है कि बलूचिस्तान में गन्धक की खानें हैं, यदि हां, तो क्या सरकार ने गन्धक खरीदने के लिये पाकिस्तान सरकार से कोई बातचीत की है ?

श्री अशोक मेहता : जी नहीं ।

SHRI NAMBIAR: In view of the fact that the present price is five times more than the price prevalent in the previous years, is it not possible for us to give up purchasing sulphur from foreign countries, because of the foreign exchange shortage?

SHRI RAGHU RAMAIAH: You cannot altogether avoid the purchase of Sulphur; you can only reduce dependence on it.

SHRI R. BARUA: Apart from various steps taken to reduce the use of sulphur, has any concrete step been taken to get sulphur at cheap rate from Kuwait and Iran?

SHRI ASOKA MEHTA: We have entered into some arrangement with Kuwait. Recently, I had been to Iran and we have been exploring the possibilities in Iran also. These are matters which are being gone into.

SHRI SAMAR GUHA: Although Indian has no elemental source of sulphur, there are two other sources—iron and low grade coal. Iron ore and low grade coal ore are rich in sulphur content. One question about the extraction of sulphur from iron pyrites has been answered. I want to know whether in the distillation process of ammonia fertilisers and coal gas, sulphur also can be produced as by-product from low grade coal? If so, have the Government any plan to extract sulphur as a by-product from low grade coal ore in India which is in plenty?

SHRI ASOKA MEHTA: These are being investigated in our national laboratories. So far no economic process has been brought to my notice.

SHRI SAMAR GUHA: Millions of tons of ore are lost.

SHRI ASOKA MEHTA: These things are being looked into by our National Laboratories and no economic process has been brought up so far.

श्री सरजू पाण्डेय : अभी मंत्री महोदय ने बताया है कि सारे देश में सल्फर की मांग बहुत अधिक है, इसी लिए इस के दाम बढ़ रहे हैं। मैं यह जानना चाहता हूं कि भारत में गन्धक का प्रयोग सब से ज्यादा किस काम में होता है और उस को घटाने के लिये सरकार मुख्य रूप से क्या कार्यवाही कर रही है ।

श्री अशोक मेहता : यह बताया गया है कि उस का इस्तेमाल फर्टलाइजर में होता है और उस को घटाने के तरीके भी बताए गये हैं। लेकिन चूंकि फासफेटिक फर्टलाइजर की मांग बहुत बढ़ने वाली है और बढ़ रही है, इसलिये उस में सल्फर की रेलेटिव प्रोपोर्शन कम करने के बाद भी उस की डिमांड बहुत बढ़ने वाली है।

SHRI KAMALANATHAN: Is it a fact that the Fertiliser Corporation of Travancore applied for import of sulphur but the Central Government has rejected it? If so, what is the reason?

SHRI RAGHU RAMAIAH: We are not aware of any shortage of sulphur for FACT.

SHRI K. K. NAYAR: I would like to know whether the sulphur that is used in the preparation of phosphates and superphosphates goes into the final product or whether it is recovered?

SHRI ASOKA MEHTA: The sulphur that is used for the manufacture of fretilisers cannot be recovered.

CONCESSIONS TO NEW FERTILIZER FACTORIES

*811. SHRI GADILINGANA GOWD: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Government have decided to give concessions of pricing and distribution to the fertilizer factories set up after the 31st December, 1967; and

(b) if so, the broad details thereof with other concessions proposed to be given to them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) and (b). During the period that fertilizer projects licenced before 31st December, 1967 enjoy the freedom to fix prices and distribute their products, fertilizer plants set up after that the cannot be denied that freedom.

SHRI GADILINGANA GOWD: May I know whether import licences to the tune of several crores have recently been given to a Bombay firm for import of sulphur, ammonia and several connected chemicals at any rate from any part of the country, without any restriction on prices, by the Reserve Bank for manufacturing fertilisers in India?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): It is too general a question. It does not arise out of this also. If he writes to me, I will look into it and give a reply. I am sorry I cannot reply to a very general question like that.

SHRI SHRI CHAND GOEL: May I know why this concession has been extended to factories established after December, 1967 and how many factories have been actually established after 31st December, 1967 which are enjoying these concessions?

SHRI RAGHU RAMAIAH: I have already explained that during the period during which these companies enjoy that privilege, we cannot deny the rest, because you cannot control the price of one and allow the other to sell at any price they like. About the number, 10 companies have been established.

SHRI GADILINGANA GOWD: May I know what is the requirement of fertilisers in the country for consumption this year and what is the quantity of fertilisers sought to be imported from other countries?

SHRI ASOKA MEHTA: I would like to have notice of that question. I have not got the exact figures.

श्री प्रेम चन्द वर्मा : अध्यक्ष महोदय, मंत्री महोदय से सवाल पूछने से पहले मैं यह कहूंगा कि मैं जो सवाल करने वाला हूं उस का जबाब पहले भी दो तीन बार उन्होंने नहीं

दिया है तो उसका जवाब पूरा दें, यह मेरा उन से निवेदन है। मेरा प्रश्न यह है कि क्या यह खास रियायत की नीति केवल बिरलाओं को देने के लिये बनाई गई है क्योंकि बिरला नई फैक्ट्री गोआ में लगा रहे हैं और क्या यह भी सत्य है कि मिनिस्टर आफ इंडस्ट्रियल डेवलपमेंट ने राज्य सभा में यह घोषणा की थी कि जब तक बिरलाओं के खिलाफ इन्क्वायरी चल रही है और जब तक ठेकार कमेटी रिपोर्ट नहीं दे देती उस वक्त तक कोई इंडस्ट्रियल लाइसेंस उन को नहीं दिये जायेंगे तो किन हालात में मिनिस्ट्री आफ पेट्रोलियम ऐंड केमिकल्स ने फर्टिलाइजर फैक्ट्री लगाने का लाइसेंस दिया है और उन्हें मजीद लाभ पहुंचाने की योजना बनाई गई है ?

श्री अशोक मेहता : जहां तक पालिसी का सवाल है यह पालिसी जैसा मेरे साथी ने बताया दस फैक्ट्रीज को उस का फायदा दिया गया है और अलग अलग कम्पनीज ने दस फैक्ट्रीज चलाने का फैसला किया होगा। जहां तक लाइसेंस देने का सवाल है पूरी तफसील में आने के बाद कैबिनेट ने फैसला किया कि फर्टिलाइजर प्रोडक्शन के लिये जरूरी है कि हिन्दुस्तान एलुमीनियम कम्पनी को फर्टिलाइजर का लाइसेंस दिया जाय ।

श्री प्रेम चन्द वर्मा : लेकिन अध्यक्ष महोदय, इंडस्ट्रियल डेवलपमेंट मिनिस्टर ने अपने वक्तव्य में सदन में कहा था कि लाइसेंस नहीं दिये जायेंगे : जब कैबिनेट ने फैसला किया है तो उन्हें जरूर मालूम होगा। तो या तो मिनिस्टर ने गलत वक्तव्य दिया था या यह गलत कह रहे हैं ।

श्री रणधीर सिंह : मैं मिनिस्टर साहब से पूछना चाहूंगा कि फर्टिलाइजर के कन्शेशन्स फर्टीलाइजर मैन्युफैक्चरर्स के बजाय किसान को देना चाहिये और किसान को सस्ता फर्टिलाइजर मिलना चाहिये। हिन्दुस्तान में जो फर्टीलाइजर बनता है वह बाहर से जो इम्पोर्ट होता है उसकी दुगुनी कीमत का होता है। मैं उनसे पूछना चाहूंगा कि फर्टीलाइजर प्राइसेज या उसके डिस्ट्रीब्यूशन में खास तौर पर ग्रोअर्स को किसानों को फायदा पहुंचाने की कोई स्कीम है जिस में कि उनको सस्ता दिया जाये और जो डिमान्ड है उनकी, उसके मुताबिक सप्लाई किया जाय ? एक साल, दो साल, 5 साल, 7 साल, कितने सालों में सारे देश के किसानों को सस्ते और रियायती दामों पर फर्टीलाइजर दिया जा सकेगा ताकि देश की पैदावार बढ़े ?

SHRI ASOKA MEHTA: Firstly, I do not accept that the prices here are three times the prices abroad. Secondly, the prices in some countries are subsidised. We were paying subsidy till recently, but we have withdrawn it. Thirdly, it was pointed out only last Monday that when the new plants are set up based on modern technology, the prices will go down even to the extent of 40 per cent, though I would not like to be bound down to that figure. With the extensive production programme we have drawn up, we will be in a position to meet all the requirements of fertilisers in the country and the agriculturists will be in a position to pay the price, because the price will be comparable to the price prevailing anywhere else in the world without subsidy. Whether subsidy is to be given or not is a matter with which my ministry does not deal.

SHRI UMANATH: One of the issues on which there has been growing resistance from all sides of the House is the concession given in pricing and distribution of fertilisers. There has been even greater resistance with regard to the extension being givn from time to time. Is the extension given because recently in their report, the World Bank advised the Government of India—I do not use the word 'dictation' because our Government does not want it—to

[Shri Umanath]

encourage and more freedom in pricing and distribution? Is it in consonance with this advice and the pressure of the World Bank on the question of giving more loans to our Government that the concessions are being extended again?

SHRI ASOKA MEHTA: There has been no pressure on the Government of India. Secondly, the date 31st December, 1967 has not been extended. All these plants that have come up during that period will have a 7 year period wherein they will enjoy this freedom. Any plant that comes up after that will not enjoy the freedom for a fresh period of full 7 years, but will enjoy it during the remaining portion of that 7 year period. For instance, even if it comes up in the sixth year, it will enjoy the freedom for 1 year. As my colleague pointed out, we cannot pursue two entirely different policies at the same time. There is no question of extending the period.

श्री हुकम चन्द कछवाय : अभी माननीय मंत्री जी ने एक प्रश्न के उत्तर में कहा था कि फर्टीलाइजर के दस कारखाने लगाने वाले हैं। तो उन कारखानों की स्थिति इस समय क्या है ? कितने दिनों में वह पूरा उत्पादन देने वाले हैं और उससे हमारी कमी कितनी पूरी होगी ? या माननीय मंत्री जी बतायेंगे कि यह जो खाद है यह किसान को काफी महंगा पड़ता है इसलिये कम्पोस्ट की जो प्रथा है हर देहात में लोग अधिक कम्पोस्ट की खाद तैयार कर सकें उसके लिये विशेष सहायता देने वाले हैं जिससे काश्तकार अपने गांव के अन्दर, अपने घर में कूड़े कचरे से खाद तैयार कर सकें जो उसके लिये सस्ती पड़ेगी ?

SHRI ASOKA MEHTA: I cannot just now say when all these plants will go into production, but we expect most of them to go into production in 1970, 1971 and 1972—some in 1970, some in 1971 and others in 1972. The requirements of fertilisers in the country are growing and we expect that all our requirements will be met from internal production by 1972. After that again there will be a further market increase. It is now assumed that by 1975-76 the requirements of indigenous fertilisers will be 5 million tonnes. We have not yet been able to locate the plants which could produce all these fertilisers. We are doing everything possible and I am confident we will be able to have this production in the country. About the prices, I have already replied. As far as organic manure is concerned, the role of organic manure is complementary to that of chemical fertilisers and the Ministry of Agriculture is doing all that is possible about organic manure.

श्री हुकम चन्द कछवाय : मेरे प्रश्न के दूसरे भाग का उत्तर नहीं आया। देहातों के अन्दर काश्तकार अपने घरों में कचरे कूड़े से कम्पोस्ट तैयार कर सकें, उसके लिए सरकार क्या सहयोग देने वाली है ?

SHRI ASOKA MEHTA: I have said that the Ministry of Agriculture is doing all that is possible. If the hon. Member has any questions he may ask them of that Ministry.

SHRI K. NARAYANA RAO: We have private sector units and also public sector units for production of fertiliser. I would like to know from the hon. Minister whether the concession given to the private sector, both in the matter of policy as well as price fixation, would affect the price policy and distriction of the public sector production also or would they also made along with the private sector policies and price fixation?

SHRI ASOKA MEHTA: Public sector also has to follow the same policy when it has to organise its own sales. I think it is not any privilege. It is of great advantage to the agriculturists. When fertiliser producers are asked to organise their marketing they have to go about providing all kinds of extension services and see that they produce the kind of fertiliser mixture that agriculture wants.

There is a close relationship between the wants of the agricultrists and what is being produced. The fertiliser production has to be according to the needs of the agriculturists. The fertiliser producers must be responsible to see that what they produce is really what the agriculturists want. There is no likelihood of any kind of exploitation of the agriculturists. Hon. Members will themselves come forward after two years, if there is any change in these policies, saying that it would be resisted and resented to by the agriculturists.

श्री शिकरे : गोवा में प्राइवेट सेक्टर में फर्टिलाइजर फैक्टरी की स्थापना होने वाली है, लेकिन जैसा कि कहा जाता है, कारखाने के लिए जमीन एक्वायर करने का जो आश्वासन दिया गया था वह अभी तक पूरा नहीं हुआ इसलिए कारखाना स्थापित नहीं हो सका इसलिए मैं जानना चाहूंगा कि वह आश्वासन कब पूरा हो जाएगा और वह कारखाना कब स्थापित हो जाएगा ?

SHRI ASOKA MEHTA : This is something between the Government of Goa and the particular production.

श्री शिकरे : इस बारे में मैं ने सुना है।...

SHRI ASOKA MEHTA : I am not in a position to give any answer to the hon. Member. It is a matter between the Government of Goa and that project authorities.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, हर साल लगभग 200 करोड़ रुपए का फर्टिलाइजर इम्पोर्ट होता है, यह सारा फॉरन एक्सचेन्ज लगता है। इसके अलावा चूंकि हमारी फर्टिलाइजर की रिक्वायरमैन्ट बढ़ती जाती है और लोकल प्रोडक्शन उसके मुकाबले में कम है इसलिए यह फर्टिलाइजर पब्लिक सैक्टर और प्राइवेट सैकटरों दोनों में होता है। मैं यह पूछना चाहता हूं कि क्या यह बात सही है कि प्राइवेट सैक्टर में जो फर्टिलाइजर इन्डस्ट्री खोली जा रही है या खुलने वाली है उनके संघटन में इसलिए देर होती है क्योंकि हमारी सरकार के कुछ मिनिस्टर यह चाहते हैं कि इस स्टेट के बजाए उस स्टेट में खुले, उनके रीजनल कन्सीड्रेशन होते हैं जिसकी वजह से खुलने में देर होते है और लोकल प्रोडक्शन जो कि ज्यादा होना चाहिए वह बढ़ नहीं पाता है ?

श्री अशोक मेहता : जी नहीं।

SHRI P. VENKATASUBBAIAH : May I draw the attention of the Government to the fact that so far our technique or our allocation of the projects in regard to supply of raw materials to these projects was coal based and later on it was switched over to naphtha based. Now it is coming to imported liquid ammonia. May I know whether Government is seriously thinking of fully exploiting indigenous resources to start fertiliser porjects rather than going in for raw materials which are imported from outside countries? May I know whether this fact is borne in mind? In that context, may I know whether the fertiliser project in Kothagudium, which was first started to be coal-based, is now being brought back in line with that thinking because the technical know-how and raw materials are avialable in our country?

SHRI ASOKA MEHTA : Our programme of fertiliser production is broadly based upon 75 per cent nitrogen, 7 to 8 per cent of ammonia and the rest on coal, electrolysis and others. So, very largely it is naphtha based while other raw materials which are available in the country are also being fully utilised. How far we should go ahead with fertiliser plants that are coal-based is an economic problem. I believe that coal-based fertiliser plant may turn out to be more economical as far as Madhya Pradesh is concerned. As far as Korba is concerned, two separate projects have been drawn up and we are evaluating them in close consultation with the Government of Madhya Pradesh. After we find which is economically feasible we

[Shri Asoka Mehata]

would like to go ahead with it. About Kothagudium also, while it is difficult to say, we want to prepare two studies, one naphtha based and the other coal based, and if on economic ground we find that coal-based fertiliser would be advantageous we would like to do it. It is desirable to have a fertiliser plant in that area. As to what should be the raw material is a matter to be carefully gone into. As far as ammonia is concerned, I think one hon. Member—his neighbour himself—asked the question, what are you doing to get sulphur from some of these countries. If we want to get sulphur, nobody is willing to give sulphur unless we are willing to buy something else with it. There are all kinds of other considerations with it. Secondly, if we import ammonia we may be able to produce fertiliser quickly in a year or in 18 months and that too with a much smaller investment. If the hon. Member says that it is better that we import finished fertiliser and we need not import ammonia at all, I can understand that point of view. But the Government of India's point of view is that in all these things a proper, carefully achieved balance has to be struck. I would appeal to the hon. Member, who is a very distinguished spokesman of the Ruling Party, that he should not ask a question or even make a remark in a question which would be disparaging about the policy.

SHRI P. VENKATASUBBAIAH: Sir, I rise on a point of personal explanation. I did not mean any disparaging remark. What I said was, naphtha was originally intended to be consumed in this country. Because we could not set up factories, that naphtha was being exported. With regard to Korba our thinking was to have it coal-based. We gave it up after spending Rs. 5 crores. Now we are coming back again to use that raw material. I only wanted to ask whether Government is thinking of making the maximum utilisation of the indigenous raw materials available.

श्री मधु लिमये : अध्यक्ष महोदय, अशोक मेहता जी के बयान पर मेरा व्यवस्था का प्रश्न है । उन्होंने नीति में बुनियादी परिवर्तन किया है । मैं उसके कारण बताऊंगा आप मौका दीजिए ।

MR. DEPUTY-SPEAKER: It has been the practice in this House not to allow any point of order during Question Hour. I would not like to deviate from that.

SHRIMATI SHARDA MUKERJEE: May I know from the hon. Minister as to what is the machinery he will be having to see that there is a proper distribution of fertilisers and they are made available to the farmers at a price which he can afford. Distribution rights have been given to the private sector. Public sector is also going to produce fertilisers. What will be the comparison between the prices of the two? I have just been to some districts in parts of Mysore I found that licensed fertiliser dealers had no fertiliser to sell whereas on the road at several places there were gunny bags full of fertilisers available at prices at which the blackmarketeers were selling. After giving distribution rights to the private sector if Government takes no responsibility to see that fertiliser is made available at economic prices to the farmers, then where are we heading to? Even if we have a larger production in the country the situation is not going to change.

SHRI ASOKA MEHTA: The position is not like that. The hon. Member knows what the position is, because I have explained it to her personally on a number of occasions. No. 1, 30 per cent of the production the Government has a right to take over; No. 2; almost 60 to 65 per cent of the total production will be in the public sector. All that is available to the Government. No. 3, whatever is imported is also with the Government. So, 30 per cent from private sector firms, the entire production from the public sector and whatever is imported all that is at the disposal

of the Government to deploy in whatever manner it wants. If in any particular place something has gone wrong. I shall be very grateful if that matter is conveyed to me. I will get it examined and satisfy the hon. Member that it is being corrected.

IRRIGATION FACILITIES

*812. SHRI S. C. SAMANTA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the progress made in increasing the irrigation facilities as a result of it (i) usual programmes and (ii) programmes undertaken to meet drought conditions in the year 1967-68; and

(b) the targets in this direction for the year 1968-69?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDESHWAR PRASAD): (a) During 1967-68 irrigation facilities to the extent of 2.1 million acres by major and medium projects and about an equal area by minor schemes has been added.

No special irrigation programme to meet the drought conditions was undertaken in 1967-68, except completion of works already taken in hand in earlier years.

(b) The target for 1968-69 is 2 million acres by major and medium schemes and about an equal area by minor schemes

SHRI S. C. SAMANTA: Is it not a fact that the Programme Evaluation Organisation of the Planning Commission went thoroughly into the increase in irrigational facilities in the country. May I know whether the figure cited by the hon. Minister tallies with the figure mentioned by that Organisation? Secondly, what are the other recommendations of that body?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): Our persistent aim has been to increase the irrigation potentialities as far as possible and wherever it is possible. In the drought-affected areas like Bihar and UP special programmes are also to be taken up. That is the accepted policy. But it depends upon the financial restraints. For example, in 1967-68 we could not do very much. But in 1968-69 an additional amount is going to be spent in South Bihar and at the moment 1½ lakhs pump jects like Gandak, and Sone high level canal.

SHRI S. C. SAMANTA: Regarding increasing the irrigation facilities I would like to know from the hon. Minister whether the requirements of funds have been calculated and, if so, what will be the amount necessary for increasing the irrigation facilities in the country?

DR. K. L. RAO: This year for the irrigation projects the Deputy Prime Minister has allotted Rs. 25 crores more for giving extra assistance to those projects which are in an advanced stage of construction and which will give yields soon. On this consideration this amount will be distributed among 5 or 6 projects which are in an advanced stage of construction.

श्री गुणानन्द ठाकर : पिछले वर्षों से सूखे से सरकार अभी तक सबक नहीं सीख पाई है, मैं मन्त्री महोदय से जानना चाहता हूं कि खास कर के बिहार में पश्चिमी कोसी नहर और गंडक योजना और पूर्वी कोसी नहर की राजपुर कनाल को क्या सरकार इस साल समुचित रूप से पानी देने की व्यवस्था करने जा रही है ? साथ ही मैं यह भी जानना चाहता हूं कि पश्चिमी कोसी नहर की खुदाई में जो विलम्ब हुआ है उसके सम्बन्ध में सरकार क्या कार्रवाई करने जा रही है ?

DR. K. L. RAO: Regarding Bihar the case is really for South Bihar. Anyway, the hon. Member has asked about projects in North Bihar. With regard to the Gandak Project, I have already submitted that we are going to have allotment of substantial additional amount this year so that the work may be accelerated. In regard to the East Kosi Project, it is well

[Shri K. L. Rao]

advanced and water will be available to the extent required. With regard to the West Kosi Canal, the first 22 miles of West Kosi Canal lies in Nepal territory and we have to obtain the permission of His Majesty's Government of Nepal for using that land for the extension of that Canal. There have been some negotiations in this regard and we have got to process it further. I expect it will be settled in the course of the next few months.

श्री गुणानन्द ठाकुर : मैं तो एक पार्टिकुलर बात जानना चाहता हूं कि क्या मन्त्री महोदय पश्चिमी कोसी नदी योजना को 1968–69 तक कार्यान्वित करने की स्थिति में हैं। पिछले दस सालों से अनुसन्धान ही अनुसन्धान होने की बात चलती रही है। मैं इस पटिकुलर सवाल का जवाब चाहता हूं कि पूर्वी कोसी नहर को पानी देने में अब क्यों विलम्ब हो रहा है ?

DR. K. L. RAO: I would be very happy if I could give a specific answer to that question. But it so happens that a portion of the West Kosi Canal lies in a territory which is under the Government of Nepal. So, we cannot be very specific about it. Unless the Nepal Government agrees to hand over that land we cannot start the work. As I have already submitted, we hope that within the next few months it will be finalised. As soon as that is over, every effort will be made to start that work.

SHRI LOBO PRABHU: I am concerned with minor irrigation. We agree that there should be no limit to the exploitation of this source. May I know from the hon. Minister why the two deficiencies in the programme for minor irrigation, namely, electricity and provision of credit, why they have not been removed by the Government. Consistent with their policy of fully exploiting the potential for minor irrigation, the deficiencies of electrification and credit for pump sets have not been removed.

DR. K. L. RAO: It is true that all over the country there is very great demand for electrification of wells and at the moment 1¼ lakhs pump sets are being electrified every year all over the country. We are expecting to accelerate this to double that amount. The amount of money that was given for rural electrification in 1967-68 was Rs. 48 crores. This year, that is, 1968-69 it is being increased to Rs. 60 crores and I expect that there will be greater activity in this direction.

SHRI CHINTAMONI PANIGRAHI: May I know whether the Government is aware that irrigation has been given priority and in the chronic drought-affected areas the Government is committed to provide more funds for irrigation if so, whether Government is aware that during the last three consecutive years there has been serious drought in Orissa and now it is completely under famine conditions and people are dying of starvation and there is acute scarcity of drinking water? What steps has Government taken to allow out of Rs. 25 crores, which was allotted specially for providing irrigation facilities, for Orissa to meet this situation.

DR. K. L. RAO: Out of the special allotted amount some amount will be given to the Mahanadi Delta Scheme which is in an advanced stage of construction and which will give benefit. As regards the importance of minor irrigation facilities and construction of wells and electrification, it is well recognised. There is an increased amount of money given both for rural electrification as also for minor irrigation. For minor irrigation we are going to increase the amount from Rs. 96 crores to Rs. 115 crores for the next year; therefore, to the extent possible, there is increased assistance in this field.

WRITTEN ANSWERS TO QUESTIONS

STRIKE BY BANK EMPLOYEES

*810. SHRI SITARAM KESRI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the strike by the bank employees on the 28th February, 1968 was in violation of the agreement between the employees and the employers;

(b) how many times the agreements have been violated by either party during the last five years; and

(c) the steps Government propose to take to make the terms of the agreement binding on both the parties?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) It is presumed that the Hon'ble Member has in mind the bipartite settlement arrived at on 19th October, 1966 between the banks and their employees. The strike by the bank employees on the 28th February, 1968 was in protest against certain provisions of the Banking Laws (Amendment) Bill, 1967 which was introduced in the Lok Sabha on 23rd December, 1967. Though it does not relate to any of the items covered by the settlement and may not therefore be a technical violation of the agreement it is felt that the strike was not consistent with its spirit as one of the chief objectives of the settlement was to promote harmonious industrial relations, better discipline, efficiency and productivity.

(b) Government have no information.

(c) The Industrial Disputes Act, 1947 provides for penalties for any breach of the settlement.

भारत में विदेशी पूंजी विनियोजन

*813. श्री रा० स्व० विद्यार्थी :
श्री भारत सिंह चौहान :
श्री श्रीगोपाल साबू :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या कुछ विदेशी पूंजीपतियों ने भारत में पूंजी लगाने के सम्बन्ध में अपनी कठिनाइयां सरकार को बताई हैं ;

(ख) क्या यह सच है कि भारत में विदेशी पूंजी विनियोजन को और अधिक आकर्षित करने के लिए सरकार का विचार कुछ सुविधायें देने का है; और

(ग) यदि हां तो उनका ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) हाल में भारत का दौरा करने वाले विदेशी व्यापारियों के किसी समूह ने या व्यापारियों के किसी संघ का प्रतिनिधित्व करने वाले किसी शिष्टमण्डल ने भारत में उनके पूंजी लगाने के मार्ग में आने वाली किसी कठिनाई के सम्बन्ध में इस मन्त्रालय से कोई जिक्र नहीं किया।

(ख) और (ग). सरकार ने, चुने हुए क्षेत्रों में विदेशी पूंजी लगाये जाने के महत्व और वांछनीयता पर हमेशा ध्यान रखा है। सामान्य निवेश के लिए वातावरण में सुधार करने के लिए, सरकार ने समय समय पर राजस्व और मुद्रा सम्बन्धी विभिन्न उपाय किए हैं। आशा है कि इन उपायों से, जो विदेशी निवेशकों पर भी समान रूप से लागू होंगे विदेशी निवेशकों को भारत में पूंजी लगाने के लिए पर्याप्त प्रोत्साहन मिलेगा। एक विदेशी निवेश बोर्ड स्थापित करने का भी सरकार का विचार है। आशा है कि यह बोर्ड विदेशी निवेश के प्रस्तावों को मन्जूरी देने की प्रक्रिया को दोष रहित बनायेगा और इस काम में होने वाली देर को कम से कम कर देगा।

पश्चिमी बंगाल की वित्तीय स्थिति

*814. श्री रघुवीर सिंह शास्त्री : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि पश्चिम बंगाल सरकार की वित्तीय स्थिति बहुत चिन्तापूर्ण है;

(ख) यदि हां, तो उसके क्या कारण हैं; और

(ग) इस स्थिति को सुधारने के लिए क्या कार्यवाही की गई है ?

वित्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) जी नहीं ।

(ख) और (ग) : ये सवाल पैदा ही नहीं होते ।

GAUHATI REFINERY

*815. SHRI PREM CHAND VERMA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the Gauhati Refinery could not operate as planned during 1962 and 1963 which resulted in a loss of production valued at about a crore of rupees;

(b) if so, the reasons therefor; and

(c) the action taken thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) Yes, Sir.

(b) This was due to teething troubles in the Kerosene Refining Unit and consequential difficulties in operating the other Units.

(c) After repair and modification, the Kerosene Refining Unit was put into operation on a satisfactory basis in July, 1963.

FERTILIZER FACTORY, KORBA

*816. SHRI BABURAO PATEL:
SHRI RABI RAY:
SHRI NITIRAJ SINGH CHAUDHARY:
SHRI A. S. SAIGAL:
SHRI NATHU RAM AHIRWAR:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any decision has been taken regarding the fertilizer project to be started at Korba in Madhya Pradesh;

(b) if so, the nature thereof, and

(c) the date by which the project is likely to be taken in hand?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) to (c). The report on a coal-based fertilizer plant in Madhya Pradesh is at present under the scrutiny of a sub-committee of the Board of Directors of the Fertilizer Corporation of India. The Corporation has also approached the State Government and other authorities for suitable arrangements and assurances in respect of water, power, coal etc. The Government are awaiting the final recommendations of the Board of Directors.

BHARTIYA DEPRESSED CLASSES LEAGUE

*817. SHRI HUKAM CHAND KACHWAI: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that some grant is given to the Bhartiya Depressed Classes League for the removal of untouchability in the country;

(b) if so, whether any progress report is submitted by them to Government and whether their Accounts are audited; and

(c) if not, the steps taken by Government to keep a check on their activities and Accounts?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) Yes.

(b) Progress reports and accounts duly audited by Chartered Accountants are being received from time to time. Their accounts up to the year 1965-66 have also been inspected by the Accountant General, Central Revenues, New Delhi.

(c) Does not arise.

PRICING OF OIL

*818. SHRI DHIRESWAR KALITA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the pricing of oil, crude and finished, in India is still done on the basis of Persian Gulf parity theory basis:

(b) if so, the port prices of oil, crude and finished, in Bombay, Calcutta, Madras per metric tonne;

(c) the basis of declaring a port for pricing oil;

(d) whether Government propose to declare Gauhati as port for pricing oil, as Assam produces the largest quantity of oil in India at present; and

(e) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) to (e). A statement is laid on the Table of the Sabha, [*Placed in Library. See* No. LT-583/68].

ABORTIONS BY PRIVATE MEDICAL PRACTITIONERS

*819. SHRI MANIBHAI J. PATEL: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that in his inaugural address to the Conference of the Medical Practitioners' Association he suggested that abortion operations can be performed by the private medical practitioners;

(b) if so, the legal position of such operations; and

(c) the circumstances and conditions under which the doctors can undertake such operations?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (Dr. S. CHANDRASEKHAR): (a) No, sir.

(b) and (c). Do not arise, but the question of liberalizing the law on abortions is under the consideration of Government on the lines recommended by the Shantilal Shah Committee.

ALLOCATION FOR KEROSENE OIL TO STATES

*820. SHRI RABI RAY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have decided to raise States' allocation of Kerosene Oil by some thousand tonnes; and

(b) if so, since when and the quantity to be allocated to the States, State-wise?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) and (b). Yes, Sir. The total monthly kerosene quota for States and Union Territories has been increased by 11050 Metric Tonnes effective from 1-3-1968. The revised allocations are given in the statement placed on the Table of the Sabha. [*Placed in Library. See* No. LT-585/68].

CENTRAL ASSISTANCE FOR FLOOD-AFFECTED AREAS OF WEST BENGAL

*821. SHRI SAMAR GUHA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Study Team of his Ministry which visited the flood-affected area of Contai in West Bengal in October last decided not to allow spending of Central subsidy to West Bengal Government by opening cheap canteens and gruel kitchens in the flood devastated area;

(b) whether the team recommended mainly test relief works as relief measures in this flood affected area and that only Rs. 2 per head per day is given for such test relief work which is hardly sufficient to meet the requirements of the members of a family; and

(c) whether such a policy of Government has created a starvation situation in the flood affected area of Contai and whether as a result thereof thousands of starving people are migrating to adjacent area of Orissa in search of food?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b). The Central Team which visited Contai and other flood affected areas of West Bengal to assess the requirements of relief-found that number of non-official organisations had set up food distribution centres, and recommended that relief through test works was preferable to the opening of cheap canteens and gruel kitchens on a large scale by the State Government.

(c) No, Sir.

दुर्भिक्ष तथा सूखे के लिए सहायता के अन्तर्गत बिहार सरकार को सहायता

822. श्री मोलहू प्रसाद : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार सरकार ने दुर्भिक्ष तथा सूखे के लिय सहायता देने के हेतु केन्द्रीय सरकार से दो करोड़ रुपए की सहायता मांगी है, और

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

वित्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) जी, नहीं।

(ख) यह सवाल पैदा ही नहीं होता ।

NATIONAL HEALTH SERVICE SCHEME

*823. DR. RANEN SEN : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the question of introducing a National Health Service Scheme during the Fourth Plan has been considered by Government; and

(b) if so, the decision taken thereon?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYANARAYAN SINHA) : (a) and (b). A scheme to start a Pilot Health Insurance Scheme on an experimental basis in certain areas was considered but was not proceeded with mainly on financial grounds.

RAISING OF RESOURCES BY STATES

*824. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether States have been asked to augment their internal resources for the financing of the Fourth Plan as the limit has been reduced in the raising of foreign resources; and

(b) if so, the reaction of State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b). In view of the need to reduce dependence on external assistance and considering the limitations on the quantum of such assistance likely to be available, the State Governments have been advised that they would have to make the maximum effort to mobilize resources internally for the Fourth Five Year Plan. The States have generally agreed with this view.

SATYAGRAH BY RESIDENTS OF WORKING GIRLS HOSTEL

*825. SHRI R. K. AMIN :
SHRI D. R. PARMAR :
SHRI MOHAN SWARUP :
SHRI KIKAR SINGH :
SHRI N. SREEKANTAN NAIR :

SHRI NARENDRA SINGH MAHIDA :
SHRI S. M. BANERJEE :
SHRI ONKARLAL BERWA:
SHRI UMANATH :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the residents of the Working Girls Hostel at Curzon Road, New Delhi have been offering satyagrah in front of the Hostel;

(b) if so, since how long and the reasons therefor; and

(c) the steps taken to redress the grievances ?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO) : (a) One resident has been offering satyagrah in front of the Working Girls Hostel.

(b) She is stated to be on satyagrah since 3rd April, 1966. She feels that the rent charged per seat is excessive. She also wants house rent allowance even though she is in occupation of Government accommodation.

(c) She has been offered regular Government residential accommodation which has not been accepted by her.

GENERAL STRIKE BY L.I.C. EMPLOYEES AGAINST AUTOMATION

*826. SHRI S. M. BANERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether the All-India Life Insurance Employees Association has decided to launch a general strike in the country against automation; and

(b) if so, the reaction of Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : (a) Yes, Sir. The All-India Insurance Employees' Association has decided to launch a general strike on the 5th April, 1968, of Life Insurance Employees against automation.

(b) It is an internal matter of the L.I.C. The Association should discuss and settle it with the Corporation.

RAJASTHAN CANAL PROJECT

*827. DR. KARNI SINGH : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the original outlay estimated for the completion of the Rajasthan Canal in its entirety, the revised estimates, if any, and the phasing of it since commencing the work;

(b) how much of the work has been completed according to schedule and at what cost on the main canal construction work and on other ancillary works and how much work fell behind the schedule;

(c) the total acreage estimated to come under irrigation by the Rajasthan Canal complex and the actual achievement so far; and

(d) the estimated food production under this scheme and the achievement to the extent the canal has materialised and what is the return ratio on investments put in so far ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) A Project estimate amounting to Rs. 66.46 crores for Rajasthan Canal to provide irrigation to 16.84 lac acres was sanctioned by the Rajasthan Government in 1957. After signing of the Indus Waters Treaty, 1960, the estimates were re-cast in 1963, greatly improving the scope of the project, envisaging perennial irrigation to 23.75 lac acres by providing storage on the Beas. The work was contemplated to be completed in two Stages. Stage I comprising Rajasthan feeder, Rajasthan main canal upto mile 122 with its distributary system costing Rs. 75 crores in 1970-71, and Stage II comprising the remaining works on the Rajasthan canal upto mile 292 and its distributary system costing Rs. 64 crores in 1977-78.

(b) A total expenditure on the construction of the project so far is about

Rs. 50 crores and the progress till the last year was according to schedule. This year, however, the work had to be slowed down due to constraint ot resources. Efforts are being made to complete the project as early as practicable. Stage I will probably take one year more than scheduled namely 1970-71.

(c) An area of 28.75 lac acres is expected to be irrigated by Rajasthan canal. The actual irrigation this year was about 1.7 lac acres including 0.3 lac acres of Rabi.

(d) On full development of the irrigation potential, the quantity of extra food grains is expected to be about 14 lac tonnes on the completion of Stage I and about 26 lac tonnes on the completion of Stage II. These quantities will increase further by adoption of improved agricultural practices. The food production is expected to be about one lakh tonnes this year. It is not possible to calculate the return ratio on the investments at this stage of construction.

Committee Investigating Working of Delhi Hospitals

*828. SHRI A. K. GOPALAN:
SHRI E. K. NAYANAR:
SHRI P. RAMAMURTI:
SHRI NAMBIAR:

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the Committee set up to investigate into the conditions in Delhi Hospitals has submitted its report; and

(b) if so, the recommendations thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA): (a) No, Sir.

(b) The question does not arise.

Foreign Accounts of Officers in I.O.C.

*829. SHRI MADHU LIMAYE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that some foreign accounts of some officers of the Indian Oil Company have recently been discovered;

(b) whether it is also a fact that these Officers had not disclosed to the Reserve Bank or any other appropriate authority that they are maintaining accounts in foreign banks;

(c) whether these Accounts have been frozen and the money confiscated; and

(d) the action against the officers concerned?

THE MINISTER OF PETROLEUM & CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) and (b). No instance of any Indian Oil Corporation officer having a foreign account has come to notice.

(c) and (d). Do not arise.

Sale of Foreign Cars by Diplomatic Service Personnel

*830. SHRI HEM BARUA:
SHRI BAL RAJ MADHOK:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some personnel of our diplomatic service have sold their foreign cars in India at fabulous prices; and

(b) if so, the details in this regard for the last ten years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

ROAD ROLLERS

*831. SHRI K. M. ABRAHAM:
SHRI E. K. NAYANAR:
SHRI K. RAMANI:
SHRI UMANATH:
SHRI MOHAMMAD ISMAIL:
SHRI GANESH GHOSH:
SHRI B. K. MODAK:
SHRI JYOTIRMOY BASU:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 1017 on the 19th February, 1968 and state

(a) whether the C.B.I. has since completed the investigation into various allegations in connection with the supply of road rollers by the United Provinces Commercial Corporation; and

(b) if so, the findings thereof and action taken thereon?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO): (a) No, Sir.

(b) Does not arise.

HOUSING FACILITIES IN RURAL AREAS

*832. SHRI K. LAKKAPPA:
SHRI S. M. KRISHNA:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether Government have drawn up phased programmes throughout the country to provide housing facilities in rural areas; and

(b) if so, the broad outlines thereof and the mode of implementation?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO): (a) The Village Housing Projects Scheme was formulated and introduced by this Ministry in 1957. It is being implemented by various State Governments and Union Territories.

(b) Initially the Scheme is proposed to be executed in 5,000 selected villages spread over various parts of the country. Selection of the villages for implementation of the Scheme is made by the respective State Governments and Union Territories. It provides for :—

(1) Grant of loans to residents of selected villages or to cooperatives of such persons, for construction/improvement of their houses upto 80% of the cost, subject to a maximum of Rs. 3,000 per house, repayable in 20 annual equated instalments of principal and interest. The funds for this purpose are provided by the Central Government to the States etc.

(2) Grant of subsidies to State Governments etc. for provision of (i) free house-sites to landless agricultural workers; (ii) provision of streets and drains in selected villages to improve sanitation and environmental hygiene; (iii) Provision of technical services/guidance to villagers through the Rural Housing Cells set up in State Capitals and additional Overseers to be appointed by State Governments for this purpose. 50% of the expenditure on pay and allowances of the staff of the Cells is met by Central subsidy; (iv) Setting up of research-*cum*-training centres including demonstration houses in different regions of the country.

SEIZURE OF GOLD FROM B.O.A.C. AIRCRAFT

*833. SHRI GEORGE FERNANDES: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Collector of Customs and Central Excise, New Delhi has in the Order No. 2/68 of the 15th February 1968 in the matter of seizure of gold bullion from B.O.A.C. aircraft charged B.O.A.C. with deliberate and wilful violation of the Customs Law of the country;

(b) whether it is also a fact that in the course of the investigations into this matter, it came to light that B.O.A.C. had smuggled 5,382 Kilograms of gold valued at over 10 crores through India to Hong Kong;

(c) whether Government have made any inquiries to find out how the Indian Customs officials failed to notice the entries in the manifest which were entered as "Metal—V" to conceal the fact that gold was being carried; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) Yes, Sir.

(b) The Collector of Customs and Central Excise, New Delhi has observed in his adjudication order that the B.O.A.C. have been transporting large quantities of gold through India under the guise of 'Metal-V' or 'Metal Bar-V' and has, in that adjudication order, given details of six consignments of the aggregate weight of 5,382 Kgs. so transited.

(c) and (d). Enquiries are being made in the matter.

Imbalance between Supply and Demand for Petroleum Products

*834. SHRI D. N. PATODIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government expect any imbalance between supply and demand in the country for petroleum products by 1975;

(b) if so, the steps which Government propose to take to check this imbalance; and

(c) whether there is likely to be any shortfall in the production of naphtha from 1970 onwards?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) and (b). The expected imbalance is proposed to be overcome by a combination of (i) the use of lighter crudes where possible, (ii) modification of the yield pattern of refineries so as to yield a larger proportion of lighter fractions and (iii) the use of secondary processing such as hydro-cracking in selected refineries.

(c) Yes, Sir.

PL-480 Funds

*835. SHRI YAJNIK: Will the Minister of FINANCE be pleased to state:

(a) the total amount that has been credited to the U.S. Embassy during the last two years on account of PL-480 Funds;

(b) the actual amount that has been spent under different heads by the said Embassy; and

(c) the details of the amount spent by the Embassy at its own discretion?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): A statement giving the information is laid on the Table of the House.

Statement

	(Rs. crores)
A. Amount credited to U.S. Govt. on account of PL 480 imports, during 1965-66 and 1966-67 . .	563·21
B. Amount spent by the U.S. from PL 480 funds during the same period :	
(i) Loan to Govt. of India . . .	430·00
(ii) Grant to Govt. of India . . .	60·29
(iii) Cooley loans .	29·20
(iv) U.S. expenditures .	62·44
TOTAL B . .	581·93
C. Details of U.S. Expenditure during the period 1-4-1966 to 31-12-1967:—	
I. Expenditure of the U.S. Embassy.	
(i) Educational exchange programmes in India .	2·62
(ii) Agricultural programmes in India	3·00
(iii) Other administrative and programme expenditures .	17·63

	(Rs. crores)
II. Expenditure of the U.S. A.I.D. Mission .	3·11
III. Expenditure of the U.S. Information Service . . .	6·06
IV. U.S. Aid to Nepal .	13·50
V. Conversions into foreign currencies.	
(*i*) for agricultural market development . .	1·88
(*ii*) for educational exchange . .	3·81
(*iii*) for sale to American tourists .	0·05
(*iv*) for sale to U. S. citizens and U. S. Foundations .	1·88
VI. Expenditure for Technical Assistance Trust Fund . . .	8·90
TOTAL .	62·44

Nizam of Hyderabad

*836. SHRI M. N. REDDY: Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 664 on 22nd June, 1967 and state:

(a) whether the list of properties submitted by the late Nizam under 1950 covenant had been scrutinized by physical verification of the items included therein or it was accepted without such verification on the strength of acceptance of the then State Government; and

(b) whether Government have received any communication from the then State Government that the properties/assets mentioned in the list were verified by the State Government and the nature and extent of verification conducted in the matter.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) and (b). The manner in which the private property of Rulers was settled is broadly explained in paragraph 157 of the White Paper on Indian States. The lists of private properties furnished by the late Nizam of Hyderabad in accordance with the Agreement signed by him in 1950, were scrutinised by the then Government of Hyderabad, and the lists were approved by Government of India after discussions with the State Government.

U.S. Loan to India

*837. SHRI MAHANT DIGVIJAI NATH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that agreement between the U.S. Government and the Indian Government has been reached for Rs. 319.4 crores loan to India;

(b) the period after which the first instalment of the loan will be due and the terms and the mode of repayment; and

(c) the steps which Government are considering to check inflation in the country as a result of this loan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) Yes, Sir, Three loan agreements for a total amount of Rs. 319.4 crores from PL-480 funds were signed on 8-3-1968.

(b) The loans are repayable in 61 semi-annual instalments, commencing 10 years after the date of first disbursement. They can be paid in rupees dollars at our option. Interest rate on the loans varies from 1% to 2½%.

(c) The assumption that there can be any inflation attributable to this loan is not correct.

Out-of-Turn Allotment of Government Quarters

4964. SHRI M. L. SONDHI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the number of quarters allotted on out-of-turn basis during the period from the 1st October, 1967 to the 31st January, 1968; and

(b) the number of quarters allotted in each category?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) 537 quarters have been allotted on out-of-turn basis from 1st October, 1967 to 31st January, 1968.

(b) The type-wise break-up is as follows:—

Type	*No. of quarters allotted*
I	42
II	295
III	100
IV	60
V	32
VI	7
VII	1
Total:	537

GOVERNMENT-OWNED HOTELS IN DELHI

4965. SHRI BABURAO PATEL: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the number and names of hotels controlled, sponsored, run or financed by Government in New Delhi;

(b) the date on which each was put into commission with the cost of furnishing and air-conditioning of each hotel;

(c) the amount of profit or loss made by each hotel during the last three years; and

(d) the accommodation in each hotel with the annual wage bills of each hotel during the above period?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Four. Ashoka, Janpath, Ranjit and Lodhi hostels.

(*b*)

	Date of Commission	Cost of furnishing and air-conditioning the hotels as on 31st March, 1967 (In lacs of Rupees)
Ashoka Hotel .	30-10-66	70·17
Hotel Janpath	*17-10-56	18·80
†Hotel Ranjit	7-11-65	7·69
†Lodhi Hotel	15-9-65	2·04@ (Cost of furnishing only)

*From 1st April, 1964 it is run by a Government Company. Prior to this date it was run by Government departmentally.

†Hotel Ranjit and Lodhi Hotel are run by The Janpath Hotels Ltd. which is a company wholly owned by Government.

@There is no air-conditioned accommodation in the Hotel.

(*c*)

	Ashoka	Janpath
	(In lacs of Rs.)	
1964-65	(+)41·67	(+)4·39
1965-66 .	(+)25·05	(+)2·25
1966-67 . .	(+)27·49	(+)2·43
	Ranjit	**Lodhi**
	(In lacs of Rs.)	
1964-65	..	..
1965-66 .	(—)1·37	(—)1·34
1966-67 . .	(—)3·56	(—)2·46

(+) =Profit.

(—) =Loss.

(*b*)

Accommodation (in beds)

	Ashoka	Janpath
1964-65 . .	448	280
1965-66 . .	448	280
1966-67 . .	448	284
	Ranjit	Lodhi
1964-65 . .	..	..
1965-66 . .	109	250
1966-67 . .	242	250
Wage Bills (In lacs of Rs.)		
	Ashoka	Janpath
1964-65 . .	24·89	5·38
1965-66 . .	27·00	9·65
1966-67 . .	27·46	10·85
	Ranjit	Lodhi
1964-65 . .	..	..
1965-66 . .	0·56	1·04
1966-67 . .	2·71	2·54

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

4966. SHRI D. AMAT: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether the recommendations contained in the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1965-66 for reservation of 12½ per cent and 5 per cent seats in all cadres of services have been implemented by the Government of Orissa; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) and (b). No such recommendation appears to have been made in the report for the year 1965-66. According to the observations at para 20.26 of page 152 of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1964-65, the Government of Orissa have reserved 24 per cent and 16 per cent of the posts under their control for the Scheduled Tribes and Scheduled Castes respectively. There is nothing to suggest that the State Government is deviating from its own commitment.

SINGUR RESERVOIR IN ANDHRA PRADESH

4967. SHRI M. N. REDDY: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Government of Andhra Pradesh have submitted a scheme for the construction of Singur Reservoir at Singur in Medak District on Manjira river;

(b) if so, the broad details thereof;

(c) when this scheme is likely to be cleared by the Central Water and Power Commission and the reasons for not sanctioning this scheme so far; and

(d) the extent and quantity of water allotted to Andhra Pradesh for Manjira basin and the criteria for such allocation?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). The Govment of Andhra Pradesh had sent proposal for the Singur Project for augmentation of drinking water supply to the twin cities of Hyderabad and Secunderabad. to the Ministry of Health and Family Planning. That Ministry have called for full engineering details from the State Government.

(c) The scheme has not been received by the Central Water and Power Commission for examination.

(d) No tributary-wise allocation has been made.

SOIL CONSERVATION IN ANDHRA PRADESH

4968. SHRI M. N. REDDY: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the amount allocated during the last 5 years ending the 31st March,

1967 to Andhra Pradesh for soil conservation under various irrigation projects;

(b) the projects under which this amount has been used for soil conservation in Andhra Pradesh; and

(c) whether any work has been done for soil conservation under the Nizam Sagar Project in Andhra Pradesh ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). Under the Centrally sponsored scheme for soil conservation in the catchments of river valley projects, the Ministry of Food and Agriculture have provided to the Andhra Pradesh Government Rs. 75.88 lakhs during the 5 years period ending 31-3-1967 for soil conservation works in the catchment of Machkund hydro-electric project.

(c) The Nizamsagar catchment has not so far been included by the Ministry of Food and Agriculture for assistance under the Centrally sponsored scheme for river valley catchments. The State Government have however carried out a little work covering 4350 acres under the State Plan.

Capacity of Burmah Shell, Caltex and ESSO Refineries

4969. SHRI JUGAL MONDAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the licensed capacity of the Burmah Shell, Caltex, Esso Refineries as per the agreements signed for setting up the said refineries;

(b) the additional capacity sanctioned for these refineries later on and reasons thereof;

(c) whether Government purpose to further increase the licensed capacity of Esso and Burmah Shell Refineries; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) The actual licensed capacity of these refineries is as under :

(1) Burmah-Shell : 2.00 million tonnes/year.

(2) Esso : 1.90 million tonnes/year.

(3) Caltex : 0.675 million tonnes/year.

(b) These refineries have been authorised to operate at the following throughputs :

(1) Burmah-Shell : 3.75 million tonnes/year.

(2) Esso : 2.50 million tonnes/year.

(3) Caltex : 1.55 million tonnes/year.

In view of the increase in demand of petroleum products during the last few years, it was decided to let these refineries operate at enhancde capacities. This has resulted in considerable savings in foreign exchange by reduction in import of refined products.

(c) No, Sir; not for the time being.

(d) Does not arise.

Pumped Storage Scheme at Nagarjunasagar

4970. SHRI M. N. REDDY : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government have received a report on pumped storage scheme at Nagarjunasagar for power generation;

(b) if so, the action taken thereon;

(c) if not, the reason for the delay in according clearance; and

(d) when it is likely to be cleared ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) Yes, Sir.

(b) to (d). The scheme is under examination by Central Water and Power Commission who have called for certain clarifications from the Project autherities.

SHIFTING OF ISOLATION HOSPITAL, KINGSWAY CAMP (DELHI)

4971. SHRI G. S. MISHRA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that the presence of the Isolation Hospital, Kingsway Camp, Delhi is causing anxiety to the residents living around it; and

(b) whether Government propose to shift to a distant place on medical grounds and public health?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Oral representations in the matter have been made to the authorities of the Delhi Municipal Corporation.

(b) There are no immediate plans for shifting this hospital from its present site.

CENTRAL ASSISTANCE FOR FILARIASIS

4972. SHRI G. S. REDDI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state the amount of Central assistance given to the different States, State-wise to arrest the growth of filariasis in urban areas during the former and present Plans?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): A statement indicating the cost of mosquito larvicidal oil and equipments supplied to the State Governments from the First Plan onwards by way of Central assistance for the National Filaria Control Programme is laid on the Table of the House. [*Placed in Library. See* No. LT.-585/68].

DRUG RESEARCH SCHEME IN HYDERABAD

4973. SHRI G. S. REDDI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the Composite Drug Research Scheme established in Hyderabad is working successfully as compared to similar schemes elsewhere in India; and

(b) whether Government propose to further promote this Research Centre by giving financial aid and technical equipment?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) The Chemical Research Unit established at the Osmania University, Hyderabad under the Composite Drug Research Scheme is working satisfactorily.

(b) At present there is no proposal to expand the existing Unit.

SMUGGLED GOLD

4974. SHRI ARJUN SINGH BHADORIA: Will the Minister of FINANCE be pleased to state:

(a) the number of raids conducted by Government for the seizure of the smuggled gold in 1967; and

(b) if so, the names of persons arrested and convicted in this connection during the above period?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). 992 raids were conducted by the Customs and Central Excise authorities during 1967 for the seizure of smuggled gold. Following these raids, 250 persons were arrested. Three

persons have so far been convicted in these cases. Lists I and II giving the names of persons arrested and convicted, are placed on the table of the House. [*Placed in Library. See* No. LT-586/68].

बाल्मीकी समुदाय

4975. श्री ओ० प्र० त्यागी : क्या समाज कल्याण मन्त्री यह बातने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि बालमीकी समुदाय बहुत काल से शौचालय आदि की सफाई का काम करता आ रहा है;

(ख) यदि हां, तो क्या सरकार ने इन लोगों की दशा सुधारने के लिए कोई योजना है; और

(ग) यदि हां, तो उसका स्वरूप क्या है ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) से (ग). मेहतरों और समाजकों के कार्य और रहन-सहन की दशाओं मे सुधार लाने हेतु निम्नलिखित योजनाएं चलती आ रही हैं :—

(1) व्हील-बैरो प्रदान किए जाना।

(2) गम-बूट और दस्ताने दिए जाना।

(3) गृहों और गृह-स्थलों की व्यवस्था।

CENTRAL SOCIAL WELFARE BOARD

4976. SHRI GADILINGANA GOWD: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the total grant under various schemes given to the Central Social Welfare Board by Government during the years 1965-66 and 1966-67.

(b) the amount spent by the Central Social Welfare Board, State-wise, during the above period; and

(c) the basis on which grants are given to the various institutions in the States?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA):

(a)	1965-66	Rs. 187.92 lakhs.
	1966-67	Rs. 148.63 lakhs.

(b) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-587/68]

(c) Grants are sanctioned under the various Schemes of the Central Social Welfare Board to voluntary institutions which fulfil the conditions for payment of grants.

बेकार घासपात को समाप्त करने की रसायन

4977. श्री शिव चरण लाल :

श्री महाराज सिंह भारती :

क्या पेट्रोलियम और रसायन मन्त्री यह बताने की कृपा करेंगे कि :

(क) खेतों में बहुलता से उत्पन्न हो जाने वाले बेकार घासपात को समाप्त करने के लिए इस समय देश में कौन-कौन सी और कितनी कितनी मात्रा में रसायन बनायी जाती है और इस काम के लिए कौन-कौन सी औषधियां विदेशों से मंगाई जाती हैं; और

(ख) वर्ष 1968 में इन रसायनों का बड़े पैमाने पर उत्पादन करने के लिए क्या लक्ष्य निश्चित किया गया है ?

पट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) बेकार घासपात को समाप्त करने की रसायनों का, जिसे तृणनासी कहा जाता है, देशीय उत्पादन इस समय लगभग 400 मीटर टन (टेकनीकल ग्रेड) है। देश में दो तृणनाशी रसायनों अर्थात् 2, 4-डी और 2,4,5-टी का उत्पादन होता है। एम० सी० पी० ए० पैरा-क्वाण्ट, डी-क्वाण्ट, डाला-पान, सिमाजाइन तथा प्रोपानिल (स्टाम एफ० 34) जैसे तृण-

नाशी रसायनों की कुछ मात्राएं देश में आयात की जाती हैं।

(ख) 1968-69 और 1970-71 के दौरान अनुमानित मांग क्रमश: लगभग 1000 मीटरी टन और 3500 टन है। इस मांग को पूरा करने के लिए देशीय उत्पादन में जल्दी से वृद्धि करने के प्रयत्न किए जा रहे हैं।

VARIATION IN RATES OF ACIDS REQUIRED BY CHEMICAL INDUSTRY

4978. SHRI SITARAM KESRI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the acids required by the Chemical Industry are sold at different rates at different industrial centres in the same region;

(b) whether it is also a fact that such discrepancy in prices has affected the working of the Industrial units; and

(c) whether Government propose to fix uniform rates at all places?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Yes. The prices of acids are bound to vary from place to place due to following factors:—

(i) different prices of raw materials at different places on account of cost of freight;

(ii) varying processing costs, which depends on the size and life of the plants;

(iii) type of packing; etc.

(b) There are no reports of the working of the Industrials Units having been affected by the variation in prices of acids.

(c) No. It is not considered to be a practicable proposition.

CENTRAL ASSISTANCE TO STATES

4979. SHRI GADILINGANA GOWD: Will the Minister of FINANCE be pleased to state:

(a) the States which depend on the Centre for their development without having their own resources; and

(b) the assistance given to them during 1966-67?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). During 1966-67, Jammu and Kashmir was the only State which did not contribute any resources towards its Annual Plan. The Central asistance allocated to Jammu and Kashmir during 1966-67 was Rs. 18.80 crores.

USE OF SULPHUR

4980. SHRI HIMATSINGKA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state whether Government have considered the question of minimising the use of sulphur by substituting urea for manufacturing ammonium sulphate and by using pyrites for production of sulphuric acid instead of the use of imported sulphur and by avoiding use of sulphur for different other products by resorting to similar other substitutes?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): Government have been making all possible efforts to reduce the requirement of sulphur of the various consuming industries. Urea and ammonium sulphate are two different fertilizers and there is no question of utilising urea for production of ammonium sulphate. Production of phosphatic fertilizers without the use of sulphur is being encouraged. Production of sulphuric acid from indigenous pyrites and smelter gases of non-ferrous metal plants has been/is being undertaken. The question of utilising substitutes for sulphuric acid in certain processes is also under consideration.

FERTILISERS PLANTS

4981. SHRI GADILINGANA GOWD: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government are setting up fertilizer plants based on imported liquid ammonia in public sector;

(b) if so, the number of plants to be started on ammonia in the Fourth Five Year Plan; and

(c) the amount to be allotted for the project and the States where these plants will be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) No, sir.

(b) and (c). Do not arise.

REQUIREMENT OF KEROSENE OIL IN DELHI

4983. SHRI HIMATSINGKA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state the month-wise demand of Union Territory of Delhi for kerosene oil and how much quantity of kerosene oil has been allotted for consumption in Delhi during December, 1967, January and February, 1968?

THE MINISTER OF STATE THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): Kerosene sales in the Union Territory of Delhi during the months December 1967, January 1968 and February, 1968 were 3733, 3665 and 3694 Tonnes respectively. These are indicative of the month-wise demand during these months. The actual monthly allocation during this period was 3,500 tonnes. Effective from 1st March, 1968, this allocation has been increased to 3,550 tonnes per month.

चिकित्सा संस्थाओं में पाठ्यक्रम में परिवर्तन

4985. श्री मोहन स्वरूप : क्या स्वास्थ्य, परिवार नियोजन एवं नगर विकास मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि मौलाना आजाद मैडिकल कालेज के हाल ही में हुए वार्षिक समारोह में बोलते हुए उन्होंने चिकित्सा संस्थाओं के पाठ्यक्रम में कुछ हुए परिवर्तनों का सुझाव दिया था कि ये पाठ्यक्रम जनता की आवश्यकता को देखते हुए बनाये जाने चाहिए; और

(ख) यदि हां, तो उनका ब्यौरा क्या है और उन्हें कार्यान्वित करने के लिए क्या कार्यवाही की जा रही है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मन्त्री (श्री ब० सू० मूर्ति) : (क) और (ख). मौलाना आजाद मैडिकल कालेज के वार्षिक समारोह में दिए अपने भाषण में स्वास्थ्य, परिवार नियोजन एवं नगर विकास मन्त्री ने कहा कि हाल ही तक चिकित्सा शिक्षा की पाठ्यचर्या में जनता की आवश्यकताओं के अनुरूप संशोधन करने का कोई प्रयत्न नहीं किया गया था और इसकी पाठ्यचर्या में इस प्रकार की व्यवस्था की जानी चाहिए ताकि यह देश के अर्ध नगरीय और ग्राम-क्षेत्रों की आवश्यकताओं की पूर्ति कर सके।

अगस्त 1967 में हुए मेडिकल कालेजों के डीनों और प्रधानाध्यापकों के सम्मेलन में भी चिकित्सा शिक्षा में इस प्रकार का परिवर्तन करने के प्रश्न पर विचार किया गया था ताकि यह ग्राम क्षेत्रों की आवश्यकताओं के अनुरूप बन जाय इसमें अन्य बातों के साथ-साथ निम्नलिखित सुझाव दिये गए :—

(1) हर चिकित्सा कालेज को चाहिए कि वह वरिष्ठ अथवा कनिष्ठ प्रत्येक डाक्टर के लिए इस प्रकार का एक नियमित कार्यक्रम बनाये कि वे कम-से-कम एक बार में तीन

महीने की अवधि के लिए किसी ग्रामीण केन्द्र में कार्य करें और इस प्रकार नए डाक्टरों का मार्ग प्रशस्त करें।

(2) इण्टर्नशिप कार्यक्रम के अन्तर्गत किसी देहाती केन्द्र में प्रसूति एवं बाल स्वास्थ्य तथा परिवार नियोजन के क्षेत्र में एक साल तक काम करना अनिवार्य बना दिया जाय ? यदि आवश्यक हो तो इण्टर्नशिप की अवधि छ: मास अथवा एक साल के लिए और बढ़ाई जा सकती है।

(3) किसी भी स्नातक को तब तक स्नातकोत्तर पाठ्यक्रम अथवा विदेश में किए जाने वाले पाठ्यक्रम में नहीं लिया जाय जब तक वह किसी ग्रामीण केन्द्र में दो साल काम नहीं कर लेता। इसमें से एक साल परिवार नियोजन और प्रसूति एवं बाल स्वास्थ्य संबंधी काम के लिए होना चाहिए।

राज्य सरकारों, विश्वविद्यालयों तथा भारतीय चिकित्सा परिषद से परामर्श लेते हुए इन सुझावों पर सरकार विचार कर रही है।

मिट्टी के तेल का आयात

4986. **श्री मोहन स्वरूप :**
श्री सीताराम केसरी :
श्री देवराव पाटिल :

क्या **पेट्रोलियम और रसायन** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चालू वित्तीय वर्ष में तेल के आयात के लिए भारतीय तेल निगम ने रूस के साथ एक करार किया है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है और

(ग) इस पर कितना धन व्यय होने की सम्भावना है ?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) से (ख). जी हां। 1968 के दौरान में रूस सरकार से 360,000 मीटरी टन मिट्टी के तेल के आयात के लिए भारतीय तेल निगम ने एक करार पर हस्ताक्षर किये हैं। यह बताना जनहित में नहीं है कि भारतीय तेल निगम व्यापारिक करारों की किन शर्तों पर मिट्टी का तेल आयात कर रहा है।

तेल में आत्म निर्भरता

4987. **श्री रा० स्व० विद्यार्थी :**
श्री भारत सिंह चौहान :
श्री कंवर लाल गुप्त :
श्री श्रीगोपाल साबू :

क्या **पेट्रोलियम और रसायन** मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में तेल की कुल कितनी आवश्यकता तथा भारत में कितना तेल निकाला जाता है;

(ख) क्या भारत विदेशों से पैट्रोल का आयात करता है; और

(ग) यदि हां, तो कितनी मात्रा में ?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया): (क) 1967 के दौरान कच्चे तेल की कुल खपत 14.45 मिलियन मीटरी टन थी। इसी वर्ष के दौरान देशीय उत्पादन 5.7 मिलियन मीटरी टन था।

(ख) 1967 के दौरान पैट्रोल (मोटर गैसोलीन) का कोई आयात नहीं किया गया।

(ग) प्रश्न नहीं उठता।

सोने की तस्करी

4988. **श्री रा० स्व० विद्यार्थी :**
श्री भारत सिंह चौहान :
श्री कंवर लाल गुप्त :
श्री श्रीगोपाल साबू :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का ध्यान 29 फरवरी, 1968 के 'नवभारत टाइम्स' में

प्रकाशित उस समाचार की ओर दिलाया गया है, जिसमें उन स्थानों के बारे में एक वक्तव्य दिया गया है जहां से चोरी छिपे सोना भारत में लाया जाता है ;

(ख) यदि हां, तो इस सम्बन्ध में भारत सरकार की क्या प्रतिक्रिया है; और

(ग) भारत में चोरी छिपे सोना लाये जाने को रोकने के लिए सरकार ने क्या कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी हां।

(ख) और (ग). समाचार में तस्कर आयात के जिन तरीकों का उल्लेख है, उनको सरकार को पहले से ही पता है। दुबई से सोने तथा अन्य वस्तुओं के तस्कर आयात को रोकने के लिए सरकार द्वारा किए गए महत्वपूर्ण उपायों में कुछ ये हैं।

सूचना का निमित रूप से संग्रह तथा उसके अनुसार कार्यवाही करना, विश्वसनीय मुखबिर रखना विभिन्न तस्कर व्यापारियों के दलों पर कड़ी निगरानी संदिग्ध जहाजों तथा वायुयानों की तलाशी, आसानी से पार करने योग्य समुद्री जल-स्थानों, समुद्री तट तथा स्थल-सीमा के भागों पर गश्त लगाना, विभागीय न्याय-निर्णय के अतिरिक्त उचित मामलों में मुकदमे चलाना आदि।

तेल का पता लगाने के लिये छिद्रण कार्य

4989. श्री रा० स्व० विद्यार्थी :
श्री भारत सिंह चौहान :
श्री कंवर लाल गुप्त :
श्री श्रीगोपाल साबू :

क्या पैट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात और आसाम के अतिरिक्त उत्तर प्रदेश, पश्चिम बंगाल तथा अन्य राज्यों में तेल का पता लगाने के लिए कितने स्थानों पर छिद्रण-कार्य किया गया है;

(ख) इस पर कितना धन खर्च किया गया और कितने स्थानों पर तेल पाया गया; और

(ग) आगामी वर्ष में किन स्थानों पर तेल के लिए और छिद्रण कार्य करने का सरकार का विचार है ?

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया): (क) तेल और प्राकृतिक गैस आयोग ने पंजाब, उत्तर प्रदेश, बिहार, पश्चिमी बंगाल राजस्थान, पाण्डीचेरी और मद्रास के 19 स्थानों में छिद्रण कार्य को हाथ में लिया है।

(ख) इन स्थानों में अन्वेषण एवं व्यधन कार्य पर अब तक खर्च की गई धनराशि 30.13 करोड़ है, जिसमें नियतन परिसम्पत्ति और कार्यकारी पूंजी की धनराशि शामिल नहीं है। इन स्थानों पर तेल नहीं पाया गया है। परन्तु पंजाब में व्यधित किए गए एक कुंए तथा राजस्थान में एक कुएं में गैस पाई गई थी।

(ग) 1968-69 के दौरान तेल और प्राकृतिक गैस आयोग ने गुजरात, आसाम, मद्रास और पश्चिम बंगाल में व्यधन कार्यों को जारी रखने तथा इन राज्यों के कुछ नए क्षेत्रों में व्यधन करने की योजना बनाई है। जम्मू और काश्मीर में एक संरचना में भी व्यधन कार्य किया जायेगा।

EXCISE DUTY ON ALCOHOLIC DRINKS

4990. SHRI S. C. SAMANTA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the receipts and revenue from excise duty on various kinds of drinks, alcoholic and other intoxicating drugs, has increased progressively year after year since 1965, and if so, by what percentage;

(b) whether Government have relaxed the policy on prohibition and if so, to what extent; and

(c) how many States have relaxed prohibition and increased the number of sale depots and shops selling alcoholic drinks and intoxicating drugs?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The total excise revenues in the States have been increasing at the rate of approximately 9 per cent per year from 1965-66.

(b) and (c). Prohibition is a State subject and prior approval of the Central Government is not necessary for any relaxation in this regard. Relaxations, in varying degrees, have been announced by the Governments of Haryana, Kerala, Madhya Pradesh, Maharashtra, Mysore and Orissa.

चौथी योजना में मुख्य परियोजनाएं

4991. श्री शिवचरण लाल :
श्री महाराज सिंह भारती :

क्या सिंचाई और विद्युत् मन्त्री यह बताने कृपा करेंगे कि :

(क) क्या सरकार चालू वित्तीय वर्ष में बड़ी और मध्यम दर्जे की योजनाओं के लिए निर्धारित 200 करोड़ रुपए की धन राशि खर्च कर सकेगी;

(ख) यदि नहीं, तो उसके क्या कारण हैं;

(ग) क्या यह भी सच है कि उत्तर प्रदेश के सम्बन्ध में वहां की जन संख्या और सिंचाई के लिए उपलब्ध उपयुक्त ढंग की भूमि को ध्यान में रखते हुए चालू वर्ष के लिये मन्जूर सहायता की धन-राशि कम है; और

(घ) यदि हां, तो उसके क्या कारण हैं?

सिंचाई और विद्युत् मंत्रालय में उप-मंत्री : (श्री सिद्धेश्वर प्रसाद) : (क) और (ख). चालू वित्तीय वर्ष में बड़ी तथा मध्यम सिंचाई योजनाओं पर खर्च के लिए 135 करोड़ रुपए का प्रबन्ध किया गया है और आशा है कि यह राशि खर्च हो जाएगी।

(ग) और (घ). उत्तर प्रदेश में रामगंगा तथा गण्डक परियोजनाओं को निर्धारित सहायता दी जा रही है। इन परियोजनाओं के लिए प्रबन्धित राशि इन पर कार्य प्रगति, चालू वर्ष के लिए इनके कार्यक्रम, और राज्य की योजना में इनके लिए निर्धारित राशि पर ही निर्भर करती है।

भारतीय तेल निगम

4992. श्री शिवचरण लाल :
श्री महाराज सिंह भारती :

क्या पेट्रोलियम और रसायन मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि भारतीय तेल निगम में पाइप लाइन, विपणन और तेल शोधन नाम के तीन पृथक स्वागत प्रभाग है और वे चेयरमेन के माध्यम से एक दूसरे से सम्पर्क स्थापित करते हैं।

(ख) क्या यह भी सच है कि उपरोक्त तीनों प्रभागों के कानूनी सलाहकार, सिविल इन्जीनियर लोक सम्पर्क अधिकारी तथा लेखा अधिकारी आदि पृथक-पृथक हैं; और

(ग) यदि हां, तो उपरोक्त निगम का किस उद्देश्य से तीन पृथक प्रभागों में विभाजित किया गया था और क्या वह उद्देश्य पूरा हुआ है?

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया): (क) से (ग). भारतीय तेल निगम के अब दो प्रभाग अर्थात् शोधनशाला प्रभाग और विपणन प्रभाग है। उन प्रभागों में से प्रत्येक एक पृथक प्रबन्ध निदेशक के आधीन है, जो अपने प्रभाग के सामान्य दैनिक प्रशासन की देख भाल करता है। इसलिए प्रत्येक प्रभाग के लिए पृथक सिब्बन्दी की आवश्यकता है। किफायतशारी (अर्थात् मितव्ययता) के आधार पर 23 फरवरी, 1968 से तीसरे प्रभाग अर्थात् पाइपलाइनज प्रभाग को समाप्त कर दिया गया है और अन्तिम आवंटन (ऐलोकेशन) के लम्बित रहने तक इस प्रभाग के कार्य की देख भाल शोधनशाला प्रभाग के प्रबन्धक निदेशक करते हैं। इन दो प्रभागों के अधिकारी एक दूसरे के साथ सीधा सम्पर्क रखते हैं। चेयरमैन का इन प्रभागों के कार्यकलापों के समन्वय एवं निगम के विकास कार्य के आयोजन से सम्बन्ध है वह अपने इन कर्त्तव्यों का पालन निदेशकों के बोर्ड के एक भाग (चेयरमैन) के रूप में करते है तथा प्रभागीय अधिकारियों के सामान्य दैनिक प्रशासन में दखल नहीं देते हैं। 1.9.1964 को इण्डियन रिफानरीज लिमिटेड तथा इण्डियन आयल कम्पनी के विलय और भारतीय तेल निगम निर्माण से कार्यात्मक आधार पर इस निगम के दो पृथक प्रभागों की स्थापना की गई थी।

वाई० डब्ल्यू० सी० ए० होस्टल में रहने वाली श्रमजीवी लड़कियों द्वारा ज्ञापन

4993. **श्री रघुवीर सिंह शास्त्री :** क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को वाई० डब्ल्यू० सी० ए० होस्टल, नई दिल्ली में रहने वाली श्रमजीवी लड़कियों से कोई ज्ञापन मिला है कि उक्त होस्टल में उन पर कुछ प्रतिबन्ध लगा दिए गए हैं;

(ख) यदि हां, तो उसकी मुख्य बातें क्या हैं; और

(ग) इस बारे में सरकार द्वारा क्या कार्यवाही की गई है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) जी हां।

(ख) श्रमजीवी महिलाओं (वर्किंग गर्ल्स) ने अन्य बातों के साथ-साथ अपने अभ्यावेदन में यह भी अनुरोध किया था कि उनमें से कम से कम 25 प्रतिशत को सरकारी होस्टल में स्थान देने के लिए एक दो आवधिक कार्य-क्रम बनाया जाय। यह भी अनुरोध किया गया है कि उन श्रमजीवी महिलाओं के लिए जिन्हें अपना वर्तमान निवास-स्थान वाई० डब्लू० सी० ए० से छोड़ना पड़ा है, तुरन्त उपचार के रूप में, अंकटाड सम्मेलन के समाप्त होने के बाद कर्जन रोड होस्टल में वास आवंटित कर दिया जाय।

(ग) अंकटाड कन्फ्रेन्स के बाद कर्जन रोड होस्टल में उपलब्ध वास किस प्रकार उपयोग में लाया जाय इस पर विचार किया जा रहा है।

MASTER PLAN, DELHI

4994. SHRI M. L. SONDHI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Master Plan has accepted the low density in the capital; and

(b) if so, the reasons for developing an area of 1100 acres in a distant colony of Ramakrishna Puram for 12000 dwellings when the D.I.Z. (Gole Market) and Mata Sundri Area could accommodate the same number of dwellings, if redeveloped to house about 60,000 persons?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): **(a) The Master Plan recognises disparity in density of population**

between different residential areas in the Capital.

(b) The area in Ramakrishna Puram had been acquired in the year 1957 when more than two storeyed quarters were considered unlivable for Delhi. It is true that by redeveloping the areas of Gole Market and Mata Sundri Road, it would have been possible to house 60,000 persons in multi-storeyed blocks, but the cost of their construction would also have been three to four times of the cost of construction in Ramakrishna Puram.

MASTER PLAN OF DELHI

4995. SHRI M. L. SONDHI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the concept of sector planning as envisaged in the Master Plan of Delhi is alien to Indian tradition;

(b) whether Government are aware that this concept has been rejected by other countries in Europe; and

(c) if so, whether Government propose to revise their plan?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) The concept of sector planning or zonal planning has emerged out of the concept of the total plan and facility for phased development of the plan. As such the tradition of any country has very little to do with the process of sector or zonal planning.

(b) This concept has not been rejected by the countries in Europe.

(c) Does not arise.

DENTISTS AND DENTAL CLINICS

4996. SHRI M. L. SONDHI:
SHRI MOHAN SWARUP:

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the existing strength of dentists in the country and the estimated requirement on the basis of country's population; and

(b) the number of dental clinics and the amount spent on dental care in the first three Plans?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) There are approximately 7,000 dentists in the country. The estimated requirement of the country is about 17,500 dentists, based on the dentist-population ratio of 1 : 30,000 which is considered to be adequate for the present by the Dental Council of India.

(b) There are about 300 dental clinics in the country.

As for the amount spent on dental care, information is not readily available, since Central assistance in respect of Centrally Aided/Sponsored Schemes is released group-wise for several Health Programmes. A provision of Rs. 125.57 lakhs & Rs. 121.97 lakhs existed in the Second & Third Plans for Dental Education and Dental Services.

SHORTAGE OF POWER FOR INDUSTRIAL PURPOSES IN DELHI

4997. SHRI SITARAM KESRI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that there is an acute shortage of power for industrial purposes in Delhi; and

(b) the total requirement of Delhi and the quantum of power available at present?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) There is no shortage of power for industrial purposes in Delhi. Industrial load requirements in the Delhi Municipal Corporation and New Delhi Municipal Committee areas are met after industrial loads are sanctioned by the Delhi Power Control and Distribution Board.

(b) The present peakload of Delhi is about 180 MW. The total firm

capacity available at present including power supply from Bhakra Nangal System works out to over 200 MW.

CIVIL HOSPITALS AND DISPENSARIES IN INDIA

4999. SHRI PREM CHAND VERMA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the total number of Civil hospitals and dispensaries in the country;

(b) the number of doctors that are needed to man these hospitals and dispensaries, the number of doctors working and the number needed; and

(c) the steps being taken to remove the deficiency and when is likely to be overcome?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

MUSHAIRA AND KAVI SAMMELAN

5000. SHRI PREM CHAND VERMA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a Mushaira and Kavi Sammelan was organised by his Ministry in the Mavalankar Auditorium recently;

(b) if so, the purpose thereof and the total expenditure incurred thereon;

(c) the number of officials deputed to organise it;

(d) the benefits achieved from this Sammelan and how far the expenditure incurred was considered worthwhile; and

(e) the number of functions of this nature organised during the year and the total expenditure incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) Yes.

(b) As Mushaira and Kavi Sammelan are effective and popular media of mass communication, they were organised for creating interest of the public in the programme. The total expenditure incurred thereon was Rs. 25,516.

(c) Ten officials of the Department of Family Planning and Delhi Administration were deputed to organize it.

(d) this had a great popular response and was much appreciated by the audience. For covering larger audiences, All India Radio has already broadcast some portions of it and is going to make repeated use of it. Field Publicity Organisation and Song and Drama Division of the Ministry of Information and Broadcasting will use it extensively for Family Planning mass communication programme. The expenditure incurred was really worthwhile.

(e) No other function of this nature was organised during the year by the Department of Family Planning.

HEART TRANSPLANTATION OPERATION

5001. SHRI SRADHAKAR SUPAKAR:
SHRI CHENGALRAYA NAIDU:
SHRI DEIVEEKAN:

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 3624 on the 11th March, 1968. Regarding heart transplantation operation in Bombay and state:

(a) whether Government propose to send a team of experts to U.S.A. for further research in this regard; and

(b) whether Governments propose to undertake legislation to legalise donation of heart for transplantation?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT SHRI B. S. MURTHY) : (a) There is no proposal to this effect under Government consideration.

(b) Heart transplantation is still in the experimental stage and the social ethical, legal and other issues involved will be studied as the technique develops.

LOSS DUE TO STRIKE BY BANK EMPLOYEES

5002. SHRI SRADHAKAR SUPAKAR: Will the Minister of FINANCE be pleased to state the total loss suffered by Government on account of the strike by the Bank employees in the last week of February, 1968 ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Government has not suffered any loss due to the strike. But it may have resulted in some loss to the banks concerned, apart from the obvious inconvenience caused to the banks' constituents including Government Departments. It is not possible to calculate the amount of such loss.

BARRELS FOR INDIAN OIL CORPORATION

5003. SHRI S. M. BANERJEE : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the Indian Oil Corporation had floated a tender recently for the purchase of 20,000 new oil barrels at Calcutta;

(b) if so, the names of the firms who submitted their offers and the rates quoted by them;

(c) whether the Indian Oil Corporation have since placed their order against the said tender on any firm; and

(d) if so, the name of the firm and the rate at which order has been placed ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir.

(b) Against the public tender only 2 parties *viz.* (i) M/s. Hind Galvanizing and Engineering Co. Pvt. Ltd., Calcutta and (ii) M/s. Bharat Barrels & Drum Mfg. Co. Pvt. Ltd. Calcutta responded. But M/s. Hind galvanizing expressed their inability to supply, while M/s. Bharat Barrels & Drum Mfg. Co. Pvt., quoted a rate of Rs. 44.50 per barrel inclusive of delivery charges at Paharpur or Budge-Budge and Taxes extra, as applicable.

(c) No, Sir.

(d) Does not arise.

DOUBLE TAXATION AVOIDANCE AGREEMENTS

5004. SHRI SHIVA CHANDRA JHA: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that India has made double taxation avoidance agreements with foreign countries; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) At present, the Government of India has comprehensive agreements for the avoidance of double taxation of income with Pakistan, Ceylon, Sweden, Denmark, Norway, Japan, the Federal Republic of Germany, Finland, Austria and Greece.

A limited agreement providing for mutual exemption from tax earnings from the operation of aircraft in international traffic also exists between India and Switzerland. A similar limited agreement was signed in the month of February, 1968 with the Government of the Republic of Lebanon, and it will come into force after it is ratified by the two Governments.

CLEARANCE CUSTOM DUTIES

5005. SHRI SHIVA CHANDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the persons landing at Indian Ports with their personal effects have to pay clearance custom duties; and

(b) if so, what is the minimum duty and the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). There is no customs duty on used personal effects *i.e.* wearing apparel and other articles in the immediate personal use of the passenger. Other personal effects and household effects upto specified limits are also exempt from payment of duty depending upon the period of stay abroad, frequency of visits and whether the person is a tourist, is coming on transfer of residence or falls in the general category of passengers. Exemption limits have been fixed to ensure that no duty is levied on what would be usually brought by a particular category of passengers. Those bringing more should naturally pay customs duty on the excess. The rate of duty as laid down in the Import Tariff Schedule is 100% *ad valorem*.

ELECTRIFICATION OF VILLAGES

5006. SHRI SHIVA CHANDRA JHA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have drawn up any programme for the electrification of all the Indian villages;

(b) if so, the broad details thereof; and

(c) when the programme is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). After the end of the Third Five Year Plan, the emphasis in rural electrification schemes has been shifted to energisation of pumping sets for increasing agricultural production. It was also decided that, with the emphasis on the programme of energisation of pumping sets, as far as possible, 15% of the villages should be covered during the period 1966-67 to 1970-71, depending upon the availability of funds. Up to 30-9-1967, 57,660 villages have been electrified out of 5,66,878 villages. It is difficult to indicate the time by which all the villages in India are likely to be electrified as this would depend upon the overall position of the resources available for the purpose.

BARAUNI OIL REFINERY

5007. SHRI SHIVA CHANDRA JHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Construction Engineers at Barauni Oil Refinery were laid off in the months of November-December 1967;

(b) if so, the reasons therefor and the number affected and

(c) the steps taken by Government for their employment?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) to (c). No engineer was laid off though the services of two engineers were terminated on completion of their assignments. Their particulars have been circulated to various public sector undertakings that are likely to need their services.

LIQUOR FOR U.N.C.T.A.D.

5008. SHRI BABURAO PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that 5,000 cases of choicest liquor were specially imported for the delegates of the United Nations Conference for Trade and Development meeting held in Delhi;

(b) whether three special bars were established at Vigyan Bhawan to

serve this liquor against foreign currency; and

(c) if so, the cost of the liquor imported and the amount of duty foregone on it?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (c). An arrangement was made with a consortium of importers in Delhi who normally keep imported liquor in Customs bonded warehouses and meet the requirements of foreign Missions in India, to open a bonded store and a retail shop in Vigyan Bhawan to meet the requirements of the delegates to the UNCTAD II. Replenishment to the members of the Consortium are to be done by allowing imports keeping in view the quantity cleared for the delegates.

Sales to delegates from the bonded store and the retail shop in Vigyan Bhawan are against payment in foreign currency or in rupees to the delegates from the countries with whom the Government of India have rupee-payment agreements.

The amount of import duty foregone on such sales up to 21st March, 1968 is about Rs. 40.000.

(b) Three bars have been opened in Vigyan Bhawan. The liquor sold there has paid the full duty and sales there are not restricted to foreign currency.

SALE OF DUTY-FREE LIQUOR IN INDIA

5009. SHRI BABURAO PATEL: Will the Minister of FINANCE be pleased to state:

(a) the places where duty-free liquor is being sold to foreigners in India against payment in foreign currency; and

(b) the amount of liquor sold monthly at each place in this manner?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI: (a) Duty-free foreign liquor is being sold in India against payment in foreign currency only at the duty free shop at Palam Airport and from the bonded warehouse set up in Vigyan Bhavan, New Delhi in connection with UNCTAD II. Sale from the duty free shop at the airport is restricted to out going and transiting international passengers, whether Indian or foreign. Sale from the bonded warehouse in Vigyan Bhavan is restricted to the Heads of Delegations for their personal use or for the Delegations' official parties and a limited number of high officers of the United Nations or its specialised Agencies attending UNCTAD II and who are entitled to similar privilege at the UNCTAD headquarters at Geneva.

(b) The quantity of liquor so sold to foreigners is as follows:

I. At Palam airport

August, 1967	.. 36 bottles
September, 1967	195 bottles
October, 1967	238 bottles
November, 1967	158 bottles
December, 1967	285 bottles
January, 1968	185 bottles
February, 1968	268 bottles
March, 1968 (upto 21st.)	204 bottles

II. In the bonded warehouse at Vigyan Bhawan

February, 1968	.. 324 bottles
March, 1968 (upto 21st.)	.. 1970 bottles.

VACUUM ASPIRATOR

5010. SHRI BABURAO PATEL: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the vacuum aspirator for performing five-minute abortions brought by Dr. Chandrasekhar from U.S.S.R. has been

lying idle at Maulana Azad Medical College as no one knows how to operate it; and

(b) if not, the number of absortions which have been performed with it and with what measure of success and safety?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHER): (a) No.

(b) 20 abortions have been carried out with its help successfully and with safety.

भाखड़ा तथा गांधी सागर बांधों से तैयार की गई बिजली की सप्लाई पर प्रतिबन्ध

5011. **श्री ओंकार लाल बेरवा** : क्या **सिंचाई तथा विद्युत्** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भाखड़ा तथा गांधी सागर बांधों से उत्पादित बिजली पर लगाये गये सभी प्रतिबन्ध हटा लिय गये हैं; और

(ख) यदि हां, तो इसका आधार तथा तत्सम्बन्धी रूपरेखा क्या है ?

सिंचाई तथा विद्युत् मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद): (क) और (ख). गत वर्ष भाखड़ा जलाशय अपने पूर्ण स्तर तक भर गया था, इसलिये भाखड़ा नंगल प्रणाली द्वारा सेवित क्षेत्रों नामशः पंजाब, हरियाणा, दिल्ली और राजस्थान को दी जाने वाली बिजली पर कोई प्रतिबन्ध नहीं है । जहां तक चम्बल परियोजना द्वारा सेवित क्षेत्रों का सम्बन्ध है, बड़े उद्योगों को दी जाने वाली बिजली को छोड़ कर, शेष सभी प्रकार की बिजली सप्लाई पर पाबन्दियां हटा ली गई हैं । जहां तक बड़े उद्योगों का सम्बन्ध है, बिजली की कटौती कम करके 35 प्रतिशत से 20 प्रतिशत कर दी गई है । यह पाबन्दी इस लिये लगाई गई है, क्योंकि गान्धीसागर और राणाप्रताप सागर के ज लाशय स्तर अपेक्षतया कम हैं ।

जीवन बीमा निगम द्वारा गैर-सरकारी निगमित क्षेत्र में पूंजी विनियोजन

5012. **श्री निहाल सिंह** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले दस वर्षों में जीवन बीमा निगम ने अपने कुल पूंजी निवेश कोष में से, कितने प्रतिशत राशि गैर-सरकारी निगमित क्षेत्र में लगाई है ;

(ख) क्या सरकार ने 31 दिसम्बर, 1967 तक जीवन बीमा निगम द्वारा किये गये ऐसे पूंजी विनियोजनों (कम्पनी-वार) की पूर्ण सूची तैयार की है; और

(ग) यदि हां, तो इसका ब्यौरा क्या है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) विवरण सभा पटल पर रखा है । [**पुस्तकालय में रख दिया गया । देखिये** संख्या L T-588/68]

(ख) और (ग) वैयक्तिक कम्पनियों में भारत के जीवन बीमा निगम के पूंजी-निवेश को प्रकट करना सार्वजनिक हित में नहीं है ।

चतुर्थ श्रेणी के कर्मचारियों के लिये मकान किराया भत्ता

5013. **श्री निहाल सिंह** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार के चतुर्थ श्रेणी के कर्मचारियों को 15 रुपये मासिक मकान किराया भत्ता दिया जाता है जबकि दिल्ली में उन्हें 30 या 35 रुपये मासिक से कम किराये पर मकान नहीं मिल सकता;

(ख) यदि हां, तो क्या सरकार का विचार उनका मकान किराया भत्ता बढ़ाने का है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) दिल्ली में रहने वाले जिन केन्द्रीय सरकारी कर्मचारियों को 100 रुपये प्रतिमाह से कम वेतन मिलता है उनको मकान किराया भत्ता के रूप में 15 रुपये दिये जाते हैं। कर्मचारियों द्वारा दिया जाने वाला वास्तविक किराया की दरें अलग अलग बस्तियों में अलग अलग है और यह किराये पर लिये गये मकान की किस्म पर निर्भर करेगा ।

(ख) जी, नहीं ।

(ग) केन्द्रीय सरकारी कर्मचारियों को रिहायशी मकान को किराये पर लेने में होने वाले व्यय की पूर्ति के लिये, राज-सहायता के रूप में मकान किराया भत्ता दिया जाता है। यह पूरे व्यय की पूर्ति के लिये नहीं दिया जाता। व्यय का एक हिस्सा कर्मचारियों को स्वयं ही उठाना पड़ता है। तथापि 1965 में जब 75 रुपये से कम वेतन पाने वाले कर्मचारियों को दिल्ली में मिलने वाले भत्ते में 5 रुपये की वृद्धि की गई थी, तब मकान किराये भत्ते की दरों को उदार बना दिया गया था ।

कुछ कम्पनियों के नाम आय-कर की बकाया राशि

5014. श्री निहाल सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) 31 मार्च, 1967 को मैसर्स बेनेट कालेमैन एण्ड कम्पनी लिमिटेड, भारत निधि लिमिटेड और साहू जैन लिमिटेड की ओर आय-कर की कितनी-कितनी राशि बकाया थी;

(ख) इन कम्पनियों से कर की इन बकाया राशियों को वसूल करने के लिये सरकार ने क्या कार्यवाही की है; और

(ग) इन फर्मों का किन-किन वर्षों का आय-कर निर्धारण नहीं किया गया है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (ग). सूचना सभा पटल पर रखे गये अनुबन्ध में दी गयी है । [**पुस्तकालय में रख दिया गया । देखिये** संख्या LT—589 /68]

सिल्वर जुबली टी० बी० अस्पताल, दिल्ली

5015. श्री निहाल सिंह : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सिल्वर जुबली टी० बी० अस्पताल, दिल्ली में रोगियों को पूरी खुराक नहीं दी जा रही है;

(ख) यदि हो, तो उसके क्या कारण हैं और क्या सरकार का विचार इस मामले में जांच कराने का है;

(ग) क्या यह भी सच है कि इस अस्पताल में सफाई की कोई उचित व्यवस्था नहीं है; और

(घ) यदि हाँ, तो स्वच्छता का प्रबन्ध करने के लिये क्या व्यवस्था की गई है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मन्त्री (श्री ब० सू० मूर्ति) : (क) जी नहीं। रोगियों को खाना अनुसूचित मात्रा के अनुसार दिया जा रहा है । तथापि कुछ अवसर ऐसे आये जबकि किन्हीं अवश कारणों से आहार की कुछ वस्तुएं उपलब्ध नहीं हो सकीं । ऐसे मौकों पर रोगियों को वैकल्पिक भोजन दिया जाता है ।

(ख) यह प्रश्न नहीं उठता ।

(ग) जी नहीं । वहां पर सफाई के उचित प्रबन्ध हैं।

(घ) यह प्रश्न नहीं उठता ।

मंदसौर स्थित अफीम के कारखाने में चोरी

5016. **श्री हुकम चन्द कछवाय :** क्या वित्त मंत्री 23 नवम्बर, 1967 के तारांकित प्रश्न संख्या 224 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या मंदसौर स्थित अफीम के गोदामों में अफीम की चोरी के बारे में जांच पूरी कर ली गई है;

(ख) यदि हां, तो जांच कौन व्यक्ति कर रहे हैं तथा वे किस विभाग के हैं;

(ग) जांच पर अब तक कुल कितना धन व्यय किया गया है; और

(घ) जांच के क्या परिणाम निकले हैं ?

उप-प्रधान मंत्री तथा वित्त मन्त्री (श्री मोरारजी देसाई) : (क) जी, हां ।

(ख) मध्य-प्रदेश के पुलिस अधिकारी मामले की जांच-पड़ताल कर रहे हैं । प्रारम्भ में जांच-पड़ताल मंदसौर जिला पुलिस द्वारा की गई थी परन्तु बाद में जांच का कार्य मध्य प्रदेश राज्य के खुफिया पुलिस-विभाग (अपराध शाखा) को सौंप दिया गया ।

(ग) यह जांच-पड़ताल करने वाले पुलिस अधिकारी साथ ही साथ अन्य मामलों की जांच भी करते रहे हैं । इतना ही नहीं, जांच में केन्द्रीय सरकार के विभागों के अधिकारियों ने भी समय-समय पर उनकी सहायता की है । इसलिये इस जांच पर किये गये व्यय की रकम को अलग से निकालना सम्भव नहीं है ।

(घ) अभियुक्त के विरुद्ध मुकदमा चलाने के लिये मामला अदालत में भेजा जा रहा है ।

मध्य प्रदेश में समाज कल्याण संस्थाएं

5017. **श्री हुकम चन्द कछवाय :** क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में उज्जैन, देवास, शाजापुर और इंदौर में ऐसी कितनी समाज कल्याण संस्थायें हैं जिन्हें उनके विभाग से अनुदान मिल रहा है;

(ख) प्रत्येक संस्था को अनुदान की कितनी धनराशि दी जा रही है और प्रत्येक संस्था कब से अनुदान ले रही है ;

(ग) उन अन्य संस्थाओं की संख्या कितनी है जिनको वर्ष 1967-68 के अन्त तक अनुदान मिलने की संभावना है; और

(घ) मध्य प्रदेश के उन जिलों के नाम क्या हैं जिन्हें 1966-67 में समाज कल्याण के लिये सब से कम अनुदान दिया गया है ?

समाज कल्याण विभाग में राज्य-मंत्री (श्रीमती फूलरेणु गुह) : (क) एक । मध्य प्रदेश अंध-कल्याण संस्था, इन्दौर ।

(ख) (1) 7125 रुपये नेत्रहीनों की "शेल्टर्ड वर्कशाप" के लिये 1965-66 में उपकरण खरीदने हेतु ।

(2) नेत्रहीनों की औद्योगिक वर्कशाप, इन्दौर, के भवन निर्माण हेतु 1967-68 में 64,750 रुपये मंजूर किए गये; 20,000 रुपये की राशि का उन्मोचन हो चुका है ।

(ग) कोई नहीं ।

(घ) राज्य में जिला-वार अनुदान नहीं दिया जाता ।

आसाम में दूसरा तेल शोधक कारखाना

5018. **श्री हुकम चन्द कछवाय :** क्या पैट्रोलियम और रसायन मंत्री 16

नवम्बर, 1967 के तारांकित प्रश्न संख्या 105 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने आसाम में दूसरा तेल शोधक कारखाना खोलने के बारे में कोई निर्णय कर लिया है; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य-मंत्री (श्री रघुरमैया) : (क) जी हां ।

(ख) एक और तेल शोधक कारखाने की जरूरतें पूरी करने के लिये, काफी मात्रा में स्थानीय कच्चा तेल उपलब्ध नहीं है ।

RECOMMENDATIONS OF STUDY GROUP ON HOSPITALS

5019. SHRI DHIRESWAR KALITA :
SHRI RABI RAY :
SHRI D. C. SHARMA :
SHRI DEIVEEKAN :
SHRI CHENGALRAYA NAIDU :
SHRI ANBUCHEZHIAN :
SHRI K. P. SINGH DEO :
SHRI DEORAO PATIL :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the Study Group on the Working of Hospitals in India has submitted its report;

(b) if so, the main recommendations thereof; and

(c) the decisions taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) Copies of the Report are available in the Library of Parliament. The main recommendations are given in the Annexure laid on the Table of the House. [*Placed in Library. See* No. LT—590/68].

(c) The recommendations of the Study Group are under examination.

INSTITUTION FOR THE BLIND NEW DELHI

5020. SHRI MANIBHAI J. PATEL : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether a Committee was constituted to inquire into the working of the Institute for the Blind in Delhi and the causes of the incident of the 30th December, 1967 in which a number of blind students were assaulted; and

(b) if so, the findings thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) The Government have not instituted any such inquiry committee. The Institute is managed by some individuals un-aided by the Government.

(b) The Government have no information.

P.L. 480 FUNDS

5021. SHRI HIMATSINGKA : Will the Minister of FINANCE be pleased to state :

(a) the details of the PL 480 funds utilised during 1966-67 and 1967-68;

(b) the latest position of the PL 480 funds that still remain unutilised in the country at present;

(c) the steps taken by Government for checking the inflationary effects of this accumulation; and

(d) the programme for imports under PL 480 during 1968-69 ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Details of

the PL 480 rupee funds utilised during 1966-67 are as under :—

	(Rs. crores)
Loan to Government of India :	350.00
Grant to Government of India :	0.12
Cooley loans :	12.45
U.S. Expenditures :	34.00
TOTAL	396.57

Corresponding figures for 1967-68 are not yet available.

(b) On 31-12-1967 the balance of PL 480 counterpart funds available with the U.S. was Rs. 485 crores. These are earmarked for the following purposes :—

	(Rs. crores)
Loan to Government of India	269
Grant to Government of India :	44
Cooley Loans :	59
U.S. Expenditures :	113
TOTAL	485

(c) It is not understood how it is assumed that inflationary effects would arise from this accumulation.

(d) The programme for imports during 1968-69 under PL 480 has not yet been finalised.

PETRO-CHEMICAL COMPLEX IN MAHARASHTRA

5022. SHRI HIMATSINGKA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether a Petro-chemical Complex of the National Organic Chemical Industries Ltd. has been set up at Kalwe near Thana in Maharashtra;

(b) if so, the broad features thereof; and

(c) the nature and extent of Petroleum and oil gas and other petroleum by-products available for use for working this complex ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH : (a) Yes.

(b) The project centres round a naphtha cracker with certain downstream units to manufacture items like ethylene oxide and its derivatives, ethylene glycol, Vinyl Chloride, Polyvinyl chloride, Isopropyl alcohol, Butadiene, Benzene etc. It has been set up in collaboration with the Royal Dutch/Shell Group of Companies of the Netherlands and the U.K.

(c) Two lakhs twenty five thousand tonnes of naphtha per annum will be the petroleum feedstock for the project, which will be available from the Burmah Shell Refinery at Bombay.

उत्तर प्रदेश के मुरादाबाद जिले की हसनपुर तहसील में सरकारी चिकित्सालय का खोला जाना

5023. श्री प्रकाशवीर शास्त्री : क्या स्वास्थ्य परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के मुरादाबाद जिले की हसनपुर तहसील में गंगा के किनारे के साथ साथ वाले क्षेत्र में अच्छे स्तर का कोई सरकारी चिकित्सालय नहीं है;

(ख) क्या यह सच है कि अच्छे स्तर का कोई सरकारी चिकित्सालय न होने से बाढ़ के दिनों में अधिकांश रोगी बाहर नहीं जा सकते हैं और मर जाते हैं ;

(ग) क्या सरकार ने कुछ समय पहले उक्त क्षेत्र में सरकारी चिकित्सालय का निर्माण करने के बारे में कोई सर्वेक्षण कराया था; और

(घ) यदि हां, तो उसका क्या परिणाम निकला है और उक्त क्षेत्र में अच्छे स्तर के एक चिकित्सालय का निर्माण करने के लिये कब तक निर्णय किये जाने की सम्भावना है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मन्त्री (श्री ब० सू० मूर्ति) : (क) से (घ). राज्य सरकार से सूचना एकत्रित की जा रही है और सभा पटल पर रख दी जायेगी ।

बाढ़ से उत्तर प्रदेश के गांव की रक्षा

5024. **श्री प्रकाशवीर शास्त्री** : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रतिवर्ष गंगा नदी में आने वाली बाढ़ की बर्बादी से मुरादाबाद जिले के हसनपुर क्षेत्र को बचाने के लिये अन्ततः कोई कार्यक्रम तैयार कर लिया गया है;

(ख) यदि हां, तो क्या उपरोक्त कार्यक्रम को आगामी वर्षा ऋतु से पूर्व पूरी तरह क्रियान्वित कर लिया जायेगा; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

सिंचाई तथा विद्युत मंत्रालय में उप मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) से (ग). केन्द्रीय सिंचाई व बिजली आयोग तथा राज्य सरकार के अधिकारियों ने फरवरी, 1968 में मुरादाबाद जिले की हसनपुर तहसील के बाढ़ प्रभावित क्षेत्रों का संयुक्त निरीक्षण किया था । इन अधिकारियों ने सुझाव दिया था कि गंगा नदी के दायें तट और महेवा नदी के बायें तट के बीच के भाग के विस्तृत सर्वेक्षण किए जायें और वर्तमान जिबपुर साधु कलक्टर बंध को ऊंचा और मजबूत करने तथा उत्तर की ओर उसका विस्तार करने के सम्बन्ध में अन्य तकनीकी अध्ययन किये जायें और विस्तृत रिपोर्टें तथा प्राक्लन तैयार किये जायें । राज्य सरकार इन विस्तृत सर्वेक्षणों के लिये प्रबन्ध कर रही है और इन के इस वर्ष के अन्त तक समाप्त होने की सम्भावना है ।

उत्तर प्रदेश के गांवों में बिजली की व्यवस्था

5025. **श्री प्रकाशवीर शास्त्री** : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मुरादाबाद जिले की हसनपुर तहसील में गंगा नदी के किनारे बाढ़-ग्रस्त क्षेत्रों के किसी भी गांव में अब तक बिजली की व्यवस्था नहीं की गई है;

(ख) क्या यह भी सच है कि इस क्षेत्र में बिजली की व्यवस्था करने के हेतु कुछ समय पहले आदमपुर से आगे बिजली के खम्भे गाड़ने के लिये कार्य आरम्भ किया गया था;

(ग) क्या यह भी सच है कि इस क्षेत्र में बिजली न होने के कारण किसानों को लघु उद्योगों तथा सिंचाई सुविधाओं के बारे में बड़ी कठिनाई होती है; और

(घ) यदि हां, तो क्या इस क्षेत्र में बिजली की व्यवस्था करने के लिये प्राथमिकता देने का प्रस्ताव है तथा यह कार्य कब तक पूरा हो जाने की सम्भावना है ?

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) से (घ). 1966-67 से ग्राम विद्युतीकरण स्कीमों में पम्पों को ऊर्जित करने पर बल दिया जा रहा है । औद्योगिक और सिंचाई सम्बन्धी बिजली कनेक्शन के लिये हसनपुर तहसील में गंगा के किनारे के बाढ़ प्रभावित क्षेत्रों के किसानों के किसी भी आवेदन पत्र पर कार्यवाही करना बाकी नहीं है । वित्तीय संसाधनों की तंगी के कारण और पम्पों को ऊर्जित करने के लिये पर्याप्त धन की कमी के कारण, बिजली के खम्भों को आदमपुर से आगे ले जाने के प्रस्ताव को कार्यान्वित नहीं किया जा सका । इन ग्रामों को कब तक बिजली मिल पायेगी यह निश्चित रूप से नहीं बताया जा सकता, क्योंकि यह धन की उपलब्धता और उस क्षेत्र में बिजली भार के विकास पर निर्भर होगा ।

IRRIGATION PROJECTS OF ORISSA

5027. SHRI RABI RAY : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether he visited Ganjam district of Orissa during the last month;

(b) if so, whether he visited some irrigation projects in the district also;

(c) if so, the present state of affairs of those irrigation projects; and

(d) the steps which Government propose to take to complete those projects ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD : (a) and (b). Yes, Sir. He visited Joro-Harbhangi and Godahado Projects in Ganjam District of Orissa in January, 1968.

(c) and (d). *Joro-Harbhangi Project.* It was suggested to the State Government that the cost of the dam on Harbhangi river may be reduced and some alternative site may also be investigated. The alternate site has been chosen by the State and the investigations are now in progress.

Godahardo Project : This Project has already been sanctioned and the work is under execution.

SALANDI AND ANANDPUR BARRAGE SCHEMES IN ORISSA

5028. SHRI S. KUNDU : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government have received any proposal from the Orissa Government to include Anandpur Barrage scheme of irrigation in the annual schemes;

(b) if so, whether Government have sanctioned it;

(c) whether this project is a part of Salandi Irrigation Project and when the Salandi Project is likely to be completed.

(d) whether Orissa Government have asked for some financial help for Salandi Project; and

(e) if so, the amount of financial help asked and whether Government have sanctioned it ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) Yes; Sir.

(b) No; Sir. It is under technical examination.

(c) No; Sir, This project is not a part of the Salandi Irrigation Project. It is, however, proposed to integrate both the schemes for maximum benefits. Salandi Project is expected to be completed in 1969.

(d) and (e). Yes; Sir. The Orissa Government had requested for an additional assistance of Rs. 50.00 lakhs during 1967-68, in addition to Rs. 220.00 lakhs, already provided. An additional sum of Rs. 20 lakhs has since been allocated to the Project.

दिल्ली में सहकारी आवास समितियों को उनसे ली गई भूमि का मुआवजा

5029. श्री बलराज मधोक : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में सहकारी आवास समितियों ने दक्षिण दिल्ली में भूमि खरीदी थी जिसे बाद में सरकार ने अर्जित कर लिया था लेकिन उसका मुआवजा अब तक नहीं दिया गया है; और

(ख) यदि हां, तो किन-किन समितियों को मुआवजा नहीं दिया गया है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप मंत्री (श्री ब० सू० मूर्ति) : (क) 55 समितियों में से जिन्होंने दक्षिणी दिल्ली में जमीन खरीदी थी जिसे बाद में दिल्ली के नियोजित विकास के लिये अर्जित कर लिया गया था, 21 को मुआवजा पहले ही दिया जा चुका है ।

(ख) शेष समितियों, जिनके नाम सभा पटल पर रखे गये विवरण में दिये गये हैं, के सम्बन्ध में सूचना एकत्र की जा रही है। [पुस्तकालय में रखा गया। देखिये संख्या L.T. 591/68]।

दिल्ली के लिए सिंचाई सुविधाएं

5030. **श्री बलराज मधोक** : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सिंचाई की सुविधाएं न होने के कारण दिल्ली में हजारों एकड़ भूमि में समुचित रूप से खेती नहीं हो पा रही है;

(ख) यदि हां, तो क्या इस प्रयोजन के लिये नजफगढ़ झील के पानी का उपयोग करने के लिये सरकार ने कोई योजना बनाई है;

(ग) यदि हां, तो उसका ब्यौरा क्या है; और

(घ) यदि नहीं, तो उसके क्या कारण हैं?

सिंचाई तथा विद्युत मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) : (क) वर्तमान 2.6 लाख एकड़ वार्षिक कृष्ट क्षेत्र में से 92 हजार एकड़ क्षेत्र की सिंचाई होती है।

(ख) से (घ) : नजफगढ़ खण्ड में सिंचाई करने के लिये नजफगढ़ झील के पानी के उपयोगार्थ एक छोटी उठाऊ-सिंचाई स्कीम कार्यान्वित हो रही है। स्कीम की अनुमित लागत 7.55 लाख रुपये है और इससे लगभग 4 हजार एकड़ क्षेत्र की सिंचाई होगी।

वित्त मंत्रालय में स्वचालित मशीनें

5031. **श्री बलराज मधोक** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) वित्त मंत्रालय के किन-किन कार्यालयों में स्वचालित मशीनों का प्रयोग आरम्भ कर दिया गया है; और

(ख) रोजगार क्षमता पर इसका क्या प्रभाव पड़ा है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) वित्त मंत्रालय में राजस्व विभाग का अधीनस्थ निरीक्षण निदेशालय (गवेषणा, सांख्यिकी तथा प्रकाशन) द्वारा केन्द्रीय सांख्यिकीय संगठन के पास उपलब्ध संगणक-सुविधा का अखिल भारतीय राजस्व सांख्यिकी के संकलन के लिये उपयोग किया जा रहा है।

(ख) निरीक्षण निदेशक (गवेषणा, सांख्यिकी तथा प्रकाशन) को कार्यालय में संगणक-व्यवस्था द्वारा कार्य-संचालन के कारण अभी तक कर्मचारी संख्या में कोई वृद्धि अथवा कमी नहीं हुई है।

REPAIRS OF FLOOD-AFFECTED BUNDS IN CONTAI SUB-DIVISION OF WEST BENGAL

5032. SHRI SAMAR GUHA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the bunds and embankments in the flood-affected areas of Contai Sub-Division in West Bengal have been destroyed;

(b) whether it is also a fact that unless these bunds and embankments are repaired before the next monsoon, the cultivation of this area of West Bengal will be hampered; and

(c) the steps taken by Government for ensuring next cultivation in this flood-affected area ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) Some of the bunds and embankments in Contai Sub-Division in West Bengal were breached and damaged due to cyclonic weather followed by heavy rains during September, 1967.

(b) Yes, Sir.

(c) The State Government have reported that necessary repair works are being undertaken through Test Relief Works and also departmentally.

अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के धर्म परिवर्तकों के बीच भेदभाव

5033. श्री ओ० प्र० त्यागी : क्या समाज कल्याण मंत्री 14 दिसम्बर 1967 के अतारांकित प्रश्न संख्या 4202 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के धर्म परिवर्तन करने वालों के बीच कानूनी आधार पर भेदभाव करने के क्या कारण हैं;

(ख) क्या इस वैध मतभेद के आधार पर अनुसूचित जातियों की तुलना में अनुसूचित आदिम जातियों के लोगों का धर्म परिवर्तन अधिक किया गया है; और

(ग) यदि हां, तो इस भेदभाव को मिटाने के लिये क्या सरकार का विचार इन दोनों समुदायों के लिये एक ही विधान बनाने का है ?

समाज कल्याण विभाग में राज्य-मंत्री (श्रीमती फूलरेणु गुह) : (क) आदि-संस्कृति, पृथक सामाजिक संगठन, जनसमुदाय के अन्य अंगों से सम्पर्क की कमी, तथा भौगोलिक पृथक्करण के आधार पर अनुसूचित आदिम जातियां उल्लिखित की गई हैं। हिन्दू और सिख धर्म प्रणालियों की जाति प्रथा में अस्पृश्यता रूपी पारम्परिक आचरण के कारण सहन की गई बाधाओं के आधार पर अनुसूचित जातियां उल्लिखित की गई हैं।

(ख) सरकार इस प्रकार की आधार-सामग्री एकत्रित नहीं करती; किन्तु यह विदित है कि अनुसूचित जातियों के बहुत सारे लोगों ने बौद्ध धर्म का आलिंगन कर लिया है।

(ग) प्रश्न नहीं उठता। जो कुछ भी है, इस प्रकार का कानून बनाना विचाराधीन नहीं है।

छुआछूत

5034. श्री ओ० प्र० त्यागी : क्या समाज कल्याण मंत्री 14 दिसम्बर 1967 के अतारांकित प्रश्न संख्या 4343 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार छुआछूत तथा जातपात को समाप्त करने में असमर्थ रही है;

(ख) यदि हां, तो क्या सरकार ने इस मामले में अपनी असफलता के कारणों का पता लगाया है;

(ग) यदि हां, तो उसका ब्यौरा क्या है और उन कारणों को दूर करने के लिये सरकार ने क्या कार्यवाही की है; और

(घ) क्या सरकार का विचार इस प्रयोजन के लिये अन्य शैक्षिक अर्हताओं के साथ-साथ सरकारी नौकरी के लिये अन्तर्जातीय विवाह को एक अतिरिक्त अर्हता करार देने का है ?

समाज कल्याण विभाग में राज्य-मंत्री (श्रीमती फूलरेणु गुह) : (क) से (ग) इस बात को यदि ध्यान में रखा जाय कि यह कुप्रथा सदियों से विद्यमान है, तो गत दो दशियों में इस सम्बन्ध में सरकार ने जो उपाय किए हैं, उनसे उत्साहजनक परिणाम निकले हैं। अब तक किए गए उपायों का प्रभाव आंकने तथा और आवश्यक उपायों का सुझाव देने के लिये दो वर्ष पूर्व एक समिति का, जिस में मुख्यतया संसद-सदस्य थे, गठन किया गया था। रिपोर्ट की प्रतीक्षा की जा रही है।

(घ) नहीं; ऐसे काम की वैधता पर सन्देह है।

समाज कल्याण कार्य पर खर्च

5035. श्री मोलहू प्रसाद : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि

उत्तर प्रदेश सरकार ने समाज कल्याण कार्य के लिये प्रतिवर्ष, जिलावार तथा मदवार कितने धन की मंजूरी दी, वास्तव में कितना धन खर्च किया गया और समाज कल्याण योजनाओं के आरम्भ से लेकर दिसम्बर, 1967 तक कितनी धनराशि वापिस कर दी गयी है, जिसका उपयोग नहीं किया गया था ?

समाज कल्याण विभाग में राज्य-मंत्री (श्रीमती फूलरेणु गुह) : इस विषय का सम्बन्ध उत्तर प्रदेश राज्य से है; जिलावार और मदवार खर्च के विभाजन, राशियों के नियतन (जिलावार) और दिसम्बर, 1967 तक राज्य सरकार को (उन राशियों के) समर्पण किए जाने इत्यादि के विषय में भारत सरकार की कोई प्रारम्भिक जिम्मेदारी नहीं थी । अतः सरकार के पास इस विषय में कोई जानकारी नहीं है ।

गांधी जी की स्मृति में अखंड ज्योति

5036. **श्री मोलहू प्रसाद** : क्या निर्माण आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गांधी जी की स्मृति में एक अखण्ड ज्योति रखने का सरकार का कोई प्रस्ताव है; और

(ख) यदि नहीं, तो इसके क्या कारण है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप मंत्री (श्री इकबाल सिंह) : (क) और (ख) ऐसा कोई प्रस्ताव नहीं है ।

कांग्रेसी और गैर-कांग्रेसी संसद्-सदस्यों को मकानों का दिया जाना

5037. **श्री मोलहू प्रसाद** : क्या निर्माण, आवास तथा पूर्ति मंत्री 3 अगस्त 1967 के अतारांकित प्रश्न संख्या 7836 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) कांग्रेसी तथा गैर-सरकारी संसद्-सदस्यों को अब तक कितने बंगले अलाट किये गये हैं;

(ख) पहली बार चुने गये संसद्-सदस्यों को बंगले अलाट करने के क्या कारण हैं; और

(ग) नव-निर्वाचित सदस्यों में कांग्रेसी और गैर-कांग्रेसी संसद्-सदस्य कितने हैं ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप मंत्री (श्री इकबाल सिंह) : (क) सामान्य पूल तथा संसद्-सदस्य पूल में से कांग्रेसी संसद्-सदस्यों तथा गैर-कांग्रेसी संसद्-सदस्यों को आवंटित बंगलों की संख्या निम्न प्रकार है :

पूल	कांग्रेसी संसद् सदस्य	गैर-कांग्रेसी संसद्-सदस्य
सामान्य पूल	32	36
संसद्-सदस्य पूल	82	53
जोड़	114	89

(ख) संसद्-कार्य मंत्री तथा आवास समितियों के अध्यक्षों की सिफारिश पर, बगैर इस तथ्य के कि सदस्य पहली बार चुने गये हैं अथवा नहीं, सामान्य पूल से संसद्-सदस्यों को बंगले आवंटित किये जाते हैं । संसद्-सदस्यों के पूल में आवंटन बगैर इस तथ्य के कि सदस्य पहली बार चुने गये हैं अथवा नहीं, लोक सभा/राज्य सभा की आवास समितियों के परामर्श पर किये जाते हैं ।

(ग) नए चुने गए सदस्यों में से, जिन्हें बंगले आवंटित कर दिये गये हैं, कांग्रेसी तथा

गैर-कांग्रेसी संसद्-सदस्यों की संख्या निम्नांकित है :

पूल	कांग्रेसी संसद् सदस्य	गैर-कांग्रेसी संसद्-सदस्य
सामान्य पूल	6	20
संसद्-सदस्य पूल	13	26
जोड़ :	19	46

तीनमूर्त्ति भवन का मूल्य

5038. **श्री मोलहू प्रसाद : क्या निर्माण, आवास तथा पूर्ति** मंत्री 6 जुलाई 1967 के अतारांकित प्रश्न संख्या 4819 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) तीनमूर्ति भवन के परिसर में सम्पत्ति का बही-मूल्य, जो 13,77,401 रुपए है, कब आंका गया था ;

(ख) इसका वर्तमान बाजार मूल्य कितना है ;

(ग) समूचे भवन का, परिसर की पूरी सम्पत्ति सहित, वर्तमान मूल्य कितना है; और

(घ) इस भवन के रखरखाव पर कितना वार्षिक व्यय होता है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप मंत्री (श्री इकबाल सिंह) : (क) 1929-30 के वर्ष के दौरान।

(ख) और (ग) : सूचना एकत्रित की जा रही है तथा सभा पटल पर रख दी जायेगी।

(घ) भवन के अनुरक्षण में 1966-67 के दौरान 67,464 रुपये का व्यय हुआ।

UNACCOUNTED MONEY

5039. **SHRI SHRI CHAND GOEL** : Will the Minister of FINANCE be pleased to state :

(a) whether Government have launched a voluntary disclosure scheme during the year 1965 in order to bring out undisclosed income;

(b) the income disclosed under the scheme;

(c) whether it is a fact that that income was subjected to the imposition of income-tax; and

(d) whether it is also a fact that the Income-tax department is assessing that income which was deposited with certain firms once again ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI (MORARJI DESAI) : (a) Yes, Sir. Two *ad hoc* Schemes of voluntary disclosure of undisclosed income were introduced by the two Finance Acts of 1965.

(b) The income disclosed under the first scheme was Rs. 52.18 crores and that under the second scheme Rs. 145.51 crores.

(c) Yes, Sir.

(d) No, Sir. It is not assessed once again if the person who had concealed the income, had paid tax under the Disclosure Scheme in respect of the concealed income.

दिल्ली में गैर-सरकारी अस्पताल

5040. **श्री रामावतार शास्त्री** : क्या **स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात का पता है कि दिल्ली में गैर-सरकारी अस्पतालों और नर्सिंग होम उनमें इलाज कराने वाले रोगियों से बहुत अधिक धन लेते हैं ;

(ख) क्या सरकार उनमें से किसी को वित्तीय सहायता देती है ;

(ग) क्या सरकार का विचार उन पर किसी प्रकार का नियंत्रण रखने का है ताकि वे रोगियों से उचित धन लें ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : (क) कुछ प्राइवेट उपचर्या गृहों में उपचार का खर्च सरकारी अस्पतालों की तुलना में अधिक हो सकता है।

(ख) प्राइवेट उपचर्या गृहों को चलाने के लिये सरकार कोई वित्तीय सहायता प्रदान नहीं करती।

(ग) जी नहीं।

(घ) प्राइवेट उपचर्या गृह जो सेवा प्रदान करते हैं उसकी मांग है।

इटली से सहायता

5041. **श्री महाराज सिंह भारती** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वर्ष 1961 में भारत की प्रार्थना पर इटली की सरकार ने तेल उद्योग के लिये छियालीस करोड़ रुपये का ऋण मंजूर किया था जिसमें से हमें केवल तेरह करोड़ रुपये मिले थे और शेष राशि व्ययगत हो गई ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) क्या इटली की सरकार ने अब इस ऋण के 33 करोड़ रुपये की शेष राशि देने का वचन दिया है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई): (क) से (ग): एक विवरण सभा पटल पर रखा है। **[पुस्तकालय में रख दिया गया। देखिए** संख्या L.T.- 592/268]

विदेशी तेल समवायों द्वारा लाभ अर्जन

5042. **श्री महाराज सिंह भारती** : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकारी क्षेत्र में तैयार किये गये पेट्रोल का वितरण करके विदेशी समवाय लाभ अर्जित करते हैं और सरकारी क्षेत्र बहुत कम पेट्रोल का वितरण करता है; और

(ख) यदि हां, तो सरकारी क्षेत्र में निकाले जाने जाने वाले पूरे पेट्रोल का वितरण सरकारी क्षेत्र कब तक स्वयं कर सकेगा ?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया): (क) भारतीय तेल निगम, मोटर स्पिरिट को छोड़ कर, सरकारी क्षेत्रीय शोधन-शालाओं में तैयार किये गये सारे पैट्रोलियम उत्पादों का अपनी एजेंसियों द्वारा वितरण करती है। मोटर स्पिरिट की कुछ मात्राएं विदेशी तेल कम्पनियों द्वारा बेची जाती हैं और ये कम्पनियां इस उत्पाद के विक्रय-लाभ को प्राप्त करती हैं।

(ख) भारतीय तेल निगम ने मोटर स्पिरिट के विक्रय के लिए अधिक फुटकर पम्पों की स्थापना का जोरदार कार्यक्रम बनाया है। यह आशा है कि लगभग 5 वर्षों के अन्दर भारतीय तेल निगम सरकारी क्षेत्रीय शोधनशालाओं में उत्पादित सारे मोटर स्पिरिट को बेचने की स्थिति में होगा।

परिवार नियोजन के तरीके

5043. **श्री शशिभूषण बाजपेयी** : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार परिवार नियोजन की क्या-क्या युक्तियां लागू कर रही है;

(ख) कुछ ऐसी सुविधाजनक तथा सस्ती युक्तियां जनता को उपलब्ध कराने का क्या सरकार का विचार है जिन्हें ग्रामीण क्षेत्रों के लोग सरलता से समझ सकें; और

(ग) यदि हां, तो उसका ब्यौरा क्या है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में राज्य-मंत्री, (डा० श्रीपति चन्द्रशेखर) : (क) प्रयोगात्मक तथा प्रदर्शन के आधार पर देश में चुने गए परिवार नियोजन

केन्द्रों में खाने वाली गर्भनिरोधक गोलियों का प्रयोग किया जा रहा है।

(ख) और (ग) इस समय उपलब्ध साधनों की अपेक्षा सस्ते और कारगर गर्भ-निरोधक साधनों का पता लगाने के लिए भारतीय चिकित्सा अनुसन्धान परिषद् के तत्वावधान में अनुसन्धान किए जा रहे हैं। आगामी प्रगति इन अनुसन्धानों के परिणाम पर निर्भर करती है।

परिवार नियोजन कार्यक्रम के अन्तर्गत प्रोत्साहन

5044. श्री शशिभूषण बाजपेयी : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि परिवार नियोजग कार्यक्रम के अन्तर्गत उन व्यक्तियों को प्रोत्साहन के रूप में क्या-क्या विशेष रियायतें देने का सरकार का विचार है; जिनके बच्चे कम हैं या जिनके पास कोई भी बच्चा नहीं है या अविवाहित हैं, अथवा जो अविवाहित रहना चाहते हैं ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में राज्य-मंत्री (डा० श्रीपति चन्द्रशेखर) : भारत सरकार द्वारा गठित लघु परिवार आदर्श समिति इस सम्बन्ध में मिले विभिन्न सुझावों पर विचार कर रही है।

AUTOMATION IN INCOME-TAX DEPARTMENT

5045. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that automation is being introduced in the Income-tax Department;

(b) if so, how many Clerks' job will be done by a unit of such machines in cities like, Calcutta, Bombay and Madras; and

(c) the amount of remuneration etc. which is being paid to the clerks annually and the expenses which will be incurred for the machines for doing the same job including interest, depreciation and hiring charges and running expenses ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) As stated in reply to part (a) of the Starred Question No. 373 answered in the Lok Sabha on the 8th June, 1967, the work relating to tax calculations in salary cases alone is being done through a mechanised process through the IBM and other companies, on payment of charges. Besides, the computer facility available with the Central Statistical Organisation is being utilised for bringing up-to-date the work relating to compilation of All India Revenue Statistics by the Directorate of Inspection (Research, Statistics and Publications) in New Delhi. Government is considering how far the facilities afforded by the Computer System at important centres can be utilised by the Income-tax Department for achieving greater efficiency and bringing the work up-to-date.

(b) and (c). Do not arise as no unit of such machines has yet been set up at Calcutta, Bombay or Madras for the use of the Income-tax department.

INCOME-TAX ASSESSMENT CASES

5046. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that as soon as an assessment is completed, invariably four types of penalty proceedings under Sections 221, 271(1)(a) and 273 of Income-tax Act are started in cases where there are some major additions;

(b) whether Government are aware that in all these cases, regular penalties are imposed against which the assessees have to file appeals along with the quantum appeal and whether when there is a reduction in quantum, automatically there is reduction in the quantum of penalties; and

(c) if so, whether Government propose to amend the Act with a view to

provide that these penalty proceedings should be started only after quantum appeals are disposed of ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE. (SHRI MORARJI DESAI) : (a) and (b). No, Sir. Penal proceedings under section 221 are taken for default in payment of tax, while those under section 271(1)(a) are taken for failure to file return of income, without reasonable cause, and those under section 273 are taken for filing false estimate of income for payment of advance tax. The proceedings relate to different types of default and are not necessarily levied in all cases of major additions. Nor is there any automatic reduction in penalties on reduction in quantum in appeal.

(c) Does not arise.

Deferred Annuity Policies

5047. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that rebate is not allowed to an Hindu undivided Family on deferred annuity policies while the same is allowed in the case of an individual;

(b) whether it is a fact that there is no distinction in the matter of allowance of rebate in respect of other types of Insurance policies to an individual or Hindu Undivided Family under the Income-tax Act; and

(c) if so, the steps proposed to be taken to remove this anomaly and enable the Hindu Undivided Family to have the benefit enjoyed by the individual in the matter of a deferred policy ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir. An individual who pays any sum under a contract for a deferred annuity on his life or on the life of his or her spouse, is entitled under the provisions of the Income-tax Act, 1961 to a deduction, in the computation of his total income, of a specified percentage of the qualifying amount of such payment. This deduction is not available in respect of sums paid by a Hindu undivided family under a contract for a deferred annuity on the life of a member of the family.

(b) Yes, Sir. Sums paid under various types of insurance policies on life qualify for tax relief in the case of both individuals and Hindu undivided families.

(c) No steps can be taken at present as the provisions for individuals and Hindu undivided families are statutory.

Instructions to Income Tax Officers for Correct Assessment of Income-Tax

5048. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the duty and responsibility of making a correct assessment under the Income-tax Act has been cast on the Income-tax Officers specially appointed for the purpose;

(b) whether it is also a fact that Departmental Circulars or instructions have been issued to the said officers to have the draft assessments over certain amounts approved by the Inspecting Assistant Commissioner of Income-tax and Commissioners of Income-tax in certain cases for which there is no authority or provision in law; and

(c) if so, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) and (c). No such instructions had been issued by the Central Board of Direct Taxes. However, some of the Commissioners of Income-tax had issued instructions, according to which the Income-tax Officers were required to submit the draft assessment orders in certain categories of cases to Inspecting Assistant Commissioners of

Income-tax for approval. The Commissioners of Income-tax have been asked to withdraw all such instructions issued by them.

GOLD CONFISCATED FROM B.O.A.C. PLANE

5049. SHRI CHENGALRAYA NAIDU : Will the Minister of FINANCE be pleased to state :

(a) whether the B.O.A.C. have challenged the Government's decision regarding the confiscation of gold carried by them on the 14th September, 1967 and are filing the suit in international court; and

(b) if so, the reaction of Government thereto?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The Government has no information on this point.

(b) Does not arise.

JAWAHAR DAM PROJECT

5050. SHRI CHENGALRAYA NAIDU :
SHRI DEIVEEKAN :
SHRI ANBUCHEZHIAN :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Chambal Control Board has urged the Central Government to allocate additional funds over and above the State Plan for Jawahar Dam Project; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). The question of providing additional funds, over and above the State Plan ceilings, for this project, was considered by the Chambal Control Board recently and it has been decided that the Central Water and Power Commission should look into the progress of works and assess the requirements of additional funds.

DENTAL CLINICS

5051. SHRI CHENGALRAYA NAIDU : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Dental Council of India has recommended that schemes pertaining to the establishment of Dental Clinics should be centrally sponsored during the Fourth Plan;

(b) whether it is also a fact that the Council has urged the Government to form Dental Cells at the Centre and in States; and

(c) the other suggestions made by the Council and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes, but the schemes have not been classified as Centrally Sponsored. They will be in the State Sector.

(b) Yes. There is already a dental cell at the Centre. It is for the State Governments concerned to set-up such cells in the States.

(c) There are no other suggestions.

CEILING OF PRICES OF ESSENTIAL COMMODITIES IN WEST BENGAL

5052. SHRI DEIVEEKAN :
SHRI ANBUCHEZHIAN :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that West Bengal Government have fixed a ceiling on essential commodities in West Bengal;

(b) if so, the date from which it will take effect;

(c) whether this decision will help in checking the rise of prices in the State;

(d) whether the West Bengal authorities have asked for more funds; and

(e) if so, the reaction of Government thereto?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (e). Information is being collected and will be supplied shortly.

Recruitment Rules in All India Institute of Medical Sciences

5053. SHRI R. K. AMIN :
SHRI S. M. BANERJEE :
SHRI D. R. PARMAR :
SHRI RAM SEWAK YADAV :
SHRI MOHAN SWARUP :
SHRI KIKAR SINGH :
SHRI N. SREEKANTAN NAIR :
SHRI RAMACHANDRA J. AMIN :
SHRI P. N. SOLANKI :
SHRI ONKAR LAL BERWA :
SHRI UMANATH :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether any recruitment rules exist in the All India Institute of Medical Sciences;

(b) if so, whether the same have been circulated amongst the employees of the hospital;

(c) If not, the reasons therefor; and

(d) whether Government propose to lay a copy of the same on the Table of the House?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). Pending the approval of the Central Government, the Institute has framed a set of Recruitment Rules, copies of which have been supplied to the Welfare Officer, Labour Officer and Secretaries of the Staff Committees of the Institute for the information of the employees;

(c) Does not arise.

(d) A copy of the Recruitment Rules will be placed on the Table of the Sabha, as required under sub-section (3) of Section 28 of the All India Institute of Medical Sciences, Act 1956, after Central Government's approval.

Fertilizers and Chemicals Travancore Ltd.

5054. SHRI R. K. AMIN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the Fertilisers and Chemicals Travancore Ltd. is not working to full capacity due to lack of sulphur; and

(b) whether Government have not permitted the company to make this purchase of sulphur on its own and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) No, Sir.

(b) Does not arise.

Oil from Kalol and Navagam Oil Areas

5055. SHRI D. R. PARMAR : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that there is a bright prospect for producing lubricating oil from the natural oil of Kalol and Navagam oil areas;

(b) whether it is also a fact that a party interested in Petro-chemical products has asked for permission to instal a plant for producing lubricating oil from the oil products of these areas; and

(c) if so, the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) :

(a) No, Sir.

(b) No, Sir.

(c) Does not arise.

SECOND OIL REFINERY IN GUJARAT

5056. SHRI D. R. PARMAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Government propose to establish another oil refinery in Gujarat State in view of increased capacity of Gujarat Oil field areas; and

(b) if so, the stage at which it stands and the location where it is likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) No, Sir.

(b) Does not arise.

OIL FROM PERSIAN GULF

5057. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether production cost of oil in Kuwait and Persian Gulf is 6.26 cents and 15 cents per barrel, respectively;

(b) the rates at which the oil is imported into India; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Government have no reliable information on this point.

(b) The price paid at present for Light Iranian crude is $1.4 per barrel as against the posted f.o.b. price of $1.79 per barrel and for Kuwait crude $1.34 per barrel as against the posted f.o.b. price of 1.59 per barrel.

(c) The import prices are the best that have been secured in negotiation with the oil companies.

ALL INDIA GUJARAT TRIBAL WELFARE COMMITTEE

5058. SHRI J. N. HAZARIKA:
SHRI RAMCHANDRA J. AMIN:
SHRI ONKAR LAL BERWA:
SHRI UMANATH:
SHRI P. N. SOLANKI:
SHRI KIKAR SINGH:

Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether any grants are being given to the All-India Gujjar Tribal Welfare Committee (Registered) whose Headquarter is at Dehradun (U.P.); and

(b) if so, how much?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) No.

(b) Does not arise.

DOCTORS ATTACHED TO DEFENCE ESTABLISHMENTS

5059. SHRI S. M. BANERJEE: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the Doctors attached to Defence Establishments will be brought under the Central Government Health Scheme;

(b) if so, the reasons therefor; and

(c) whether the Defence Ministry have agreed to this proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) to (c). On the assumption that the reference is to the Central Health Service and not to the Central Government Health Scheme, the position is that, at the instance of the Ministry of Defence, to relieve the shortage of Medical Officers in the Ordnance Factories hospitals, the proposal to include the posts of Medical Officers in the Ordnance Factories in the cadre of the Central Health Service is under examination.

ISSUE OF CERTIFICATES TO GOLDSMITHS

5060. SHRI S. K. SAMBANDHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the issue of certificates to goldsmiths to resume their profession is connected with the repayment of loan advanced to them;

(b) if so, whether any representation has been received from the Association of Goldsmiths to exempt those who paid back the loan with interest; and

(c) if so, the action taken thereon ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Government have advanced loans to State Governments/Union Territories for disbursement to displaced goldsmiths in connection with their rehabilitation. With the withdrawal of the 14-carat restriction under the Defence of India (Fourth Amendment) Rules, 1966, a provision was made that even those goldsmiths who had received rehabilitation loans could obtain certificates to work as goldsmiths provided such loan was repaid within the period specified. This period, which expired on 31-5-1967 could, in hard and deserving, cases, and on sufficient cause being shown, be suitably extended.

(b) Those of the goldsmiths who repaid the loans with interest within the prescribed period and applied for certificates were granted the same. The question of any representations from them, therefore, did not arise. Representations have, however, been received to either waive recovery of these loans or to permit the goldsmiths to resume their old profession while the repayment of the loan was still pending.

(c) The loans and other rehabilitation benefits were intended to help the goldsmiths to settle in alternative vocations. The Government's policy in this regard continues to be to encourage the displaced goldsmiths to stick to their new vocations. The representations received have been considered in this background and the Government are of the view that no justification exists to permit the goldsmiths to revert to their profession and at the same time allow them to continue to enjoy the benefits of the rehabilitation schemes.

PRIMARY HEALTH CENTRES IN ORISSA

5061. SHRI CHINTAMANI PANIGRAHI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the amount actually allocated to the Orissa Government for opening primary health centres in the State during 1966-67 and 1967-68 and amount proposed to be given in 1968-69; and

(b) the number of such centres set up so far and proposed to be opened during 1968-69 ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) A sum of Rs. 81.55 lakhs was released to the Orissa Government for all health schemes including construction of buildings for primary health centres during 1966-67. As assistance was released for a group of health schemes, the amount specifically allocated out of the total sum of Rs. 81.55 lakhs for primary health centres is not readily ascertainable.

A sum of Rs. 24.25 lakhs has been released to the Government of Orissa for construction of buildings for primary health centres during 1967-68.

The allocation for the construction of buildings for primary health centres out of a tentative total provision of Rs. 200 lakhs for all health schemes in Orissa during 1968-69 has not yet been finalised.

(b) 301 primary health centres have so far been established in Orissa against 314 Community Development Blocks. 13 primary health centres are proposed to be established in the remaining 13 Community Development Blocks during 1968-69.

Drought in Orissa

5062. SHRI CHINTAMANI PANIGRAHI : Will the Minister of FINANCE be pleased to state:

(a) whether the Orissa Government have sent its reports about the loss of crops in 1967-68 drought in nine districts of the State;

(b) if so, the assessment thereof;

(c) whether Government have taken any steps to render assistance to the State Government for meeting the drought situation; and

(d) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The Government of Orissa sent a preliminary report in November, 1967 regarding drought conditions in certain areas of the State on account of inadequate rainfall during the months of September—October, 1967. The State Government have not yet furnished their final assessment regarding loss to crops.

(c) and (d). The actual expenditure on drought relief measures is being taken into account in releasing assistance to the State Government towards their expenditure on approved items of relief of natural calamities, including floods and cyclone.

Installation of Cobalt Beam Therapy Unit at Nagpur

5063. SHRI DEORAO PATIL: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of Cobalt Beam Therapy units under Colombo Plan Capital Aid Programme received in India and the number out of them installed so far;

(b) whether it is a fact that there is no hospital for cancer treatment by Cobalt Beam Therapy within the radius of about 500 miles around Nagpur;

(c) whether it is also a fact that the Members of Parliament from Maharashtra and Madhya Pradesh have requested the Central Government to locate the Cobalt Beam Therapy unit at Nagpur in the Mayo Hospital; and

(d) if so, the action taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) 22 Cobalt Beam Therapy Units have been received so far under the Colombo Plan Capital Aid Programme and all of them have been installed.

(b) Facilities for such treatment are available around Nagpur at Bombay, Kanpur, Hyderabad, Ahmedabad and Miraj.

(c) Yes.

(d) The matter will be considered in the context of competing demands from various centres.

Pench Project in Maharashtra

5064. SHRI DEORAO PATIL : Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have cleared the detailed report of the Pench Project of Maharashtra;

(b) if not, the reasons for the delay; and

(c) the estimated cost thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) Not yet, Sir.

(b) Some of the inter-State aspects regarding sharing of waters, submergence etc. remain to be settled. Replies to Central Water and Power Commission's comments on the various technical aspects are also awaited from the State Government.

(c) The estimated cost of the Pench Hydro-electric project is Rs. 22 crores.

Clearance to Irrigation Projects

5065. SHRI DEORAO PATIL: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Upper Wardha, Upper Painganga and Upper Tapi irrigation projects have been cleared;

(b) if so, the estimated cost thereof and area to be irrigated by the each project; and

(c) when the work on these projects is likely to start?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): Not yet, Sir.

(b) The estimated cost and area benefited by each of these projects are indicated below:

Name of Project	Estimated cost (Rs. crores)	Benefit (lakh acres)
Upper Wardha .	16·96	1·88
Upper Painganga	32·06	2·58
Upper Tapi . .	12·48	1·37

(c) Does not arise.

SMALL SAVINGS SCHEMES IN RURAL AREAS

5066. DR. KARNI SINGH: Will the Minister of FINANCE be pleased to state whether the small savings schemes have achieved the targets in rural areas and the year-wise amounts accrued during the last five years?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Separate figures of small savings collections for rural areas are not maintained. The All-India estimates of small savings collections and the actual net collections during each of the last five years are however as follows:—

(Rs. crores)

	Budget Estimates	Actual collections
1962-63 . .	105	72·93
1963-64 . .	105	127·54
1964-65 . .	125	129·77
1965-66 .	135	152·50
1966-67 . .	135	118·95

FERTILIZER PROJECT IN INDIA

5067. SHRI SRINIBAS MISRA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Unstarred Question No. 5372 on the 21st December, 1967 and state:

(a) whether French-Polish Consortium proposal for a fertilizer project in India has since been received; and

(b) if so, the details thereof and reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) The detailed proposal has not yet been received.

(b) Does not arise.

AMERICAN LOOP

5068. SHRI SRINIBAS MISRA: Will the Minister of HEALTH FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the American loops used in this country have been found to be defective; and

(b) if so, the remedies Government are contemplating to remove these defects.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) No. The Lippe's loop which is being used in the Family Planning Programme is being manufactured in India and is of the best comparable quality.

(b) Does not arise.

PRODUCTION OF FERTILIZRS

5069. SHRI JYOTIRMOY BASU:
SHRI K. M. ABRAHAM:
SHRI UMANATH:
SHRI B. K. MODAK:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the actual outcome of fertilizer Team headed by Shri Sivaraman towards production of fertilizers; and

(b) whether there is any scheme for the following :—

(i) Coal based fertilizer; (ii) heavy oil based fertilizer (partial oxidization (process); and (iii) fertilizer production out of coke oven gas ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) The fertilizer team went abroad to explain the policy of Government in regard to foreign investment in fertiliser industry. Thereafter some foreign investors gave proposals to establish fertiliser factories either by themselves or in association with Indian entrepreneurs.

(b) (i) Detailed studies are being made with reference to the feasibility and economics of coal-based fertiliser plants. (ii) & (iii) There are no new schemes at present under consideration.

IMPORT OF LUBRICATING OIL BY INDIAN OIL CORPORATION

5070. SHRI MADHU LIMAYE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the Indian Oil Corporation have recently imported oil in bulk by using foreign tankers and paid foreign exchange therefor;

(b) whether it is also a fact that the Shipping Corporation of India has got tankers of its own and was in a position to make these available to the Indian Oil Corporation for which payment would have had to be made in Indian Rupees only;

(c) if so, the reasons for using foreign tankers and shipping companies;

(d) the loss involved in foreign exchange; and

(e) whether the Shipping Corporation of India has protested against this policy of the Indian Oil Corporation ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) to (c). The Indian Oil Corporation have imported lubricating oils in bulk by using foreign tankers. This has been done under the existing procedure only after obtaining a certificate issued by the Ministry of Transport regarding non-availability of suitable Indian Flag Vessels. At the time of chartering the aforesaid foreign tankers, the Shipping Corporation of India did not have any tankers to meet the specific needs of the Indian Oil Corporation.

(d) and (e). Do not arise.

PURCHASES BY INDIAN OIL CORPORATION

5071. SHRI MADHU LIMAYE : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the Indian Oil Corporation have been paying prices 15 to 20 per cent higher for the purchases made in this country;

(b) whether it is also a fact that the same products are being supplied at 15 to 20 per cent less prices to some other Government and semi-Government Departments and organisations by the same parties as are supplying the products to the Indian Oil Corporation;

(c) whether any inquiry has been ordered; and

(d) if so, the result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) The Indian Oil Corporation are making their purchases on the basis of public tenders.

(b) to (d). No enquiry has been ordered to establish the comparative purchase prices paid by different organisations *vis-a-vis* those paid by the Indian Oil Corporation.

MYSORE ELECTRO-CHEMICAL WORKS, RAJAJINAGAR, BANGALORE

5072. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state :

(a) whether Government have received any complaint about Mysore Electro-Chemical Works, Rajajinagar, Bangalore in regard to evasion of excise duty, income-tax and drawals from banks on false representations;

(b) whether any proof by way of photostats has been given;

(c) whether any inquiry has been orderd into the allegations; and

(d) if so, the results thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). A complaint containing certain allegations against the Managing Director of Mysore Electro-Chemical Works, Rajajinagar, Bangalore, along with photostat copies of certain documents, has been received through a Member of the Parliament.

(c) and (d). The concerned authorities have been asked to make enquiries into the allegations. These enquiries are in progress.

कुछ कम्पनियों द्वारा उपादन शुल्क का अपवंचन

5073. श्री मधु लिमये : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि ईस्ट इंडिया काटन मनुफैक्चरर्स लिमिटेड, फरीदाबाद, धारीवाल वुलन मिल्स, रेडियो मैनुफैक्चरर्स जामा मस्जिद, दिल्ली, स्प्रे लिट पेंट फैक्टरी; दिल्ली वायर्स एण्ड केबिल्स आदि फर्म उत्पादन शुल्क का अपवंचन कर रही हैं; और

(ख) यदि हां, तो इन फर्मों द्वारा उत्पादन शुल्क के अपवंचन का पता लगाने के लिये क्या कार्यवाही की जा रही है ?

उप-प्रधान मंत्री तथा वित्त मंत्री श्री मोरारजी देसाई) : (क) और (ख). माननीय सदस्य द्वारा उल्लिखित कम्पनियों/फर्मों में से ईस्ट इण्डिया काटन मैन्युफैक्चरर्स लिमिटेड, फरीदाबाद, के मामले को छोड़ कर, अन्य किसी मामले में केन्द्रीय उत्पादन-शुल्क के अपवंचन का कोई विशिष्ट मामला सरकार के नोटिस में नहीं आया है। जांच-पड़ताल करने पर, इस कम्पनी के विरुद्ध केन्द्रीय उत्पादन-शुल्क नियमों के उल्लंघन का कोई मामला सिद्ध नहीं किया जा सका।

1967 में दिल्ली में तार तथा केबल की कुछ फर्मों के छोटे मामले पकड़े गये थे तथा इनमें योग्य कार्यवाही की गई थी।

CAUSTIC SODA PRODUCTION

5074. SHRI SITARAM KESRI : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the total quantity of caustic soda produced in the country and the total requirements of the industries in India;

(b) whether there is any surplus quantity available for export; and

(c) if so, whether any steps have been taken to explore the markets for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) According to the Alkali Manufacturers' Association of India, the production and demand for the period 1967 to 1969 will be as follows :

(Quantity in '000 tonnes)

	1967	1968	1969
Production .	252	305	340
Demand .	284	304	326

(b) It is anticipated that from 1968 there will be an annual surplus of

a few thousand tonnes of caustic soda which will be available for export.

(c) The Alkali Manufacturers' Association of India has been studying the possibility of exports. Certain suggestions have been made and these are under examination.

BALANCE OF PAYMENTS

5075. SHRI R. S. VIDYARTHI : Will the Minister of FINANCE be to state:

(a) the details of the measures announced by the U.S. Government to improve their balance of payments;

(b) whether Government have studied them and their direct and indirect repercussions on India; and

(c) if so, the measures taken by the Government of India to neutralise the adverse effects of this announcement?

THE DEPUTY MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) The measures announced by U.S. Government to improve the balance of payments position by some $3,000 million include (i) a cut of $1,000 million in the U.S. investment abroad, (ii) saving of $500 million on foreign borrowing from financial institutions in U.S., (iii) economy of $500 million in Government expenditure abroad in the field of foreign aid and defence, (iv) U.S. citizens to restrict tourists' outlay by $500 million and (v) formulation of a programme to increase U.S. trade surplus by $500 million.

(b) and (c). It is too early to assess the effects of these measures on the Indian economy because the implementation of some of the measures requires negotiation and legislation by the U.S. and it would take time. The situation is, however, being watched.

SILVER SEIZED FROM A KUTCH VILLAGER

5076. SHRI DEVEN SEN: Will the Minister of FINANCE be pleased to state:

(a) whether it is fact that about two weeks ago, 60 silver bars worth about ten lakhs of rupees was unearthed in a Kutch village;

(b) whether it is also a fact that majority of the smugglers are from Pakistan, who are arrested for the infringement of passport regulations and are lightly dealt with;

(c) whether it is further a fact that many country crafts powered with diesel engines are not fishing boats but are engaged in smuggling; and

(d) if so, whether Government propose to make an investigation into the matter and take steps to combat smuggling?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) On 15th February, 1968 the Customs officers with the assistance of Police officers recovered 69 bundles containing silver weighing 2084 kgs. valued at about Rs. 10,92,000/- from the seashore near the village Bombhadi, 45 kilometers west of Kutch-Mandvi.

(b) It is not known whether majority of the smugglers operating on the western coast of India are from Pakistan, but it is a fact that in the recent past some Pakistani vessels were seized and a number of Pakistani nationals were apprehended for unauthorised entry into India on the Kutch coast and also for suspected smuggling activities. Appropriate action is being taken against them for violation of the Customs law and also of the passport regulations by the concerned authorities. Out of 443 persons apprehended for unauthorised entry into India in the Kutch area between 3rd and 25th February, 1968, 64 persons have so far been tried and convicted for illegal entry into India.

(c) Some mechanised vessels ostensibly on fishing errands have been found to be engaged in smuggling.

(d) The Government are already seized of the matter and all agencies concerned with prevention of smuggling are alert.

FERTILIZER CORPORATION OF INDIA, NANGAL

5077. SHRI YAJNA DATT SHARMA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the industrial relations in the Fertilizer Corporation of India, Nangal are deteriorating due to anti-labour activities of the management;

(b) whether it is a fact that the grades of the Officers' cadre have been revised four times during the last two years but those of the low paid staff have not been enhanced; and

(c) if so, the steps taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) and (b). No. Sir.

(c). Does not arise.

FERTILIZER CORPORATION AT NANGAL

5078. SHRI YAJNA DATT SHARMA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the management of the Fertilizer Corporation, Nangal have not accepted the workers' demand for the payment of bonus; and

(b) if so, the steps taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) The Management has paid bonus to the workers according to the Payment of Bonus Act, 1965 and under the management's Production Bonus Scheme.

(b) Does not arise.

TRAMWAYS IN CALCUTTA

5079. DR. RANEN SEN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the authorities of the Calcutta Tramway Co. Ltd. have proposed to the West Bengal Government to hand over the Tramway to the Indian Government; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Government have not received any such proposal.

(b) Does not arise.

VARIATION OF PAY SCALES IN DIFFERENT WING OF I.O.C.

5080. DR. RANEN SEN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that different wings or divisions in the Indian Oil Corporation get different scales of pay and emoluments; and

(b) if so, the steps taken to rectify the anomalies in respect of pay scales etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) and (b). Yes. Sir. The disparity in the pay scales etc., has existed since the time the two Divisions of the Corporations were functioning as separate companies, viz. the Indian Oil Company Limited, and the Indian Refineries Ltd., prior to their merger to form the Indian Oil Corporation Limited. Efforts have been made to bring about uniformity in the rules of the two Divisions of the Corporation. Pay scales of officers have been almost fully rationalised. Pay scales of employees, who are covered by the definition of 'workmen' under the Industrial Disputes Act, are covered by bipartite settlements between the Management and the Employees' Unions. The need for removing disparities, wherever possible, is kept in view in settlements with the Unions.

INDIAN OIL CORPORATION

5081. DR. RANEN SEN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that in January, 1968 the management of the Indian Oil Corporation met the Trade Union leaders of the employees of the Indian Oil Corporation and discussed about some outstanding grievances of the employees including dismissal of Union leaders;

(b) if so, the result thereof; and

(c) the action taken to remove the grievances of the employees ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir.

(b) and (c). The Union leaders pressed for any lesser punishment than termination of the services of two employees and for cancellation of the reversion order of another employee. The Management explained their view-points in support of the action taken against those employees.

CODE OF CONDUCT FOR CHAIRMAN OF COMMERCIAL BANKS

5082. SHRI JYOTIRMOY BASU :
SHRI S. N. MAITI :

Will the Minister of FINANCE be pleased to state :

(a) whether any Code of Conduct has been prescribed for the Chairmen of Commercial Banks under the proposed Social Control of Banks and if so, the broad outlines thereof;

(b) whether Government are aware that on the 8th February 1968, a party was arranged at Ashoka Hotel, New Delhi for the Chairman of the United Commercial Bank Ltd. for which large amounts were collected by the Assistant General Manager and the Managers of the Bank from about 300 Constituents of this Bank, mostly borrowers; and

(c) if so, Government's reaction thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) Apart from certain qualifications and disqualifications for the Chairmen of the banking companies stipulated in clause 3 of the Banking Laws (Amendment) Bill, 1967 introduced in the House on the 23rd December 1967, no other code of conduct has been prescribed.

(b) and (c). 246 hosts, including a few borrowers and depositors of the United Commercial Bank, are reported to have arranged a reception for the new Chairman of the United Commercial Bank. It is understood that a sum of Rs. 50 per head was contributed by each host. The Government has no information that large amounts were collected by officers of the bank or that any breach of the bank's service rules was committed by them.

LOANS FROM RESERVE BANK OF INDIA FOR KERALA HANDLOOM INDUSTRY

5083. SHRI C. JANARDHANAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government have received any representation from the Kerala Government for more loans and liberalisation of existing financial assistance from the Reserve Bank of India for handloom industry; and

(b) if so, the action taken by Government in the matter ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

CANCELLATION OF SALES TAX ON HANDLOOM GOODS

5084. SHRI C. JANARDHANAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government have received any representation from the Kerala Government and some other

State Governments regarding the cancellation of Sales tax on Handloom goods in Maharashtra as one of the means to promote Handloom industry; and

(b) if so, the action taken by Government in the matter ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI **MORARJI DESAI**) : (a) No. Sir.

(b) Does not arise.

SETTLEMENT PETITIONS FIELD WITH COMMISSIONERS OF INCOME-TAX, M.P.

5085. SHRI G. C. DIXIT : Will the Minister of FINANCE be pleased to state :

(a) the number of settlement petitions filed under Section 271(4-A) of the Income-tax Act, 1961 during the last two years before the Commissioners of Income-tax, Madhya Pradesh, month-wise along with the number of petitions disposed of and pending finalisation;

(b) the reasons for the delay in disposal of the cases; and

(c) the steps Government propose to take to expedite the early disposal of these cases ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) Instructions are being issued to Commissioners of Income-tax for the expeditious disposal of these cases.

ELECTRIFICATION OF MADHYA PRADESH VILLAGES

5086. SHRI G. C. DIXIT : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the number of villages in Madhya Pradesh selected by Government for electrification;

(b) the progress achieved so far in this regard;

(c) the amount of assistance given by the Centre to this State during 1967-68; and

(d) when this work is likely to be completed.

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) to (d). Since 1966-67, it has been decided that rural electrification schemes should be re-oriented with a bias towards energisation of pump sets. Earlier, the State Electricity Board had programmed for the electrification of 318 villages during 1967-68. Because of the shift in emphasis in rural electrification schemes towards energisation of pump sets, only 98 villages have been electrified during 1967-68 up to 31-12-1967, the total number of villages electrified up to 31-12-1967 being 1390. The total number of pump sets/tubewells energised up to 31-12-1967 is 14,289 as compared with 7309 up to 31-3-1966. An amount of Rs. 217 lakhs has been allocated as Central assistance for rural electrification in Madhya Pradesh for the year 1967-68. Because of the emphasis in rural electrification schemes on energisation of pump sets and also since the allocations for rural electrification for 1968-69 and for the Fourth Plan have yet to be decided, it is difficult to indicate any definite programme for the electrification of the remaining villages.

INCOME TAX COLLECTION FROM MADHYA PRADESH

5087. SHRI G. C. DIXIT : Will the Minister of FINANCE be pleased to state :

(a) the total Income-tax collections from Madhya Pradesh during the years 1966-67 and 1967-68 so far;

(b) the arrears of Income-tax accumulated so far; and

(c) the steps taken to realise them ?

THE DEPUTY PRIME MINISTER AND MMINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The

information is as under :—

Year	Income-tax collections
1966-67 . .	Rs. 13,17 lakhs
1967-68 (upto 29-2 1968) .	Rs. 8,44 lakhs

(b) The arrears of Income-tax as on 29th February, 1968 amounted to Rs. 1,467 lakhs.

(c) All steps provided in law are being taken on the facts and circumstances of each case.

DEPOSITS WITH SCHEDULED BANKS

5088. SHRI HEM RAJ : Will the Minister of FINANCE be pleased to state :

(a) the number of Scheduled Banks operating in the country at the end of December, 1967 and the total deposits of these banks; and

(b) the amount of their demand deposits and time deposits respectively ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) and (b). As on 31st December 1967, there were 85 scheduled banks, 73 commercial and 12 state cooperative banks, operating in the country. Their total deposits on that date comprising demand and time deposits, were as below :—

(Rupees in crores)

	Demand Deposits	Time Deposits	Total
Scheduled commercial Banks .	1,840·79	2,032·70	3,873·49
Scheduled State co-operative banks .	43·81	72·38	116·19
All scheduled banks .	1,884·60	2,105·08	3,989·68

FOREIGN BANKS

5089. SHRI HEM RAJ : Will the Minister of FINANCE be pleased to state :

(a) the number of the foreign banks operating in the country and the amount of their deposits, both demand as well as time; and

(b) the nature of control exercised by the Reserve Bank of India ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) There are at present 13 foreign banks operating in India. The deposits of these 13 banks as on 8th March 1968, classified as demand and time deposits are as follows :

Demand Deposits .	R. 152·03 crores
Time Deposits .	Rs. 255·73 crores
TOTAL . .	Rs. 407·76 crores.

(b) Under the powers conferred on it by the Banking Regulation Act 1949, the Reserve Bank of India exercises the same type of control over foreign banks as it does in the case of Indian banks.

ADVANCES MADE BY BANKS

5090. SHRI HEM RAJ : Will the Minister of FINANCE be pleased to state :

(a) the amount of advances made by the scheduled banks to different categories of business, both for industry and agriculture, up to the end of 1967; and

(b) the amount of advances made by the foreign banks to the above categories till the end of 1967 ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) and (b). The figures as at the end of 1967 are not available. The latest data as on the 31st March, 1967 are as follows :

(Rs. in crores)

	Advances to	
	Industry	Agriculture
All scheduled commercial banks, including foreign banks . . .	1,728	54
Foreign banks .	222	22

A further breakdown of these figures by categories of business is being obtained from the Reserve Bank and will be placed on the Table of the House in due course.

उत्तर प्रदेश के नलकूपों के लिए बिजली देना

5091. **श्री राम चरण** : क्या **सिंचाई और विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) नलकूप लगाने के लिए बिजली दिए जाने के हेतु बुलन्दशहर जिले में 1967-68 में कितने आवेदन पत्र मिले थे;

(ख) उनमें से कितने आवेदन पत्रों पर मंजरी दी गई और कितने नामंजूर किए गए; और

(ग) इस प्रयोजन के लिए जिनके आवेदन पत्र मंजूर कर लिए गए हैं उनमें से उक्त कार्य के लिये कितने आवेदन-कर्ताओं को बिजली दी गई तथा कितनों को अभी बिजली दी जानी है ?

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद): (क) जिला बुलन्दशहर बिजली व सिंचाई समिति को 1967-68 के दौरान 15 मार्च, 1968 तक, निजी नलकूपों/पम्पों के लिये बिजली कनेक्शनों से सम्बन्धित 1334 आवेदन पत्र प्राप्त हुए थे;

(ख) जिला बिजली सिंचाई समिति ने 1138 आवेदन पत्रों को अपनी स्वीकृति दे दी और 135 को अस्वीकार कर दिया ।

(ग) 1967-68 के वर्ष के दौरान, 15 मार्च, 1968 तक, 1104 नलकूपों/पम्पों को बिजली दी गई थी । उत्तर प्रदेश राज्य बिजली बोर्ड 1968-69 के दौरान उतने स्वीकृत कनेक्शनों को बिजली देगा, जितनों के लिये धन उपलब्ध होगा ।

FUND ALLOTTED TO U.P. FOR WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

5092. SHRI RAM CHARAN: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the total amount of funds demanded by the Government of Uttar Pradesh for the welfare of Scheduled Castes and Scheduled Tribes in various fields during 1967-68; and

(b) the total amount of funds grants sanctioned for the welfare of Scheduled Castes and Scheduled Tribes during 1966-67 and 1967-68?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) The outlay proposed by the State Government for 1967-68 for Scheduled Castes and Scheduled Tribes was Rs. 179.84 lakhs.

(b) The outlays approved for the welfare of Scheduled Castes and Scheduled Tribes were Rs. 97.35 lakhs for 1966-67, and Rs. 94.80 lakhs for 1967-68.

बुलन्दशहर के पन बिजली विभाग में बिजली के कनेक्शन

5093. **श्री राम चरण** : क्या **सिंचाई तथा विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) बुलन्दशहर जिले के पनबिजली विभाग में बिजली के कितने कनेक्शन मंजूर किये गये हैं किन्तु वास्तव में अभी तक दिये नहीं गये हैं;

(ख) इसके क्या कारण हैं; और

(ग) कब तक इन के दिये जाने की सम्भावना है ?

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) उत्तर प्रदेश राज्य बिजली बोर्ड ने 1967-68 के दौरान (15 मार्च, 1968 तक) जिला

बुलन्दशहर में जिन कृषि और उद्योग सम्बन्धी बिजली कनेक्शनों के लिये बिजली की सप्लाई स्वीकार की है, किन्तु दी नहीं, उनकी संख्या 2679 है ।

(ख) ऐसी सूचना मिली है कि धन की कमी के कारण ही इन कनेक्शनों को बिजली देना सम्भव नहीं हो सका है ।

(ग) 1968-69 के दौरान उतने कनेक्शन देने की सम्भावना है जितनों के लिये धन उपलब्ध होगा ।

HATNUR DAM

5094. SHRI SAYYAD ALI : Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No. 943 on the 19th February, 1968 and state when Government propose to sanction the amount for Hatnur Dam on Upper Tapti River in the District of Jalgaon, Maharashtra ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : The project is yet to be approved by the Planning Commission. As such, the question of sanctioning any amount therefor does not arise at this stage.

कोयल परियोजना

5059. **श्री मुद्रिका सिंह** : क्या **सिंचाई और विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) कोयल परियोजना पर अन्तिम निर्णय करने में विलम्ब होने के क्या कारण हैं ;

(ख) उसकी मुख्य रूपरेखा क्या है; और

(ग) उस परियोजना का कार्य कब आरम्भ किये जाने की आशा है ?

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (**श्री सिद्धेश्वर प्रसाद**) : (क) बिहार को उत्तरी कोयल नदी पर एक स्कीम की परियोजना रिपोर्ट राज्य सरकार द्वारा 1964 में तैयार की गई थी । किन्तु इसमें संशोधन की आवश्यकता थी । राज्य सरकार ने संशोधित रिपोर्ट अभी तक नहीं भेजी है ।

(ख) 1964 में प्रस्तावित परियोजना के अधीन उत्तरी कोयल नदी पर कूटखू, बिहार, में 169 फुट ऊंचे बांध का निर्माण तथा मुहम्मद गंज में एक पिक-अप वीयर का निर्माण परिकल्पित है जिस के साथ मुहम्मद गंज बराज से एक उच्चस्तरीय नहर निकाली जाएगी जो अपने कुल 4.4 लाख एकड़ कमान क्षेत्र में से 2.61 लाख एकड़ भूमि हर साल सींचेगी । सोन बराज की पूर्वी तथा पश्चिमी उच्चस्तरीय नहरों में इस परियोजना द्वारा पानी की मात्रा भी पूरी की जायेगी । बांध, पिक-अप वीयर और कोयल नहर पर 13.16 करोड़ रुपये व्यय होने का अनुमान था ।

(ग) प्रश्न नहीं उठता ।

नर्मदा के पानी से कच्छ का विकास

5096. **श्री हुकम चन्द कछवाय**
श्री गं० चं० दीक्षित :

क्या **सिंचाई और विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के मुख्य मंत्री से एक तार मिला है जिसमें उन्होंने प्रधान मंत्री के हाल के इस कथन का उल्लेख किया है कि नर्मदा के पानी की सहायता से कच्छ का विकास किया जायेगा और स्पष्टीकरण मांगा है कि क्या गुजरात अथवा मध्य प्रदेश के हिस्से का पानी इस के लिए लिया जायेगा; और

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (**श्री सिद्धेश्वर प्रसाद**) : (क) और

(ख) 28 फरवरी, 1968 को लोक सभा में प्रधान मंत्री के भाषण के बाद, मध्य प्रदेश, के मुख्य मंत्री से एक तार और एक पत्र प्राप्त हुआ था, जिन में उन्होंने यह स्पष्टीकरण मांगा था कि आया मध्य प्रदेश के हिस्से के नर्मदा जल में से कच्छ के विस्तार के लिए कुछ पानी देने का विचार है। प्रधान मंत्री ने मुख्य मंत्री को जवाब देते हुए स्पष्ट किया कि उन्होंने विविध राज्यों के बीच खास नर्मदा जल के बंटवारे के प्रश्न का उल्लेख नहीं किया।

IRANIAN ORDER ON CRUDE OIL

5097. SHRI D. C. SHARMA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Iranian order on crude oil is going to benefit India as a result of the transfer of posting point from the city of Abadan to Bandramah Shahr; and

(b) if so, the extent thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) and (b). Government are not aware of any such order on crude oil.

IRRIGATION BY NARMADA WATERS

5098. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Rajasthan claim to irrigate about eight lakh acres of Jalore and Barmer Districts from Narmada water has been conceded;

(b) whether Gujarat is to be allowed to have Narmada water to irrigate over forty lakh acres of its land;

(c) if so, the quantity of water which would be used in above irrigations and how much would be left for Madhya Pradesh;

(d) whether the Madhya Pradesh Government have agreed to any of the above commitments; and

(e) if not, whether Government proposed to go ahead with its decisions in spite of opposition from Madhya Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (e). The question of sharing Narmada water is still under consideration. No decision has been reached yet.

LEGISLATION FOR PREVENTION OF WATER POLLUTION

5099. SHRIMATI SUSEELA GOPALAN:
SHRI K. M. ABRAHAM:
SHRI E. K. NAYANAR:
SHRI VISHWANATHA MENON:

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Starred Question No. 135 on the 19th February, 1968 and state:

(a) whether Government have since considered the proposal to enact a Central legislation for prevention of Water Pollution; and

(b) if so, when it is likely to be introduced in Parliament?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) The draft Bill has already been circulated to all the State Governments for getting resolutions passed by the State Legislatures as required under Article 252(i) of the Constitution. Further action for the enactment of the contemplated legislation by Parliament will be taken on receipt of the necessary resolutions from the State Governments.

REPORT ON KOYNA EATRHQUAKE

5100. SHRIMATI SUSEELA GOPALAN:
SHRI A. K. GOPALAN:
SHRI NAMBIAR:

Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No. 1192-D on the 19th February, 1968 and state;

(a) whether the Committee of experts on Koyna Earthquake has since submitted its report on the observations made by Dr. Nayar;

(b) if so, the details thereof;

(c) if not, when the report is likely to be submitted; and

(d) the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (d). As stated in reply to the Unstarred Question No. 1192-D on 19-2-1968, detailed enquiry by the Committee of Experts on Koyna Earthquake is in progress. The Committee is expected to meet again on the 26th March, 1968, for further review. The final report of the Committee is expected to be submitted by June, 1968, when the further opinion of the Committee on this aspect of the earthquake, will also be available.

GENERAL BUSINESS HANDLED BY L.I.C.

5101. SHRI K. M. ABRAHAM:
SHRI K. RAMANI:
SHRI JYOTIRMOY BASU:

Will the Minister of FINANCE be pleased to state:

(a) whether in the Life Insurance Corporation units, there are separate specially trained personnel to handle the general business; and

(b) if so, on what basis?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI): (a) and (b). L.I.C. commenced transacting general insurance business in 1964. It has since recruited trained personnel to handle general insurance business by the following ways:

(i) Open competitive examination;

(ii) Recruitment from general insurance industry;

(iii) Surplus staff of the Administrative Machinery of Insurance Association of India;

(iv) Retrenched staff of the Indian Insurance Companies Association Pool.

The L.I.C. also has training arrangements in general insurance for apprentice officers and others.

LICENCES FOR PETRO-CHEMICAL INDUSTRIES

5102. SHRI K. LAKKAPPA:
SHRI S. M. KRISHNA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of licences applied for Petro-Chemical Industries in the country during the current year;

(b) the names of the Industrialists applying for the licences; and

(c) number of applications so far sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Twelve during the current financial year.

(b) The applications were filed by the following firms:—

1. M/s. Century Rayon.
2. M/s. Union Carbide India Ltd.
3. M/s. Polyconsultants Co-operative Ltd.
4. M/s. Alembic Chemical Works Co. Ltd.
5. M/s. Nandkishore Sakarlal, Harshavadan Mangaldas.
6. M/s. Arvind Mills Ltd.

7. M/s. Sardesai Brothers Ltd.

8. M/s. Century Rayon.

9. M/s. Duncan Brothers Co. Ltd.

10. M/s. The Alkali & Chemical Corporation of India Ltd.

11 M/s. The Arvind Mills Ltd. and

12. M/s. Polychem Ltd.

(c) One.

KRISHNA-GODAVARI DISPUTE

5103. SHRI K. LAKKAPPA:
SHRI S. M. KRISHNA:

Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No. 2724 on the 4th March, 1968 and state:

(a) whether Government have fixed any time-limit for negotiation on Krishna-Godavari dispute by mutual understanding; and

(b) if not, whether Government propose to allow the Maharashtra and Mysore State Governments to refer the matter to a Tribunal?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). Government have not fixed any time-limit for negotiation on Krishna-Godavari dispute. Efforts are however, being made to settle the dispute early.

HEMAVATI PROJECT

5104. SHRI K. LAKKAPPA:
SHRI S. M. KRISHNA:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have received any representation from Zunkur District for the third stage of Hemavati project to provide irrigation facilities to dry belt; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). The Hemavati Project is still under examination in the Central Water and Power Commission.

COCHIN CUSTOM HOUSE

5105. SHRI K. ANIRUDHAN:
SHRI E. K. NAYANAR:
SHRI A. K. GOPALAN:
SHRI VISWANATHA MENON:
SHRI P. GOPALAN:
SHRI P. P. ESTHOSE:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 996 on the 19th February, 1968 and state:

(a) whether the investigations into the corruption and maladministration at Cochin Custom House have since been completed;

(b) if so, details thereof, and the action taken thereon; and

(c) if not, when the investigations are likely to be completed and the reasons for the delay?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (c). Investigations on the majority of the allegations have been completed and the report of the investigating officer is under examination.

Investigations on the remaining allegations are being expedited. A certain amount of delay is unavoidable in such investigations as a number of records have to be carefully scrutinised and witnesses interrogated. While all steps are being taken to complete the investigations quickly, it is not possible to set a definite time limit in this regard.

INCOME-TAX ASSESSMENT CASES IN CALCUTTA

5106. SHRI BHAGABAN DAS:
SHRI MOHAMMAD ISMAIL:
SHRI GANESH GHOSH:
SHRI JYOTIRMOY BASU:

Will the Minister of FINANCE be pleased to state:

(a) the average time taken for an Income-tax Officer in Calcutta to dispose of an assessment case from the date the Income-tax Return is submitted;

(b) how many cases are pending undisposed of as on the 31st December, 1967; and

(c) how long they have been pending?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The time taken will depend upon the nature and importance of each case, and the work-load with the Officer concerned.

(b) 8,87,031 assessments in Calcutta

(c) Pending for less than one year	358413
Pending for over one year but less than two years . . .	236977
Pending for over two years but less than four years . . .	264848
Pending for over four years . . .	26793

STUDY TEAM ON FERTILIZER PRODUCTION

5107. SHRI P. RAMAMURTI:
SHRI MOHAMMAD ISMAIL:
SHRI C. K. CHAKRAPANI:
SHRI P. P. ESTHOSE:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Unstarred Question No. 1057 on the 19th February, 1968 and state:

(a) whether Government have since examined the report of the study team on fertilizer production;

(b) if so, details thereof and the decision taken thereon; and

(c) if not, when the examination is likely to be completed and reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) to (c). The implications of the recommendations of the Study Team are at present under discussion with the two companies *viz.*, Fertilizers and Chemicals Travancore Ltd. and Fertilizer Corporation of India Ltd. Thereafter consultations will be held with the concerned Ministries. It is not possible to say precisely when a final decision in the matter will be reached.

KUNDRA IRRIGATION PROJECT

5108. SHRI E. K. NAYANAR.
SHRI A. K. GOPALAN.
SHRI NAMBIAR.
SHRI K. RAMANI:

Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No. 957 on the 19th February, 1968 and state:

(a) whether Government have since received the final report on Kundra Irrigation Project from the State Government;

(b) if so, the decision taken thereon; and

(c) if not, whether Government have asked the State Government to expedite the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir. The State Government have been addressed in the matter.

फरीदाबाद में क्वार्टरों का दिया जाना

5109. श्री निहाल सिंह : क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि फरीदाबाद स्थित केन्द्रीय सरकार के कार्यालयों में काम

करने वाले कर्मचारियों को उनकी सेवा के एक वर्ष बाद ही क्वार्टर दे दिये गये हैं;

(ख) यदि हां, तो वहां केन्द्रीय सरकार के कर्मचारियों के लिये कितने क्वार्टर बनाये गये हैं तथा उनमें से कितने खाली पड़े हैं और कितने अब तक दिये जा चुके हैं ; और

(ग) क्या सरकार का विचार फरीदाबाद तथा अन्य स्थानों पर बने क्वार्टरों को उन कर्मचारियों को देने का है जो राजधानी में काम करते हैं।

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) और (ख). फ़रीदाबाद को स्थानान्तरित होने वाले कार्यालयों को ध्यान में रखते हुए फ़रीदाबाद में सामान्य पूल के क्वार्टर बनाए गए थे। क्योंकि कुछ कार्यालय अभी तक स्थानान्तरित नहीं हुए हैं अतएव फ़रीदाबाद में मांग से अधिक क्वार्टर हैं। फ़रीदाबाद में पात्र कार्यालयों में कार्य कर रहे कर्मचारियों को, सिवाय टाईप के, एक वर्ष की सेवा के भीतर आवंटन कर दिया जाता है। फरीदाबाद में सौंपे गये 1,316 क्वार्टरों में से 180 खाली पड़े हैं।

(ग) जो केन्द्रीय कर्मचारी राजधानी में कार्य कर रहे हैं तथा जिन्होंने फ़रीदाबाद में सामान्य पूल में आवंटन के लिए अनुरोध किया है उन्हें फ़रीदाबाद में तैनात सरकारी कर्मचारियों की वास की मांग को पूरा करने के बाद वास की उपलब्धि के अध्यधीन निवास स्थान आवंटित कर दिये जाते हैं। अभी तक दिल्ली/नई दिल्ली में तैनात कर्मचारियों को फरीदाबाद में 199 सामान्य पूल निवास स्थान आवंटित किये गये हैं। दिल्ली के बाहर सिवाय फरीदाद के और कहीं निकट में सामान्य पूल क्वार्टर नहीं हैं।

HONY. DENTAL ADVISER TO THE GOVERNMENT OF INDIA

5110. SHRI M. L. SONDHI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) who is the Honorary Dental Adviser to his Ministry;

(b) the period for which he has been holding this post and the number of times he has been abroad by virtue of this assignment;

(c) whether he has made the Dental Council of India pay some of his bills in connection with his trips out of India;

(d) the approved arrangements for the reimbursement of his expenditure on foreign visits between the Government and the Dental Council of India; and

(e) whether the Honorary Dental Adviser has violated such arrangements in the past and if so, the action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Dr. N. N. Bery.

(b) He has been functioning as Honorary Dental Adviser to the Government of India since November, 1956. He went abroad nine times in this capacity or in his capacity as President/Vice-President of the Dental Council of India.

(c) Certain expenditure on correspondence and secretarial assistance incurred by him while abroad was met by the Dental Council, as he was then the Vice-President/President of the Council.

(d) The Dental Council of India receives an annual grant-in-aid from the Central Government. But the bulk of expenditure on his visits has been met either by the Government of India directly or the host countries.

(e) The expenditure was authorised.

RURAL WATER SUPPLY SCHEMES

5111. SHRI KIRUTTINAN: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that State Governments were asked to prepare

estimates to introduce Rural Water Supply Scheme in certain selected villages;

(b) if so, the estimates prepared by the different States particularly by Madras State;

(c) whether the estimates have been sanctioned by the Central Government to introduce this scheme; and

(d) if so, the number of villages where this scheme has been introduced; and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes. Under the UNICEF assisted Projects, a programme for implementing Rural Water Supply Schemes in a few selected villages with UNICEF assistance was initiated in 1963.

(b) Estimates for the projects have been received from ten States, including Madras State from where two projects estimated to cost Rs. 10.8 lakhs and Rs. 12.88 lakhs respectively were received.

(c) Both the projects received from Madras have been approved.

(d) The first project will cover 35 villages and the second project will cover 85 villages of Authoor and Batlakundu Panchayat Unions. The first phase of the first project has been taken up for implementation.

INCOME-TAX ON LATE DUTY ALLOWANCE

5112. SHRI YAJNA DATT SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Income-tax is charged on the late duty allowance paid to Government employees working after duty hours;

(b) if so, the rate at which the Income-tax is deducted;

(c) whether there is any proposal to allow exemption of income-tax charged on overtime in view of the fact that Government employees are not allowed to draw more than one-third of their income as overtime allowance; and

(d) the justification for such deductions on the overtime allowance?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) Late duty allowance is included in the total income of the person concerned and taxed at the appropriate rate.

(c) No, Sir. There is no such proposal under consideration of the Government.

(d) The Income-tax Act provides for assessment to tax of "salary" paid to an employee. The late duty allowance would be "salary" under section 17 of the Income-tax Act, 1961 and would not be exempt from tax under section 10(3) of the Income-tax Act, 1961.

INCOME-TAX EVASION BY A FIRM OF YEMMIGANUR

5113. SHRI N. SHIVAPPA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have examined the income-tax evasion complaints against M/s. M. G. Brothers, Yemmiganur, in the light of complaints made by a Member of Parliament in a letter addressed to him; and

(b) if so, the outcome thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). Investigations are being made into two complaints, which were received recently on 8-1-1968 and 24-2-1968 respectively.

WATER SUPPLY FROM CAUVERY TO BANGALORE

5114. SHRI G. Y. KRISHNAN: Will the Minister of HEALTH, FAMILY

PLANNING AND URBAN DEVELOPMENT be pleased to state the reasons for the delay in finalisation of the scheme for water supply to Bangalore city from Cauvery?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): The information is being collected and will be laid on the Table of the Sabha in due course.

हरिजन कल्याण विभाग, बुलन्दशहर

5115. श्री रामचरण : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले पांच वर्षों में बुलन्दशहर ज़िले के हरिजन-कल्याण विभाग को कितनी वित्तीय सहायता दी गई थी और किन किन मदों के अन्तर्गत; और

(ख) उपरोक्त अवधि में उस विभाग ने कितनी धन-राशि वापिस की है, जिसका उपयोग नहीं किया गया था ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) और (ख). उत्तर प्रदेश सरकार से जानकारी मांगी गई है और प्राप्त होते ही उसे सदन के पटल पर रख दिया जायेगा ।

राज्यों को वित्तीय सहायता

5116. श्री गुणानन्द ठाकुर : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार राज्यों को वित्तीय सहायता किस आधार पर देती है ;

(ख) क्या इस सहायता के लिये आर्थिक पिछड़ापन भी एक आधार माना जाता है ; और

(ग) यदि हां, तो आर्थिक दृष्टि से बिहार के पिछड़ेपन को ध्यान में रखते हुए उसे अब तक कम अनुदान दिये जाने के क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) राज्यों को, उनकी आयोजनाओं के लिये, केन्द्र द्वारा दी जाने वाली सहायता सामान्यतः निम्नलिखित बातों का विचार करके निर्धारित की जाती है :

(1) जनसंख्या ;

(2) पहले की योजनाओं की अवधियों से चल रही सिंचाई और बिजली की बड़ी प्रायोजनाओं की आवश्यकताएं ;

(3) पिछड़े हुए कुछ इलाकों के विकास की गति को तेज करने की आवश्यकता ।

(4) सीमावर्ती राज्यों की विशेष आवश्यकताएं ।

(ख) जी हां ।

(ग) साधनों की उपलब्धि की सीमाओं के अन्दर रहते हुए, विभिन्न राज्यों में केन्द्रीय सहायता का वितरण करने में उपर्युक्त भाग (क) के उत्तर में बताये गये सामान्य सिद्धान्तों का अनुसरण किया गया है । इसलिए बिहार को कम सहायता मिलने का सवाल ही पैदा नहीं होता ।

APPLICATIONS FOR ALLOTMENT OF INDUSTRIAL PLOTS

5117. SHRI RAM SWARUP: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of applications for allotment of industrial plots received from small scale industrial units in Delhi up to the 31st March, 1967 and 31st December, 1967 and the action taken thereon with the number of applications finally disposed of, separately;

(b) the time by which all the applications received up to the 31st December, 1967 are likely to be disposed of; and

(c) the number of plots allotted during the period from the 1st April, 1967 to 29th February, 1968 ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) 3624 applications were received up to 31st March, 1967 and 18 more applications were received up to 31st December, 1967. Thus a total number of 3642 applications has been received up to 31st December, 1967. Out of these 125 applications have been disposed of finally. The remaining cases are also being processed.

(b) No time limit can be indicated, but it is expected that all applications received up to 31st December, 1967 will be disposed of by the middle of the year 1969.

(c) 890.

N. D. M. C. MARKETS

5118. SHRI RAM SWARUP: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state the rules/criteria for enhancing the monthly licence-fees ranging from two to eight times in cases of change of trades and/or name in respect of shops in the Municipal Market in the Gole Market area, New Delhi, separately for shops allotted about ten years back and thirty years back ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): There are in all 62 shops at Gole Market, New Delhi which were constructed about 30 years ago and allotted through public auction for carrying on specific trades. The monthly licence-fee varies from Rs. 14 to Rs. 355.

It so happens that in a number of cases the licencees sub-let the shops or enter into a partnership thus infringing the terms of licence. Ordinarily, such infringement would result in the cancellation of allotment and eviction of the unauthorised occupants. However, on receipt of written requests, the cases are examined on merit and allotments, if permissible, are regularised in the names of such of the occupants as are willing to pay enhanced licence-fees. The enhanced licence-fee, although higher than the original licence-fee, is less than the market rent.

Requests for change of trade are also considered by the Committee on merit keeping in view the rules and bye-laws framed under the provisions of the Punjab Municipal Act and Prevention of Food Adulteration Act.

The change of trade/name is regularised in such cases, irrespective of the date on which the shop was originally allotted.

T. B. HOSPITAL AT ASANSOL

5119. SHRI S. K. TAPURIAH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a T. B. Hospital at Asansol is being used as a godown;

(b) whether it is also a fact that the hospital was built at a cost of Rs. 20 lakhs but it was never opened; and

(c) number of such hospitals which exist in the country but do not function for want of doctors, equipments, funds or other reasons ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) The reference is presumably to the indoor ward of the T. B. Wing of the Central Hospital of the Coal Mines Welfare Fund at Kalla near Asansol. It is not being used as a godown at present, but a part of it was used for storing foodgrains for coal miners for some time during severe food shortage when the Indoor Ward could not be used on account of acute shortage of water.

(b) The Wing was built at a cost of Rs. 12 lakhs in August, 1964. Its

outdoor section has been functioning since 1-9-1964 and the indoor Ward since 1-1-1968.

(c) The Government of India are not aware of any such hospital in the country. Shortage of doctors, paramedical personnel, equipment and funds in varying proportions is, however, a well-known fact.

GOVERDHAN CANAL SCHEME

5121. SHRI D. N. PATODIA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that a meeting was held between Government representatives of Rajasthan, U.P. and Haryana and the Centre to work out the plans for working out the Goverdhan Canal Scheme to prevent floods in these States;

(b) if so, what is the Central allocation for the work;

(c) the time by which the scheme is likely to be completed; and

(d) the share of the States therein for this project?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) A review of the Goverdhan drainage system was made at a meeting of the Technical Officers of the concerned States and the Central Water and Power Commission in October, 1967, and also at a meeting of the Ministers of the concerned States in November 1967, to consider further measures required for the improvement of the drainage system. Another inter-State meeting was convened in January, 1968, to discuss the question of financing the scheme with a view to complete the work expeditiously.

(b) The initiation, formulation and execution of flood control and drainage scheme etc., is the responsibility of the State Governments. The Central Government render to the State Governments necessary technical assistance and such financial assistance by way of loans as can be given within the framework of the Annual Plans of the States. As the Haryana and Rajasthan Government expressed difficulties in meeting their share of the cost on account of their difficult resources position during 1968-69, the U.P. Government at the meeting held in January, 1968, agreed to make a start on the work during 1968-69 from their own resources and to the financial procedure suggested at the meeting for reimbursing to them the amount to be spent during 1968-69 as well as subsequent years by Rajasthan and Haryana Governments. The draft minutes of the meeting have been ratified by the Government of Rajasthan. The ratification of the Government of Haryana is awaited and they have been reminded.

(c) The proposed improvements to the Goverdhan drain will require at least 3 years to be completed.

(d) The increase in capacity of the Goverdhan drain is required to accommodate additional discharge of 1400 cusecs from Haryana and 400 cusecs from Rajasthan; these two States have, therefore, to place at the disposal of the Government of U.P. about Rs. 3.5 crores and Rs. 1 crore respectively over a period of three years.

CREDIT FROM FRANCE

5122. SHRI D. N. PATODIA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Government of France have offered to give credit of Thirty million dollars for the current financial year;

(b) whether any agreement has been reached in this connection; and

(c) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) A credit of $30 million is expected from France for 1967-68.

(b) and (c). The terms and conditions of the credit are at present under discussion with the French authorities.

OIL FIND IN OFF SHORE OF PERSIAN GULF

5123. SHRI MAHANT DIGVIJAI NATH:
SHRI YASHPAL SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that India has explored crude oil in the Persian Gulf;

(b) if so, the estimated annual output;

(c) the names of the countries who are participating in the exploration and the share of each country; and

(d) the annual gain which India will get?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) In collaboration with some other parties, Hydrocarbons India Private Limited, a wholly owned subsidiary Company of ONGC has conducted exploration for oil in the Persian Gulf.

(b) Although oil has been struck, it will take some time more to assess the annual production.

(c) The participants in this joint venture are (1) The National Iranian Oil Company of Iran, (2) Phillips Petroleum Company of U.S.A., (3) AGIP of Italy and (4) Hydrocarbons India Private Limited of India.

50 per cent of the shares are held by the National Iranian Oil Company and the remaining 50 per cent by the other three partners in equal proportion.

(d) It is too early to indicate the gain.

दिल्ली में सड़क निर्माण

5124. श्री चन्द्र शेखर सिंह : क्या स्वास्थ्य, परिवार नियोजन एवं नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में सड़कों को चौड़ा करने तथा सुदृढ़ करने का कार्य राष्ट्रीय निर्माण तथा भवन निर्माण निगम को सौंपा जायेगा ;

(ख) क्या यह भी सच है कि यह निगम सड़क बनाने के लिए जर्मनी से तीन बड़ी मशीनों का आयात करेगा; और

(ग) इस पर कितनी विदेशी मुद्रा खर्च होगी ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मन्त्री (श्री ब० सू० मूर्ति) : (क) यह कहना ठीक नहीं होगा कि ये सभी कार्य राष्ट्रीय भवन निर्माण निगम को सौंपे जायेंगे ।

(ख) इस निगम का विचार केवल एक मशीन आयात करने का है । इस मशीन का आयात जर्मनी से किया जायेगा अथवा किसी और स्थान से इस बात का निश्चय अभी नहीं हो पाया है । बाकी मशीनरी की खरीद देश में ही की जायेगी ।

(ग) लगभग 3.20 लाख रुपये ।

साबुन बनाना

5125. श्री नागेश्वर द्विवेदी : क्या पैट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कौन-कौन से औद्योगिक संस्थान बड़ी मात्रा में साबुन बना रहे हैं;

(ख) उन साबुन के नाम क्या क्या हैं और वर्ष भर में कितना साबुन बनाते हैं;

(ग) कौन कौन से साबुनों में चर्बी मिलायी जाती है और किस प्रकार की चर्बी मिलायी जाती है ;

(घ) किन किन साबुनों का आयात किया जाता है और प्रतिवर्ष कितने मूल्य का साबुन आयात किया जाता है; और

(ङ) क्या यह सच है कि जिन साबुनों का आयात किया जाता है उनमें चर्बी होती है ?

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) तकनीकी विकास के महानिदेशालय में पंजीकृत साबुन बनाने के यूनिटों के नामों संबंधी विवरण (परिशिष्ट-1) सभा पटल पर रख दिया गया । [**पुस्तकालय में रख दिया गया । देखिए संख्या** LT-593/68]

(ख) एक विवरण (परिशिष्ट-2) सभा पटल पर रख दिया गया । [**पुस्तकालय में रख दिया गया । देखिए संख्या** LT-593/68]

(ग) साबुन वसीय अम्लों के गिलसराइज़ड को काटिस्क सोडा के साथ उबालने से बनाया जाता है । तेल और चर्बी दोनों वसीय अम्लों के गिलसराइज़ड हैं । गिलसराइज़ड, जो सामान्य हरारत में तरल या अर्ध तरल होते हैं, उनको तेल कहा जाता है और जो साधारण हरारत में ठोस होते हैं सामान्यतः चर्बी कहलाते हैं । अच्छी किस्म के साबुनों के निर्माण में तेल और चर्बी दोनों प्रयोग में लाये जाते हैं । इस समय देश में साबुनों के निर्माण के लिये हाइड्रोजनीकृत वनस्पति (वनस्पति चर्बी) और जानवरों की चर्बी का प्रयोग होता है ।

(घ) एक विवरण (परिशिष्ट-3) सभा पटल पर रखा है [**पुस्तकालय में रख दिया गया देखिए संख्या** LT-593/68]

(ङ.) यह नहीं कहा जा सकता कि आयातित साबुनों के निर्माण में ठोस गिलसराइज़ड का प्रयोग किया गया है ।

OIL AND NATURAL GAS COMMISSION

5126. SHRI MAHANT DIGVIJAI NATH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact the Oil and Natural Gas Commission have set up a new drilling record this year;

(b) if so, the area covered in drilling;

(c) the estimated profit by this drilling; and

(d) the steps which Government propose to take to cover more areas for drilling ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir. During the month of February 1968 the Commission had drilled 25,234 metres which is more than the highest meterage drilled in any single month since the commencement of the drilling operations by the Commission in April, 1957.

(b) During the month of February 1968 when this record was established by the Commission, drilling operations were continuing in the following areas :

Gujarat : Ankleshwar, Ahmedabad Mehsana, Nawagam and Cambay.

Assam : Rudrasagar, Lakwa, Dikhumukh and Geleki.

West Bengal : Bodra.

Madras : Nagapattinam.

Pondicherry : Karraikal.

(c) The Commission derives its profits from the sale of crude oil and natural gas. Drilling is only one of the major operations necessary for the exploration and exploitation of crude oil and natural gas, and hence it is not possible to work out the profits derived from drilling alone.

(d) During the next financial year the Commission proposes to extend its drilling activities to Jammu and Kashmir and some more new areas in Gujarat, Assam, Bengal and Cauvery Basins. For this purpose, a few more drilling rigs and ancillary equipment have been/are being procured from the U.S.S.R. and Heavy Engineering Corporation, Ranchi.

SECURITY PAPER MILL AT HOSHANGABAD

5127. SHRI MAHANT DIGVIJAI NATH: Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal under consideration to export the security paper being manufactured by the Security Paper Mill, Hoshangabad; and

(b) if so, the estimated annual earning of foreign exchange therefrom ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Not at present.

(b) Does not arise.

SMALL PAPER INDUSTRY

5129. SHRI RAJDEO SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Development Council for pulp, paper and allied industries has recommended excise concessions to all units for the first 1,000 tons of production irrespective of the quality;

(b) whether it is also a fact that the relief for the use of non-concessional raw material is not withdrawn and is given concurrently in addition to the excise relief for the first 1,000 tons; and

(c) if so, the reasons for not extending the same to all small paper industrial units?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No such recommendation has been received from the Development Council for pulp, paper and allied industries. Reduction in excise duty by 75% is, however, available, subject to certain conditions, to paper mills which do not have a plant for making bamboo pulp, in respect of the first 1,000 metric tonnes of paper (excluding boards and certain special varieties of paper) cleared by them during a financial year.

(b) and (c). Presumably the "non-concessional raw material" mentioned in part (b) refers to unconventional raw material, namely, bagasse/jute stalks/cereal straw. The concession of reduction in duty to the extent of 5 paise per kg. granted to paper in the manufacture of which pulp made out of these unconventional raw materials is used up to a prescribed percentage is also available to paper mills referred to in (a) above in respect of clearances in excess of the first 1,000 metric tonnes. This concession has not been extended to such mills for the first 1,000 metric tonnes in view of the substantial relief to the extent of 75% available for that quantity.

CANCER CURE

5130. SHRI D. N. PATODIA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news-item appearing in *National Herald*, Delhi of the 9th March, 1968 that research made on the Unani System of Medicine has shown that 90 per cent of cases of cancer can be cured;

(b) whether Government have tested the efficiency of this system of medicine in curing cancer; and

(c) if not, whether any pilot scheme will be drawn up to carry out the results of the research to a perfection?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) No.

(c) The matter is being examined.

SOCIAL WELFARE DEPARTMENT, MANIPUR

5131. SHRI M. MEGHACHANDRA: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the amount of financial assistance proposed to be given by the Central Government to the Social Welfare Department of Manipur in 1968-69; and

(b) the schemes for which the same would be spent and the amount allocated for each scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) and (b). The financial assistance given by the Central Government in the shape of loans or

grants to the Manipur Administration is not related to any particular schemes but to the expenditure—both revenue and capital—as a whole.

The Manipur Administration has its own Legislature and decides the distribution of funds subject-wise on its own. From the information furnished by the State Administration, Rs. 1,99,400 has been proposed to be given to the State Social Welfare Board in 1968-69 as under :—

(i) Non-Plan maintenance of State Board Office Rs. 21,725

(ii) Plan maintenance of Welfare Extension Project Rs. 71,925

(iii) Maintenance Jiribam Coordinated Welfare Extension Project Rs.34,430

(iv) Chura Chandpur Family & Child Welfare Extension Project Rs. 1,320

MEDICAL STUDENTS OF MANIPUR

5132. SHRI M. MEGHACHANDRA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of seats reserved for medical students of Manipur for the year 1968-69 and the names of the Medical Colleges in which the seats are reserved;

(b) the names of colleges wherein seats are reserved for the students of Manipur for 1968-69 for their Pre-medical studies and the number of seats against the Colleges respectively; and

(c) the amount of Scholarship awarded to the Medical students by the Government of Manipur and the number of students to be selected for such award ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). Reservation of seats for the year 1968-69 has not yet been made. Allotment of seats to Manipur will be decided on the basis of the number of seats actually available and the over-all demand.

(c) The information has been called for from the Manipur Administration and will be placed on the Table of the Sabha.

SYNTHETIC DRUGS FACTORY AT HYDERABAD

5133. SHRI M. N. REDDY : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the quantity of effluent discharge per day in the Synthetic Drugs Factory at Hyderabad and the measures taken for its treatment, storage and disposal;

(b) the amount spent for the storage and treatment of effluent in this factory so far; and

(c) the present and potential use of this effluent ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) The effluent from the Synthetic Drugs Factory at Hyderabad will be segregated in two parts as follows :

(i) *Acidic waste* : It will be about 300 cubic metres per day and will be neutralised by lime treatment and subsequently the slurry led to sludge drying beds. The filtrate will be led into the City Sewerage system; and

(ii) *Alkaline waste* : It will be about 310 cubic metres per day and will be pumped to the Storage basin. From the Storage basin, these wastes shall be taken into the treatment plant and led into the City Sewerage system.

(b) The total estimated cost of the scheme is Rs. 60 lakhs. Of this, Rs. 45.04 lakhs has actually been spent upto 31st December, 1967.

(c) There is at present no use for the effluent. The Synthetic Drugs Project management has been asked to study its potential.

ADULTERATED DRUGS

5134. SHRI BEDABRATA BARUA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that on a large scale trade in adulterated drugs is going on in different parts of the country; and

(b) if so, the steps taken to curb it?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) It is not a fact that trade in adulterated drugs is going on a large scale in different parts of the country.

(b) A statement containing the steps taken to combat adulteration in drugs is laid on the Table of the House. [*Placed in Library. See* No. LT-594/68]

GRANT OF LICENCE FOR COAL-BASED FERTILIZER PLANT IN MADHYA PRADESH

5135. SHRIMATI MINIMATA AGAM DAS GURU:
SHRI MANIBHAI J. PATEL:
SHRI NATHU RAM AHIRWAR:
SHRI A. S. SAIGAL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government of Madhya Pradesh Udhyog Vikas Nigam have applied for the grant of an industrial licence for putting up coal based fertilizer plant in Western region of the State:

(b) if so, when the licence is likely to be issued; and

(c) whether there are any difficulties in the grant of the licence and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Yes, Sir.

(b) and (c). The case is under the examination of the Government and it will take some time to take a final decision in the matter.

LACK OF WATER SUPPLY ARRANGEMENTS IN MADHYA PRADESH VILLAGES

5136. SHRIMATI MINIMATA AGAM DASS GURU: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether any communication has been received from the Government of Madhya Pradesh regarding the lack of adequate water supply arrangements in a number of villages where Adivasis mainly reside;

(b) if so, the total number of such villages;

(c) whether the Government of Madhya Pradesh in March, 1966 had forwarded a proposal to the Central Government for sinking 2500 wells in five years in some of these villages with the request that a scheme be framed by the Central Government in this regard; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) to (d). The State Government sought approval to the utilisation of T.D. Block funds to the extent of Rs. 180 lakhs for sinking 2500 wells in a similar number of villages over a five year period. The proposal has been agreed to.

CREDIT FACILITIES TO TRIBAL POPULATION IN MADHYA PRADESH

5137. SHRIMATI MINIMATA AGAM DASS GURU: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether a request was received from the Government of Madhya Pradesh for the grant of Rs. 10 lakhs as subsidy and another Rs. 10 lakhs as loan for implementing a scheme to provide credit facilities to the tribal population in 20 T.D. Blocks in Madhya Pradesh;

(b) if so, whether the scheme has been sanctioned and the extent of funds that have been made available to the State Government for this purpose; and

(c) the amount which is proposed to be made available during the next financial year?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) and (b). A pilot scheme for investigating the feasibility of providing credit for non-productive purposes was sanctioned and taken up by the State Government in Bagicha and Gandhwani blocks of Raigarh and Dhar districts respectively during the year 1966-67. The amount released for the scheme was Rs. 2.00 lakhs.

(c) The scheme is still in the pilot stage, and the amount already released has not yet been fully utilized. Release of further funds will be considered in the light of the progress achieved by the State Government, after the budget proposals for 1968-69 are passed by Parliament.

Development Tribal Region of Bastar

5139. SHRIMATI MINIMATA AGAM DASS GURU: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether any proposal has been received from the Government of Madhya Pradesh asking for allocation of funds for financing a special long-term programme for the development of tribal region in Bastar District in Madhya Pradesh;

(b) if so, the details thereof;

(c) whether the proposal has been sanctioned; and

(d) if not, what are the difficulties for the sanction of the proposal?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) to (d). The State Government proposed a massive investment of over Rs. 20 crores for the accelerated development of Bastar district during the fourth and fifth five year plan periods. The main schemes proposed were:—

(i) construction of 3700 buildings for schools, hostels and staff.

(ii) processing industries.

(iii) construction of 500 wells.

(iv) Establishment of 600 Cooperative Societies.

It was also indicated that central funds for these schemes should be made available without reference to the financial ceilings that may be fixed for the fourth and fifth plans. The proposals could not be accepted because:—

(i) The fourth five year plan has not yet been formulated.

(ii) Meagre national resources cannot properly be allowed to be utilised on a massive building programme.

(iii) No attempt appeared to have been made to work out a realistic programme based on the likely availability of internal resources, and the needs of other tribal areas in the State.

(iv) The State Government has yet to implement the recommendation of the Pande Commission for the appointment of a high-level body to study the developmental problems of Bastar district.

Income Tax Arrears from Companies

5140. SHRI ARJUN SINGH BHADORIA: Will the Minister of FINANCE be pleased to state:

(a) the arrears of Income-tax due on the 31st March, 1967 from the following Companies—

(i) Philips Radio Ltd., (ii) Murphy India Ltd., (iii) Union

Carbide Ltd., (iv) National Products Ltd., (v) Estralla Batteries Ltd., (vi) Telerad Radio Manufacturing Co., and (vii) National Electric Company Delhi.

(b) the steps taken so far by Government to realise the same;

(c) the years for which the assessment of tax from these companies has not been completed; and

(d) the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (d). The requisite information is being collected and will be laid on the Table of the House as early as possible.

ARREARS OF INCOME-TAX

5141. SHRI ARJUN SINGH BHADORIA : Will the Minister of FINANCE be pleased to state :

(a) the arrears of Income-tax due on the 31st March, 1967 from the following oil companies (i) Indo-Burma Petroleum Company, (ii) Burmah Shell Refineries, (iii) Esso Standard Eastern Company, (iv) Assam Oil Company, (v) Caltex Petroleum Company, (vi) Philips Petroleum Company;

(b) the steps taken so far by Government to realise the same; and

(c) the years for which the assessment of Income-tax of the said oil companies has not been completed;

(d) whether Government's attention has been drawn towards the evasion of large amount of Income-tax and other taxes by Esso Standard Eastern Oil Company; and

(e) if so, the amount of tax evasion and the action taken by Government in the matter ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (e). The required information is being collected and will be laid on the Table of the House as early as possible.

KANPUR LOOP FACTORY

5142. SHRI C. C. DESAI :
SHRI D. N. DEB :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the loop factory at Kanpur is likely to be closed down soon;

(b) if so, the reasons therefor; and

(c) the total estimated loss, recurring and non-recurring, which Government are likely to incur in the event of the factory being closed down ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) No.

(b) and (c). Do not arise.

AGRICULTURAL POWER TARIFF

5144. SHRI G. S. MISHRA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the details of the constituents on which the flat rate tariff for power consumers for agricultural purposes is based; and

(b) whether Government propose to revise the agricultural power tariff on the basis of land holding limits and average yield per year keeping in account the expenses incurred by farmers through conventional means of irrigation and electric lift irrigation ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). Power tariff for agricultural consumers as well as for other consumers is determined on the basis of the cost of generation, the extent of transmission and distribution lines needed for supplying the power, the cost of the connected equipment and overhead charges. Again the cost of generation is dependent upon the mode of generation, that is whether the generation is by

hydro, steam or diesel. With the object of rationalising the rates for agricultural consumers, state Governments and State Electricity Boards have been requested to introduce uniform tariffs for various categories of consumers within each State. In order to accelerate the progress of energisation of irrigation pump sets for increasing food production and also for making the facility of irrigation by agricultural pump sets available to small land-holders, the State Governments and State Electricity Boards were advised to fix the rate of supply of power to agriculturists at not more than 12 paise per kWh. The ceiling of 12 paise per kWh was suggested to provide an incentive to farmers on the basis that the cost of irrigation should bear a reasonable proportion to the cost of production. The States where agricultural power rate is either 12 paise or less than 12 paise per kWh are Andhra Pradesh, Kerala, Madras, Mysore, Punjab and West Bengal.

The Government of India have agreed to subsidize, with effect from 1-4-66, electricity rates for agricultural purposes to the extent such rates are in excess of 12 paise per unit. The expenditure on the payment of subsidy is to be shared 50 : 50 between the Centre and the State Government concerned. For the purpose of ascertaining the excess of electricity rates for agricultural purposes over 12 paise per unit, the rates in force on 1-1-66, or the rates prevailing at any later time, whichever are lower, are to be taken into account.

CURE FOR ASTHMA

5145. SHRI G. S. MISHRA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that the U.S.S.R. Government have established a factory for producing drugs for curing asthma from snake poison in Tashkent;

(b) whether Government have approached the U.S.S.R. Government to make available the know-how developed by them for study and research in India; and

(c) if not, the steps being taken for proper treatment of ashtma patients in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Government are not aware of any such factory having been established by the Government of U.S.S.R.

(b) No.

(c) The treatment of Asthma patients in the country is broadly based on;

(i) Anti-biotics or Penicillin and Broad Spectrum Anti-biotics, and

(ii) Bronchial dilators as Adrenaline, Ephedrine and Corticosteroids.

REMOVAL OF BRITISH CROWNS FROM CENTRAL GOVERNMENT BUILDINGS IN NEW DELHI

5146. SHRI MANUBHAI PATEL: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether symbols of British rule (Crowns) have been replaced by Ashok Chakra on Government buildings;

(b) how many such Crowns have so far been removed from the North and South blocks of Central Secretariat in New Delhi; and

(c) whether any such Crowns are still on the Secretariat buildings?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Yes. The work of replacement has, however, not yet been completed.

(b) 19.

(c) 24 more Crowns/British Coat of Arms are still to be removed. Removal of 20 is to be undertaken shortly.

Regarding the remaining 4 which are on pillars standing on both sides of the processional way between North and South Blocks, a decision will be taken after consulting the architects and the technical officers about their replacement.

INCENTIVES FOR VASECTOMY OPERATIONS

5147. SHRI RAJDEO SINGH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that vasectomy is the latest craze in the All India Family Planning;

(b) if so, whether it is also a fact that to speed up the target, Rs. 18 is paid to the person undergoing the operations and Rs. 3 to the motivator (agent) and Rs. 5 to the doctor in Government Health Centre; and

(c) if so, whether Government are also aware of the harm this incentive is likely to do in the society?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) Under the Family Planning Programme, cafeteria approach is being adopted by way of provision of free services for sterilisation and I.U.C.D. and free supplies of contraceptives etc., leaving the choice to the individual couple. Sterilisation is, however, emphasised for couples having more than two or three children for limiting the size of the Family and I.U.C.D. and other conventional contraceptives are advised for spacing by couples having two or less children.

(b) and (c). The Government of India reimburses to the States at the rate of Rs. 30 per case of vasectomy. Part of this money is paid to the person undergoing vasectomy operation to compensate him for loss of wages, meeting incidental expenses etc.; some money is paid to the motivator for services rendered in motivating, and for covering expenses incurred by him in bringing a motivated case to a Family Planning Centre for receiving services. Some fee is also paid to the doctors for rendering services. Part of the amount of Rs. 30 is also meant to cover expenses on drugs and dressing, transport etc. The breakup of Rs. 30 into various components is left to the discretion of State Governments. These payments are by way of compensation for loss of wages, transport charges and services rendered and not incentives and are, therefore, not likely to lead to any harm.

VENUGOPALAN COMMITTEES REPORT ON INTER-STATE SALE OF POWER

5148. SHRI G. S. REDDI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the recommendations of the Venugopalan Committee on Inter-State sale of power and the justifiability of levying sales tax on such sale;

(b) whether these recommendations have been accepted; and

(c) if so, the action being contemplated to remove constitutional barriers in regard to such sale and tax?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The recommendations of the Venugopalan Committee are summarised below:—

1. Inter-State supplies of power may be classified under the following categories:

   (i) Long-term power supply for a period of three years and more;

   (ii) Temporary power supply for periods below three years;

   (iii) seasonal power supply;

   (iv) exchange of power between inter-connected systems leading to integrated operation of regional systems;

   (v) "Distress" power supply (*i.e.*, emergent demands resulting

from breakdown of generating plant and/or transmission facilities etc.); and

(vi) restricted power supply (peak or off-peak hours).

2. Costs of generation and transmission should be worked out on the principles laid down in the Eighth and the Fifth schedules to the Electricity (Supply) Act, 1948, respectively, suitably modified in respect of interest and depreciation on the lines appropriate to the Boards.

3. The cost of inter-State supply should be based on the pooled cost of generation (including the cost of power purchased, if any) and the appropriate cost of transmission of the grid from which the selling Board supplies power.

4. The tariff for category (a) should be based on the cost of supply and also include the 3 per cent profit element. (This is because, under category (a) mentioned above, the selling Board has to install the required generating capacity and reserve such capacity for the purchasing Board on a long-term basis, and is similar to the cases of power supply to a bulk consumer within the area of the selling Board. The cost of supply should, therefore, be taken into account in full as also 3 per cent profit element for the purposes of fixing charges for power supply).

5. The tariffs for categories (b) to (e) should take into account the cost of supply only, *i.e.*, the cost of generation and cost of transmission only and excluding the 3 per cent profit element.

6. The tariff for category (f) should be negotiated by the purchasing and selling Boards as the cost of supply during peak hours and off-peak hours may have to be determined by the concerned Boards by negotiations.

7. Two-part tariff may be adopted in the case of categories (a) and (b) and energy charges only may be adopted in respect of the other categories.

8. If the conditions obtaining in any special case are not adequately covered by any of the categories recommended by the Committee, the selling and purchasing Boards should arrive at a mutually acceptable tariff by negotiation.

9. As regards the levy of duty/tax on inter-state power supplies, the Government of India may take up the matter with the State Governments in the context of the relevant provisions of the Constitution.

10. These recommendations do not apply ipso facto to the purchase or sale of power as between Government Departments and Corporate bodies on the one hand and the State Electricity Boards on the other.

(b) and (c). These recommendations have been sent to the various State Electricity Boards and State Governments for their views. The views of some of the State Governments are awaited. In the meantime these recommendations are being discussed at the meetings with the Regional Electricity Boards and the State Governments which are currently being held by the various Ministers for Irrigation & Power.

Under-Invoicing of Exports by Various Firms

5149. SHRI B. K. DASCHOWDHURY: Will the Minister of FINANCE be pleased to state:

(a) the extent of monetary loss suffered by India as a result of under-invoicing of exports during the last five years by the following firms:—

(i) M/s. Bird & Company, (ii) Tata Group of Industries, (iii) Birla Group of Industries, (iv) M/s. Esso Standard Eastern Inc., (v) M/s. Union Carbide Ltd., (vi) M/s. Burmah-Shell, (vii) M/s. Assam Sillimanite Ltd., (viii) M/s. Enfield India Ltd., (ix) M/s. Ceat Tyres

Ltd., (x) M/s. Firestone Rubber Co., (xi) M/s. Indo-Burma Petroleum Co., (xii) M/s. Balmer Lawrie Ltd., (xiii) M/s. Turner Morrison Company Ltd., (xiv) M/s. Bunge and Co. Ltd., Calcutta, (xv) M/s. Leuis Draffin and Company Ltd., and

(b) the action taken in the matter?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

INCOME-TAX PAYER IN ANDAMAN AND NICOBAR ISLANDS

5150. SHRI K. N. PANDEY : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2519 on the 4th March, 1968 and state the names of the top ten Income-tax payers in the Andaman and Nicobar Islands and their assessment for each year?

THE DSPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : The names of the top ten Income-tax payers in the Andaman and Nicobar Islands are as under :—

1. M/s. P. Armugam and sons, Aberdeen Bazar, Port Blair.
2. M/s. Carnicobar Trading Co., Carnicobar.
3. M/s. Noncowry Trading Co. Non Cowry.
4. M/s. Jadawat Trading Co., Aberdeen Bazar, Port Blair.
5. M/s. K. Krishna Swami and Sons, Aberdeen Bazar, Port Blair.
6. M/s. Central Co-operative Consumers Stores, Aberdeen Bazar.
7. M/s. T. Guruswami and Sons, Aberdeen Bazar.
8. M/s. Hirasing Nichal Singh, Aberdeen Bazar.
9. M/s. Keshawlal and sons, Aberdeen Bazar.
10. M/s. Shri Jagannath, Haddo.

information regarding the income assessed in these cases for the assessment years 1962-63 to 1966-67 is being collected and will be laid on the Table of the House.

MYSORE PULP AND BOARD MILLS, MUNIRABAD (MYSORE)

5151. SHRI S. A. AGADI : Will the Minister of FINANCE be pleased to state :

(a) whether the value of fixed assets of the Mysore Pulp and Board Mills, Munirabad, District Raichur, Mysore State, is not worth even one fourth of the amount of secured loan advanced as secured loan to them by the Mysore State Financial Corporation, Bangalore;

(b) if so, whether any efforts have been made to recover the amounts so advanced after the closure of the Mills; and

(c) the amounts recovered and the total amount outstanding on that date?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). Government of India have no information. Financial Corporations for the States are established by, and are under the administrative charge of the State Governments concerned.

UPPER TUNGABHADRA PROJECT

5152. SHRI S. A. AGADI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether there is a proposal to construct Upper Tungabhadra Project in Mysore State near Thirthahalli or Honnali;

(b) if so, whether any survey has been made and estimates prepared;

(c) if so, the details thereof with Taluka-wise extent of irrigation and the total estimated cost thereof; and

(d) when the project is likely to start?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDESHWAR PRASAD): (a) to (d). The Upper Tungabhadra Project is reported to be under investigation by the Government of Mysore. No project report has been received by Central Water and Power Commission.

World Bank's Report

5153. SHRI GEORGE FERNANDES: Will the Minister of FINANCE be pleased to state:

(a) whether any report has been submitted to Government by Mr. William Gilmartin, the World Bank Representative in India;

(b) if so, the salient features thereof; and

(c) the decision taken by Government thereon?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No, Sir.

(b) and (c). Do not arise.

Unclaimed Accounts

5154. SHRI GEORGE FERNANDES: Will the Minister of Finance be pleased to state:

(a) the total number of unclaimed accounts with the Life Insurance Corporation under various heads at present and the total amount involved in such unclaimed accounts, year-wise;

(b) the efforts which have been made to trace the claimants and otherwise help in settling these claims;

(c) the heads under which these amounts are written off and the funds disposed off; and

(d) whether Government propose to utilise these funds for any welfare work among the employees of the Life Insurance Corporation?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) There are two types of unclaimed accounts *viz.*,

(i) claims, and

(ii) deposits, etc.

Details of unclaimed amounts written back for the last five accounting period are as under:—

Year	*Claims*	*Deposits etc*
	(Rs. in lakhs)	
As at 31-3-63 (period of 15 months)	51·2	53·9
„ „ 31-3-64	35·1	52·33
„ „ 31-3-65	42·5	53·0
„ „ 31-3-66	48·4	54·5
„ „ 31-3-67	53·0	61·8

N.B. The number involved is not readily available.

(b) Letters are written and enquiries are made to find out the whereabouts of the parties and get the formalities completed.

(c) The unclaimed amounts over three years in respect of claims and over five years in respect of other items are written back to the life fund under the heads—

(i) old claims outstanding and unclaimed written back, and

(ii) old outstanding and unclaimed deposits and other amounts written back.

(d) These amounts are added to life fund and are available for the benefit of the policyholders. When a claim is made for a rightful claimant and necessary formalities are complied with, claims are paid and deposits are refunded from the life fund regardless of the fact that the amount has been written back and the claim has been made after the period of limitation.

Lease Tax on D.D.A. Plots

5155. SHRI YASHPAL SINGH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that recently the Executive Committee of the Delhi Metropolitan Council has suggested to the Delhi Administration to

reduce the levy of lease tax from 2-1/2 per cent to 1 per cent on D.D.A. plots; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) No.

(b) Does not arise.

Adulteration of Drugs

5156. SHRI K. P. SINGH DEO: will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that there has been a large scale trade in adulterated drugs in the Capital and the bordering States; and

(b) if so, the steps taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) It is not a fact that there has been a large scale trade in adulterated drugs in the Capital and the bordering States.

(b) A statement containing the steps taken to combat adulteration in drugs is laid on the Table of the House. [*Placed in Library. See* No. LT-595/68].

Allotment of Shops in N.D.M.C. Areas

5157. SHRI SHAMBHU NATH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of applications pending before the N.D.M.C. for change of trades from general provisions stores to flour mills in old Municipal Shops of Gole Market, New Delhi;

(b) whether these requests have been objected to by the other shop-holders in the immediate neighbourhood by the residents of the locality, Members of Metropolitan Council, Officers of N.D.M.C. and Land Development Officer; and

(c) if so, the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) One.

(b) Yes. Some representations have been received against the proposed request.

(c) The matter is under consideration of the N.D.M.C.

Change of Trade in N.D.M.C. Shops

5158. SHRI SHAMBHU NATH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the details of offers received by the N.D.M.C. for flour and oil mills in the shops in Gole Market, New Delhi.

(b) whether it has been a policy of the Committee to allow only one trade in one municipal shop;

(c) whether the trades of flour and oil mills in one shop premises is to be treated as one or two trades; and

(d) whether it would be termed as a Non-Conforming areas under the Master Plan for Delhi, since these shops are to be dismantled for construction of road under D.I.Z. (5) plan for the area?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) No quotations were invited but one Shri G. S. Ajmera has, of his own accord, offered to pay the monthly licence fee in respect of shop No. 41 Gole Market as under:—

Oil Mill—Rs. 600/- P.M.

Flour Mill—Rs. 900/- P.M.
Oil & Flour Mill—Rs. 1200/- P.M.

(b) Normally one trade is allowed in one shop. There is however, no bar to allowing additional trade, subject to the availability of space and if there is no objection under the Health Bye-laws.

(c) Two separate trades.

(d) The area cannot be termed as non conforming. The shops are to be dismantled as they are coming in the alignment of Re-Development Scheme of D.I.Z. area, after alternative accommodation is made available to the allottees.

ALLOTMENT OF N.D.M.C. SHOPS

5159. SHRI SHAMBHU NATH : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the names of allottees with number of stalls allotted by the New Delhi Municipal Committee in different Markets during the last five years on compassionate/humanitarian grounds on concessional monthly licence fees without calling for the tenders;

(b) whether it is a fact that the allottees manipulate such allotments in their favour with a view either to obtain alternative accommodation at the time of shifting, or to sublet the stalls;

(c) whether it is also a fact that no business had ever been run in those stalls by some of the allottees from the very beginning which is an infringement of terms of the Agreement; and

(d) if so, the action taken by the New Delhi Municipal Committee to cancel such allotments and readvertise the stalls for allotment through tenders in order to avoid recurring losses to New Delhi Municipal Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Stall No. 7 Lady Hardinge Road was allotted to Shri Jagdish Baveja in 1961, and stalls Nos. 82 and 83-Baird Lane were allotted to Shri S. N. Chopra and Shri R. C. Goel in 1964, on compassionate / humanitarian grounds, without calling for tenders, but not on concessional monthly licence fees.

(b) No.

(c) No.

(d) Does not arise.

MEMORANDUM FROM WORKING GIRLS FOR ACCOMMODATION ON SHORT-TERM AND LONG-TERM BASIS IN DELHI

5160. SHRI R. K. AMIN :
SHRI K. P. SINGH DEO :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that Government have received a memorandum from working girls in Delhi for the provision of accommodation both on the short-term and long-term basis; and

(b) if so, the steps proposed to be taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes.

(b) The Government caters to the needs of Central Government officers only. However, residential accommodation has been allotted to non-Government servants in the Working Girls Hostel to the extent available. For those who are employed in eligible offices, a lady officers pool has been constituted; besides they are also allotted accommodation from the general pool in their turn.

कन्नौज के मैसर्स बलदेव प्रसाद सीताराम के विरुद्ध करापवंचन का मामला

5162. श्री अटल बिहारी वाजपेयी : क्या वित्त मंत्री यह बताने की कृपा करेंगे :

(क) क्या यह सच है कि मैसर्स बलदेव प्रसाद सीताराम ज्वैलर्स, कन्नौज के विरुद्ध आयकर अपवंचन का मामला पकड़ा गया है ;

(ख) यदि हां, तो इस मामले में क्या कार्यवाही की गई है ; और

(ग) गत पांच वर्षों में इस फर्म ने कितना आय कर दिया है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई): (क) कर बचाने के कथित आरोप की जांच पड़ताल चल रही है ।

(ख) जांच पूरी होने के बाद आवश्यक कार्यवाही की जायेगी ।

(ग) सूचना इकटठी की जा रही है और सदन की मेज पर रख दी जायगी ।

CENTRAL EXCISE DUTY ON 'BLACK TEA'

5163. SHRI HEM RAJ: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the excise duty now charged on black tea from tea gardens in Himachal Pradesh, Uttar Pradesh and Bihar is 30 paise instead of 18 paise as originally fixed in 1963;

(b) whether it is also a fact that the black tea of these weak gardens is fetching low prices; and

(c) if so, whether Government propose to reduce this duty to the original figure of 1963?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) The factual position is that black tea produced in the Kangra and Mandi Areas (in Himachal Pradesh) is fetching lower price than the average price of black tea from other areas sold at Calcutta and Cochin auctions.

(c) The question regarding the desirability or otherwise of reduction in Central Excise duty on black tea produced in the Kangra and Mandi areas in Himachal Pradesh is under study.

REPAYMENTS OF LOANS BY STATES

5164. SHRI S. R. DAMANI: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to revise the terms of repayment of loans by the States;

(b) if so, whether any scheme has been forwarded to the State Governments in this connection; and

(c) the reaction of State Governments thereto?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (c). A tentative scheme of consolidation of all Central Government loans advanced to the States up to 31st March, 1967 and outstanding on 31st March, 1968 (except certain special categories like fertilizer loans, *ad hoc* loans, ways and means advances etc.,) along with the refixation of the repayment terms and rationalisation of interest rates, has been forwarded to the States in January last for their views. No State Government has so far given its views.

मैसूर राज्य में सिनेमा मालिकों से आयकर की बकाया राशि

5165. श्री रामचन्द्र वीरप्पा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि पिछले चार वर्षों में मैसूर राज्य में सिनेमा के मालिकों की ओर आयकर की कितनी राशि बकाया है, उन मालिकों के नाम क्या हैं और उपरोक्त राशि वसूल करने के लिये क्या कार्यवाही की गई है ?

उप-प्रधान मंत्री तथा वित्त मन्त्री (श्री मोरारजी देसाई) : सूचना इकट्ठी की जा रही है और यथासम्भव शीघ्र ही सदन की मेज पर रख दी जायगी ।

मैसूर में अनुसूचित जातियों और अनुसूचित आदिम जातियों के विद्यार्थियों की उच्च शिक्षा के लिये धन का नियतन

5166. **श्री रामचन्द्र वीरप्पा** : क्या **समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(अ) मैसूर में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के विद्यार्थियों को उच्च शिक्षा की सुविधायें प्रदान करने के लिये वर्ष 1967-68 में कितनी धनराशि नियत की गई है; और

(ख) 1967-68 में अब तक कितनी धनराशि खर्च की गई है ।

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) 14.22 लाख रुपये ।

(ख) 31 अक्तूबर, 1967, तक 10.64 लाख रुपये खर्च किए गए ।

मैसूर में अनुसूचित आदिम जातीय क्षेत्रों के लिये धन का नियतन

5167. **श्री रामचन्द्र वीरप्पा: क्या समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) मैसूर में अनुसूचित आदिम जातीय क्षेत्रों के लिये 1965-66, 1966-67 तथा 1967–68 में अलग-अलग कितनी धनराशि का नियतन किया गया है; और

(ख) उक्त राशि किन-किन जिलों के लिये निर्धारित की गई है ।

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) एडहाक आदिम जाति विकास खण्डों के लिये राशियों का नियतन इस प्रकार है :

वर्ष	(रुपये लाखों में)
1965-66	3.66
1966-67	5.00
1967-68	4.00

(ख) ये खण्ड कुर्ग, मैसूर, और दक्षिण कानरा जिलों में हैं ।

मैसूर में विद्युत जनन

5168. **श्री रामचन्द्र वीरप्पा** : क्या **सिंचाई तथा विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) मद्रास और आन्ध्र प्रदेश की तुलना में मैसूर में 1967 के अन्त तक कितना विद्युत-जनन हुआ और इसमें अन्तर के क्या कारण हैं ;

(ख) क्या उपरोक्त अन्तर को समाप्त करने की दृष्टि से मैसूर में विद्युतजनन बढ़ाने की कुछ योजनाओं पर सरकार विचार कर रही है; और

(ग) यदि हां, तो उपर्युक्त योजनायें क्या हैं और उनके कब तक क्रियान्वित किये जाने की सम्भावना है ?

सिंचाई तथा विद्युत मंत्रालय में उप मंत्री (श्री सिद्धेश्वर प्रसाद): (क) मैसूर, मद्रास और आन्ध्र प्रदेश में 1967 के दौरान बिजली की अधिकतम मांग और विद्युत् उत्पादन के आंकड़े नीचे दिये गये हैं ;

राज्य	अधिकतम मांग (मैगावाट)	विद्युत् उत्पादन (करोड़ यूनिट)
मैसूर	320	225.56*
मद्रास	983	495.71
आन्ध्र प्रदेश	315	177.19

*इसमें से मद्रास को 19.67 करोड़ यूनिट आन्ध्र प्रदेश को 1 करोड़ यूनिट और गोवा को 3.5 करोड़ यूनिट बिजली थोक मात्रा में दी गई ।

इन आंकड़ों से पता चला जायगा कि इन राज्यों में बिजली की मांगे भिन्न भिन्न हैं और इसलिए ही इन राज्यों में बिजली के उत्पादन में फर्क है ।

(ख) और (ग). मैसूर में 1967 के अन्त तक बिजली की कुल प्रतिष्ठापित क्षमता 620 मैगावाट थी । 1969-70 तक शरावथी के दूसरे चरण के पूर्ण होने पर इसके 971 मैगावाट और 1972–73 तक तीसरे चरण के पूर्ण होने पर 1,149 मैगावाट हो जाने की संभावना है ।

Closure of Barauni Refinery

5169. SHRIMATI TARKESHWARI SINHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the reasons for the closure of the Barauni Refinery; and

(b) the loss which the Refinery has incurred due to this closure?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Barauni Refinery was temporarily closed on 7-3-1968 as a precautionery measure pending an enquiry into pollution of the water of River Ganges at Monghyr, alleged to have been caused by the effluent discharged by the refinery.

(b) The loss is estimated to be approximately Rs. 1.65 lakhs per day.

Visit by the Minister of Petroleum and Chemicals to Iran

5170. SHRI SHIVA CHANDRA JHA:
SHRI BHOGENDRA JHA:
SHRI KANWAR LAL GUPTA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that his recent visit to Iran was a success; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) It is difficult to define what is a success, in this context, but the visit was entirely satisfactory.

(b) Several new possibilities of economic cooperation have been explored and discussed. The representative of the two sides have expressed a desire to extend the scope of the existing ties in the field of petroleum explorations and to cover new fields such as fertilizers and petro-chemicals.

Inclusion of Homoeopathy in Indian System of Medicines

5171. DR. SANKATA PRASAD: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is nothing common between Homoeopathy and other indigenous systems of medicine; and

(b) if so, the reasons for inclusion of Homoeopathy in the proposed Central Council of Indian systems of medicine?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes, Homoeopathy is a distinct system of medicine.

(b) On administrative and financial grounds a combined Council with internal autonomy for each System is considered to be more viable than a separate Council for each system.

Homoeopathic Dispensaries under Rural Aid Health Scheme

5172. DR. SANKATA PRASAD: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of Homoeopathic Dispensaries being run in the country under the Rural Aid Health Scheme; and

(b) the number of such dispensaries started in the Centrally Administered Areas?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). The information is being collected and will be placed on the Table of the Sabha.

HOMOEOPATHIC ADVISERS

5173. DR. SANKATA PRASAD: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to appoint Homoeopathic Advisers in the States; and

(b) whether Government have issued any directive to the States in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). The Homoeopathic Advisory Committee at their meeting held on the 2nd December, 1967 has recommended the appointment of Homoeopathic Advisers in the States. The attention of the State Governments has been invited to the recommendation of the Committee.

FAMILY PLANNING OPERATIONS

5174. SHRI J. K. MONDAL: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of loop insertions/sterilization undergone by persons during the current year; and

(b) if so, the birth rates with rural and urban breakup in respect of each community in India?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHER): (a) The numbers of loop insertions made and sterilizations undergone by persons during the current financial year are as follows—

Sterilization	*Loop Insertions*
1428338	512211

(as reported upto 10-3-1968)

(b) Such statistics are not collected Community-wise.

CRUDE OILS IN LIST OF 'DECLARED GOODS'

5175. SHRI R. BARUA: Will the Minister of FINANCE be pleased to state:

(a) whether Government's proposal to include crude oil in the list of 'declared goods' under the Central Sales Tax Act will deprive the Government of Assam to the extent of Rs. one crore per year;

(b) whether this proposal has been made after prior consultation with the State Governments; and

(c) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): A proporsal to include 'Crude Oil' in the list of declared goods, by amending Section 14 of the Central Sales Tax Act, 1956, is under examination in consultation with the State Governments and the Ministry of Petroleum and Chemicals. This proposal, if implemented, is likely to have some impact on the revenues of the Government of Assam. The final decision, however, will be taken on receipt of the comments of all State Governments and after taking into account all relevant factors.

QUARTERS FOR EMPLOYEES OF COCHIN CUSTOMS

5176. SHRI VISWANATHA MENON: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a plot has been taken to construct staff quarters for the employees of the Customs Department, Cochin;

(b) if so, when the plot was taken;

(c) why the construction work has not so far begun; and

(d) whether it is a fact that a huge amount is paid as rent for the plot every month?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) In June 1965.

(c) Although the acquiring of land was not held in abeyance as it would have been much more difficult to get a suitable plot in Willingdon Island subsequently, the construction work could not be taken in hand due to the drastic economies in expenditure imposed during the Emergency.

(d) As the Port authorities were not agreeable to sell the land on an outright basis, the plot of land measuring 4.3 acres was taken over on lease from the Port Trust at an annual rent of Rs. 2,700 per acre.

सामान्य बीमा

5177. **श्री ओंकार लाल बोहरा** : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सामान्य बीमा पर नियंत्रण की योजना के प्रस्तावित प्रारूप में 20 वर्ष के लिये राशि जमा कराने की लगाई गई शर्तों से छोटे समवाय समाप्त नहीं हों जायेंगे और बड़े समवायों का एकाधिकार बढ़ेगा ;

(ख) यदि हां, तो इस प्रकार की एकाधिकार की प्रवृत्ति को रोकने के लिये क्या कार्यवाही करने का विचार है; और

(ग) यह आंशिक नियंत्रण समाजवादी लक्ष्य प्राप्त करने में किस हद तक सहायक होगा ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). लगता है कि इस प्रश्न का सम्बन्ध सामान्य बीमा पर सामाजिक नियंत्रण के प्रस्ताव से है, जिसके बारे में सरकार ने 22 दिसम्बर 1967 को संसद में एक वक्तव्य दिया था । प्रस्ताव यह है कि "तीनों ही प्रकार के सामान्य बीमा व्यवसाय के लिये रजिस्टर्ड बीमा कम्पनी के लिये सांविधिक डिपाजिट की मात्रा जो इस समय 3.50 लाख रु० है उसे बढ़ा कर 20 लाख रुपये किया जायगा और यह डिपाजिट करानी अनिवार्य होगी भले ही बीमा कम्पनी एक ही प्रकार का व्यवसाय करने के लिये रजिस्टर्ड हो अथवा दो प्रकार का व्यवसाय करने के लिये ।" डिपाजिट की रकम बढ़ा देने से यह निश्चित हो सकेगा कि कम्पनियों की स्थिति सुदृढ़ है और वे अपने साधनों को छितरा नहीं रही हैं । जैसा कि वक्तव्य में कहा गया है, यह जरूरी नहीं है कि इससे छोटी कम्पनियां लोप होने के मार्ग पर चल पड़ेंगी क्योंकि "जो बीमा कम्पनियां स्वयं सशक्त नहीं हैं उन्हें इस बात की सुविधा होगी कि वे सामूहिक ढंग से कार्य करके अपने साधनों को जुटा सकेंगी ।" डिपाजिट की सीमा बढ़ा देने और ऋण चुकाने की क्षमता की सीमा सम्बन्धी व्यवस्था आदि उपायों का नतीजा यह हो सकता है कि कम्पनियां आपस में समूह बना लें तथा परस्पर एकीकरण कर लें, परन्तु इन उपायों से बीमा उद्योग में प्रतियोगिता का तत्व बना रहेगा ।

(ग) उपर्युक्त नीति सम्बन्धी वक्तव्य में निहित नये उपायों का उद्देश्य यह है कि देश में सामान्य बीमा का सही और स्वस्थ रूप में विकास करने में मार्गदर्शन किया जा सके और इस प्रकार इन उपायों से बीमा कम्पनियों को "समाज के प्रति जागरूक" व्यवसाय-संगठन बनाया जा सके ।

परिवार नियोजन अभियान पर व्यय

5178. **श्री ओंकार लाल बोहरा** : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) परिवार नियोजन अभियान पर अब तक कुल कितना धन व्यय किया गया है; और

(ख) परिवार नियोजन के साधनों पर कितनी विदेशी मुद्रा व्यय की गई है और किन देशों से उनका आयात किया जा रहा है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में राज्य मंत्री (डा० श्रीपति चन्द्रशेखर): (क) पहली पंचवर्षीय योजना से अब तक लगभग 6730·60 लाख रुपये ।

(ख) उपर्युक्त धन-राशि में से 42.39 लाख रुपये जापान, इंग्लैण्ड और दक्षिण कोरिया से परिवार नियोजन के साधनों के आयात के लिये खर्च किए गये थे ।

दिल्ली में सरकारी तथा गैर-सरकारी बस्तियां

5179. **श्री ओंकार लाल बोहरा** : क्या **निर्माण, आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में अब तक कितनी सरकारी तथा गैर-सरकारी बस्तियां बनाई गई हैं ;

(ख) इन बस्तियों के निर्माण के लिये सरकार द्वारा अब तक कितना धन दिया जा चुका है और उससे सरकार को कितनी आय हो रही है; और

(ग) सहकारी समितियों द्वारा कितनी बस्तियां बनाई गई हैं और उनको दी गई सुविधाओं का ब्यौरा क्या है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह): (क) से (ग). इस मंत्रालय का सम्बन्ध मुख्यतः पात्र केन्द्रीय कर्मचारियों के लिए सामान्य पूल में निवास स्थान बनाने से है । 32 सरकारी रिहायशी बस्तियों के अतिरिक्त मैसेज तथा होस्टल भी हैं । वेलेजली रोड, कार्नवालिस रोड, मथुरा रोड आदि पर भी मकान बनाए गए हैं । केन्द्रीय सरकारी कर्मचारियों के लिए निवास स्थान का निर्माण 35 वर्ष पूर्व से आरम्भ किया गया था तथा तब से अब तक वह जारी है । बस्तियों के निर्माण तथा विकास पर हुए खर्चे के संबंध में सूचना एकत्रित करने में जो समय और श्रम लगेगा उसके अनुरूप लाभ प्राप्त नहीं होगा ।

जहां तक गैर सरकारी बस्तियों, जिनमें सहकारी समितियों के द्वारा निर्माण शामिल है, का संबंध है, उनके विषय में स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय को लिखा जाये ।

सिंचाई योजनाओं पर खर्च

5180. **श्री ओंकार लाल बोहरा** : क्या **सिंचाई और विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) सिंचाई के साधनों की व्यवस्था करने के लिये केन्द्रीय सरकार ने अब तक कितनी धन-राशि खर्च की और प्रत्येक योजना पर किये गये खर्च का राज्यवार ब्यौरा क्या है ;

(ख) प्रत्येक योजना के सम्बन्ध में मूल रूप में निश्चित किये गये लाभ की तुलना में कितना लाभ हुआ है; और

(ग) सिंचाई पर लगाये गये शुल्क को वसूल करने में राज्य सरकारों को कहां तक सफलता मिली है और उसका ब्यौरा क्या है ?

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) केन्द्रीय सरकार चुनी हुई बहुद्देश्यीय तथा बड़ी सिंचाई परियोजनाओं को निर्धारित ऋण सहायता देती है । अन्य बड़ी तथा मध्यम परियोजनाओं को विविध विकास ऋणों के द्वारा परोक्ष सहायता दी जाती है; ये ऋण राज्यों की समस्त योजनाओं के लिए दिये जाते हैं ।

लघु सिंचाई योजनाओं को ऋणों तथा अनुदानों द्वारा सहायता दी जाती है । (ख) और (ग) 1963-64 के वर्ष के लिये वित्तीय लाभों का ब्यौरा, जो केन्द्रीय जल तथा विद्युत् आयोग ने राज्य सरकारों तथा परियोजना अधिकारियों से प्राप्त आंकड़ों के आधार पर बनाया था, संसद के पुस्तकालय में रख दिया गया है ।

अपर सोन नहर

5181. श्री मुद्रिका सिंह : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि धनाभाव के कारण अपर सोन नहर पर निर्माण कार्य बन्द कर दिया गया है ;

(ख) यदि हां, तो चालू वित्तीय वर्ष में इस नहर के लिये कितनी राशि दी गई है; और

(ग) उसके लिये कुल कितने धन की आवश्यकता है और इस परियोजना के कब तक पूरा हो जाने की सम्भावना है ?

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद): (क) सोन उच्च स्तरीय नहर स्कीम को अभी कार्यान्विनार्थ स्वीकार किया जाना है ।

(ख) बिहार सरकार ने चालू वर्ष में इस स्कीम के लिए किसी खर्च का प्रस्ताव नहीं रखा है ।

(ग) दोनों उच्च स्तरीय नहरों की अनुमित लागत 8.8 करोड़ रुपये है । आवश्यक धन के उपलब्ध होने पर परियोजना को आरम्भ करने के तीन से चार सालों के अन्दर पूरा करने का विचार है ।

बड़ी तथा मध्यम सिंचाई योजनाएं

5182. श्री मुद्रिका सिंह : क्या सिंचाई और विद्युत मंत्री पिछले पांच वर्षों में मंजूर की गई बड़ी और मध्यम सिंचाई परियोजनाओं के नाम तथा उन पर हुआ प्रति एकड़ व्यय बताने की कृपा करेंगे ?

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : योजना आयोग द्वारा जनवरी 1963 से 25 मार्च, 1968 तक स्वीकार की गई बड़ी तथा मध्यम सिंचाई परियोजनाओं के नाम और उन पर खर्च होने वाला प्रति एकड़ व्यय सभा पटल पर रखे गये विवरण में दिया गया है । [पुस्तकालय में रख दिया गया । देखिये संख्या एल० टी० 596/68]

RETRENCHMENT IN OIL AND NATURAL GAS COMMISSION

5183. SHRI S. KUNDU: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the services of how many employees of the Oil and Natural Gas Commission have so far been terminated after the signing of the last wage revision agreement with the recognised trade unions by the Commission;

(b) whether it is a fact that the services of the workmen were terminated without assigning any reasons;

(c) whether the Unions have objected to these dismissals; and

(d) if so, the action being taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) of three.

(b) and (c). Yes, Sir.

(d) O.N.G.C. has reported that the services of these employees were terminated in accordance with the terms and conditions of their services, and were unconnected with their union activities.

REVENUE FROM HORSE RACES

5184. SHRI R. K. BIRLA: Will the Minister of FINANCE be pleased to state:

(a) the total Central Revenue derived from horse racing during the last five years State-wise;

(b) the total amount of such revenue given back to each State during the above period; and

(c) whether Government propose to ban horse races and if not, the reasons thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (c). "Betting and Gambling" are included in List 11, that is the State List of the Seventh Schedule of the Constitution. The revenue derived from horse-racing being in the nature of a betting or gambling tax would accrue to the State Governments. The horse racing, revenue derived from it, and other connected matters are essentially State subjects.

SATPURA THERMAL STATION

5185. SHRI R. K. BIRLA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Satpura Thermal Power Station has been commissioned and, if so, when;

(b) the total quantum of electricity estimated to be generated therefrom;

(c) whether sufficient stock of coal has been kept for use; and

(d) if so, the total quantity of coal kept in stock at present?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The first of the five generating units of 62.5 MW each was commissioned in October, 1967. The remaining units are expected to be commissioned progressively during 1968-69.

(b) On completion, the total installed capacity of Satpura power station would be 312.5 MW with a firm capacity of 250 MW.

(c) and (d). The total quantity of coal held in stock at present is about 58000 tonnes which is sufficient for about 70 days' operation of one unit.

INDIAN DOCTORS ABROAD

5186. SHRI R. K. BIRLA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) the number of Indian Doctors who have gone abroad during the last five years, year-wise;

(b) the number out of them who went for higher education and training and for suitable employment;

(c) the number out of them who settled there; and

(d) the steps being taken to bring these doctors to the country in the light of shortage of doctors in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) to (d). The information is being collected and will be laid on the Table of the Sabha when received.

12.01 HRS.

Re. POINT OF ORDER

MR. DEPUTY-SPEAKER: Calling attention notice. Shri R. Barua.

SHRI GADILINGANA GOWD (Kurnool): On a point of order, Sir.

MR. DEPUTY-SPEAKER: I have called the next item. Have you a point of order on the calling-attention notice?

SHRI GADILINGANA GOWD: Not on the calling-attention.

MR. DEPUTY-SPEAKER: Then, please resume your seat.

SHRI GADILINGANA GOWD: The point of order must be heard. In their broadcast "Today in Parliament" on March 4, 1968, it was stated by the commentator of All India Radio that for the rest of the day....

MR. DEPUTY-SPEAKER: This is not the occasion to raise it.

SHRI GADILINGANA GOWD: I had given notice of it on the 5th. It happened on the 4th. Today is the 25th. Some order has to be passed on it. I had given notice under rule 222 combined with rule 223.

MR. DEPUTY-SPEAKER: If you have given notice, it will be considered. I am told, it is under consideration. But please do not raise it like this.

12.02 HRS

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DISCUSSIONS *re.* DEPORTATION OF KENYA ASIANS

SHRI R. BARUA (Jorhat): Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

> Outcome of the discussion held by Shri Bali Ram Bhagat, Minister of State for External Affairs, in Nairobi with the Government of Kenya on the question of deportation of Kenya Asians.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): On March 6, 1968, this House discussed some of the consequences flowing from the Commonwealth Immigration Act which affected those holders of British passports who were of Asian origin. During those discussions Hon'ble Members generally shared the feeling that it might be desirable to have an exchange of views with the Government of Kenya and its leaders. Since I was leading our delegation to participate in the Independence celebrations of Mauritius on March 12, I proceeded to Nairobi on March 14.

During my stay in Nairobi, I called on the Vice-President of Kenya on March 15. The Minister of State for Foreign Affairs of Kenya was also present at the meeting. This was followed by my meetings with other Ministers in the Kenya Government and with some of the Representatives of the People of Indian origin from different parts of Kenya. These were useful in promoting understanding by all concerned of the complexities, the magnitude and the implications of the problem. An arrangement had been made for me to call on His Excellancy the President of Kenya in his country house on March 18 at 10 A.M. However, this was later cancelled.

This House will be glad to hear that the Government of Kenya has now decided to extend for a period varying from one to two years, work permits issued to non-citizens which will include person of Indian origin, holders of British and colonies passports. This will be subject to renewal.

SHRI R. BARUA: The people of Kenya suffered under British Imperialism and India always extended a helping hand to them during the Mau Mau movement. Keeping that background in view, is it a fact, as has appeared in some section of the press, that the British Government had some hand in scuttling this meeting of our Minister with the President of Kenya? I would also like to know how it is that our Foreign Ministry spokesman came out with a statement completely absolving the British Government before the Minister could make a statement here.

SHRI B. R. BHAGAT: We do not know and it would not be proper to surmise on this matter particularly when Kenya is an independent country. It is not for us to say that they are guided by any other power. I think, it is a very sensitive matter and we should not go into this question. As for the spokesman, he merely said that the British Minister in the High Commission here had represented to him and said that it was not true that they had anything to do in this matter. That was what he said.

SHRI KANWAR LAL GUPTA (Delhi Sadar): More than this.

श्री हरदयाल देवगुण (पूर्व दिल्ली): हमारे विदेश मंत्री जी की केनिया में जाने की जो पृष्ठभूमि है वह सदन को मालूम है। वहां की सरकार से मिलकर माननीय मंत्री जी जो प्रयास करना चाहते थे समाचारपत्रों के

अनुसार वहां की ब्रिटिश हाई कमिशन ने उसे सफल नहीं होने दिया। उनके जाने से पहले ही ऐसा वातावरण बनाया गया और इस प्रकार की चेष्टायें की गई कि इनका मिशन सफल न हो और ऐसा हुआ भी। जिस प्रकार से ब्रिटिश सरकार ने इमिग्रेशन बिल पास किया कामनवेल्थ देशों से पूछे बिना और वहां सारी समस्या पर अच्छी तरह से विचार किये बिना उसको देखते हुए ब्रिटिश सरकार के साथ और केनिया की सरकार के साथ हमारे इस अपमान के लिए सरकार ने क्या कार्रवाई की है। ब्रिटिश सरकार ने जो दबाव डाला है उसके प्रति आपकी क्या नीति है? क्या इस स्थिति के बाद बिल पास करने के बाद और इस प्रकार के अपमान के बाद हमारी सरकार ब्रिटिश कामनवेल्थ से निकलने के लिए तैयार है या नहीं है।

श्री ब० रा० भगत : मैं आग्रह करूंगा कि इसको अपमान के रूप में न लिया जाए। जैसा मैंने बताया है—

श्री हुकम चन्द कछवाय (उज्जैन) : वहां से बुरी तरह से लोगों को निकाला जा रहा है और आप कहते हैं कि अपमान के रूप में न लिया जाए।

श्री मधु लिमये (मुंगेर) : अगर सरकार में आत्म-सम्मान की भावना नहीं है तो इसको बिल्कुल अपमान नहीं मानना चाहिये। मैं बिल्कुल सहमत हूं।

MR. DEPUTY-SPEAKER: Hon. Members should realise, as the hon. Minister has said, that it is a sensitive question and it is still under consideration.

SHRI BAL RAJ MADHOK (South Delhi): He had gone there as the External Affairs Minister. Therefore it is an insult, not to Shri Bali Ram Bhagat, but to the Government of India and to the whole country. He should not say that it is not an insult at all.

श्री कंवर लाल गुप्त : यह परसनल मसैन्जर थे प्रधान मंत्री के। उनकी चिट्ठी ले कर गए थे। उसके बावजूद भी वे इनको नहीं मिले। यह नेशनल ह्यूमिलिटी नहीं थी तो और क्या थी।

श्री गुणानन्द ठाकुर (सहरसा) : यह भारत का अपमान हुआ है और इसलिए उन्हें ये शब्द वापिस लेने चाहिये। यह स्वाभिमान की बात है। अगर उन में स्वाभिमान की भावना नहीं है तो इनको क्षमा कर देना चाहिये।

श्री ब० रा० भगत : जैसा मैंने कहा, मेरी मुलाकात वाइस-प्रेसीडेन्ट से और सभी मंत्रियों से हुई। बातचीत हुई और मिलने का उद्देश्य यह था कि वहां जो ...

श्री मधु लिमये : पूर्णतया सफल हुआ है!

श्री ब० रा० भगत : मिलने का उद्देश्य एक तो यह था कि वहां की सरकार से बातचीत की जाए कि यह जो परिस्थिति उत्पन्न हो गई है उस में जो एशियाई लोग हैं वहां उनका हैरासमेन्ट न हो, उनको तकलीफ न हो और दूसरे जो लोग हैं उनके दिल में कांफिडेंस हो और हिम्मत हो कि इस मुसीबत को वे ठीक झेल सकें और सही तरीके निकाल सकें। जैसा मैंने कहा बातचीत के आधार पर यह बात हो गई कि उन में कांफिडेंस भी आया और केनिया सरकार में यह बात हुई कि इस तरह से एकाएक लोगों के चले जाने से उनको भी नुक्सान पहुंचता है और अन्तर्राष्ट्रीय वातावरण में भी दुराव होता है। अब उन्होंने यह लागू कर दिया है कि वर्क परमिट्स वगैरह एक दो साल के लिए बढ़ा दिये जायेंगे और एक्सोडस बन्द हो गया है और यह जो यहां मांग की गई थी यह पूरी हुई। जैसा कि मैंने बताया है, केनिया और हिन्दुस्तान में कोई दुश्मनी नहीं है। उन का यह इरादा नहीं था कि वे हमारा कोई अपमान करें। इस मामले में इस दृष्टि से नहीं देखना चाहिए। (**व्यवधान**)

[श्री ब० रा० भगत]

जोश या उत्साह में अगर हम कोई ऐसी बात कहें, तो इससे वहां पर रहने वाले हमारे एशियाई लोगों को नुक्सान होगा । केनिया और भारत में जो मैत्री है पीछे का जो हमारा इतिहास है इस से उस में दुराव पड़ेगा। हम जानते हैं कि यह सदन यह नहीं चाहता है और इस लिए भी इस बात को ज्यादा बढ़ाना नहीं चाहिए।

श्री हरदयाल देवगुण : उपाध्यक्ष महोदय, मैंने यह भी पूछा है कि मंत्री महोदय केनिया राष्ट्रपति से मिलना चाहते थे और उनको प्रधानमंत्री का पत्र देना चाहते थे, राष्ट्रपति इन से नहीं मिले और वह पत्र नहीं लिया, क्या यह सच है या नहीं।

श्री ब० रा० भगत : मैंने अपने जवाब में कहा है कि केनिया के राष्ट्रपति से मेरी मुलाकात का समय तब हो गया था, लेकिन वह मुलाकात नहीं हो सकी, यह बात सही है। (**व्यवधान**)

श्री हुकम चन्द कछवाय : क्यों नहीं हो सकी।

श्री कंवर लाल गुप्त : क्या मंत्री महोदय प्रधान मंत्री की कोई चिट्ठी ले गये थे या नहीं ?

श्री ब० रा० भगत : जहां तक पत्र का सवाल है, उस में ऐसी कोई बात नहीं कहीं गई थी; मुझे इंट्रोडक्शन दिया गया था कि मैं मिलने के लिए जा रहा हूं। वहां के सभी नेताओं से मेरी बात हो गई। राष्ट्रपति से भी मिलने की बात थी, लेकिन अगर उन से बात नहीं हुई और वह पत्र नहीं दिया गया, तो वह ऐसी कोई बात नहीं है, जिस से— (**व्यवधान**)

श्री हरदयाल देवगुण : मैंने कामनवेल्थ से निकलने के बारे में जो प्रश्न पूछा है, उस का भी उत्तर दिया जाये।

श्री ब० रा० भगत : पिछली बार यहां पर यह सवाल उठाया गया था और इस बारे में माननीय सदस्यों के विचार हमें मालूम हैं। कामनवेल्थ में एशिया और अफ्रीका के ज्यादा सदस्य है। कोई भी निर्णय लेने से पहले उन से भी बात करनी होगी। इन सब बातों पर सोच कर इस बारे में फैसला किया जायेगा। मैं भरोसा दिलाता हूं कि इस प्रश्न पर इस सदन की ओर जो राय और विचार है, उसका जरूर खयाल किया जायेगा।

SHRI RANGA (Srikakulam) : We do not want our relations with Kenya to be spoiled in any way. But are we to understand that it is in keeping with the dignity of this House that the representative of the Prime Minister was entrusted with a letter to be handed in personally to the President of Kenya and when he was not able to do that, he should be allowed by this House to say that questions of national prestige and self-respect do not arise at all. Are we to allow this thing to be said in this House by the Minister of State for External Affairs ?

MR. DEPUTY-SPEAKER : Mr. Shivappa....

SHRI RANGA : I have put it to you. Is it in keeping with the dignity of this House that the Minister of State in the Ministry of External Affairs should be carrying a letter from the Prime Minister of this country to the President of Kenya, he should go there but he was not able to deliver it or he was prevented or whatever it is; yet, he should be allowed....

SHRI S. KUNDU (Balasore) : On a point of order, Sir.

SHRI RANGA : ....to state in this House that the question of self-respect or dignity of this country and of this House does not arise at all as a result of his failure to discharge the functions with which he was charged by the Prime Minister of this country ?

MR. DEPUTY-SPEAKER : Even assuming that you have put a question, it is not keeping with the dignity....(*Interruptions*). That is true. But on occasions when you are

angry, you have to be very patient and you have to control your anger. As the Minister has said just now, and as you yourself know, it is a delicate matter and we should not....

SHRI RANGA: Why did he say that the question of self respect and dignity does not arise at all?

SHRI BAL RAJ MADHOK: We want to know from the hon. Minister as to what amounts to an insult in international parlance.

SHRI RANGA: They do not deserve to be in their places.

MR. DEPUTY-SPEAKER: The hon. Minister....

SHRI B. R. BHAGAT: I would....

SHRI HEM BARUA (Mangaldai): What is happening? Here are the names of people who have given notices; you have not called those members, but you entered into a dialogue with Mr. Ranga and now you are asking the Minister to reply. It is for you to reply. You do not deserve to be here at all. (*Interruptions*). The Prime Minister should take note of this that he does not deserve to be the Deputy-Speaker of this House.

MR. DEPUTY-SPEAKER: You have not followed what he said.

SHRI HEM DARUA: My name is here; you did not call me, but you entered into a dialogue with Mr. Ranga when he rose on a point of order, and now you ask the Minister of State to reply to the point of order. You do not reply. (*Interruptions*).

SHRI SURENDRANATH DWIVEDY (Kendrapara): We are following a certain procedure: only the names of those members who have given notice should be called. If there was a point of order, certainly you could listen to that, but it is for you to reply to the point of order and it is not for the Minister of State to reply to that. This is what is being objected to.

MR. DEPUTY-SPEAKER: I made an observation. There is no question of ruling. I made a general observation, but again he added something to which he had to reply....

SHRI SURENDRANTH DWIVEDY: How can he reply? Once you depart from a certain procedure.

MR. DEPUTY-SPEAKER: I am following the procedure. I allowed him to raise the point of order....

SHRI SURENDRANATH DWIVEDY: Once you depart from the procedure, you have to allow others also to start a dialogue with you. That is the complaint.

MR. DEPUTY-SPEAKER: I do not want to continue this dialogue or angry exchanges on this issue particularly. I made an observation. I want to be cautious in my language and would ask the members also to be cautions. He raised a point of order; I made an observation and again he put some sort of a question and he was about to reply to which you are objecting. What is Mr. Kundu's point of order?

SHRI RANDHIR SINGH (Rohtak): Mr. Hem Barua should withdraw his remarks.

MR. DEPUTY-SPEAKER: Was it proper on the part of Mr. Hem Barua....

SHRI SURENDRANTH DWIVEDY: In an agitated mood, he had said that, but now I have explained the position.

MR. DEPUTY-SPEAKER: Making such remarks does not add to the dignity of the House. Those remarks should be withdrawn. It would be in keeping with the dignity; he should withdraw, whatever he has said in anger.

SHRI HEM BARUA: I have learnt in my boyhood that we should never hide our feelings. That was my feeling. You violated the procedure and, therefore, I had a right to point that out. I did not quarrel when you asked Mr. Ranga to raise his point of

([Shri Hem Barua]

order. You were justified in that and Mr. Ranga was also justified in raising the point of order.... (*Interruption*). It was for you to give the reply to Mr. Ranga....

MR. DEPUTY-SPEAKER: He said something in anger. The best thing would be for him to withdraw that. This is not adding to our dignity. I would advise him to withdraw.

SHRI HEM BARUA: If my words have pained you, I withdraw them.

SHRI S. KUNDU: My point of order was very simple. The hon. Minister while replying said that there had been no insult. Whether there had been insult or not is a thing which the nation will decide and which the House will decide. It is not a matter for opinion by the hon. Minister. It would be by his conduct.

SHRI A. K. SEN (Calcutta North West): Is that a point of order?

SHRI SURENDRANATH DWIVEDY: What is this? One Member is speaking, and we find that another Member is asking whether it is a point of order. I think the hon. Member who is raising the point of order has got the right to raise it provided you accept it. If Shri A. K. Sen wants to say anything, he can seek permission from you and then speak. If he is going to interrupt in this manner, then there will be trouble in this House....

SHRI A. K. SEN: I can object.

SHRI SURENDRANATH DWIVEDY: If he wants to interrupt, he can do so only after seeking the permission of the Chair and he should not interrupt like this. It is the Chair which has to say first whether it is a point of order or not. Before the Chair decides it, no hon. Member can get up and interrupt like this.

SHRI A. K. SEN: I can object on the ground that it is not a point of order.

SHRI HEM BARUA: He is trying to usurp your authority by saying all sorts of nonsensical things.

SHRI A. K. SEN: I have not.

MR. DEPUTY-SPEAKER: By saying that it was no point of order, he was not making any aspersion on the Chair. It was just a side remark which he made.

SHRI A. K. SEN: Everybody knows it.

SHRI S. KUNDU: My point of order was this....

MR. DEPUTY-SPEAKER: Some hon. Members were taking exception and asking whether it constituted insult or loss of prestige for India. That was the main question. The question that was raised was whether this House had the right to say something on that or whether the Chair should rule on it.

SHRI S. KUNDU: My point of order was this. When Shri Hardayal Devgun put his question, the hon. Minister said that there was no insult. My point of order is this. Whether there was insult or not will be decided by the House and the entire country. It will arise from the behaviour and from the code of conduct. The question which was not answered was this whether when the Minister came back to India, no Government officials had met him at the airport, which was a breach of the protocol. Secondly....

MR. DEPUTY-SPEAKER: The hon. Member has only got a right to raise a point of order. What he is saying now has nothing to do with the point of order. He cannot extend the area of his point of order and start asking a question.

SHRI S. KUNDU: But the answers to the questions must be specific.

MR. DEPUTY-SPEAKER: The question is whether this House should take notice of the statement made by the Minister that there was no insult; it has been stated that a meeting could not be arranged with President Kenyatta, though he went there and

it was published that he was going to meet him; whether he went there to meet him or not is something which I do not know because I have no first-hand information, but it was presumed that he was going to meet him.

SHRI S. KUNDU: The other question was that when he came back....

MR. DEPUTY-SPEAKER: I have followed his point of order. His point of order, if I have understood it aright, is whether this is a matter for his personal opinion or the opinion of the Government or whether this House should take cognizance of it and pass some remarks about it or some judgment about it.

As I said earlier, Shri Ranga had raised this issue that everybody felt a little sorry about the whole episode. There is no doubt about it. Everybody felt it. But is this the moment to express our feelings in a loud and explosive manner? For, as the hon. Minister has said, so many other complications are there. There are quite a number of Asians there and their problems are there, and their fate hangs in the balance. Is this the moment when we should take it in that light and immediately explode ourselves in this House? My view is that hon. Members should consider this aspect because it is a delicate and sensitive matter.

SHRI D. N. PATODIA (Jalore): On a point of order. My point of order is this that questions are asked to elicit information, and it is obligatory on the part of the hon. Minister to give the information wherever it is possible. Shri Hardayal Devgun's question was whether the appointment was cancelled by the Minister or the President and what the circumstances of that cancellation were. That point has not been clarified.

MR. DEPUTY-SPEAKER: So far as I know, he has fully answered it.

SHRI D. N. PATODIA: He has not yet replied to that question. He has not explained the circumstances.

MR. DEPUTY-SPEAKER: On a point of order, if an hon. Member puts a question, then it is for me to dispose of the point of order and rule it out. If the hon. Member was not satisfied with the answer, he should have put another question immediately. There is no point of order.

SHRI HARDAYAL DEVGUN: I am not satisfied.

MR. DEPUTY-SPEAKER: Now, Shri Hem Barua.

SHRI HEM BARUA: We have the best of relations with Kenya, and we do not want them to be disrupted on any ground whatsoever. But the fact remains that the conduct of Kenya towards our Minister was not praiseworthy; it was disgusting conduct, because President Kenyatta refused to meet....

SHRI H. N. MUKERJEE (Calcutta North East): On a point of order. I have been waiting with patience. There is a very imperative rule in this regard. Rule 41(2)(xix) says:

> "it shall not refer discourteously to a friendly foreign country;".

Here is a very experienced Member who has said in regard to the conduct of President Kenyatta....

श्री मधु लिमये : अध्यक्ष महोदय, यह नियम बिल्कुल लागू नहीं होता। आप मुझे इस पर सुनिए।

SHRI H. N. MUKERJEE: ....that it is something which is very—I am not going to repeat it—... It should not be done. If Government says that some discourtesy has been practised, this House can certainly take note of it. But if Government appears to deny any discourtesy, for Members to go on saying that discourtesy has been practised is extremely wrong; it should not be allowed in relation to a friendly foreign country. Kenyatta is Kenyatta and Kenyatta today is very much a factor to be reckoned with in Africa. After all, we should function in a responsible way and we should try at least from time to time to do that.

SHRI SURENDRANATH DWIVEDY: On this point of order I want to say something.

MR. DEPUTY-SPEAKER: I have already cautioned Members who are putting questions not to use language which, might exacerbate.

SHRI H. N. MUKERJEE: They are using it over and over again.

SHRI KANWAR LAL GUPTA: We would like to repeat it.

SHRI SURENDRANATH DWIVEDY: I do not think that what Shri H. N. Mukerjee has said has any validity whatsoever. For, Shri Hem Barua while putting his question has repeatedly said that we should maintain good relations with Kenya, no matter whatever thing might have happened. So, there is no discourtesy shown to the Head of Kenya. But Shri Hem Barua had not finished his question. It is only after he completes his question that the hon. Member can say what he wants to say.

SHRI H. N. MUKERJEE: He has already used that word.

SHRI SURENDRANATH DWIVEDY: He only said that not meeting a State Minister, a representative of India was not a matter which we could say was praiseworthy. That is what he has said. He has not made disparaging remarks against the Head of Kenya.

SHRI HEM BARUA: We have the best of relations with Kenya and I do not want those relations to be disrupted on any ground whatsoever. But the fact remains that the President of Kenya refused to meet our Minister who was an emissary of the Prime Minister, and the fact also remains that our Minister met the Vice-President of Kenya who explained his case and did not wait for a second to listen to our Minister's explanations. And when he saw some of those leaders in Kenya, one of them turned round and said 'Well, when you imposed visa restrictions on persons of Indian ancestry whether they hold British passports or Indian passports matters little to the persons of Indian ancestry,—you do not have the moral right to criticise us over our measures. This was what happened. President Kenyatta wanted to meet our Minister. That was on a particular Monday. On Sunday he informed him that he was not going to meet him, whatever that might be due to; I think this is an insulting thing, and we must not overlook that fact, although we want the best of relations to be maintained with Kenya.

In the context of that, may I know from the Prime Minister whether she herself proposes to visit Kenya or whether she proposes to send some of her senior colleague to Kenya so that the senior colleagues might not be treated as Shri B. R. Bhagat was treated? President Kenyatta refused to touch Shri B. R. Bhagat even with a pair of tongs. That was the trouble. Therefore, I would like to know whether the Prime Minister proposes to send any senior colleague of hers there.

Britain has adopted the Immigration Act which is based on racial considerations, because there can be no other consideration. May I know whether the Prime Minister is going to take this matter up particularly with Britain so as to see that Indians who hold British passports are not treated on racial grounds as they have been treated at present.

SHRI B. R. BHAGAT: Although the hon. Member has said that we must maintain the best of relations with Kenya, some of his remarks were not purported to that effect.

SHRI HEM BARUA: I was stating facts only.

SHRI B. R. BHAGAT: It is wrong to say that nobody heard me. We had good discussions, and I have said that the result has also flowed; nobody has made any remark....

SHRI HEM BARUA: They have extended the period permit. They had done so before our Minister

visited. He waited for three days to meet President Kenyatta, but he could not meet him. But he is not saying it. I can expose him to the marrow of his bone.

SHRI B. R. BHAGAT : Nobody has made any remark that we are imposing restrictions on people of Asian origin and yet we were going to talk to them. All these things were not true, and, therefore, the assumptions drawn by the hon. Member on these things which were not true are wrong. I would again like to stress that the people there were very cordial and their Ministers and Vice-President were very cordial. The talks were very cordial and at no stage there was a feeling that because a very senior man had not come, therefore, they will not meet or talk. That is not the point. Even the President—if I am not disclosing a secret—himself fixed up this appointment personally. But subsequently it was cancelled. It must be due to some compelling reasons and we should not go into that (*interruption*).

श्री हुक्म चन्द कछवाय : हाउस इस बात को जो जानना चाहेगा कि राष्ट्रपति से मिलने का जो समय तय हुआ वह क्यों रद्द हुआ ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : If I may reply to the last part of the hon. Member Shri Hem Barua's question, we have had discussion on this Immigration Bill and our view also is that it has racial aspects, there is racism behind the proposal. But as far as the other question is concerned, about whether somebody proposes to go to Kenya, there is no such proposal.

SHRIMATI TARKESHWARI SINHA (Barh) : From the answers of the hon. Minister, he has made us understand that we should not say anything to strain the relationship between Kenya and India. But why did this situation at all arise? Does not the hon. Minister at all realise that the relationship between Kenya and India has been jeopardised, because of the fact that the British Government had been making a propaganda to this effect, that the Indian Government representative proposes to come to Kenya with the intention to interfere in their internal affairs? I would like to have a categorical answer from the hon. Minister, whether it was not a fact, and whether this kind of propaganda had been carried on by the British to divide Asians and Africans, to divide Indians and Africans, to divide India and Kenya, and whether any notice was taken by our High Commissioner about the situation that was developing there, because, in spite of the fact that we have had very good relationship with Kenya, this kind of situation has developed. Therefore our High Commissioner should have been in the know of the developments taking place. I want to know whether he informed the Government of India about those developments. The High Commissioner deserves to be recalled, and I have no doubt about it. The hon. Minister has mentioned about a letter that he carried from the hon. Prime Minister. Here is an official spokesman of the External Affairs Ministry who says in reply to a question that he was not aware if Mr. Bhagat had carried a letter from the Prime Minister, Shrimati Indira Gandhi, to President Kenyatta. The spokesman of the External Affairs Ministry has the cheek enough to say that he does not know about this letter. This is the state of affairs which has been allowed to go on in this country. Now, the hon. Minister has categorically stated that there was a letter which he carried. The hon. Minister's position has been jeopardised by the talk of the spokesman of the External Affairs Ministry. I would expect that the hon. Minister will take proper action in regard to this matter.

SHRI B. R. BHAGAT: It is true that even before I went there, a feeling, and some rumour was expressed that I was going there to inter-

[Shri B. R. Bhagat]

fere in the internal affairs of Kenya, particularly because I was going there to ask them to slow down their policy and thus interfering in their own internal affairs.

SHRI UMANATH (Pudukkottai): By whom, please? British or whom?

SHRI B. R. BHAGAT: Please do not interrupt me. The High Commissioner, at one stage was hesitant whether in this situation a visit will be fruitful and he discouraged it. It is true. But we asked him to counteract this rumour, talk to the people concerned and prepare the ground so that a fruitful discussion may take place. He informed us that he had done so and this feeling had been dispelled. I was here when this point came out that certain quarters were interested, in Nairobi also and here also, that a certain country was interested in seeing that my mission is frustrated. (*An hon. Member*: which is that country?) But the British High Commission's representative has come and denied it. It is not for me to go over the whole matter once again. Those who are in the know of world affairs know that there are forces working which are creating divisions between the developing nations and the nations which have emerged out of their struggle against imperialism and colonialism. Those forces are in operation and our eyes are wide awake. These forces are operating within the country also. Therefore we should know all these things. What action we should take to counteract such things is more important than to apportion blame against any other country. It is not for me to say which country was there. As far as the other questions were concerned, I will say this.

श्री मधु लिमये : वह जवाब नहीं देंगे तो कौन जवाब देगा। ऐसा उत्तर हम बर्दाश्त नहीं कर सकते हैं। उन्होंने सीधा सवाल पूछा कि क्या अंग्रेजों नें यह किया, आप हां कहें या ना कहें।

SHRI B. R. BHAGAT: About the letter, the Spokesman of the External Affairs Ministry was not correct when he said that I did not carry a letter. But I asked him. He explained. He said suddenly this question was sprung on him and he said he did not know whether I carried a letter or not.

SHRI BAL RAJ MADHOK: This is how an officer of the External Affairs Ministry duped the Minister. The same treatment was accorded to Shri Morarjibhai. Are they working independently of the External Affairs Ministry, or are they part of the Ministry?

श्री कंवर लाल गुप्त : मैं आपसे कहना चाहता हूं कि यह डेलीकेट मामला है। इसके कई तथ्य सामने आये हैं, कई तथ्य सामने नहीं आये हैं और मिनिस्टर साहब ने कई तथ्यों को टुइस्ट करके बताया है। चूंकि सारा सदन इसमें इंटेरेस्टेड है इसलिए मेरी प्रार्थना है कि एक घंटे का डिस्कशन इस पर रखा जाए। उन्होंने कहा कि हमारी इंसल्ट नहीं हुई। वे प्राइम मिनिस्टर के स्पेशल मैसेन्जर थे। इन सारी चीजों का सवाल है। हमारे हाई कमिश्नर ने चिट्ठी लिखी थी कि आप मत आइये तो उसके बाद क्या हालात बदले। ये सारी चीजें हम डिस्कश करना चाहते हैं। इसलिये आपसे प्रार्थना है कि आप एक घंटे का डिस्कशन इस पर रख दीजिए।

श्री रवि राय : उपाध्यक्ष महोदय, ...

MR. DEPUTY-SPEAKER: We will consider it. I cannot just now, offhand, say all that. I have seen certain expressions in the House. Your suggestion will be considered.

श्री हुकम चन्द कछवाय : किन कारणों से कैंसिलेशन हुआ, यह मालूम होना चाहिये।

MR. DEPUTY-SPEAKER: What I would suggest is this. That Bill will come before the House and we will take it up along with the Bill.

श्री मधु लिमये : यह प्रिविलेज का सवाल है, आप सुन लीजिए।

12.41 HRS.

QUESTION OF PRIVILEGE

AN HON. MEMBER: We have not finished the calling attention, Sir.

MR. DEPUTY-SPEAKER: He is perfectly within his rights. He has raised a matter of privilege. I am pleading with him that it may be taken up when we discuss the Bill; that is the proper time. (व्यवधान)

श्री मधु लिमये (मुंगेर) : नोटिस दिया है, क्या बात करते हैं ? स्पीकर्स डाइरेक्शन्स में दिया है कि कालिंग अटेंशन के बाद आयेगा, और वह उठा रहे हैं। यही मौका है इस को उठाने का।

श्री रवि राय (पुरी) : उपाध्यक्ष महोदय, मैं आपकी जानकारी के लिये कहना चाहता हूं कि गृह मंत्रालय में राज्य मंत्री श्री विद्या चरण शुक्ल के खिलाफ में रूल 223 के मातहत विशेषाधिकार भंग का प्रश्न उठा रहा हूं। आप खुद 22 मार्च को इस सदन में सदारत कर रहे थे जब पश्चिमी बंगाल के बिल के बारे में बहस हो रही थी। उस समय श्री मधु लिमये और श्री स० मो० बनर्जी ने यह व्यवस्था का प्रश्न उठाया कि बंगाल में जो राष्ट्रपति का शासन लागू है उस सिलसिले में जो ऐडवाइजरी बाडी बनेगी उस पर कोई खर्च होगा या नहीं। मैं आप के सामने उस दिन की प्रोसीडिंग्स पढ़ कर सुनाना चाहता हूं। जब आप ने स्वयं प्रश्न किया कि :

"I am using the term 'Joint Committees' not in the technical sense, but in the sense that members belonging to both Houses will be there as members."

तब श्री विद्या चरण शुक्ल बोले कि :

"I am saying authoritatively that it will not involve any expenditure from out of the Consolidated Fund of India and therefore, this does not apply to this Bill."

उसके बाद बहस के दरमियान आगे चल कर आपने फिर पूछा कि :

"I would like the Minister to make the position categorically clear. Otherwise, I am not sure in my mind. Even if a small amount is involved from the Consolidated Fund for this purpose, then it has to have the recommendation of the President."

तब फिर श्री विद्या चरण शुक्ल बोले, और यह महत्वपूर्ण है, कि :

"Sir, I have made a categorical statement and I repeat it, that no expenditure from the Consolidated Fund shall be involved. What more categorical statement do you want from me."

मैं जो सवाल उठा रहा हूं वह सच बोलने के सम्बन्ध में उठा रहा हूं। संसदीय प्रजातंत्र की यह बुनियादी चीज है कि हर एक सदस्य को, खास कर मंत्री को, सच बोलना चाहिये।

आप जानते हैं कि जब पिछली बार ला मिनिस्टर से पूछा गया था तो वह भी घर से पढ़ कर नहीं आये थे। फाइनेन्शल मेमोरेन्डम नहीं था इस पर प्रश्न उठाया गया था। जब श्री रामसेवक यादव, श्री मधु लिमये और श्री स० मो० बनर्जी ने बार बार इस प्रश्न को उठाया तब श्री विद्या चरण शुक्ल ने बार बार सदन को गुमराह किया। उसके बाद आप को मालूम है कि खुद श्री विद्या चरण शुक्ल ने शायद दो दिन पहले सदन के सम्मुख यह मेमोरेन्डम रखा कि करीब 90 हजार रु० इस सिलसिले में खर्च होगा। मैं आप के सामने यह चीज बतलाना चाहता हूं कि श्री विद्या चरण शुक्ल ने जान बूझ कर, डेलिबरेटली सदन को गुमराह किया। इस सिलसिले में मैं आपके सामने मेज पार्लियामेन्ट्री प्रैक्टिस से पढ़ कर सुनाना चाहता हूं।

[श्री रवि राय]

"The House may treat the making of a deliberately misleading statement as a contempt. In 1963 the House resolved that in making a personal statement which contained words which he later admitted not to be true, a former member had been guilty of a grave contempt."

यह मेंने प्रोक्यूमो केस से उद्धरण दिया। मैं आज यह सवाल इसलिये उठा रहा हूं कि यह सीधा विशेषाधिकार भंग का प्रश्न है और प्राइमा फेसी केस है जब श्री विद्या चरण शुक्ल ने जान बूझ कर बार बार आपके कहने के, सब संसद सदस्यों के कहने के बावजूद और जब श्री रामसेवक यादव ने कहा कि जब वह केरल ऐडवाइजरी कमेटी के सदस्य थे तब उस पर खर्च होता था, उसके बावजूद, श्री विद्या चरण शुक्ल ने इस तरह से कहा। इसलिये मैं कहना चाहता हूं कि यह साफ साफ सदन के विशेषाधिकारों के भंग का सवाल है, और आप मेहरबानी करके इसको विशेषाधिकार समिति के सामने भेज दीजिये।

श्री मधु लिमये : मैं यह मानता हूं कि यहां पर हर एक सदस्य और मंत्री भी गलती कर सकते हैं। हम लोग कोई परमेश्वर नहीं हैं। लेकिन गलती करने पर और बार बार मंत्री महोदय का ध्यान दिलाने के बावजूद, तीन तीन चार चार दफे इस तरह का वाक्य कहना और इतनी उद्दंडता दिखाना मंत्री महोदय को शोभा नहीं देता। यह विशेषाधिकार का प्रश्न इसलिये उठाया गया है कि मंत्रीगण हमेशा के लिये समझ लें कि उनको सदन के साथ, लोक सभा के साथ, इस तरह व्यवहार नहीं करना चाहिये। उन्होंने तीन दफे कहा है आप पृष्ट 16,739 पढ़िये :

"Nothing in this Bill will involve any expenditure from the Consolidated Fund of India."

उसके बाद पृष्ठ 16,740 पर है :

"I am saying authoritatively that it will not involve any expenditure from out of the Consolidated Fund of India."

फिर आगे वह कहते हैं कि :

"I have made a categorical statement and I repeat it, that no expenditure from the Consolidated Fund shall be involved."

उस के बाद फाइनेंशल मेमोरेन्डम, प्रेजिडेंट्स रिकमेन्डेशन और पार्लियामेन्ट्री कमेटी के बारे में वह गलत बोले हैं। उसके बाद मुझे नियम 2 का हवाला देना पड़ा। आप को भी उन के कहने पर शायद ऐसा लगा कि यह ज्वायेंट कमेटी की व्याख्या में आ सकता है।

इस लिये आप को उन को चेतावनी देना चाहिये, या अगर वह अपनी गलती स्वीकार करें या फिर पूरे मंत्रिमन्डल की तरफ से प्रधान मंत्री आश्वासन दें कि वह इस तरह से नहीं करेंगे, तब हम को इस पर जोर देने में कोई खुशी नहीं होगी। मैं इस को प्रेस करने के हक में नहीं हूं।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, when the West Bengal State Legislature (Delegation of Powers) Bill was being considered, Shri S. M. Banerjee raised a point that since clause 3 of the Bill will involve expenditure from the Consolidated Fund of India in terms of Art. 117(3) and in relation with Rule 69 of the Rules of Procedure and Conduct of Business in Lok Sabha, a financial memorandum should have been included in the Bill. Then, in that context I said that there would be no expenditure from the Consolidated Fund of India. It is true that I did not repeat again the same argument that Shri Banerjee said that it would involve expenditure from the Consolidated Fund of India in terms of Art. 117(3), but when I said that there would be no expenditure, it was my view and it was the Government's view that there was no expenditure involved from the Consolidated Fund of India in terms of Art. 117(3) of the Constitution. Sir, this was the position that we adopted and this was the

position that was accepted in 1960. This matter was raised in 1960. It was extensively examined by the Rajya Sabha Secretariat, by the Lok Sabha Secretariat and by the Ministry of Law and it was held that the expenditure for such Committees has to come from the Lok Sabha Secretariat expenses and since then we have brought forward many such Bills and no financial memorandum was included on the presumption which was based on the decision taken in 1960.

श्री मधु लिमये : इस तरह से तो आप मामला और भी खराब कर रहे हैं।

SHRI VIDYA CHARAN SHUKLA: And the only fault I mean, if you may say so, was that I did not repeat the argument which Shri S. M. Banerjee gave that in terms of Rule Art. 117(3) it would involve expenditure out of the Consolidated Fund. As everybody knows, every paise that is spent in the country comes out of that Fund. Nobody can say in this House that no money will come out of that Fund. If it is not to come from that Fund, where from will it come? That was not my meaning. It was very obvious on the face of it.

श्री मधु लिमये : पहले तो आप को पता ही नहीं था कि खर्च होगा। तभी मुझे कहना पड़ा और श्री रामसेवक यादव को बुलाना पड़ा।

SHRI VIDYA CHARAN SHUKLA: There was no dispute about the expenditure. Nobody said that there would be no expenditure. The question was whether the expenditure will be in terms of Art. 117(3) of the Constitution or not.

श्री मधु लिमये : अभी भी कंविन्स्ड नहीं है। अब तो उन्होंने मामले को और भी खराब कर दिया।

SHRI VIDYA CHARAN SHUKLA: There was no dispute about the expenditure. We were only debating whether it would be so in terms of Art. 117(3) of the Constitution or not. Since we had this information of the decision taken in 1960 I had stated so before the House. Afterwards you were pleased to rule that a financial memorandum should be circulated. So, in accordance with your direction we put it. That is all about this.

SHRI H. N. MUKERJEE (Calcutta North East): Mr. Deputy-Speaker, I would normally not have intervened on this occasion. But this is a very serious matter relating to privilege. The Minister there—I was present on the last occasion when two of the Ministers, I see them here present, had stated categorically, as it was reported by Shri Madhu Limaye and Shri Rabi Ray....

SHRI VIDYA CHARAN SHUKLA: I do not deny it.

SHRI H. N. MUKERJEE:.... that it was as good as a parliamentary committee, that the moneys would be found out of the Lok Sabha funds and that sort of thing, and therefore, they were within their rights categorically and authoritatively to say that no financial memorandum was required, and therefore, this is a simple matter. The Ministers made a mistake, as Shri Madhu Limaye pointed out, a mistake which is forgivable, because we all make mistakes from time to time. Why don't the Ministers say that they had made a mistake, they had an idea which was corrected by the observations you were pleased to make. If there was any mistake in the observations which you were pleased to make, it is for you and the Speaker to correct those observations and put them in the right. The implication of what they said still is that what they had said was right, that was the practice followed in the case of Kerala and it is being followed in this case and you have brought about a new technique—this is the implication of what they say. Either you are right, either the Chair is right or the Ministers are right. I do not know. We are not judging this problem here and now. You must do something about it. When a point of privilege is raised and when even members who do not mince words

[Shri H. N. Mukerjee]

put it very sweetly and reasonably to the Ministers that they had made a mistake and it is not a particularly culpable matter, they could easily say 'We are sorry about it' and everything would have been finished in no time. In spite of this, the Ministers choose to stick to the kind of attitude they have taken up in this matter. Either you are right or the Ministers are right. (*Interruptions*).

SHRI NAMBIAR (Tiruchirappalli) : Ignorance is the best alibi for them.

SHRI A. K. SEN (Calcutta North West) : I understood the Minister to say that the view they originally took appeared to be different....

श्री मधु लिमये : आपने ही सलाह दी थी ; समझ गए हम ।

SHRI A. K. SEN : You understand everything very quickly. I am envious of you for that.

As I heard Shri Shukla, it was quite clear that he said that the view they originally took appeared to be different, but in deference to your ruling, as soon as your ruling came, in deference to that, they had put in the memorandum. That was how I understood it. My understanding of the English language may not be as good as Shri Limaye's.

श्री रवि राय : आप ज्यादा जानते हैं लिमये साहब से, इसीलिए तो आप अंग्रेजी में बोलते हैं ।

SHRI A. K. SEN : No, you know much more, because you follow before hearing. I have to hear.

In view of that statement, I think there should be an end of the matter. I do not think there is any effort on anybody's part to flout your observations.

श्री हुकम चन्द कछवाय (उज्जैन) : मंत्री जी माफी मांगने के लिए तैयार नहीं हैं । कमेटी के पास यह मामला भेज दिया जाए ।

SHRI SAMAR GUHA (Contai) : I have an additional point.

MR. DEPUTY-SPEAKER : If we want to discuss this matter, that is a different matter.

SHRI SAMAR GUHA : You made a categorical statement that the memorandum about financial commitment has to be added. Also during the discussion, one of the members, Shri R. S. Yadav, categorically stated that, as a member of the Committee, the expense of air passage for him from Delhi to Kerala was borne by Government and some other kind of allowance also was given. But in this memorandum, we find only this sentence : 'Expenses to be incurred in connection with the meetings of this Committee would be met from the Consolidated Fund of India'. The implication is that these expenses would be met only for the meetings and for no other purpose. The consultative committee may be asked to discharge many other functions. When we are not in session, members of the committee may be sent to West Bengal. In the result, there may be certain allowances payable in addition to air passage.

Therefore, even after your categorical observation and after the whole discussion, they have only mentioned very reluctantly that the expenditure will be met only for the purpose of the meetings and for no other purpose. I would say this is also some sort of wilful negligence on the part of the Minister.

MR. DEPUTY-SPEAKER : Let us put an end to this. Prof. Mukerjee has recollected the events and Shri Madhu Limaye also related it. I was waiting to get a reply because I was not certain in my mind about this matter. In the past—a few days back also—this point was not brought to the notice of the House; but due to the vigilance of certain members we got seized of it. Then I had to examine it. After convincing myself, I put the question whether the Minister would state it categorically, because I wanted such a statement from him. On such occasions, it would be far better to say 'I

would get it examined', because there is a possibility of an error. I am not going to follow the principle of the Supreme Court's prospective over-ruling. Otherwise, I would have pleaded with the Opposition 'All right, this time it has happened. They are examining it'. I do not follow the doctrine of prospective over-ruling.

So it would have been far better to have the matter thoroughly examined before making a statement, because nobody can be certain about past practices. We have to examine it with a view to observing correct procedure. That is more important. Even if in the past, there was certain irregularity it is not that on that basis, quoting that precedent, we could go ahead.

In future, this should be borne in mind. I personally feel everybody would agree that there was no intention to mislead, but the manner in which it was said and the approach to the problem ought to have been a little different (*Interruptions*). It should not be stretched too far. But I must make one observation regarding this. As these things are likely to create certain doubts, they will have to be very meticulous about words.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Let him say it was a mistake committed because of wrong advice given to him.

SHRI BAL RAJ MADHOK (South Delhi) : Is the hon. Minister so hot-headed that even after your advice, he sticks to his stand and cannot say 'Sorry'. This is a matter of ordinary courtesy to the House.

SHRI SHEO NARAIN (Basti) : No 'sorry'.

SHRI SURENDRANATH DWIVEDY : If he does not say it is a mistake, we must proceed with it as a privilege motion.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): We shall be guided by your opinion.

MR. DEPUTY-SPEAKER : They have accepted my ruling. In future when such issues are raised, they have accepted my advice about making categorical statements. This matter is now closed.

SHRI SRINIBAS MISRA (Cuttack): There is another point of order. It concerns the privilege and powers of the House.

MR. DEPUTY-SPEAKER : I have disposed of it.

If he has anything, we will look into it tomorrow.

12.56 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER INCOME-TAX ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table :—

(1) (i) A copy of the Income-tax (Amendment) Rules, 1968, published in Notification No. S.O. 813 in Gazette of India dated the 29th February, 1968, under section 296 of the Income-tax Act, 1961. [*Placed in Library. See* No. LT-576/68.]

(ii) A statement showing reasons for delay in laying the above Notification.

(2) A copy of the Medicinal and Toilet Preparations (Excise Duties) First Amendment Rules, 1968, published in Notification No. G.S.R. 506 in Gazette of India dated the 16th March, 1968, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [*Placed in Library. See* No. LT-577/68].

(3) A copy of each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Drawback (General) Thirty-second Amendment Rules, 1968, pub-

[Shri K. C. Pant]

lished in Notification No. G.S.R. 507 in Gazette of India dated the 16th March, 1968.

(ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1968, published in Notification No. G.S.R. 508 in Gazette of India dated the 16th March, 1968.

(iii) G.S.R. 510 published in Gazette of India dated the 16th March, 1968, containing corrigendum to G.S.R. 318 dated the 17th February, 1968.

(iv) G.S.R. 511 published in Gazette of India dated the 16th March, 1968, containing corrigendum to G.S.R. 175 dated the 27th January, 1968.

[*Placed in Library. See* No. LT-578/68].

(4) A copy of Notification No. G.S.R. 509 published in Gazette of India dated the 16th March, 1968, under section 159 of the Customs Act, 1962 [*Placed in Library. See* No. LT-579/68].

ANNUAL REPORT OF PYRITES AND CHEMICALS DEVELOPMENT COMPANY LIMITED AND GOVERNMENT REVIEW THEREON

PAPERS RE: PYRITES AND CHEMICALS DEVELOPMENT COMPANY LTD.

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI MUTHYAL RAO) : On behalf of SHRI RAGHU RAMAIAH, I beg to lay on the Table.

(1) Review by the Government on the working of the Pyrites and Chemicals Development Company Limited, for the year 1966-67, under sub-section (1) of section 619-A of the Companies Act, 1956.

(2) A copy of the Annual Report of the Pyrites and Chemicals Development Company Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT-580/68].

NOTIFICATION UNDER DRUGS AND COSMETICS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : I beg to lay on the Table a copy of the Drugs and Cosmetics (Amendment) Rules, 1968, published in Notification No. S.O. 866 in Gazette of India dated the 9th March, 1968, under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940. [*Placed in Library. See* No. LT-581/68].

12.59 hrs.

LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE

MR. DEPUTY-SPEAKER : The Committee on Absence of Members from the sittings of the House in their Fourth Report have recommended that leave of absence be granted to the following Members for the periods indicated in the Report :—

(1) Pandit D. N. Tiwary	13th November to 23rd December, 1967 (Third Session).
(2) Shri Manubhai Amersey	19th February to 15th March, 1968 (Fourth Session).
(3) Shri Balgovind Verma	12th February to 14th March, 1968 (Fourth Session).
(4) Dr. Baburao Patel	12th February to 20th March, 1968 (Fourth Session).

(5) Maharani Vijayamala Rajaram Chhatrapati Bhonsale	12th February to 15th March, 1968 (Fourth Session).
(6) Shri M. S. Murty	12th February to 28th February, 1968 (Fourth Session).
(7) Shri V. Y. Tamaskar	12th February to 10th April, 1968 (Fourth Session).
(8) Dr. D. S. Raju	22nd November to 23rd December, 1967 (Third Session) and 12th February to 2nd March, 1968 (Fourth Session).
(9) Shri Brijraj Singh-Kotah	1st March to 18th March, 1968 (Fourth Session).
(10) Shri Viren Shah	4th to 28th March, 1968 (Fourth Session).
(11) Maharani Gayatri Devi of Jaipur.	25th November to 23rd December, 1967 (Third Session) and 12th February to 27th February, 1968 (Fourth Session).

SOME HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : Leave is granted. The Members will be informed accordingly.

13.00 hrs.

ESTIMATES COMMITTEE

THIRTY-THIRD AND THIRTY-FOURTH REPORTS

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Thirty-third and Thirty-fourth Reports of the Estimates Committee regarding action taken by Government on the recommendations contained in the Ninety-sixth and Ninety-seventh Reports of the Estimates Committee (Third Lok Sabha) on the Ministry of Transport and Shipping—Bombay Port (Parts I and II).

13.01¼ hrs.

STATEMENT *RE* : ALLEGED SALE OF CARS BY CERTAIN M.Ps. CONTRARY TO STATUTORY ORDERS

MR. DEPUTY-SPEAKER : The hon. Prime Minister.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। यह अत्यन्त गंभीर मामला है। सब से पहले मैं यह जानना चाहता हूं किस प्रक्रिया और किस नियम के अनुसार प्रधान मंत्री जी यह वक्तव्य देने वाली हैं। क्या वह इस पर रोशनी डालेंगी ? उसके बाद जो कुछ मुझे कहना है, वह मैं कहूंगा। अगर आप भी बता दें कि आप ने किस नियम में उनको यह वक्तव्य देने की अनुमति दी है, तो फिर अधिक बोलने की जरूरत नहीं है।

MR. DEPUTY-SPEAKER : Rule 372.

श्री मधु लिमये : इसीलिए मेरा व्यवस्था का प्रश्न है। यह वक्तव्य नियम 372 के तहत नहीं आ सकता है। इस के बारे में चार महीने पहले मैं ने नियम 222 के अन्तर्गत प्रिविलेज का सवाल उठाया था। उसके बाद स्पीकर साहब से इस विषय पर मेरी बात हुई। श्री मुदगल के बारे में जिस प्रक्रिया को अपनाया गया था, उन्होंने उस की ओर मेरा ध्यान दिलाया। कुछ संसद-सदस्यों द्वारा दो साल की कानूनी अवधि समाप्त होने से पहले मोटर कार बेचने के बारे में एक सवाल पूछा गया था। (व्यवधान)

श्री शिव नारायण (बस्ती) : माननीय सदस्य किस की वकालत कर रहे हैं ? (व्यवधान)

श्री मधु लिमये : उपाध्यक्ष महोदय, यह सारे सदन की इज्जत और प्रतिष्ठा का सवाल

[श्री मधु लिमये]

है। इसलिए इस बारे में माननीय सदस्यों को छिछलापन नहीं दिखाना चाहिए। मैं ने तो कार खरीदी भी नहीं है।

उस प्रश्न के जवाब में उद्योग मंत्री ने कहा :

"It has been reported by the Central Bureau of Investigation that the following Members of Parliament sold or transferred their cars within the statutory period of two years, without obtaining the prior written approval of the competent authority....

इसमें कुछ नाम दिये गये हैं। इस में एक पुराने सदस्य का नाम भी है। श्री एच० एन० मुकर्जी कह रहे हैं कि नामों को मैं छोड़ दूं। इसलिए नामों को मैं छोड़ देता हूं।

"Information regarding the sale price in all these cases is not available. In regard to the cases reported by the Central Bureau of Investigation, no regular deeds of transfer were executed in the cases mentioned at S. Nos. 1, 2, 3 and 6. In cases mentioned at S. Nos. 4 and 5, endorsements purporting to have been signed by the Registration Authority, Kumaon were forged showing the transfer of the cars. Of the cases reported by the Central Bureau of Investigation, prosecutions have been launched in respect of cases mentioned at S. Nos. 1 to 4 against the sellers as well as the purchasers of the cars. Of these cases mentioned at S. Nos. 1 and 4 are pending trial. The cases mentioned at S. Nos. 1 and 4 are pending trial (sic). The cases mentioned at S. Nos. 2 and 3 have ended in conviction and the sellers, the purchasers and the firms on behalf of which the purchases were made have all been fined 1,000. Investigation of the case mentioned at S. No. 5 has been completed and prosecution is under consideration...."

SHRI SHEO NARAIN : It is the Prime Minister who is to make the statement. Or is Mr. Limaye to make a statement? We want to know this.

MR. DEPUTY-SPEAKER : He is reading what was said on the floor of the House.

श्री मधु लिमये : प्रधान मंत्री बाद में अपना वक्तव्य दे दें। मैं मना नहीं कर रहा हूं। मैं व्यवस्था का प्रश्न उठा रहा हूं।

SHRI RANDHIR SINGH (Rohtak) : How do you allow this?

MR. DEPUTY-SPEAKER : This is the most unfortunate instance. I entirely agree with you. You yourself say that some cases are still pending before a court. We shall have to take that into consideration while debating that matter also.

SHRI RANDHIR SINGH : The matter is *sub judice*. The procedure is wrong.

श्री मधु लिमये : मैं इस बात का ख्याल रखूंगा। इसीलिए मैंने किसी का नाम भी नहीं लिया है। उपाध्यक्ष महोदय, आप मेरी पूरी बात सुन लीजिए।

MR. DEPUTY-SPEAKER : I shall have to give some thought to the fact that certain cases are still pending before the court. Will it be proper for the House to take cognisance ?

SHRI H. N. MUKERJEE (Calcutta North East) : I should like to point out that in regard to this matter some of us met the Speaker when these facts came out and became public property and the entire honour of the House was at stake before the public. We discussed with the Speaker and he told us that he would get in touch with the Prime Minister, not in her capacity as Prime Minister but as Leader of the House so that we would be able to do something in this regard and if somebody was at fault, the Mudgal treatment might have to be applied. The matter rested, as far as I know, with the Speaker and further consultations had to be had with the Prime Minister. Now, the Prime Minister comes forward to make a statement. In view of the fact that the honour of the

House is involved, I beseech you to see that on this issue the Prime Minister does not act as Prime Minister but as Leader of the House.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : I should like to make it clear that after that, I had been in touch with the Speaker and it is the Speaker who advised me to make a statement today. As a matter of fact, I even said that I would delay it until he himself would be here. The time has been fixed by him. It is not that I wanted to make a statement. If you want to put it off for some other day, I have no objection.

MR. DEPUTY-SPEAKER : The point is this. Some discussion had taken place on this subject between some Members and the Speaker. It must have been discussed by the Leader of the House with the Speaker. Would it not be better to put it off till he comes? You cannot put it on par with the former case. I know the former case; it was far more serious. This is not so. Would it not be better to postpone the statement to a day when the Speaker himself would be present?

श्री मधु लिमये : उपाध्यक्ष महोदय, आप मेरी पूरी बात तो सुन लीजिए। मैं संक्षेप में, पांच मिनट में, अपनी बात कहूंगा : उसके बाद प्रधान मंत्री अपना बयान दें।

MR. DEPUTY-SPEAKER : The question is this. Do you want the Prime Minister to make a statement right now?

श्री मधु लिमये : मैं चाहता हूं कि वह बयान दें। वह बाद में बयान दें।

SHRI RANDHIR SINGH : Why do you seek his permission? He is not the authority to decide whether a statement should be made now or not.

श्री मधु लिमये : उपाध्यक्ष महोदय ने मुझ से अनुमति नहीं मांगी है; मेरी राय पूछी है।

SHRI THIRUMALA RAO (Kakinada) : The hon. Speaker has intervened in this matter and it is better to take the sense of the House on the question whether the matter might be dealt with when the Speaker is present in the House. My suggestion is that you take the sense of the House on postponing this issue to some other day.

MR. DEPUTY-SPEAKER : That is what I suggested. I also prefer that course of action because the Speaker knows the background and it should be taken up when he is present.

श्री मधु लिमये : मेरी समझ में नहीं आता कि इस में यह हश-हश क्यों चल रहा है। पहले आप मुझे बोलने दीजिए। मैं कोई अड़ंगा डालने का काम नहीं करना चाहता हूं।

MR. DEPUTY-SPEAKER : We shall postpone it. The House stands adjourned for Lunch till 2.10 p.m.

13.10 hrs.

The Lok Sabha adjourned for Lunch till Ten Minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after lunch at ten minutes past fourteen of the Clock.

[SHRI G. S. DHILLON *in the Chair*].

STATEMENT *RE.* ALLEGED SALE OF CARS BY CERTAIN M.Ps. CONTRARY TO STATUTORY ORDERS—*Contd.*

श्री मधु लिमये : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर चल रहा था....

सभापति महोदय : वह अभी चल रहा है?

श्री मधु लिमये : जी हां, चल रहा है। मैं बहुत संक्षेप में अपनी बात रखूंगा। ··(व्यवधान)....अध्यक्ष महोदय, मैं यह अर्ज कर रहा था। ....

सभापति महोदय : वह तो मैंने सुन लिया था जब मैं वहां बैठा हुआ था। अब प्वाइंट आफ आर्डर क्या है यह दो चार शब्दों में पहले कह दीजिए बिल्कुल स्पेसिफिक।

श्री मधु लिमये : बिल्कुल स्पेसिफिक, ठोस कहूंगा। मेरा यह कहना है कि विशेषाधिकार के भंग के रूप में मैं इस मामले को उठाना चाहता था। तब अध्यक्ष महोदय ने मुझ से कहा कि इस के लिए मुद्गल के बारे में जो प्रक्रिया अपनायी गई थी वह हम अपनावें। मुदगल की प्रक्रिया का और हमारे विशेषाधिकार का जो तरीका है उस में बुनियादी फर्क यह है कि विशेषाधिकार भंग के नोटिस के बाद फैसला अध्यक्ष करता है और मुद्गल प्रक्रिया में यह मामला जो सदन नेता है उन के पास जाता है सदन नेता उस के बारे में विचार करते हैं और सदन नेता की राय से अगर प्रिमाफेशी इस में किसी ने दुर्व्यवहार किया है तो वह अध्यक्ष से बातचीत कर के प्रस्ताव पेश करने की कार्यवाही निश्चित करते हैं। अब सब से पहले मैं यह अर्ज करना चाहता हूं कि यह मुद्गल....

सभापति महोदय : आप यह कहना चाहते हैं कि एक प्रिविलेज मोशन आना चाहिए था....

श्री मधु लिमये : मैं दो बातों के बारे में कहना चाहता हूं। एक तो मैं यह निवेदन करूंगा कि मुद्गल प्रक्रिया को नहीं बल्कि विशेषाधिकार भंग की जो प्रक्रिया है उस को क्यों अपनाना चाहिए? इस में क्या फर्क है। ..(**व्यवधान**)..उस में एक बहुत बुनियादी फर्क यह है कि यह 1951 की प्रक्रिया है और मैं आप से कहना चाहता हूं कि यह चूंकि पुरानी प्रक्रिया है, उस वक्त मावलंकर साहब अध्यक्ष थे और जवाहर लाल नेहरू प्रधान मंत्री थे, इसलिए इस प्रक्रिया को हम अपनाएं, यह आवश्यक नहीं है। आज प्रधान मंत्री पद पर उन की कन्या बैठी हैं और अध्यक्ष पद पर संजीव रेड्डी साहब बैठे हैं। मैं कवि कालिदास की एक उक्ति का हवाला देना चाहता हूं। कालिदास ने मालविकाग्निमित्रं में कहा है :

पुराणमित्येव न साधु सर्वं
न चापि काव्यं नवमित्यवद्यम्।
सन्तः परीक्ष्यान्यतरद्भजन्ते
मूढ़ः परप्रत्ययनेयबुद्धिः ॥

यानी पुरानी कोई प्रक्रिया है इसलिए वह अच्छी है यह बात नहीं और कोई नई प्रक्रिया है इसलिए वह खराब नहीं है। जो बुद्धिमान लोग हैं वह हमेशा अपनी बुद्धि का इस्तेमाल कर के फैसला करते हैं और जो मूढ़ हैं वह दूसरों की बुद्धि से चलते हैं। यह कालिदास ने दो हजार साल पहले कहा था। आप देख लीजिए वह कितने आधुनिक थे.... (**व्यवधान**)....

तो अध्यक्ष महोदय, मुझे यह 18 मार्च को चिट्ठी मिली कि अभी आप न उठाओ। मैंने अध्यक्ष को कहा था—दिसम्बर महीने में, कि मैं यह सवाल उठा रहा हूं, इस के बारे में क्या हुआ? मुझे ऐसा लगा कि सदन नेता इस में अड़ंगे डाल रही हैं। तो मैंने उनको चिट्ठी लिखी। सदन नेता ने उसी दिन तत्काल मुझे चिट्ठी लिखी और कहा कि इसमें मेरा कोई कसूर नहीं है। मैं ने अपनी राय स्पीकर साहब को दे दी है।

सभापति महोदय : देखिए, इस को आप काफी कह चुके हैं। इस में कोई बात ऐसी नहीं है....

श्री मधु लिमये : मुझे यह बताया गया..

सभापति महोदय : मैं आप से एक सवाल पूछना चाहता हूं कि क्या कोई मोशन जो प्रिविलेज के बारे में आये, जो मिनिस्टर का इंडिपेंडेंट राइट है स्टेटमेन्ट देने का उस को रोक सकता है?

श्री मधु लिमये : नहीं, मैं रोकता नहीं। मैं यह कह रहा हूं कि विशेषाधिकार भंग के प्रश्न को ले कर या हमारे प्रस्ताव को लेकर वह बयान दें, 372 में न दें।

सभापति महोदय : आप जरा बैठिए। यह बात ठीक है। आप दोनों बातों को जोड़ रहे हैं। मैं आप से पूछना चाहता हूं, आप बड़े पुराने पार्लियामेन्टेरियन हैं कि मिनिस्टर्स राइट टु मेक, ए स्टेटमेन्ट बिल्कुल इंडिपेंडेंट है, इसको कोई और मोशन ला कर बन्द कर सकते हैं?

संसद-कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : एक बात जरा मैं स्पष्ट कर देना चाहता हूं कि माननीय श्री मधु लिमये जी ने बार बार इस प्रश्न को उठाया स्पीकर के सामने और उन्होंने जैसा कि माननीय मुकर्जी ने प्रातःकाल कहा था, स्पीकर साहब ने दूसरे दल के नेताओं के सम्मुख भी इस प्रश्न को रखा। वहां उन्होंने राय दी कि सदन के नेता से अनुरोध किया जाय कि जो वास्तविक बात है उस के बारे में वह एक अपना वक्तव्य दें और उसी आधार पर वक्तव्य देने की बात आई। लिमये जी ने एक पत्र लिखा स्पीकर साहब को कि विलम्ब हो रहा है। उसका जवाब प्रधान मंत्री की ओर से उनको गया है कि हमारी तरफ से कोई देर नहीं हो रही है। तो जो बातें थीं सारी बातों को जहां क्रियान्वित करने का यत्न किया गया उस पर भी एतराज किया जाना कहां तक उचित है ?

श्री मधु लिमये : मैं कहां कर रहा हूं ? अध्यक्ष महोदय, मैं एक मिनट में खतम कर रहा हूं। मुझे लोक सभा सचिवालय ने कहा कि कल आप इस को न उठाइए। हम इस के बारे में अपना फैसला आप को बता देंगे। लेकिन आज तक मुझे नहीं बताया गया और मैं आर्डर पेपर पर देखता हूं कि प्रधान मंत्री जो इस बारे में बयान देने जा रही हैं। अध्यक्ष महोदय, यह मामला मैं उठाने के लिए इसलिए मजबूर हो गया हूं कि मुझे एक राम सुभग सिंह जी का पत्र मिला.. (**व्यवधान**).. मैं एक मिनट से ज्यादा नहीं लूंगा, और उसमें कहा गया कि :

> "There will be a meeting of the leaders and chief whips of the various groups in Parliament on Monday, the 25th March, 1968, at 3 P.M. in Room No. 15, Parliament House, to discuss the issue of allotment of tractors to Members of Parliament."

अध्यक्ष महोदय, यह सब क्या हो रहा है ? पालियामेन्ट सदस्य क्या ट्रैक्टर पर चढ़ कर यहां आयेंगे ? यह बहुत गंभीर सवाल है। जब कि हमारे देश में इस वक्त फी आदमी की आमदनी 313 रुपये सिर्फ है उस वक्त पालियामेन्ट के सदस्य अपने कर्त्तव्यों को निभाने के लिए जो सुविधाएं उनको चाहिए वह लेवें तो ठीक है, लेकिन यह ट्रैक्टर मांगते हैं, जमीन मांगते हैं ! ट्रैक्टर काहे के लिए उनको चाहिए ? क्या ट्रैक्टर पर बैठ कर आयेंगे यहां ? या क्या यहां लान पर खेती करेंगे, क्या करेंगे ? तो सुविधाओं का दुरुपयोग किया जा रहा है।

डा० राम सुभग सिंह : इस का भी मैं खुलासा कर देना चाहता हूं। क्योंकि लगभग 200 मेम्बरों ने खाद्य और कृषि मंत्रालय को आवेदन-पत्र दिए हैं कि हम लोगों को ट्रैक्टर मिलना चाहिए जो कि नहीं मिल रहा है। उस में अपोजीशन के भी लोग हैं।

श्री मधु लिमये : हमारे दल का भी कोई कहता है तो वह गलत करता है। मैं डा० राम सुभग सिंह से कहूंगा कि इस में दलों का सवाल आप न उठाइए। मैं सिर्फ यह बात कह रहा हूं कि पालियामेन्ट के सदस्यों को जो सुविधाएं दी जाती हैं वह उनके अपने कर्त्तव्यों को निभाने के लिए दी जायं। अगर वह विशेष कोई अधिकार चाहते हैं तो मेरा सख्त विरोध है। एक और तो हम राजाओं के निजी कोष खत्म करने की चर्चा कर रहे हैं एक राजा साहब यहां बैठे हैं, और हम नये राजा बनने जा रहे हैं, यह ट्रैक्टर काहे के लिए चाहिए इनको ? ट्रैक्टर पर बैठ कर आयेंगे क्या ?

SHRI HEM BARUA (Mangaldai) : Since the Prime Minister proposed to make a statement under the instructions of the hon. Speaker, I think the Minister can make a statement when the Speaker is in the Chair. So, this item can be shifted to a future date.

MR. CHAIRMAN : When the Deputy-Speaker was presiding this offer was made but it was not accepted. There are two separate matters. One is the right of a Minister to make a statement of his own, independently.

[Mr. Chairman].

Another is the privilege motion based on certain understanding; I am not aware of that. There was a question whether the privilege motion can be debarred. There is no bar against it, if it comes later on. Similarly, there is no bar against a Minister making a statement. That is my ruling. Now, the hon. Prime Minister.

SHRIMATI INDIRA GANDHI: There is only one problem. My statement mentions the names of the members. If hon. Members feel that I must not mention names, I can say "one hon. Member". But, because the names are known, it is not.... (*interruptions*).

एक माननीय सदस्य : नाम नहीं बतायेंगी तो फिर स्टेटमेन्ट देने का लाभ क्या है ?

श्री रवि राय : नाम बतायेंगी, आप बैठिये ।

SHRIMATI INDIRA GANDHI: As far as the question of privilege is concerned, as far as my knowledge goes, the Speaker had already taken the view that the question of privilege does not arise in this.

Sir, the hon. Speaker was pleased to refer to me the notice of a motion from the hon. Member, Shri Limaye, relating to the alleged sale by some Members of Parliament of cars allotted to them from the Central Government quota in contravention of the statutory orders governing such allotment. I have had enquiries made from the Central Bureau of Investigation which is handling the cases.

14.23 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

In his notice, the hon. Member, Shri Limaye, mentioned the names of five Members of Parliament. The House will, naturally, be concerned only with the conduct of the Members of this House namely, Shri Pannalal Barupal, Shri Krishnadev Tripathi, Shri Lalit Sen and Shri S. C. Besra.

The case against Shri Krishnadev Tripathi was prosecuted in Court. Shri Tripathi pleaded guilty before the court and the court imposed a fine of Rs. 1,000 on him. Shri Tripathi did not file any appeal against his conviction. He has sent a letter in which he observes as follows, and I quote:

> "All this time I have been tormented by the thought that in a moment of weakness, I should have departed from standards of rectitude expected of me as a Member of Parliament and been party to the sale of my car contrary to the statutory orders.
>
> As I have explained to you earlier, I have, from the very beginning, admitted my lapse. During the investigations as also during the trial I told nothing but the truth.
>
> I do not know how to make amends for it except once again to express my unqualified regret. I do hope in your capacity as Leader of the House you will convey to the House my sentiments of deep regret and also my sincere apologies at the appropriate stage."

In view of the finding of the court and the punishment imposed by it, and in view of Shri Tripathi's own admission and expression of unqualified regret, I suggest, after having consulted the hon. Speaker, that the House accept his unqualified apologies and treat this matter as closed.

The case relating to Shri Pannalal Barupal is still pending decision in court. Investigations in the case relating to Shri Lalit Sen have been completed and the case has been submitted to court for trial. Therefore, so far as these two cases are concerned, after consulting the hon. Speaker, I suggest that in accordance with the conventions and practice of the House, we await the verdicts of the courts.

Lastly, in regard to the case relating to Shri S. C. Besra, I understand that the C.B.I. has completed investi-

gations, and a charge-sheet is being filed in court against two other persons. According to the charge-sheet, the case against Shri Besra is not being prosecuted, since the opinion of the Legal Adviser is that it is not possible to sustain the prosecution in court.

Members of Parliament are accorded special consideration in the matter of allotment of cars on the basis of priority. Any action on the part of an hon. Member which amounts to an abuse of this facility, and which lowers the dignity of this hon. House is deplorable. I sincerely hope that no such lapse will recur.

श्री हुकम चन्द कछवाय : हम एक बात जानना चाहते हैं कि इन व्यक्तियों का किस पार्टी से सम्बन्ध है ?

MR. DEPUTY-SPEAKER: This discussion is closed. We shall take up the next item.

14.26 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, on last Friday I had announced that further discussion on the motion moved by Shri Nath Pai regarding Bihar would be taken up at 6 p.m. on Wednesday, the 27th March, 1968. I have since been informed that Shri Nath Pai would not be in Delhi on that day. The debate on that motion will, therefore, be postponed to a later date which will be notified in due course.

14.26½ hrs.

WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL—*contd.*

Clause 3—contd.

MR. DEPUTY-SPEAKER: The House will now take up further clause-by-clause consideration of the West Bengal State Legislature (Delegation of Powers) Bill.

SHRI SAMAR GUHA (Contai): Sir, I want to raise a point of order on the Financial Memorandum.

MR. DEPUTY-SPEAKER: I have disposed of that point of order.

SHRI SAMAR GUHA: This is a new one.

श्री मधु लिमये (मुंगेर) : इस पर मेरा भी एक नया व्यवस्था का प्रश्न है। पहले आप इनको सुन लीजिए।

SHRI SAMAR GUHA: In the Financial Memorandum it has been categorically stated that expenses to be incurred in connection with the meetings of this Consultative Committee would be met from the Consolidated Fund of India. The Finance Memorandum refers only to the expenditure regarding the holding of meetings; no other expenditure. So, if there is any possibility of any kind of expenditure being incurred, it is not incorporated here. So, the financial memorandum is incomplete. They should have added at least the words "expenditure on other items" to complete the statement.

MR. DEPUTY-SPEAKER: As I have observed before I adjourned the House, it would have been better if it had used the term "all other expenses". But expenses concerning the meeting include travelling allowance etc. So, let it stand as it is.

श्री मधु लिमये : असल में उस दिन तीन बातें कहीं गई थीं। फाइनेंशियल मेमोरेन्डम और प्रेसिडेन्ट्स रिकमेन्डेशन, यह दोनों बातें तो आज बुलेटिन में आ गई हैं। इनके अलावा एक चीज और है। वैसे मैं इन बातों को बिल्कुल महत्व नहीं देता लेकिन चूंकि बार-बार कहने पर भी यह नहीं होता है, इसलिए कहना पड़ता है। आप 69(2) देखें :

"(2) Clauses or provisions in Bills involving expenditure from the Consolidated Fund of India shall be printed in thick type or in italics."

एक माननीय सदस्य : आगे भी पढ़िये।

श्री मधु लिमये : मैं आगे भी पढ़ दूंगा। अध्यक्ष महोदय, आप इजाजत दे सकते हैं। आप इजाजत देना चाहते हैं तो दे दीजिए, मुझे कुछ नहीं कहना है। लेकिन वास्तविक बात यह है कि बार-बार कहने के बाद भी इस तरह की गलती क्यों की जाती है। आप तो मालिक हैं, आप इजाजत दे सकते हैं। उपाध्यक्ष महोदय, अगर आप मेहरबान हों तो आप इजाजत दे सकते हैं कि वह जैसे चाहें दें, लेकिन उन्होंने खुद जैसा नियमों के अनुसार मोटा या तिरछा टाइप होना चाहिए वैसा नहीं किया है। इसका महत्व इसलिये है कि तीन बार कहने पर भी उन्होंने ऐसा नहीं किया है। आखिर ऐसा क्यों है?

MR. DEPUTY-SPEAKER: For refreshing the memory of the House, I will read out what he said on that day and has raised again today, namely, the proviso to rule 69(2):—

"Provided that where a clause in a Bill involving expenditure is not printed in thick type or in italics, the Speaker may permit the member in charge of the Bill to bring such clauses to the notice of the House."

श्री मधु लिमये : आप भले ही उन को इजाजत दे दीजिये, लेकिन उनकी गलती तो है ही।

MR. DEPUTY-SPEAKER: Therefore, in future it should be observed. Now I am permitting him to do so.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): We would have definitely observed that rule....

श्री मधु लिमये : अब मंत्री महोदय स्पष्टीकरण देंगे तो मामला और भी खराब हो जायेगा। यह हर चीज का स्पष्टीकरण दे रहे हैं। उनको कहना चाहिये कि आगे इस तरह की कोई बात नहीं होगी।

SHRI VIDYA CHARAN SHUKLA: I was only going to point out that because there was no financial memorandum attached to the Bill, the Bill was not printed in italics as was required. Since you ruled that, we have done it and we have to take your permission to mention it before the House which I am doing.

MR. DEPUTY-SPEAKER: Now, Shri Madhu Limaye may move his amendment.

SHRI MADHU LIMAYE: Sir, I move:—

Page 2,—

For lines 9 to 13, *substitute*—

"Provided that before enacting any Act, the President shall consult a Committee constituted for the purpose, consisting of forty members of the House of the People nominated by the Speaker and twenty members of the Council of States nominated by the Chairman who shall be paid Daily Allowance and Travelling Allowance as are admissible to the members of the Joint Parliamentary Committee." (11)

इन्होंने कहा है इस विधेयक के सिलसिले में कि जहां तक सम्भव हो राष्ट्रपति जी सलाह लेंगे कानून बनाते समय या दूसरे मामलों में। मैं चाहता हूं कि जहां तक संभव हो यह शब्द हटा दिये जायें। उस के लिये अनिवार्य कर दिया जाये कि हर मामले में वह सलाह लें। सलाह माने या न माने यह दूसरी बात है।

दूसरी बात यह कि चूंकि वित्तीय मेमोरेन्डम और प्रेजिडेंटस रिकमेन्डेशन की बात आ ही गई है, इसलिये केरल की सलाहकार समिति के मामले में बिना कानून के आधार के जो किया जाता था उस को हम कानूनी आधार देना चाहते हैं। जिस तरह से केरल कमेटी सदस्यों को भत्ता दिया गया था उसी तरह मेरा खयाल है पश्चिम बंगाल के बारे में कानूनी ढंग से मंत्री महोदय इस को भी मान लें। इस संशोधन पर किसी लम्बे भाषण की जरूरत नहीं है। अलाउंस वगैरह

बढ़ाने की कोई बात नहीं है। जो कुछ पहले केरल की समिति को दिया गया था हम उसी को कानूनी रूप देना चाहते हैं। ज्वायेंट पार्लियामेन्ट्री को जो दिया जाता है, उतना ही यहां पर भी दिया जाय, उस से ज्यादा नहीं।

श्री विद्या चरण शुक्ल : उपाध्यक्ष महोदय, जहां तक इस विधेयक में राष्ट्रपति के इस कमेटी से बिना पूछे काम करने का सम्बन्ध है, मैं आप के द्वारा कहना चाहता हूं कि वह एक इमर्जेन्सी प्राविज़न है। ऐसा हम लोग कभी करते नहीं हैं, मगर अगर कभी ऐसी आवश्यकता पड़ जाये और एक या दो दिन के अन्दर ही हमें कोई काम करना पड़े तो उसके लिये यह प्राविजन रखा गया है। अभी तक इस माननीय सदन के द्वारा जितने भी कानून पास किये गये हैं, उन में इस प्रकार का प्राविजन किया गया था, परन्तु जहां तक मुझे ज्ञान है, इस प्राविजन को अभी तक काम में नहीं लाया गया है कि बिना इस कमेटी से पूछे हुए राष्ट्रपति जी ने कोई भी ऐसा विधेयक पारित किया हो। कभी आवश्यकता पड़ने पर, यानी कभी यदि कोई आपत्कालीन आवश्यकता पड़े और उस वक्त यदि इसको काम में लाना पड़ जाय, इसके लिये इसको रखा गया है। मैं समझता हूं कि इस को रखने में कोई हर्ज नहीं है, क्योंकि अभी तक जितने बिल पास हुए, उन में इस को रखा गया परन्तु इस का दुरुपयोग किसी भी तरह से नहीं किया गया। यदि एक दिन का भी मौका मिला तो एक दिन का नोटिस दे कर मीटिंग बुलाई गई।

इन सब बातों को देखते हुए अगर यह एनेबलिंग क्लाज रखा जाय तो मैं नहीं समझता कि इस में कोई हर्ज है।

श्री मधु लिमये : दूसरी बात को तो मान लीजिये जो कि अलाउंसेज के सम्बन्ध में है, नहीं तो लोग ज्यादा अलाउन्सेज लेने लगेंगे।

श्री देवेन सेन (आसनसोल) : उपाध्यक्ष महोदय, मैंने तीन तरमीमें रखी हैं। एक है कि :

Page 2, line 6 से

"whether Parliament is or is not in session".

इस को हटा दिया जाय।

दूसरा है कि :

Page 2, line 10 से

"whether he considers it practicable to do so"

यह भी हटा दिया जाये।

तीसरा है कि :

Page 2, line 12

में 'स्पीकर' के बाद

"among whom shall be included all members who for the time being fill the seats allotted to the State of West Bengal in that House"

को इंसर्ट कर दिया जाये।

मेरी यह तीन तरमीमें हैं। इस के ऊपर मैं कोई लम्बा चौड़ा व्याख्यान नहीं देना चाहता। मैं चाहता हूं कि मान लिया जाय।

SHRI SRINIBAS MISRA (Cuttack): Mr. Deputy-Speaker, Sir, it will be seen that this delegation of powers under the Constitution will also involve making of laws by the President some of which will be money Bills and some ordinary legislation. Whenever the President will legislate regarding money Bills, it will be in violation of the mandate of the Constitution because all money Bills are to be initiated here. So, we cannot by a colourable legislation avoid the mandatory provision of the Constitution, article 109. This could be raised as a point of order, but perhaps the hon. Minister will assure the House that the President will not use his powers for bringing in legislation which will be money Bills. Of

[Shri Srinibas Misra]

course, I examined the West Bengal Budget and there is no proposal for further taxation, but once the President tries to make some law imposing some tax on the people of West Bengal, it will become *ultra vires* So, we want an assurance from the hon. Minister that the President's powers will not be used for legislating regarding taxation and other things which will make it a money Bill.

Then, I would request the hon. Minister to accept my amendment because the provision here becomes untenable. Sub-clause (4) here says:

"Either House of Parliament may, by resolution passed within thirty days from the date on which the Act has been laid before it".

Now, if on the last day of the session, the Act is laid on the Table of the House and Parliament is not convened within thirty days, how can Parliament modify this Act by notification within thirty days ? So, it has to be changed. It must be thirty sittings. That is why I want to change it to thirty sittings; otherwise, we cannot act, and, perhaps, the hon. Minister does not want that Parliament should be without any power of check over the Act.

Then, further on it says :—

"which period may be comprised in one session or in two successive sessions, direct any modifications to be made".

Why only "modification"? Will "modification" also imply and comprise of repeal? Suppose, this House decides that the whole Act be repealed. That power is taken away from this House under this. Why should the Ministry be afraid of this House? They should take it that this House has that power. This House is delegating the power. Has this House not the power to repeal that Act? So, I want to add "repeal or any" before 'modification".

Then, it says :—

"Provided that nothing in this sub-section shal affect the validity of the Act or of any action taken thereunder before it is so amended."

There may be some instances where the House may desire that something which has been done should be rectified with restrospective effect. Why should this power be taken away from this House ? So, my amendment No. 6 reads :—

"Either House of Parliament may, by resolution passed within thirty sittings of the House next following the date on which the Act has been laid before it under sub-section (3), which period may be comprised in one session or in successive sessions, direct repeal or any modification to be made in the Act and if the direction to repeal or to make any modification is agreed to by the other House of Parliament before the end of the next succeeding session of that House, the Act shall stand **repealed or amended** according to the modifications proposed in the resolution, as the case may be :

Provided that nothing in this sub-section shall affect the validity of any action taken under the Act before such repeal or amendment unless otherwise expressly provided for in the resolution.".

Another thing which has been done through this Bill is that after this House passes a Resolution for modifying the Act, the direction will be given to the President who will modify it by another Act. Why? If this House, as the real repository of the power, can direct the President to make the amendment; as soon as the Resolution is passed, the amendment should take place.

This is the effect of my amendment.

SHRI K. NARAYANA RAO (Bobbili) : About the scope of delegation of powers to the President, Shri Srinibas Misra has raised an objection that, so far as Money Bills are concerned, the power to impose taxes and all such matters cannot be delegated to the President. I would like to draw his attention to article 357 of the Constitution. Article 357 says :

"Where by a Proclamation issued under clause (1) of article 356, it has been declared that the powers of the Legislature of the State shall be exercisable by or under the authority of Parliament, it shall be competent—

(a) for Parliament to confer on the President the power of the Legislature of the State...."

I emphasize the words, "the power of the Legislature of the State".

"....the power of the Legislature of the State to make law...."

This means, to make all the law, including laws relating to financial bills.

Now I repeat:

"....it shall be competent for Parliament to confer on the President the power of the Legislature of the State to make laws and...."

And what is more,

"....and to authorise the President to delegate...."

So, this is the position. So far as the power of the Parliament to delegate to the President is concerned, so far as the power of the Parliament to confer on the President the power of the Legislature of the State to make laws is concerned, the Constitution is categorical, unconditional and imperative. So, so far as Mr. Srinibas Misra's objection about delegation of powers regarding Money Bills is concerned, I would say that he has not properly understood the provisions of the Constitution.

SHRI SRINIBAS MISRA: Articles 109 and 357(1)(a) are not contradictory. Both are to be observed. Parliament has the power; I do not challenge that, but I only say about the process of initiation; it should have been initiated in the House.

SHRI K. NARAYANA RAO: I do not know how he got this particular idea. Here it is clear. "The power of the Legislature of the State to make laws" includes the procedural aspect also; the entire processes are taken. All the powers are taken. Article 109 and the other provisions will equally apply here.

My second point is about 30 sittings and all that. I think, perhaps he is shrinking the very concept, because every day we have two sittings and that means that it will be reduced to 15 days.

Thirdly, about modification and all that, about the power of Parliament to modify, notify and all those things, I can assure Mr. Srinibas Misra that even without an express provision in this particular Bill, the power of Parliament to modify any subordinate legislation is implicit in the very Constitution.

I, therefore, feel that there is not much substance in what Mr. Srinibas Misra has said.

SHRI VIDYA CHARAN SHUKLA: The main purpose of the Bill is to save the time of the Parliament, so that we have not to go into the various State Legislatures, for which we have provided a particular process. If we accept the amendments as suggested by the hon. Member, the entire procedure which has been envisaged in the Bill would be upset. I therefore, do not think that we are in a position to accept any of those amendments.

MR. DEPUTY-SPEAKER: I will now put amendments, 1, 2, 3, 5, 6 and 11, to Clause 3 to the vote of the House.

श्री मधु लिमये : मेरी एमेन्डमेन्ट पर आप अलग से वोट लीजिये।

MR. DEPUTY-SPEAKER: Then, I will put amendments, 1, 2, 3, 5 and 6 to the vote of the House.

Amendments Nos. 1, 2, 3, 5 and 6 were put and negatived.

MR. DEPUTY-SPEAKER: Now, Mr. Madhu Limaye's amendment, amendment 11.

श्री मधु लिमये : अगर मेरी एमेन्डमेन्ट को आप मान लें तो वोटिंग की आवश्यकता नहीं पड़ेगी ।

श्री विद्या चरण शुक्ल : मानने की आवश्यकता इसलिए नहीं है क्योंकि अभी तक यह होता रहा है कि मेम्बर्ज़ सैलरी एन्ड एलाउन्सिस एक्ट की जो क्लाज 4 और सब क्लाज़ 1 है उसके अनुसार जो भी मेम्बर्ज़ पार्लिमेन्ट को पैसा दिया जाता है, उस में लिखा हुआ है कि एनी अदर ड्यूटीज़ । अगर आप समझते हैं कि इस एक्ट को इस काम में नहीं ला सकते हैं तो इस बात को हम एडमिनिस्ट्रेटिव आर्डर्ज़ से रेग्युलेट कर सकते हैं । इस वास्ते मैं नहीं समझता हूं कि प्राविजन इस तरह का करने की कोई आवश्यकता है । इसलिए मैं नहीं समझता हूं कि इस एमेन्डमेन्ट की कोई जरूरत है ।

MR. DEPUTY-SPEAKER : I will now put Amendment No. 11 to the vote of the House.

Amendment No. 11 was put and negatived

MR. DEPUTY-SPEAKER : The question is :

"That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VIDYA CHARAN SHUKLA : I move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14.50 hrs.

RESOLUTION RE : PROCLAMATION BY THE PRESIDENT IN RELATION TO THE STATE OF UTTAR PRADESH AND UTTAR PRADESH STATE LEGISLATURE (DELEGATION OF POWERS) BILL

MR. DEPUTY-SPEAKER : We will now proceed with the Resolution and the Bill relating to Uttar Pradesh.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): On behalf of Shri Y. B. Chavan, I move :

"That the Bill to confer on the President the power of Legislature of the State of Uttar Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill to confer on the President the power of Legislature of the State of Uttar Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration."

Now the Bill and the Resolution are before the House. Four hours have been allotted for these. We have exhausted ten minutes.

Now Mr. Jharkhande Rai to continue his speech.

श्री झारखंडे राय (घोसी) : अपनी तकरीर के दौरान में मैंने केन्द्रीय कांग्रेसी शासकों पर यह आरोप लगाया था कि उन्होंने राष्ट्रपति का शासन हमारे प्रदेश में जानबूझ कर लागू किया जबकि उसकी कोई जरूरत नहीं थी । चौ० चरण सिंह का इस्तीफा संविद का एक आन्तरिक प्रश्न था । यह संविद को अधिकार था कि वह नए नेता का सर्व-सम्मत चुनाव करके एक विकल्प पेश करती । उसका अवसर न देने के लिए और कांग्रेस के वहां के प्रमुख लोगों को इस बात का

अवसर देने के लिए कि वे कांग्रेस का शासन वहां की अनिच्छुक जनता पर, जन भावना पर और प्रतिनिधियों पर लाद सकें, उसके लिए एक अवसर दिया गया है। राष्ट्रपति का शासन कांग्रेस को फिर वापिस लेने का एक षड़यंत्र है।

किसी भी पार्टी के अन्दर हो, चाहे दो पार्टियों के अन्दर हो, सैद्धांतिक संघर्ष को, वैचारिक टकराव को, कार्यक्रम सम्बन्धी मतभेदों को हमें मान कर चलना चाहिये और उसका स्वागत भी करना चाहिये। इससे प्रजातंत्र की प्रगति होती है, एक स्वस्थ वातावरण तैयार होता है। सिद्धांत-विहीन और केवल कुर्सियों या अवसरवादी टकराव से राजनीति और समाज नीति, दोनों दूषित होती हैं। दलबदलवाद एक राष्ट्रीय प्रश्न है और एक प्रकार से इसने राष्ट्रीय अभिशाप का रूप भी धारण कर लिया है। मैं चाहता हूं कि एक कोड आफ कंडक्ट, एक आचार संहिता बनाई जाए जिस में ऐसे लोगों पर प्रतिबन्ध लगाया जाए कि अगर वे एक दल को बदलते हैं तो उस दल द्वारा चुने गए टिकट पर से इस्तीफा दे कर फिर से जनता का विश्वास प्राप्त करें। मैं समझता हूं कि इस में कोई भी दो रायें नहीं होनी चाहिये। ऐसा करके हम दलबदलवाद की दूषितमनोवृत्ति की रोकथाम कर सकते हैं और इस राष्ट्रीय अभिशाप का जवाब भी दे सकते हैं।

आज भी एक कुप्रयास जारी है। मध्यावधि चुनाव का भय दिखा कर कुछ कमजोर विधायकों का जोड़तोड़ करके कांग्रेस का शासन प्रदेश पर लादने का प्रयास हो रहा है। इसलिए मैंने इस संकल्प का विरोध किया है। मैंने इस बात को स्पष्ट कहा है कि कांग्रेस का शासन लादने के लिए एक षड़यंत्र रचा गया है जिस में राष्ट्रपति को जानबूझ कर केन्द्रीय कांग्रेसी शासकों ने शामिल किया है। मान्यवर, भारतीय एकाधिकारी पूंजीवाद के रक्षकों और विदेशी पूंजीवाद के मुहाफिजों को जो अगली बेंच पर बैठे हुए हैं मैं एक चेतावनी देना चाहता हूं कि वह समय को पहचानें, जमाने की रफ्तार को पहचानें, जनता की कराह को पहचानें। यदि जनतंत्र असफल हुआ, देश में जनतंत्र की भाषा नहीं समझी गई तो कोई दूसरा तंत्र हमारी राजनीति और समाज के ऊपर हावी हो जायगा। यदि बैलट की जबान का आदर नहीं किया गया तो बुलेट की जबान का आदर करना पड़ेगा। और कोई तीसरा रास्ता नहीं है। दो ही रास्ते, दो ही भाषाएं हो सकती हैं। उन में हमारे वर्तमान केन्द्रीय शासक किस भाषा का आदर करते हैं उन्हें स्पष्ट रूप से अपना दिमाग इस विषय में बना लेना चाहिए। गोपाल कृष्ण गोखले ने एक बार अंग्रेजी साम्राज्यवाद को इस बात की चेतावनी दी थी कि अगर प्रजातंत्रीय तरीके के जनता के विरोध को दबाया जायगा तो आतंकवाद और प्रत्यातंकवाद पैदा होगा और दूसरे तरीके से जनता अपना विरोध प्रकट करेगी। इसलिए नक्सलबाड़ी की घटना से भी शासकों को सबक लेना चाहिए कि अगर जनमत को दबाया जायगा, प्रजातंत्रीय तरीके से चुनी हुई सरकारों को गिराने का प्रयत्न किया जायगा चाहे उत्तर प्रदेश में हो चाहे भारत के अन्य किसी भी प्रदेश में हो तो दूसरी जबान का सहारा लेने के लिए जनता बाध्य होगी। इसलिए आज समय की चेतावनी को मौजूदा शासकों को समझना चाहिए।

माननीय दंडेकर से लेकर वेंकटासुब्बइया साहब तक अन्ध कम्युनिस्ट विरोध की आवाज हमें सुनने को मिली है। दंडेकर साहब को इस बात की बड़ी जल्दी कराने की आवश्यकता है कि कम्यूनिस्ट पार्टी पर प्रतिबन्ध लगाया जाय। मैं एक बात कहना चाहता हूं। एक बात भी जल्दी और करनी चाहिए। जो समाजवाद के एनीमी हिन्दुस्तान में हैं—जो समाजवाद राष्ट्रीय लक्ष्य देश का घोषित हो चुका है, उन अमेरिकन साम्राज्यवाद के हिन्दुस्तानी मुहाफिजों को जो हिन्दुस्तान

[श्री झारखण्डे राय]

में मोनोपली कैपिटलिज्म, एकाधिकारी पूंजीवाद के रक्षक हैं, उन्हें भी लाल किले में फायरिंग स्कवैड के सामने जवाब देने के लिए खड़े हो जाना चाहिए।

14.53 HRS.

[MR. G. S. DHILLON *in the Chair*].

इस की भी जल्दी होनी चाहिए। मान्यवर, कम्युनिस्ट पार्टी की देशभक्ति पर भी यहां आक्रमण हुआ। इस बात की भी जुरंत की गई। कम्यूनिस्टों की देशभक्ति पर कुछ लोगों ने यहां आपत्ति की है और कुछ सन्देह प्रकट किए हैं। मैं पूछना चाहता हूं कि क्या यह सत्य नहीं है कि बंगाल के सैकड़ों नहीं हजारों क्रांतिकारी दादा बंगाली बूढ़े आज भी कम्यूनिस्ट पार्टी में हैं? या इतिहास का यह कठोर सत्य नहीं है कि पंजाब के सैकड़ों हजारों गदर पार्टी के बागी आज कम्यूनिस्ट पार्टी में हैं? क्या यह सही नहीं है कि उत्तर प्रदेश के 1942 के आन्दोलन के या उसके पहले या बाद के अनेकानेक क्रांतिकारी सेनानी आज कम्यूनिस्ट पार्टी में हैं? क्या यह सही नहीं है कि 1942 के विद्रोह के जीवित शहीद नाना पाटिल साहब कम्यूनिस्ट पार्टी में यहां मौजूद हैं? ऐसी हालत को देखते हुए कम्यूनिस्ट पार्टी के प्रति सन्देह प्रकट करना इतिहास को झुठलाना है। मैं चाहता हूं कि ऐसे विचार रखने वाले अपने विचारों को बदलें। मान्यवर, मैं पूंजीवाद के मुहाफिजों से एक बात पूछना चाहता हूं कि कम्युनिस्ट पार्टी पर बैन लगाने से क्या कम्युनिस्ट पार्टी समाप्त हो जायगी? क्या कम्युनिज्म समाप्त हो जायगा? क्या लाल झंडा मिट जायगा? नहीं। ऐसा नहीं होगा। कभी नहीं होगा। कम्यूनिस्ट पार्टी रहेगी, कम्यूनिज्म का आंदोलन रहेगा। लाल झंडा रहेगा। यह तब तक चलता रहेगा जब तक दुनिया से असमानता विषमता मिट न जाय, अमीर गरीब का भेद मिट न जाय, जब तक सच्ची समानता और समता का राज नहीं होगा तब तक यह रहेगा। इसलिए मैं चाहूंगा कम्यूनिज्म के दुश्मनों से कि एक बार वह सोचें। अगर वह चाहते हैं कम्यूनिज्म को मिटाना तो मैं उन को रास्ता बताता हूं। वह रास्ता यही है कि इस पृथ्वी मन्डल पर से विषमता समाप्त कर दें। कर सकें तो कर दें। उस के बाद यह चीजें अपने आप समाप्त हो जायेंगी। मान्यवर, कम्यूनिस्ट विरोध का रास्ता आमूदा और आजमाया हुआ रास्ता है। यह रास्ता अन्ध रास्ता है। यह रास्ता मौत की घाटी की ओर ले जाता है। मैं एक चेतावनी देना चाहता हूं कि इस रास्ते पर हिटलर चल चुके हैं, इस रास्ते पर मुसोलोनी चल चुके हैं, इस रास्ते पर तोजो और चियांग चल चुके हैं। उन का हश्र हम सबको और इतिहास को मालूम है। अगर उन कम्यूनिस्ट विरोधी फासिस्ट जायंटस का हश्र वह हुआ तो इन कम्यूनिस्ट विरोधी फासिस्ट पिगमीज का क्या हश्र होगा यह ऐसे लोग स्वयं सोच सकते हैं।

इसलिए मान्यवर, मैं इस चेतावनी के साथ दूसरी बात की ओर आप का ध्यान और इस आदरणीय सदन का ध्यान आकर्षित करना चाहता हूं। हमारे उत्तर प्रदेश की कांग्रेस सरकार ने 20 साल तक प्रदेश के पूर्वांचल की वही उपेक्षा की जो अंग्रेज शासकों ने की थी। उत्तर प्रदेश का पूर्वांचल अत्यन्त निर्धन, अत्यन्त अकिंचन, अत्यन्त गरीब इलाका है। मान्यवर, अंग्रेजों ने उस की उपेक्षा क्यों की? इसलिए कि हिन्दुस्तान के 1857 के प्रथम स्वातंत्र्य युद्ध के अवसर पर उत्तर प्रदेश का पूर्वांचल बाबू कुंवर सिंह की रहनुमाई में बगावत कर चुका था; इसलिये कि सन् 1942 के विद्रोह में पूर्वांचल के अनेक जिलों से अंग्रेजी शासन खत्म हो गया था। इसलिए कि हमेशा हमेशा राष्ट्रीय आंदोलन में उत्तर प्रदेश का पूर्वांचल आगे रहा। वह बागी इलाका रहा है। इसलिए अंग्रेजों ने जानबूझ कर उसकी उपेक्षा की,

उसके विकास की अवहेलना की। दुख है कि कांग्रेसी शासकों ने भी वही रवैया अपनाया। पूर्वांचल कितना गरीब है? कोई भी उधर का कांग्रेसी शासक अगर यह बताए बगैर कि वह कौन है, बगैर सरकारी पाम्प और शो के वहां घूमे तो उसे वहां एक नहीं दो नहीं हजारों लाखों की संख्या में भूखे नर-कंकाल जीवित-मृत अधेड़ और बूढ़े दिखाई पड़ेंगे। चिथड़ों और गुदड़ों में बहुत सी बहुएं और ललनाएं कठिनाई से अपनी लज्जा समेटती हुई दिखाई पड़ेंगी। गोबरहा खाने वाले, गोबर से निकाले हुए अन्न को खा कर जीने वाले, हजारों और लाखों हरिजन जहां पर आज भी मौजूद हैं, जहां पाकड़, पीपल और बरगद के पेड़ के नीचे हजारों बच्चे, मैले कुचैले और नंगे बदन उस के गूदे और फल खा कर जीते दिखाई देते हैं; जहां पत्ते टहनियां और सूखी लकड़ियां बटोरती हुई बड़ी लड़कियां नंगी धड़ंगी घूमती हैं, जिन को चिथड़े भी नसीब नहीं हैं लाज ढंकने के लिए, ऐसे पूर्वांचल के प्रति अंग्रेज सरकार ने उपेक्षा की थी, कांग्रेस शासकों ने की है। मैं चाहूंगा कि इस सदन का इधर ध्यान जाना चाहिये। दूसरी बात--जिस क्रांतिकारी भूमि-सुधार की आवश्यकता थी वह क्रांतिकारी भूमि-सुधार गत 20 वर्षों में नहीं हुआ। 20 साल के कांग्रेसी शासन में लाखों लाख एकड़ परती जमीन प्रदेश के तराई इलाके में पड़ी हुई है। आज तक भी वह बांटी नहीं गई। मैं यहां सूचना देना चाहता हूं कि अकेले बहराइच जिले में डेढ़ लाख एकड़ परती जमीन पड़ी हुई है जिसे बांट कर के हजारों भूमिहीन हरिजनों को बसाया जा सकता है और लाखों मन अनाज पैदा किया जा सकता है, लाखों लोगों को बरसरे रोजगार किया जा सकता है। इसलिए उस क्रांतिकारी भूमि सुधार की ओर सदन का ध्यान जाना चाहिए। केवल उत्तर प्रदेश में ही नहीं बल्कि हिन्दुस्तान के अन्य प्रदेशों में भी जो करोड़ों एकड़ परती जमीन पड़ी हुई है उस को बांटा जाय और लैन्ड टु दि टिलर जमीन जोतने वाले के हाथ में दी जाय, इस राष्ट्रीय युद्ध-घोष को चरितार्थ किया जाय। क्योंकि यह नहीं किया गया यह सब से बड़ा कारण है कि जो—हमारे देश में इतने दिनों के इतने प्रयास के बाद भी हम खाद्य समस्या में स्वालम्बित नहीं हो सके और आज हम एक अन्तर्राष्ट्रीय भिखारी के रूप में दुनिया के सामने भीख मांगने के लिए मजबूर हो रहे हैं।

एक बात कह कर मैं खत्म करूंगा पिछली तीन पंचवर्षीय योजनाओं के बाद भी उत्तर प्रदेश में पूंजीवादी नीति का परिणाम यह हुआ कि केवल दो पब्लिक सेक्टर में कारखाने खोले जा सके एक प्रिसिजन इंस्ट्रूमेन्ट्स फैक्ट्री लखनऊ में और एक चुर्क सीमेन्ट फैक्ट्री मिर्जापुर में। हमारे लिए तीसरा कोई भी कारखाना पब्लिक सेक्टर में पिछले 20 सालों में नहीं खुल सका। इसलिए इस दिवालिया कृषि और खाद्य नीति और इस दिवालिया उद्योग नीति का मैं विरोध करता हूं और अपनी बात समाप्त करता हूं।

.15 Hrs

श्री शिव नारायण (बस्ती) : चेयरमैन महोदय, मुझे बड़ी खुशी हुई कि श्री झारखंडे राय के बाद आपने मुझे बुला लिया। वे उत्तर प्रदेश के एक्स फूड मिनिस्टर रहे हैं, चौधरी चरण सिंह के लाडले फूड मिनिस्टर। उन्होंने यहां पर बहुत आंसू बहाए लेकिन मैं पूछता कि 10 महीने में आप क्या करते रहे राय साहब? ये डेढ़ लाख एकड़ जमीन पहाड़ों में एक घंटे में एक कलम से बांट सकते थे लेकिन इन्होंने ऐसा नहीं किया। श्री बी० बी० लाल, चीफ सेक्रेटरी, उत्तर प्रदेश, यहां पर मौजूद हैं, मैं जानता हूं कि वे एक बड़े काम्पीटेन्ट आफिसर हैं। मैं चाहूंगा कि लघु सिंचाई में जिन किसानों के ट्यूबवैल अभी तक लटके पड़े हैं, झारखंडे राय जी की सरकार ने जिसको रोक दिया था कि 25 हजार रुपया जमा करो तब ट्यूबवैल लगेगा, उन पर यह सरकार गौर करे। हमको बड़ा गुमान था कि झारखंडे राय जी फूड मिनिस्टर

[श्री शिव नारायण]

हो गए हैं हमारे देश का चावल नैपाल होकर चीन को स्मगिल होता है लेकिन उन्होंने कोई भी इंतजाम नहीं किया। उनके कारनामों से आज भी मेरा ट्यूबवैल लटका हुआ है। आज उत्तर प्रदेश का शासन केन्द्र के हाथ में है। मैं चाहूंगा कि जो अधिकारी वर्ग है वही सही मानों में इस प्रदेश की समस्याओं पर ध्यान दें। उत्तर प्रदेश ही वास्तव में भारतवर्ष है। अभी तक जो पंचवर्षीय योजनायें चलाई गईं उनमें उत्तर प्रदेश टोटली नेगलेक्टेड रहा। हमारे प्रदेश के पं० जवाहरलाल नेहरू, श्री लाल बहादुर शास्त्री प्राइम मिनिस्टर रहे और अब इंदिरा जी प्राइम मिनिस्टर हैं लेकिन हमारा प्रदेश टोटली नेगलेक्टेड रहा।

मैं उत्तर प्रदेश के पूर्वी अंचल से आता हूं जहां से कि राय साहब भी आते हैं। यह सही है कि वहां पर भुखमरी है, गरीबी है। मैं इस गवर्नमेन्ट से कहना चाहता हूं कि हमारे पूर्वी इलाके में, जहां पर कि भुखमरी है, गरीबी है, आप केवल पानी दे दें। हम आप से फर्टिलाइज़र नहीं मांगते हैं। आप केवल पानी का प्रबन्ध कर दीजए, हम आपको दूना चावल पैदा करके देंगे, ऐसा चावल जो यहां पर पके तो वहां तक खुशबू जाय। राय साहब उस चावल को जानते हैं।

चेयरमैन साहब, हमारे पूर्वी इलाके का जो शिक्षक वर्ग है वह बहुत कम पैसा पा रहा है। उनकी तरफ भी सरकार की नजर जानी चाहिये। अस्पतालों की हालत बड़ी ही खराब है उनको भी आप ठीक करें। सड़कों की ऐसी हालत है कि आना-जाना मुश्किल है बरसात के दिनों में तो और भी बुरी दशा हो जाती है। उनकी तरफ भी आपको ध्यान देना चाहिए। जो ब्लाक्स खोले गए वे अटर फेलियोर रहे हैं। मैं सेन्ट्रल गवर्नमेन्ट से रिक्वस्ट करूंगा, जो चीफ सेक्रेटरी हैं वे इस बात को देखें कि गवर्नमेन्ट की मशीनरी ठीक-ठीक काम करे। अब वहां पर पोलिटीशियन्स का खतरा नहीं है। हमारे राय साहब बुलेट की बात करते हैं। हम तो बैलट में विश्वास करते हैं, नेहरू जी की पालिसी पर विश्वास करते हैं, हम बुलेट में विश्वास नहीं करते। आप 10 महीने में फेल हो गए इसलिए यहां पर टेम्पोरेरी बजट लाना पड़ा। उत्तर प्रदेश के लिए मैं तो कहता हूं, लेट अस गो टु मिड-टर्म पोल। हम कमजोर नहीं हैं। हम राय साहब को गाजीपुर में देख लेंगे। इस बजट में जितनी मांग है, जितना पैसा है, मैं पन्त जी से कहना चाहता हूं कि भूलो मत, उत्तर प्रदेश तुम्हारा है, तुम्हारे बाप-दादों ने इस प्रदेश की मान-मर्यादा बचाई है, आज आप भी हमारी रक्षा कीजिए। आप पैसा दीजिए। मैं पहाड़ी इलाके की हालत भी जानता हूं जहां से कि पन्त जी आते हैं। वहां भी बहुत गरीबी है। पिछले 20 वर्षों में उत्तर प्रदेश नेगलेक्ट किया गया है। राय साहब भी चूंकि इस मामले में सम्बन्धित थे, वे फूड मिनिस्टर रहे, इसलिए इनको भी हमने क्रिटिसाइज किया। उनको एक अवसर मिला लेकिन वे भी चूक गए। हम चाहेंगे कि वे हमारा सहयोग करें और पूर्वी इलाके का उद्धार करायें। हम नेगलेक्टेड हैं। हम ज्यादा न कहकर यही कहते हैं कि चिराग तले अंधेरा।

यह सरकार कान खोल कर सुन ले कि वह हमारे लिए पानी का प्रबन्ध करे, खाद का प्रबन्ध करे, हमारे यहां की सड़कें ठीक की जाये। लाल साहब भी सुन लें कि हमारे यहां प्राइमरी स्कूल और मिडिल स्कूलों की बिल्डिंग्ज नहीं हैं, यह किसी की भी गलती रही हो, चार महीनों में अगर आपने यह सब ठीक कर दिया तो हम आपका शुक्रिया अदा करेंगे। ... (**व्यवधान**) ...

ये वही लोग हैं पश्चिम यू० पी० के जिन्होंने कहा कि उत्तर प्रदेश को बांट दो और चौधरी चरण सिंह इनके नेता रहे हैं। मैं तो खरी-खरी सुनाना चाहता हूं। डिवीजन आफ यू० पी० के विरोध में 6 पेज की मेरी स्पीच मौजूद है। पं० कमलापति ने, पन्त जी ने

कहा था कि उत्तर प्रदेश बट नहीं सकता है, हमारी लाशों के ऊपर ही बट सकता है। उन्हीं का मैं पक्का चेला हूं। उत्तर प्रदेश बट नहीं सकता है, यह आप लोग कान खोल कर सुन लें। पं० कमलापति ने कहा था कि हम सत्तू खा कर रह लेंगे लेकिन उत्तर प्रदेश को बटने नहीं देंगे। उत्तर प्रदेश इंटेग्रिटी का एक नमूना है। हमने अपने यहां बंगाली चीफ मिनिस्टर बनाया, हमारे यहां कोई भेद भाव नहीं है।··· (**व्यवधान**) ···

मैं अन्तिम बात कह कर समाप्त करूंगा। मैं होम मिनिस्टर साहब से दर्खास्त करूंगा कि वे भी कान खोल कर सुन लें। उत्तर प्रदेश में हरिजनों की सारी एड बन्द है। मकान, भूमि, शिक्षा, जितनी भी एड थी वह सब चरण सिंह जी ने बन्द कर दी। मैं सेन्ट्रल गवर्नमेन्ट से अपील करूंगा कि वह अपना खजाना खोल दे और गरीबों की मदद करे। हमारे हरिजनों के बच्चों को स्कालरशिप दीजिए। आज हरिजनों के एम०ए० पास लड़के सड़कों पर घूम रहे हैं। मैं सरकार को ऐसे लड़कों की लिस्ट दे सकता हूं। हमारी मांग है कि हमारे बच्चों को सर्विस दो, उनको पढ़ा-लिखाकर अच्छी जगहें दो। उनको आप बेकार न घूमने दीजिए वरना वे झारखंडे राय के साथ ही घूमेंगे, बुलेट को लेकर घूमेंगे।

मैं सरकार से कहना चाहता हूं कि वह कान खोल कर सुन लें, पिछली पंचवर्षीय योजनाओं में हमारे उत्तर प्रदेश को नेग्लेक्ट किया गया है, लेकिन अब अवसर आया है, उत्तर प्रदेश के अधिकारी और सेन्ट्रल गवर्नमेन्ट मेहरबानी करके मदद करे। लघु सिंचाई की योजनायें, शिक्षा, हरिजनोत्थान, सारे कामों को फिर से चालू करें ताकि उत्तर प्रदेश का कल्याण हो सके। मैं तो कहता हूं कि ये लोग कांग्रेस का कुछ बिगाड़ नहीं सकते हैं, 6 महीने में ही फेल हो गए, भाग कर यहां आये हैं। हम कांग्रेस वाले अपनी गवर्नमेन्ट के साथ भी रियायत नहीं करते हैं, उसको भी खरी-खरी सुनाते हैं। यही फ़्रीडम आफ स्पीच है जो कि हमारी पार्टी ने हमको दिया है कि हम भी, अपनी गवर्नमेन्ट को कन्डेम कर सकते हैं। मैं उम्मीद करता हूं कि हमारे एम० पीज० जो यहां मौजूद हैं वे हमारी बातों का समर्थन करेंगे। यू० पी० से पढ़े-लिखे लोग, आई०ए०एस०, मैजिस्ट्रेट हर किस्म के लोग एम० पी० चुनकर आये हैं।··· (**व्यवधान**) ····

हुजूर, आपके द्वारा मैं इस गवर्नमेन्ट को बताना चाहता हूं कि इन टाइम (ठीक समय पर) वहां प्रेसीडेन्ट रूल किया गया। वहां पर हमारे लीडर ने कहा था : वी आर नाट इन ए हरी टु टापुल डाउन दि एस०वी०डी० गवर्नमेन्ट। राय साहब गलत चार्ज लगाते हैं, उन्होंने अपनी तलवार से ही अपनी गरदन काटी है। पर उपदेश कुशल बहुतेरे। यह हमको उपदेश देते हैं। अरे साहब, पहले अपना दामन देखिए। हम तो आपसे लाख गुना अच्छे हैं। हमारे यहां ज्यादा डिसिप्लिन है।

इन शब्दों के साथ मैं इसका समर्थन करता हूं और आशा करता हूं कि उत्तर प्रदेश की तरफ आपकी नजर जरूर जायेगी।

SHRI ZULFIQUAR ALI KHAN (Rampur): Mr. Chairman, Sir, the Proclamation on UP was inevitable. After Shri Charan Singh's resignation there was a great deal of chaos, confusion and bickerings, and the failure to arrive at any unanimity by the SVD was also a major cause. The law and order situation in UP had deteriorated and this had a serious impact on the administration. There was no supervision at all, and the administration had nearly come to a standstill.

But why has the Assembly not been dissolved? The first reason is the faint hope that the Congress Party which does not enjoy a majority will

[Shri Zulfiquar Ali Khan]

get the chance to who away some members such as Independents and also some from various political parties to produce a majority. The second reason is the Rajya Sabha biennial elections in which the Congress Party is hoping to get 6 out of 12 seats under the present alignment. The third reason is that the Congress is afraid to face the electorate as its stock has fallen in the esteem of the public of India and especially in UP—the traditional home of the Prime Ministers of India, till now. It knows that it can never come to power; moreover it might lose some more seats and fare even worse than in the 1967 elections.

Sir, I would like to quote here from the Governor's letter to the President, of February 22, 1968. It reads as follows :

"There are other weighty considerations which, in my view, made it necessary and undesirable for me to suggest the dissolution of the State Legislature. The dissolution of a State Legislature, duly elected through the democratic process, is in my view a very serious step which would be resorted to only when it is absolutely clear that without doing so there is no possibility whatsoever of constituting a stable popular government. I feel that the extreme situation has not come about in the State so far and it is likely that, given a reasonable time, a reorientation of political affiliations may emerge in the State legislature such as may enable a stable government to be constituted without the necessity of the State going through all the turmoil, expense and distraction of another general election, so soon after the previous one. There is also the consideration of 12 Members of the Rajya Sabha retiring soon."

The Central Government have adopted double standards. *Vis-a-vis* Haryana, in spite of Rao Birendra Singh having a majority, the Assembly was dissolved because of 'Aynram and Gayaram'. But in UP also the same thing should have been done but they have hopes of repeating Rajasthan.

Now that the Central Government has taken over, we hope that social and economic problems will get proper attention as we hope that the Congress Government at the Centre is not in the same boat as the faction-ridden and discordant Congress Ministries and the SVD of UP in the past.

Now, Sir, I come to agricultural development. Not much provision has been made for minor irrigation. Till now, UP has been dependent on the over-flush of the Ganga, Jumna and medium projects, which is not practicable. Take the case of tube-wells. About 50 per cent of these tubewells are out of order and not energised. The prohibitive cost of power and the inadequate supply of power makes it impossible for these tubewells to work. More tapping of ground water resources is necessary.

The sucrose content of sugarcane is low and hence sugarcane is not lucrative for farms as a cash crop. They have to be given all facilities such as credit, high-yielding varieties and minimum ground level price. The Government and the millowners must come to their rescue. Proceeds from sugar cess worth crores of rupees are being obtained, which are added to the general revenues but are not being utilised for research or development of this cash crop, nor are they being used for improvement of communications like roads.

UP should follow the example of Orissa in regard to abolition of land revenue. Shri Charan Singh wanted to abolish it but due to personal bickerings amongst the constituents of the SVD nothing has been done. There should be abolition irrespective of the size of the holding in view of the fact that ceilings on land holdings have come into being.

Sir, take the case of Rampur, for instance. The circle rate in most parts of Rampur is at least four to five time that in the neighbouring

districts of Moradabad, Naini Tal, Barielly and Pilibhit. I had approached the UP Government several times as regards this matter but was told that Rampur being a State the circle rate was much higher. They did not seem to realise that the circle rate in Rampur in the old days when it was an erstwhile State included irrigation which now the circle rate does not. So, I would request the UP Government to please see that the circle rate in the districts of Rampur is brought at par with that of the neighbouring districts.

The forest wealth is diminishing progressively thereby resulting in a loss of national property. Anti-erosion and soil conservation measures should be implemented expeditiously. Lakes of acres of Riverain land and waste land and also land along rail banks in the Terai region should be protected, reclaimed, developed and settled with landless, Harijans, tribals and other backward classes.

Now, Sir, I come to education. Elementary education in UP is totally neglected. Hence, the rural population is illiterate, which suits the purpose of the Congress to misdirect them and lead them to the path of destruction as well as to those anti-social and antinational elements who thrive on ignorance, poverty, chaos and confusion. A good number of educational institutions and hostels have been turned into profiteering rackets by MLAs and other political leaders, and this has resulted in serious damage to teachers and students, Government should stop the misuse of these grants. The Institute of Public Administration conducted a survey and endorsed the criticism of the Public Accounts Committee of the UP Legislature which is based on truth.

Now, Sir, take the case of the teachers of Rampur. There were 276 teachers of Rampur after the merger of the State. During those days, the dearness allowance was paid to them according to the rate of wheat. But now they are not getting that dearness allowance nor the present D.A. given to the teachers of the UP Government. This discrimination has been going on for the last seventeen or eighteen years. I had approached the UP Government or several occasions in this regard, but nothing has been done because if they agree to this, they would have to give to these teachers at least Rs. 6 to 7 lakhs. Sir, I would like to bring to the notice of the House the statement of the district magistrate of Allahabad to the effect that after the visit of Shri M. Y. Saleem, the Union Deputy Law Minister, the situation in Allahabad had taken a serious turn and that the district administration would not be responsible for any future outbreak or danger. This kind of statement by a responsible officer like the district magistrate of a KABAL town like Allahabad is not called for. We the Members of Parliament who belong to UP take this as a very serious thing and we request that he should be taken to task.

At the end, on behalf of my party, I would like to say that we would like a mid-term poll to be held in UP.

श्री रा० कृ० सिन्हा (फैजाबाद): सभापति महोदय, श्री झारखंडे राय ने अपने क्रान्तिकारी भाषण में इस पालियामेंट में पहली बार यह कहा कि जो लोग किसी पार्टी को छोड़ कर गये अगर उन के बारे में कोई कानून बनाया जाय तो बड़ा अच्छा होगा। अफ़सोस की बात यह है कि हमारे क्रान्तिकारी मित्र श्री चरण सिंह के नेतृत्व में काम करते थे, जो कि कांग्रेस को छोड़ कर गये थे। तकरीर करना एक बात है और सिद्धान्त की बात निभाना दूसरी बात है।

हम लोगों से कहा गया कि साहब, राष्ट्रपति शासन उत्तर प्रदेश में चलाने की जिम्मेदार कांग्रेस सरकार है। हमारे मित्रों के लिये तो केन्द्र में अभी बहुत दिन कांग्रेस सरकार चलेगी। लेकिन राष्ट्रपति शासन के बारे में हम ने यहां पर आज तक विरोधियों की ओर से कोई ऐडजर्नमेन्ट मोशन आते नहीं देखा,

[श्री रा० कृ० सिन्हा]

इस लिये कि यह लोग आपस में ही लड़ रहे थे। जनसंघ वाले कम्युनिस्टों के साथ लड़ रहे थे, स्वतंत्र पार्टी वाले एस० एस० पी० वालों के साथ लड़ रहे थे एक लीडर आज इस्तीफा देता था तो कल को इस्तीफा वापिस ले लेते थे। प्रजातंत्र का जो मजाक उत्तर प्रदेश में संविद की पार्टियों ने बनाया उस पर हमें गौर करना चाहिये। लेकिन हमारे भाई उस पर गौर न करके दूसरों पर लांछन लगाना ही अधिक पसन्द करते हैं। प्रजातंत्र में हर किसी को अपनी बात कहने का, बोलने का अधिकार प्राप्त है। उसकी जो मर्जी है कह ले क्योंकि हम बुलैट से फैसला नहीं करते हैं, बैलट से करते हैं। लेकिन एक बात मैं अवश्य कहना चाहता हूं। श्री झारखंडे राय ने एक बहुत मज़े की बात कही है सिद्धान्त की बात कही है। उन्होंने इस ओर इशारा करते हुए कहा कि अन्तर्राष्ट्रीय साम्राज्यवाद के प्रतिनिधि यहां बैठे हुए हैं। क्या वह क्लासिकल पैटर्न में स्वतंत्र पार्टी और जन संघ को भारत की गरीब जनता का प्रतिनिधि मानते हैं? लेकिन आप देखें कि उनकी पार्टी ने कितना इम्मारल समझौता किया था और आज भी किये बैठी है। मार्क्सवादी सिद्धान्तों की अवहेलना करते हुए उन्होंने यह समझौता किया है। आज वह हमें कहते हैं कि अन्तर्राष्ट्रीय पूंजीवाद, अन्तर्राष्ट्रीय साम्राज्यवाद के हम प्रतिनिधि हैं। मैं आपको याद दिलाना चाहता हूं कि जब अरब के मैदान में इज़राईल की फौजें आगे बढ़ रही थीं तब साम्यवादी पार्टी के लोग हमारे प्रधान मंत्री ने जो फारेन पालिसी तय की थी और जिस पर वह चल रही थीं, उसके पीछे खड़े हुए थे। मैं पूछना चाहता हूं कि क्यों वे तब साम्राज्यवाद में जो लोग विश्वास करते हैं, उनके पीछे खड़े हुए थे? मैं समझता हूं कि श्री झारखंडे राय ने जोश में आकर पेकिंग रेडियो को भी मात कर दिया है, उससे भी यह एक कदम आगे निकल गए हैं। हमारी सरकार की जो नान-एलाइनमेंट की पालिसी है उस की सोवियत यूनियन और ईस्टर्न यूरोप के जो देश हैं उन्होंने प्रशंसा की है, वे भी उसको साम्राज्य वादी नहीं मानते हैं लेकिन ये हम को पूंजी वादी और साम्राज्यवादी मानने को तैयार हो गए हैं। मैं चाहता हूं कि अपने सिद्धान्तों और मार्क्सवाद के जो वरक हैं उनको उलट कर वह ज़रा समझने की कोशिश करें। इन लोगों ने जिस सरकार के साथ मिल कर सरकार बनाई उस में जन संघ वाले भी थे स्वतंत्र पार्टी वाले भी थे, और दूसरे लोग भी थे जिन की नीतियां आपस में बिल्कुल मेल नहीं खाती हैं।

एक बात और आप देखें। जनसंघ वालों ने गो हत्या के खिलाफ आन्दोलन किया था। मैं जानना चाहता हूं कि जब उनका राज उत्तर प्रदेश में था तब उन्होंने अपने राज्य काल में कितनी गोशालायें खोली थीं? श्री जयराम वर्मा संविद सरकार में एग्रिकलचर मिनिस्टर थे। आपको आश्चर्य होगा सुन कर कि तब टयूबवैल मिलना मुश्किल हो गया था और उसमें पाने के लिये दुगुने और तिगुने पैसे देने पड़ते थे। आपने तब जो जुल्म उत्तर प्रदेश की जनता के साथ, वहां के हरिजनों के साथ किया उसका जवाब वहां की जनता आपको अगले चुनाव में अवश्य देगी। आपकी वहां खिचड़ी सरकार थी। उस में दाल भी थी, मछली भी थी, करेला भी था। सब की मिली जुली सरकार ने वहां तांडव नृत्य किया जिस को वहां की जनता टाइम्ज़ आफ इंडिया में चौ० चरण सिंह का एक वक्तव्य निकला है जिस को मैं पढ़ कर आपको सुनाना चाहता हूं। उससे साफ हो जाएगा कि अवसरवादी कौन थे।

"Mr. Charan Singh, former Chief Minister UP, revealed that certain constituent units of the SVD Government wanted to get the Prime Minister, Mrs. Gandhi, arrested when she visited Banaras to inaugurate the Indian Science Congress two months ago".

चौधरी साहब फरमाते हैं कि यही कारण था कि एस० एस० पी० के लोग उनको छोड़ गए। आगे चल कर वह कहते हैं:

"He regretted that the rule of law was being flouted all over the country. Speakers of Assemblies were getting beyond their jurisdiction and Governors were being insulted and attacked at joint sessions. The result was that democratic institutions were becoming weak. Mr. Charan Singh deplored the tendency of political parties virtually to bribe the masses by making false promises before going to the polls".

Thus Mr. Charan Singh talks of cheap slogans.

जिस नेता के नेतृत्व में श्री झारखंडे राय जी ने उत्तर प्रदेश में काम किया था उस नेता के वक्तव्य से यह सिद्ध होता है कि··

श्री इसहाक साम्भली (अमरोहा): उसी की खुशामद करके आप उनको वापिस कांग्रेस में लाने का प्रयत्न कर रहे हैं।

श्री रा० कृ० सिन्हा: हम नहीं ला रहे हैं। भाव आप लगायें।

उत्तर प्रदेश राम और कृष्ण की-----पुण्य भूमि है। रही है। उत्तर प्रदेश भारत की आत्मा रही उत्तर प्रदेश ने नेहरू, लाल बहादुर, रफी अहमद किदवाई, अब्दुल हमीद जैसे कौमी नेता पैदा किए हैं। उत्तर प्रदेश इतना होने के बावजूद भी आज पिछड़ा हुआ है। इसलिए पिछड़ा हुआ रह गया है कि तीन प्लान जो पूरे हो चुके हैं उन में उसकी तरफ कोई ध्यान नहीं दिया गया है। वहां के लोगों को हमेशा यह कहा जाता रहा है कि ये लोग तो सारे हिन्दुस्तान पर कब्जा करना चाहते हैं। लेकिन आप देखें कि हमने बंगाली मुख्य मंत्री वहां बनाया। वहीं से हम ने पंजाब के लोगों को, दक्षिण के लोगों को तथा देश के विभिन्न भागों के लोगों को केन्द्र में व विधान मण्डलों में भेजा। हम में प्रान्तीयता की भावना लेशमात्र भी नहीं है। हमने भारत माता की सेवा करने का व्रत ले रखा है। हमने कौमी तिरंगे झंडे को जलाया नहीं जिस तरह से "डी० एम० के०" के समर्थकों ने अपने यहां पर उसको जलाया है। इतना होने पर भी क्या यह समझा जाए कि उत्तर प्रदेश को अपनी राष्ट्रीयता प्रदर्शित करने के लिए सजा मिलती रही है और क्या आगे भी इसी तरह से मिलती रहेगी? उत्तर प्रदेश ने अपनी आवाज़ जोर से नहीं उठाई है, क्या इसलिए उसको सजा मिल रही है। क्या यही कारण है कि तीन प्लांज़ में उसको आगे लाने का प्रयत्न नहीं किया गया है? मैं चाहता हूं कि यह जो चीज है इस पर आप गम्भीरता से विचार करें।

पूर्वी उत्तर प्रदेश और फैज़ाबाद डिविज़न के साथ जो अन्याय किया जा रहा है मैं मांग करता हूं कि उस अन्याय को खत्म किया जाए। फैज़ाबाद शहर में पिछले बीस बरस में 72,000 से अधिक आबादी नहीं हुई है। बीस बरस में उसकी आबादी बढ़ी नहीं है। वही की वही है। क्या वह इसलिए नहीं बढ़ी है कि वहां की माताओं ने बच्चे जनना बन्द कर दिया है? यह बात नहीं है। बात यह है कि हमारी गरीबी इसके लिए जिम्मेदार रही है। आपने उसको न कोई इंडस्ट्री दी और न ही तरक्की करने का मौका दिया। वह इस कारण प्रगति नहीं कर पाया है।

मैंने रेल मंत्री को चिट्ठी लिखी थी कि फैज़ाबाद से दिल्ली तक जो पहले ट्रेन हुआ करती थी उसको आप फिर से जारी करें। लेकिन उसको भी जारी नहीं किया गया है। राम की पुण्य भूमि अयोध्या का जहां तक सम्बन्ध है, वहां दो मिनट के लिए गाड़ी रुकती है जिस कारण से यात्रियों के एक्सीडेंट हो जाते हैं। लेकिन अयोध्या रेलवे स्टेशन को बढ़ाया नहीं गया है। भारत सरकार ने अयोध्या में पुल बना कर बहुत अच्छा काम तो किया है

[श्री रा० कृ० सिन्हा]

लेकिन इसकी वजह से अयोध्या के जो घाट हैं उनका जो दृश्य है वह ही खत्म हो गया है अयोध्या में हमारे जो मंदिर हैं और हमारी जो उसके साथ भावनायें जुड़ी हुई हैं उन पर कुठाराघात नहीं होना चाहिये। वहां मच्छर पनपते हैं। लेकिन उस ओर कोई गौर नहीं किया जाता है।

जो जुल्म संविद सरकार ने उत्तर प्रदेश की जनता पर किए उनको आप देखें। ट्यूबवैल्ज की आज की हालत को आप देखिये। वे अधिक पैसे की मांग के कारण बन्द पड़े हैं। ब्लाक्स में प्रगति की जो कोशिश की जा रही थी उसको उलट दिया गया है। संविद की सरकार ने केवल मात्र वोट पाने के लिए बहुत वादे वहां लोगों के साथ किये लेकिन उन वादों को उसने कतई पूरा नहीं किया। सरकारी मुलाजिमों की जहां तक मांगों का सम्बन्ध है उनको पूरा नहीं किया गया। मैं मांग करता हूं कि वहां के जो सरकारी कर्मचारी हैं उनकी जो मांगें हैं उनको पूरा किया जाए। मैं यह भी मांग करता हूं कि उत्तर प्रदेश के सैकेंडरी स्कूलों के जो टीचर्ज हैं और उनकी जो मांगें हैं उनको भी पूरा किया जाए। उनकी मांग यह है कि हम को जो सरकार ग्रांट देती है। उसका बीस फीसदी तो हमारे स्कूल को दे दिया जाए बाकी अगर सरकार हम को तनख्वाह के रूप में दे तो सरकार को दो करोड़ रुपये की बचत होगी। इस पर अगर हम गौर करें तो हो सकता है कि उत्तर प्रदेश में सैकेंडरी एजुकेशन का नैशनलाइजेशन हो सके।

उत्तर प्रदेश के गरीब हरिजनों और पिछड़े वर्ग के लोगों को जो पैसा मिलने वाला था या जो मिलता था उसको आप फिर से दिलाने की कोशिश करें। वहां की पिछली सरकार ने कहा तो यह कि वह हरिजनों और पिछड़े वर्गों के लिए बहुत कुछ करेगी, उनका वह प्रतिनिधित्व करती है लेकिन उसने उनको धोखा दिया। उनकी जो मांगें हैं उनको आप पूरा करें। मैं इस बात को कहता हूं कि हिन्दुस्तान में छोटी और बड़ी जात की बात नहीं होनी चाहिये। लेकिन यहां दो जातियां जरूर हैं, एक गरीब लोगों की जाति है और एक अमीर लोगों की। वहां पर जो हरिजन हैं, जो बैक्वर्ड क्लासिस के लोग हैं उनके साथ इंसाफ होना चाहिये।

मैं झारखंडे राय जी से कहना चाहता हूं कि वह इनक्लाब की बात न करें। इनक्लाब की बात करके जर्मनी में हिटलर को बिठा दिया था और मैं उनको बतलाना चाहता हूं कि हिटलर के समर्थकों के साथ हमारे अपोजीशन वाले बैठे हुए हैं। उनके मुंह से इनक्लाब की बात न छजेगी। इनक्लाब की बात तभी छजेगी जबकि प्रजातंत्रीय तरीकों से सरकार को बदलने का प्रयत्न करेंगे न कि उन तरीकों से जिनको आप आज तक अपनाते आए हैं, न कि उन तरीकों से जोकि आपने बंगाल में अपनाये हैं या पंजाब में आप अपना रहे हैं। प्रजातंत्र का तरीका यह नहीं है कि हम गवर्नर का बायकाट करें। देश की जनता की बात को आप सोचें। प्रजातंत्र के दुश्मन जो हैं उन से मैं विरोधी पार्टियों से कहूंगा कि वे बचें। जिस तरह के रांग एलाएंसेस आज तक इन्होंने किए हैं इससे तो मुल्क में फासिज्म ही ये लायेंगे न्योफासिज्म ही लायेंगे।

एक अंतिम बात कह कर मैं समाप्त कर दूंगा। इलाहाबाद में मुझे सन्देह है कि कुछ कुछ पार्टियां हिन्दू-मुस्लिम दंगा करवाना चाहती हैं। जो पार्टियां इस तरह के दंगे करवाती हैं वे पाकिस्तान रेडियो को न्यूज देती हैं। जो इनको आपस में लड़ाते हैं वे हिन्दुस्तान का भविष्य खराब करते हैं, वे चीन और पाकिस्तान को खुश करना चाहते हैं। इन दंगों को रोकना हमारा कर्त्तव्य है, सब से पहला कर्त्तव्य है।

SHRI K. K. NAYAR (Bahraich): I associate myself with the sentiments expressed by my friends Mr. Sinha, Mr. Sheo Narain and Mr. Jharkhand

Rai regarding the backward condition of Eastern U.P.....(*Interruption*). I happen to have friends in all the camps and I have preserved my friendship independent of political alignments.

The Eastern part of U.P. is a greatly neglected area. Now that the President has taken over the administration of that area, I believe that there will be some effort to remove the inequalities and relieve distress of the people there. I belong to that area, having been elected from Bahraich. It is in that area.

Therefore two other problems which afflicts two classes of employees in that State, and which deserve immediate consideration. One class consists of local government employees who had been fighting long for their just claims which have not yet been conceded. The other class consists of teachers who after long education and training get salaries lower than the peons in the collectorate. Their distress also should be relieved.

Before I start speaking on the Bill, I feel constrained to protest against continued disparagement of civil servants by the Prime Minister and her colleagues, as these civil servants generally go undefended in the House. ....(*Interruptions.*) I never interrupted when others were speaking; I have been disciplined in a school different from politics. Four of us who belonged to the much maligned Indian Civil Service are today members of this House and it is a matter of some satisfaction to us that none of us belong to the party in power. Another opposition Member, Shri Biswas who worsted and consigned to oblivion the colossus of the Bengal Congress also belonged to civil employ. The Prime Minister forgets that we are here by the will of the people, not by the gracious leave of the party in power. We are not the hounds of the Congress elevated to gubernatorial offices to despoil and maul democracy; we are watchdogs voted into this House to give people protection against misrule.

Congressmen pride themselves on having served prison sentences for crimes committed in the name, if not perhaps in the cause of, freedom. I do not be little their contribution. But let them not forget that they are not the only pariots in this country. How splended would their example have been if they had stopped committing crimes once freedom was attained. While civil servants continue to live by their code of probity. Congressmen pursue their tradition of subversion of good order. Shall this be their sole claim to glory? Let not imprisoned Congressmen forget that patriotic civil servants had suffered a purgatory worse than incarceration and are still doing so. One does not like to talk about oneself. But this has become unavoidable now as my personal experience is among the bitterest. The Prime Minister will recall perhaps that in 1941 when her father was in prison, I was posted as a Judge at Allahabad and was an occasional visitor at Anand Bhawan. At the civil service dinner that year, I declined the civilian Governor's invitation to dinner and myself entertained to dinner a few Congressmen just released from jail....(*Interruptions.*) Three of them are Shrimati Vijayalakshmi Pandit, Shri Kripalani and Shrimati Kripalani who are members of this House. The matter was reported to the Governor with the inevitable consequence to my career. In December 1941 as Judge of the Dehra Dun Court, I decided a case in which Mr. Shanti Prapanna Sharma was involved Mr. Sharma was elevated to the Cabinet in U.P. I held that the orders of the U.P. Government under the Defence of India. Rules and the relevant provisions of the DOI rules were beyond the authority of Government. While Mr. Sharma rose to be a Cabinet Minister in U.P. I was transferred by telegram immediately from the position of the District Judge on a salary of Rs. 1600 p.m. as Joint Magistrate on 1100 p.m. and kept in that position for five years. In 1943 the Governor of U.P. referred my case to the Central Government for dismissal on the ground that I was a nationalist in sentiments

[Shri K. K. Nayar]

and conduct. I suffered a loss of Rs. 36,000. But I did not pose as a political sufferer. I asked for no charity. My friends here are political sufferers and assume all kinds of office and claim to themselves various benefits. They deem that they are the only patriots.

Yet as a rebel against misrule, my experience under the Congress regime was worse. In March 1950 I asked for voluntary retirement, having differed with the Government of the day in U.P. My request was granted with the proviso that my retirement would take effect only from July 1952, five months after the general elections of 1952 Mr. Bhagwan Sahay who was then Chief Secretary and now the Governor of Kashmir told me that the Chief Minister did not want that I should be given a chance to fight the elections in 1952 and I was kept in service against my will. In February 1952, my wife stood against the Congress and won a seat and became a member of the First Lok Sabha.

MR. CHAIRMAN : By the time you finish this biography, your time will be over.

SHRI K. K. NAYAR : But why are civil servants maligned? Am I a patriot or not ?

MR. CHAIRMAN : This is a discussion on the U.P. Bill.

SHRI K. K. NAYAR : You are taking away my time; you must not reduce this time from the time allotted to me.

AN HON. MEMBER : He can ask for a separate debate on this point.

SHRI K. K. NAYAR : We shall see to that. Facts should be known. When my wife was elected to the First Lok Sabha, disciplinary proceedings were started against me on trumped up charges and I was ultimately exonerated by a judge of the High Court. I am still to get Rs. 72,000 of my salary. I want to know if we have not suffered for good causes or if only Congressmen suffered for good causes. It is very poor pastime to malign civil servants who have no defenders in this House. The Minister is the rider and the civil servant is the steed. We have seen the rider perform; we have seen the steed perform. We know that the steed can run and rear, plunge and prance and turn and twist. But looking at the minister at the saddle we are tempted to ask : Mr. Minister, do you know how to ride ? For their poor performance, why blame the civil servant ?

Now about the Proclamation. Article 356 is the article under which the Proclamation had been promulgated. We are launched today on a scheme of legislation for yet another state in which democratic governance has wilted under Presidential fiat. It is the largest State of the Union. Article 356 occurs in Part XVIII of the Constitution of India. It deals with emergency conditions and it consists of nine articles—352 to 360. These articles empower the President in times of grave crisis to issue a Proclamation of three kinds. Article 352 authorises the President to issue a Proclamation of Emergency in times of war, external aggression or internal disturbance. With such a Proclamation, a condominium is established between the Union and the State concerned in respect of subject enumerated in the State list. Article 360 deals with financial stability and it is called the stringency proclamation. What we are now concerned with is article 356, under which the President arrogates to Parliament all powers of legislation and to himself all the other powers of governance including those of the Governor. In euphony with the proclamations of emergency and stringency and in view of the contents and attitude behind this proclamation, I should call this a Proclamation of Arrogancy, with which we are now concerned.

Actually there have been four such proclamations in recent weeks in Rajasthan, Haryana, West Bengal and Uttar Pradesh, besides one in a minor key in the Union Territory of Manipur. Within a year since the fourth general election, four States have defuncted from democratic rule to

Presidential autocracy. Historians of the future may, according to preference, appellate our era of the Fourth Lok Sabha as the Parlous Parliament of Presidential Paramountcy or as the Demi-decade of Despondent Democracy.

Of course, provision must be made for legislation for the State. I do not attack this Bill on the ground that this Bill is unnecessary or redundant, but on the ground that it is the culmination of a course of conduct which has been dishonourable and disgraceful and which is a slur on the history of democracy in this country.

In all the three States with which we are for the moment concerned, namely, Haryana, West Bengal and U.P., non-Congress ministries were functioning. I do not claim that the non-congress ministries did not make errors or that they worked uniformly or they were brillant. Each of these ministries was composite and was formed of components united not by identity of political views or ends, but by a burning desire to give the people an alternative to congress rule. Why did they have to join and build these composite cabinets? The Congress had steadily been losing the confidence of the people. The percentage vote of the Congress had been declining steadily. But they succeeded to stay in power partly through the unpredictable vagaries of electoral mathematics in multipartite contests and partly through the help of the financial resources of every croesus of Indian industry, with whom they dallied in unholy alliance. This has been the History of Congress rule in all these States. But these cabinets carried in their very inception the implosive pressures of disruption and collapse.

MR. CHAIRMAN: His time is up.

SHRI K. K. NAYAR: I am the only speaker from my party and our party has got 20 minutes. I will finish within that time.

While popular enthusiasm envisioned the cabinet of UP as a sturdy faggot fortified by many staves, it functioned as a feeble and unstable spire in which each stave sought to steeple on top of the others. The result was inevitable and hardly unpredictable. It was tragic but to the discerning mind, the end was known. Each of these cabinets was a chimaera like the fabulous one which combined in discordant continuity the head of one animal, the torso of another, the tail of a third and the limb of a fourth. I concede that. But let not my friends forget that same thing happened in Bihar where the head of a famished Shoshit wolf whelp was put on the body of a dyspeotic old Congress bullock. That too did not survive.

MR. CHAIRMAN: I have checked up and I find that your party has only 15 minutes. Sò, you may please wind up.

SHRI K. K. NAYAR: I will wind up. Regarding the fall of this ministry, anybody could have predicted its fall. Naxalbaris, defections and resignations of ministers are the results of ministries which are chimaeras in the Constitution. My complaint is that today the Congress does not realise that we have entered an era of coalition and that any attempt of the Congress, which is the chief miscreant in this, to dislodge others and keep themselves in power by buying people is bound to destroy democracy in this country.

श्री लक्ष्मीकान्तम्मा (खम्मम): यह लोग ऐडमिनिस्ट्रेशन में सेट्ल ही नहीं हुए। कांग्रेस क्या कर सकती है?

श्री क० कृ० नायर: मैं समझता हूं कि अभी यह बात आप की समझ में नहीं आ रही है कि कांग्रेस को क्या करना है। मैं अपनी राय रख रहा हूं। कांग्रेस को इस को समझना चाहिये।

MR. CHAIRMAN: He should address the Chair.

SHRI K. K. NAYAR: A coalition cabinet has been working in Israel

[Shri K. K. Nayar]

for so many years. It has not destroyed the unity of the country. Nobody is attempting to destroy that Cabinet. But here the Congress has set an example both ways. Congressmen leave the Congress fold to become Chief Ministers not only in UP, but in M.P. also. I cannot say that their conduct is justified. I find that Congress is prepared to buy people and give them ministerships. I do not think their conduct is justified. I find also that Mr. Gill and Mr. Mandal who did not belong to the Congress have been purchased and made Chief Ministers.

MR. CHAIRMAN: He should conclude now.

SHRI K. K. NAYAR: All right, Sir.

MR. CHAIRMAN: Dr. Mahadeva Prasad.

डा० महादेव प्रसाद (महाराजगंज): सभापति महोदय, हमारे दल ने देश को स्वतन्त्र कराया तब उस की यही इच्छा रही कि देश में प्रजातान्त्रिक शासन की व्यवस्था हो, और उस के द्वारा देश की आर्थिक और समाजिक स्थिति में परिवर्तन किया जाय। इसलिए जब कहीं भी जनतन्त्र टूटते हुए हम देखते हैं तो हम को तकलीफ होती है। किन्तु आप इससे सहमत होंगे कि हम ने जहां जनतन्त्र प्रणाली अपनाई वहां लोगों को स्वतन्त्र मताधिकार भी दिया है। उस के बाद भी अगर अभी इस देश में लोग इस प्रकार से शिक्षित नहीं हो सके कि यह समझ कर मतदान करें कि एक निश्चित तौर पर स्थायी सरकार बन सके तो इस में केवल कांग्रेस दल का ही दोष नहीं है।

मैं यह समझता था कि इस समय हमारे सामने विचार का विषय है राष्ट्रपति शासन की घोषणा, लेकिन अभी मेरे मित्र श्री नायर ने जो बातें कहीं उन को सुन कर मुझे ताज्जूब हुआ। पुरानी सिविल सर्विस में रहने वाले इतने विद्वान व्यक्ति होते हुए भी शुरू में उन्होंने तमाम ऐसी बातें कहीं जिन का शायद अधिक सम्बन्ध प्रस्तुत विषय से नहीं था। व्यक्तिगत रूप से श्री नायर ने अपने विषय में कुछ बातें बतलाईं मैं उसी करीब के क्षेत्र से आता हूं, यानी गोरखपुर से। मैंने भी उन के बारे में बहुत सी बातें सुनी हैं। अच्छी बातें भी सुनी हैं और बुरी बातें भी सुनी हैं। उन बातों को मैं यहां पर कहना नहीं चाहता क्योंकि यह उस का अवसर नहीं है। सिविल सर्विस का क्या स्थान हमारे जीवन में रहा है, उन लोगों के शासन को अच्छा बनाने या बुरा बनाने में कितनी जिम्मेदारी हमारी है, इस को बतलाने का भी अवसर नहीं है, लेकिन मैं चाहूंगा कि जरूर ऐसा अवसर आये जब इस पर विचार किया जा सके कि सिविल सर्विस का इस देश में आजादी के बाद क्या रोल रहा और कैसा रहना चाहिये। इस बारे में कोई निश्चय हो जाना चाहिये।

एक माननीय सदस्य: आप जरूर इस पर विचार करें।

डा० महादेव प्रसाद: असल में विषय तो यह है कि राष्ट्रपति ने जो घोषणा की और उत्तर प्रदेश में इस समय जो राष्ट्रपति शासन चल रहा है उस को यह सदन कहां तक उचित और कहां तक अनुचित मानता है। मुझे दुःख के साथ कहना पड़ता है कि जब से संविद की सरकार हमारे उत्तर प्रदेश में बनी, वहां सरकार नाम की कोई चीज रही, यह भी कहना बड़ी मुश्किल है। प्रशासन जिस प्रकार से भ्रष्ट हुआ, जितनी दुर्व्यवस्थायें फैलीं उन की चर्चा करना आवश्यक होते हुए भी मैं समय के अभाव में उस की चर्चा नहीं करना चाहता। प्रत्येक घटक को अपने दल की एक मात्र चिन्ता रही। अगर कोई पुलिस मंत्री कम्युनिस्ट दल का था तो थानों का नियंत्रण कम्युनिस्ट पार्टी के लोग किया करते थे। अगर सम्भरण मंत्री किसी एक विशेष दल का था तो सप्लाई आफिस में जमघट लगा रहता था उस दल के लोगों का। अगर शिक्षा मंत्री

जन संघ का था तो शिक्षा समितियों की जब रचना की गई तो उन में जन संघ के लोग भरे गए, फिर चाहे उनका कोई शिक्षा से सम्बन्ध रहा हो या न रहा हो, इसको देखा तक नहीं गया। सहकारिता मंत्री अगर किसी दल का हुआ तो उसने सहकारिता की जितनी संस्थायें थी उन में अपन दल वालों को ले कर भर दिया......

श्री सरजू पाण्डेय (गाज़ीपुर) : कांग्रेस राज में क्या होता रहा है ?

डा० महादेव प्रसाद : मंत्रियों के खिलाफ कई प्रकार के आरोप भी लगाये जाते हैं। लकिन मैं इन पचड़ों में पड़ना नहीं चाहता हूं। लेकिन सुना तो अभी हाल ही में यह भी गया है कि चौधरी चरण सिंह को इस लिए स्वीकार नहीं किया गया कि तीन-चार मंत्रियों के खिलाफ गम्भीर आरोप थे और इन आरोपों की वह जांच शुरू करवाना चाहते थे। उनके लिए क्या करना उचित था या वह क्या करना चाहते थे, यह मैं नहीं कहना चाहता हूं। संविद के विभिन्न घटकों ने वहां प्रशासन की जो स्थिति पैदा कर दी उनके बारे में और ज्यादा न कहते हुए मैं चौधरी चरण सिंह की एक चिट्ठी की ओर आपका ध्यान आकर्षित करना चाहता हूं जिसमें दो बातों की ओर उन्होंने ध्यान दिलाया था। वह एक लम्बी चिट्ठी है और उस सारी चिट्ठी को पढ़ कर मैं सदन का समय नष्ट करना नहीं चाहता हूं। लेकिन उस में जिन बातों का जिक्र किया गया है उन को मैं संक्षेप में आपके सामने रखना चाहता हूं।

पहली बात तो उन्होंने यह कही है कि सरकारी अधिकारियों में अनुशासनहीनता फैल गई थी। दूसरी बात यह कही है कि सरकार के विभिन्न घटकों द्वारा उसी सरकार के खिलाफ सत्याग्रह का आयोजन किया जाता था। तीसरी बात यह कही है कि कानून भंग करने वाले व्यक्तियों को अगर अदालत के सुपुर्द किया जाता था तो इस पर जोर दिया जाता था कि उस पर एग्जेक्टिव का डिसक्रीशन हावी होना चाहिये, ज्यूडिशल डिसिशन कोई महत्व नहीं रखता है। इसके अलावा जब मंत्रियों द्वारा भी घेराव करने की घोषणा की गई तो बहुत मुश्किल पेश आई इस देश की प्रधान मंत्री चाहे वह किसी भी दल की हों, अगर एक स्थान पर जाती हैं तो चौधरी साहब पर यह दबाव डाला गया एक घटक के द्वारा कि उनको गिरफ्तार किया जाना चाहिए। इस किस्म की स्थिति वहां पैदा की गई। पांचवीं बात उन्होंने यह कही है कि यूनिवर्स्टीज़ में खुले आम इस प्रकार के प्रस्ताव पास किए गए पार्टियों के द्वारा कि पोस्ट आफिस जलाये जायें, वहां कई दूसरी जो जगहें हैं उन पर आक्रमण किये जायें और विभिन्न घटकों का कहना यह था कि वहां पर पुलिस नहीं भेजी जानी चाहिये। इसका मतलब यह है कि शासन चलाने के लिए, उसकी बागडोर अपने हाथ में लेने के लिए तो सब आतुर थे लेकिन प्रदेश में शान्ति और व्यवस्था बनाये रखने का जहां तक प्रश्न है उसके लिए जिम्मेदारी लेने के लिए कोई तैयार नहीं था। यह दूसरों की जिम्मेदारी थी। उन्होंने एक बात यह कही है कि मुख्य मंत्री को इसका अधिकार नहीं था कि किस को मंत्री बनाया जाए और किस को न बनाया जाए। मंत्री बनाने में भी उनकी इच्छा का कोई सवाल नहीं रखा गया था। मंत्री बना देने के बाद भी उस पर नियंत्रण का कोई अधिकार मुख्य मंत्री को नहीं देना चाहते थे। अन्त में सब से बड़ी मज़ाक की बात यह थी कि शासन तो वे करना चाहते थे लेकिन उन में एक आध पार्टियां इस तरह की थीं कि जो आज के युग में भी जबकि पुलिस राज कोई कायम नहीं कर सकता है और हर किसी को देश का और अपने प्रान्त का विकास करने की जिम्मेदारी लेनी होती है, यह तो कहती थीं कि शासन तो करना चाहिये लेकिन शासन को चलाने के लिये तथा विकास कार्यों के लिए आवश्यक धन संग्रह करना या अगर जरूरत हो

[डा० महादेव प्रसाद]

तो अतिरिक्त कर लगाना उनकी जिम्मेदारी नहीं होगी। एक बात उन्होंने यह भी कही है कि हर दल ने अपनी ही चिन्ता रखी, देश की बात तो छोड़िये प्रदेश की भी चिन्ता नहीं की।

ऐसी अवस्था में 17 फरवरी को चौधरी चरण सिंह ने राज्यपाल के पास अपना त्याग-पत्र लिख कर भेज दिया और उस त्यागपत्र में उन्होंने दो मांगें की थी। एक तो उन्होंने कहा था कि चूंकि विधान सभा में संविद की मैजोरिटी है इसलिए उनको ही जब वे दूसरा अपना नेता चुन लें, सरकार बनाने के लिये बुलाया जाना चाहिये। दूसरी बात यह लिखी कि यदि ऐसा सम्भव नहीं होता है तो फिर मध्यावधि निर्वाचन संविधान की धारा 174 (2) (बी०) के अनुसार कराये जाने चाहिए। राज्यपाल ने राष्ट्रपति को जो प्रतिवेदन दिया, जिन परिस्थितियों में वह दिया और जो उसके कारण रहे वे इतने स्पष्ट हैं कि उनकी किसी प्रकार से व्याख्या करने की आवश्य-कता नहीं है। जो घोषणा की गई है और उसको करने के लिये जो औचित्य दिया गया है उसके सम्बन्ध में कुछ कहने की आवश्यकता नहीं है। लेकिन संक्षेप में मैं एक बात बत-लाना चाहता हूं।

चौधरी चरण सिंह के त्यागपत्र के बाद निरंतर तीन-चार दिन तक यह प्रयास चलता रहा कि वहां पर संविद का कोई नया नेता चुना जाए। इस प्रयास का परिणाम यह हुआ कि 21 फरवरी को प्रातःकाल दस बजे चौधरी चरण सिंह को फिर से सर्वसम्मति से संविद का नेता चुन लिया गया। लेकिन चार बजे शाम को उनके स्थान पर श्री राम चन्द्र विकल को नेता चुन लिया गया। यही नहीं 22 तारीख को सुबह यह पता चला कि संविद के कुछ घटकों ने इसको चुनौती दी और निर्दलीय दल ने तो स्पष्ट रूप से श्री विकल के नेता चुने जाने का खंडन किया और कहा कि यह बिल्कुल गलत बात है। उसी दिन भारतीय क्रान्तिदल की बैठक हुई। वहां एक प्रस्ताव पास किया गया जिस में स्पष्ट तौर पर कहा गया कि जो सब बैठकें हुई हैं ये बिल्कुल गैर कानूनी हुई हैं और नेता का चुनाव सर्वसम्मति से नहीं हुआ बल्कि केवल चालीस सदस्यों ने ही उस चुनाव में भाग लिया। दावा तो यहां तक किया जाता है कि 225 या 230 सदस्य संविद के हैं लेकिन जब नेता चुनने का सवाल होता है तो उस में केवल चालीस लोग ही भाग लेते हैं।

यह स्थिति है जो वहां पैदा हुई है। सब से बड़ी बात तो यह है कि संयुक्त सोशलिस्ट पार्टी का जो रोल रहा है वह सब से बढ़िया रहा है। वह किसी एक व्यक्ति के बारे में अपना निश्चित मत ही नहीं बता सकी। केवल यह कहती रही कि हमारी एकाध शर्तें हैं और उनको जो पूरा करेगा उसका हम समर्थन करेंगे। आप राज्यपाल पर तोहमत लगाते हैं। लेकिन आप देखें कि उन्होंने किस प्रकार से कार्य किया है। दूसरे दिन उनके पास कांग्रेस दल के नेता भी गए। उन्होंने भी उन से भेंट की और यह कहा कि हम सरकार बनाने की स्थिति में हैं। लेकिन आप राज्यपाल की निष्पक्षता को देखिये। राज्य में जो अव्यवस्था फैली हुई थी उसके कारण उनके मस्तिष्क में एक प्रभाव था और इस बात को ध्यान में रखते हुए कि उत्तर प्रदेश का इस देश में बड़ा ऊंचा स्थान रहा है और उत्तर प्रदेश के भविष्य की भी चूंकि तस्वीर उनके सामने थी, इस वास्ते उन्होंने जल्दबाजी में कोई काम नहीं किया। उन्होंने यह कहा कि उनका विचार ऐसा नहीं है कि अभी तक कांग्रेस के लोग भी वहां पर सरकार बनाने की स्थिति में हैं। इस वजह से राज्यपाल ने यह फैसला किया क्योंकि चरण सिंह जी के पत्र के आधार पर उनके सामने दो रास्ते थे। या तो वे किसी पार्टी, चाहे वह संविद की हो या कांग्रेस की हो, यह समझ कर कि वह स्थायी सरकार बना सकती है, बुलाकर मंत्रि-मंडल बनाने के लिए कहते

या फिर दूसरा रास्ता यह था, जिस पर आपत्ति होती, कि विधान सभा को भंग कर मध्यावधि चुनाव कराते। मध्यावधि चुनाव की बात तो सभी कहते हैं, हम भी कह सकते हैं कि मध्यावधि निर्वाचन हो, हम मुकाबला करेंगे। यह कहना बड़ा आसान है लेकिन हम और आप सभी जानते हैं कि दूसरों के लिए यह कहना तो अच्छा है, अगर हम को ही चुनाव लड़ना पड़े तो फिर कितनी परेशानी होगी और हम कितने व्याकुल होंगे। इसलिये मैं तो समझता हूं कि राज्यपाल ने यह उचित ही किया कि जहां तक सम्भव हो सके इस बात की ही चेष्टा की जाए कि जनतांत्रिक सरकार कायम हो।

एक बात मैं और कहना चाहता हूं कि मध्यावधि चुनाव इस बीमारी का कोई इलाज नहीं हो सकता जोकि आज देश में फैल रही है। हमें सोचना होगा कि इसका क्या इलाज हो सकता है।

श्री झारखंडे राय : चौधरी चरण सिंह ने जो विकल्प राज्यपाल के सामने पेश किये थे उनमें से किसी भी विकल्प को नहीं माना गया, तीसरा विकल्प उन्होंने स्वयं सोच लिया। जब स्पष्ट बहुमत था तो फिर कौन नेता हो, कौन नेता न हो, इसको कुछ अवसर देकर देख लेते तो क्या बेजा होता?

डा० महादेव प्रसाद : सभापति महोदय, आपको समय देना होगा, मैं इसका उत्तर दे सकता हूं।

सभापति महोदय : समय बहुत कम है।

डा० महादेव प्रसाद : मैंने बतलाया कि सुबह दूसरा फैसला होता है नेता के लिए और उसके बाद फिर तीसरा फैसला हो जाता है। यही नहीं, राज्यपाल की घोषणा के बाद भी एक दूसरा नेता को इन लोगों ने चुना। तो नेता के निर्वाचन का क्रम कहां तक जायेगा, यह कहा नहीं जा सकता था, ऐसी हालत में राज्यपाल कर ही क्या सकते थे।

16 hrs.

सभापति जी, मैं चाहूंगा कि राष्ट्रपति के शासन ने उत्तर प्रदेश में स्थाई सरकार बनाने की भूमिका तो बनाई लेकिन इस बीच में उत्तर प्रदेश के विकास में जो अवरोध था, उसको भी दूर किया जाय। सबसे प्रथम आवश्यकता तो यह है कि प्रशासन जो ढीला हो गया था उसको चुस्त किया जाय। इसके साथ ही कुछ ऐसे जिले जिनमें संविद में शामिल दलों के प्रभावशाली आदमी नहीं रहे जैसे गोरखपुर, फैजाबाद, बस्ती और वे पिछड़ गए, उनकी ओर ध्यान दिया जाय।

सभापति जी, एक बात की ओर मैं सद्यः ध्यान दिलाना चाहता हूं इस सरकार का कि उत्तर प्रदेश में कई ऐसे जिले हैं, खास तौर पर गोरखपुर जिला इस प्रकार का है, जिन में प्राइमरी स्कूल के अध्यापकों की तनख्वाह, सरकार की तरफ से धनराशि न मिलने के कारण चार-पांच महीने से रुकी हुई है। उनको तुरन्त ही तनख्वाह दी जानी चाहिए।

इन शब्दों के साथ मैं ऐसा मानता हूं कि यह सदन एक राय से राष्ट्रपति की घोषणा का समर्थन करेगा।

श्री मोल्हू प्रसाद (बांसगांव): अध्यक्ष महोदय, एक पोथी है। तीन पंचवर्षीय योजनायें जो गुजर गई हैं उनमें विभिन्न प्रदेशों को कितना धन दिया गया है, वह मैं इसमें से पढ़कर सुनाना चाहता हूं :

	करोड़
आंध्र प्रदेश	47·13
आसाम	20·50
बिहार	337·44
गुजरात	31
केरल .	92·55
मध्य प्रदेश . .	347·20
मद्रास . .	143·69
महाराष्ट्र . .	39·61

[श्री मोलहू प्रसाद]

मैसूर	24·78
उड़ीसा	249·50
पंजाब . .	30·75

और उत्तर प्रदेश को दिया गया 62·40 करोड़।

अब सभापति महोदय, इन प्रदेशों की आप जरा जनसंख्या देखिये।

सभापति महोदय : जनसंख्या पता है सदस्यों को।

श्री मोलहू प्रसाद : यह योजना आयोग की रिपोर्ट के आंकड़े हैं। मैं कोई आलोचना नहीं करूंगा। जनसंख्या इस प्रकार है :

	करोड़
पश्चिमी बंगाल	3·5
महाराष्ट्र	4·0
गुजरात	2·1
केरल	1·7
पंजाब	2·0
मैसूर .	2·4
आंध्र प्रदेश	3·6
मध्य प्रदेश .	3·2
और	
उत्तर प्रदेश .	7·31

अब आप जरा गौर कीजिए कि उत्तर प्रदेश की जनसंख्या सम्पूर्ण भारत की जनसंख्या का 17 प्रतिशत है लेकिन उत्तर प्रदेश की योजना पर 13 प्रतिशत ही खर्च किया जाता है। इससे स्पष्ट होता है कि उत्तर प्रदेश के साथ कैसा सौतेला व्यवहार किया जाता है। केन्द्र में प्रदेशों को जो धन का बटवारा होता है उसमें 70 फीसदी तो आबादी के हिसाब से होता है और 30 फीसदी पिछड़ेपन के हिसाब से होता है। जब पिछड़ेपन के हिसाब से इतना कम धन दिया जायेगा तो जो अधिक पिछड़े हुए प्रदेश हैं वे किस प्रकार से उन्नति कर सकेंगे? इसलिए पिछड़ेपन के हिसाब से अधिक धन का बटवारा होना चाहिए। मेरा सुझाव है कि 30 फीसदी की जगह पर 50 फीसदी होना चाहिए ताकि पिछड़े हुए प्रदेशों को अधिक से अधिक धन मिल सके।

अब मैं उत्तर प्रदेश की जमीन का थोड़ा सा मामला बतलाऊं कि तीन योजनाओं में वहां पर क्या हुआ है। खाद्य उत्पादन पर बहुत ध्यान दिया गया है लेकिन आप देखिये कि जमीन है किसके पास, खेती कौन कर रहा है और खेती कैसे हो सकती है। नैनीताल जिले में आजादी के बाद ट्रैक्टरों की मदद से जमीनें तोड़ी गई और तराई को आबाद किया गया जिसे बाद में हिन्दुस्तान के सभी भागों से आये लोगों को बड़ी-बड़ी जमीनें फार्म के लिए दे दी गईं। इस प्रकार जब उत्तर प्रदेश में जमींदारी एबालिशन की बातें चल रही थीं, उसी समय यहां पर नये तरीके की जमींदारी कायम हो रही थी। यह जमीदार मिलिट्री के बड़े-बड़े अधिकारी, सिविल सर्विसेज़ के अधिकारी, उद्योगपति, राजनेता आदि थे। आज नैनीताल की तराई में ही लगभग एक हजार से भी अधिक ऐसे फार्म हैं जिनका रकबा 100 एकड़ से 15,000 एकड़ तक का है। जिनमें उल्लेखनीय है बहेरी चीनी मिल मालिक का खुरपिया फार्म 3,000 एकड़, प्लायमिल का प्रयोग फार्म 5,000 एकड़, पंत नगर युनिवर्सिटी का 16,500 एकड़ का फार्म, सितारगंज जेल फार्म 1,000 एकड़, मेजर जनरल चिमनी का फार्म 300 एकड़, राम राज्य फार्म बाजपुर 1,500 एकड़, हरी सिंह और रजिस्ट्रार सहकारी विभाग, यू० पी० (चूणामणि सिंह) 1,200 एकड़, मेहता फार्म 5,000 एकड़।

इसके अतिरिक्त नेपाल भारत सीमा पर लंका और अमेरिका के मिशनरी के फार्म जिन्हें जनता स्ट्रोन और स्पेन्टर फार्म के नाम जानती है दोनों ही 400 एकड़ के हैं। इसी खटीमा में भगचोड़ी फार्म 700 एकड़ है जिस

के मालिक वृन्दावन बिहारी तथा उनके तीन भाई हैं जो प्रोफेसर, डाक्टर हैं। कांग्रेस के भतपूर्व मंत्री राममूर्ति का फार्म गुड़िया फार्म और ओम प्रकाश सिंह, संविद मंत्री के फार्म भी क्रमश: 600 और 300 एकड़ के हैं। बाजपुर में भूतपूर्व कुमाऊं कमिश्नर बोहरा का फार्म भी काफी बड़ा है।

पर्वतीय आंचल में नैनीताल के बिड़ला और टाटा के भी फार्म हैं। फलों के और स्ट्राग और स्काट फार्म के पास लोहाघाट में भी जमीनें हैं।

नैनीताल जिले में लगभग एक लाख भूमिहीन मजदूर और लगभग 500 ट्रैक्टर ड्राइवर भूमिहीन हैं जिन्हें खेती के लिए जमीनें नहीं मिली हैं।

बड़े फार्मों के अलावा सिंचाई विभाग और जंगलात में भी लगभग क्रमश: 5,000 एकड़ और साढ़े चार लाख एकड़ बंजर भूमि है और प्लांटेशन की भूमि भी बड़े-बड़े लोगों को ही दी गई है। वह भी 20 हजार एकड़ से अधिक है। ऐसी जमीनें सिंचाई विभाग द्वारा टनकपुर के एक सेठ प्राण किशन चौबे को 500 एकड़ दी गई है तथा जंगलात विभाग द्वारा हल्द्वानी के एक सेठ अवध कुमार धर्मपाल को 3,100 एकड़, काशीपुर के मेहता को 4,000 एकड़ सस्ते किराये में दी गई है, जिन के पास अपना भी फार्म 5,000 एकड़ का है। सिंचाई विभाग यदि अपने ही छोटे कर्मचारियों को भी जमीनें दे दें तो भी भ्रष्टाचार कम किया जा सकता है। छोटे कर्मचारियों की आर्थिक स्थिति पर भी प्रभाव पड़ सकता है।

नैनीताल जिले में पंजाबी बंगाली और बर्मीज रिफ्यूजीज को क्रमश: 50,000, 20,000 बसाया गया है लेकिन लगभग पुराने एक लाख बांसी और एक लाख यू० पी० पंजाब के भूमिहीन बिना जमीन के हैं लेकिन अभी भी रिफ्यूजी कैम्प में हैं।

जमीन की व्यवस्था उत्तर प्रदेश के अन्य जिलों से भिन्न है। यहां जमीन सरकार की है जिसे खामलैंड कहते हैं जिसे खाम आफिसर द्वारा जोत के लिये दी जाती है लेकिन ऐसी जमीनें जमींदारों तथा असरदारों को ही मिली हैं। नैनीताल जिले की जमीन यदि फिर से बराबर बांट दी जाय और प्रति भूमि चाहने वाले किसान मजदूरों को 7 एकड़ दी जाय तो समस्या कुछ सुलझ सकती है। जिले में भूमिहीनों की प्रार्थना पत्रों का एक रजिस्ट्रार जिलाधीश और एलाटमेंट कमेटी रखती है लेकिन उस के अनुसार एलाटमेंट नहीं किया जाता। लगभग 27,000 अर्जियां चुनाव के बाद रद्द कर दी गई हैं। चुनाव से पहले और बाद को क्रमश: कांग्रेस और संविद की सरकार ने साढ़े सात और साढ़े बारह एकड़ के अवैधानिक कब्जेदारों के नाम जमीनें चढ़ाई हैं जिस से अर्जी देने वालों को हानि उठानी पड़ी है। इस लिए एलाटमेंट कमेटी की अनियमितताओं की पांच वर्ष पूर्व से जांच होनी चाहिये। किसी भी व्यक्ति को 7 एकड़ से अधिक जमीन न दी जाये। जिस से भूमिहीनों की समस्या हल की जा सके।

अब चूंकि गृह मंत्रालय के हाथ में इस राज्य का प्रशासन आ रहा है इस लिये मैं थोड़ी-सी और बात बतलाना चाहता हूं। अगर गृह मंत्री एक जिले की एक साल की रिपोर्ट या एक महीने की रिपोर्ट प्रत्येक थाने से मंगा ले तो उन को पता चलेगा कि जितनी रिपोर्टें दर्ज होती हैं उन में से 95 प्रतिशत रिपोर्टें तो तफ्तीश में ही छोड़ दी जाती हैं। 5 प्रतिशत की तफतीश होती है, जिन के सम्बन्ध में थानेदार से ले कर आई जी तक रिश्वतखोरी चलती है। इस लिये मैं चाहूंगा कि जब तक गृह-मंत्री या उन के मंत्रालय के हाथ में उत्तर प्रदेश का शासन

[श्री मोल्हू प्रसाद]

है, क्योंकि राज्यपाल का शासन करीब-करीब केन्द्रीय शासन होता है, वह इस का कोई सही निदान निकालें।

इस के बाद आप देखेंगे कि ताजीरात जो है वह अंग्रेज़ों के जमाने का छपा हुआ है और वह भेद-भाव के आधार पर चलता है। ताजीरात हिन्द की कुछ धाराओं को तो एक दम समाप्त कर देना चाहिये। 323 ताजीरात हिन्द ग़ैर दस्तंदाजी धारा है। मान लीजिए किसी को कोई जूता मारे, तो कोई बड़ा आदमी तो जूतों से मारा नहीं जाता। सिर्फ गरीब आदमी मारा जाता है। अब चूंकि उसमें पुलिस दस्तंदाजी नहीं करती इसलिये कोई मामला चल ही नहीं सकता।

इसी तरह से दफा 109 और 110 गरीबों को तंग करने वाली दफा है। इस लिये इन दफाओं को बिल्कुल समाप्त कर देना चाहिये। इसी तरह से 349 जो चोरी की दफा है उस में अगर 250 रुपये से ऊपर से की चोरी होती ह उसमें ही पुलिस दस्तंदाजी कर सकती है लेकिन उससे कम की चोरी में चाहे वह दस्तंदाज़ी कर या न करे। अब 250 रुपये की चोरी किस की होगी? गरीब आदमी की। 250 रुपये तक की चोरी में पुलिस चाहे तो तफतीश कर सकती है और न चाहे तो न करे। उस पर इस सम्बन्ध में कोई नियंत्रण नहीं है। इस लिये मैं गृह मंत्री जी की सेवा में इतना ही निवेदन करना चाहता था। इस के अलावा और कोई आलोचना में नहीं करूंगा। उस को श्री शिव नारायण के लिये छोड़ता हूं।

श्री अवधेश चन्द्र सिंह (फरुखाबादी): सभापति महोदय, हमारे माननीय सदस्य श्री झारखंडे राय ने अभी यह आरोप लगाया है कि उत्तर प्रदेश के राज्यपाल ने संविद से सरकार बनाने के लिये नहीं कहा। मैं उन्हें याद दिलाना चाहता हूं कि उस समय संविद के जो घटक थे जो कि उसमें सम्मिलित थे, वह आपस में लड़ रहे थे, और उन्होंने अपना कोई नेता चुन कर के उस समय तक अपनी स्थिति स्पष्ट नहीं की थी। जबकि कांग्रेस दल के श्री चन्द्रभान गुप्त ने राज्यपाल जी से स्पष्ट बहुमत होने का दावा किया था और उनसे यह चाहा था कि उन्हें सरकार बनाने की आज्ञा दी जाये। जहां तक मेरा खयाल है, ज्यादती तो हम लोगों के साथ हुई, लेकिन श्री झारखंडे राय उस की फरियाद करते हैं।

उत्तर प्रदेश एक कृषि प्रधान देश है। वहां पर लगभग 85 प्रतिशत जनता खेती पर निर्भर करती है। उस खेती में जिस गति से प्रगति होनी चाहिये उस गति से नहीं हो पा रही है। यही कारण है कि उस प्रदेश की पर कैपिटा इनकम उस हिसाब से नहीं बढ़ी है, जिस प्रकार भारत के अन्य प्रदेशों की बढ़ी है। फिर एक तो पर कैपिटा इनकम नहीं बढ़ी, दूसरे मंहगाई दिन प्रति दिन बढ़ती जा रही है। इस लिये वहां के आदमी अत्यन्त संकट और गरीबी में अपना समय काट रहे हैं। मैं वित्त मंत्री जी का ध्यान आकर्षित करना चाहूंगा कि वे कृषि का उत्पादन बढ़ाने के लिये इस प्रदेश में विशेष प्रकार की सुविधायें प्रदान करें।

कृषि में सब से प्रमुख स्थान सिचाई का होता है। जैसा अभी यहां जिक्र किया गया, पिछले दो वर्षों में अल्प सिंचाई साधनों को निजी व्यक्तियों द्वारा काफी प्रोत्साहन मिला और बड़ी संख्या में व्यक्तिगत नलकूप आदि लगाये गये, लेकिन हमारी संविद सरकार के काल में उन को बिजली मिलना दुर्लभ हो गया। 8-8, 10-10 हजार का एस्टिमेट बना कर उन से रुपया जमा करने को कहा जाता रहा, लेकिन गत दो वर्षों में निजी सिंचाई साधनों पर लगभग चौथाई छूट मिलती थी, लेकिन इस बजट में मैं उस का कोई प्रावधान नहीं देखता। बल्कि मुझे यह पता लगा है कि जिला स्तर पर सिर्फ

उन काश्तकारों को, जिन के पास पांच एकड़ से कम जमीन है, सिंचाई के लिए कुंओं और रहट के लगाने में छूट दी जायेगी। मैं नम्रता से निवेदन करना चाहूंगा कि जिन नये और उन्नत किस्म के बीजों का बहुत प्रचार हुआ है और जिन की तरफ हमारे प्रदेश के किसान विशेष तौर से रुचि ले रहे हैं वह बिना नलकूपों के लगाये हुए उतना पानी नहीं पा सकते जितनी उन को आवश्यकता होती है। मैं चाहूंगा कि जिस तरह से हमारे प्रदेश में, उत्तर प्रदेश में, निजी सिंचाई साधनों पर चौथाई छूट मिलती रही है, उस को जारी रक्खा जाये। इस के साथ-साथ में यह भी देखता हूं कि जो निजी नलकूप लोगों ने लगाये हैं उन का रख-रखाव वे नहीं कर पा रहे हैं। और दूसरी तरफ आज बहुत बड़ी संख्या में हमारे इंजीनियर बेकार हैं। मैं चाहूंगा कि हमारे बजट में कुछ ऐसा भी प्रावधान बनाया जाय कि निजी नलकूप वालों को अगर कोई दिक्कत हो तो उनसे उचित धन ले कर के उनके नलकूपों को दुरुस्त करने के साधन जुटाये जायें। इससे हमारे दो परपज़ सर्व होंगे। एक तो जो इंजीनियर बेरोजगार हैं उनको रोज़गार मिलेगा और दूसरे हमारी जो परेशानी है वह इससे दूर होगी।

सार्वजनिक निर्माण विभाग के अनुदानों की तरफ भी मैं आपका ध्यान खींचना चाहता हूं। फर्रुखाबाद जिले में गंगा और रामगंगा पर पुल की व्यवस्था अभी तक भी नहीं हो पाई है। इसके बारे में इसी सदन के दो सम्माननीय सदस्य श्री मूल चंद दुबे और डा० राम मनोहर लोहिया आवाज़ उठाते रहे हैं और यह जो पुल मांग की यह कोई पंद्रह वर्ष से उठती रही है। अन्त में पिछली फरवरी 1967 में भारत सरकार ने उसको अपनी स्वीकृति प्रदान कर दी थी। लेकिन मैं देखता हूं कि आज तक इस दिशा में कोई प्रगति नहीं हुई है, कोई काम वहां शुरू नहीं हुआ है। यह परम आवश्यक योजना है और मैं चाहता हूं कि इस पर शीघ्रातिशीघ्र काम आरम्भ किया जाए। गंगा और रामगंगा पर दो पुल बना दिये जाय :

उत्तर प्रदेश के प्राइमरी स्कूलों के अध्यापकों की ओर भी मैं आपका विशेष ध्यान आकर्षित करना चाहता हूं। इस प्रदेश के प्राइमरी स्कूलों के अध्यापकों को वेतन शायद अगर आप देखें तो सारे भारत के प्राइमरी स्कूलों के अध्यापकों से कम मिलता है। मैं मांग करता हूं कि उत्तर प्रदेश के प्राइमरी स्कूलों के अध्यापकों को भी वही वेतन मान दिया जाए, उनको भी उसी स्तर पर लाया जाए जिस स्तर पर अन्य प्रदेशों के अध्यापक हैं।

अभी वहां पर एक एजीटेशन भी अध्यापकों द्वारा की गई थी और उस में एक और मांग की गई थी। शिक्षा संस्थायें कुछ निजी लोग खोल कर उन से अपना व्यक्तिगत और राजनीतिक स्वार्थ सिद्ध करते हैं। इससे हमारे प्रदेश में शिक्षा का जो स्तर है वह गिरता जा रहा है। मैं चाहता हूं कि जितनी शिक्षा संस्थायें हैं उन सब को यदि सम्भव हो तो शीघ्रातिशीघ्र सरकार अपने हाथ में ले ले, उनका राष्ट्रीयकरण कर दिया जाए। इससे हमारी शिक्षा में उन्नति होगी और उसका स्तर ऊंचा होगा।

मैं आपके प्रति आभार प्रदर्शित करता हूं कि आपने मुझे बोलने के लिए समय दिया।

श्री रघुवीर सिंह शास्त्री (बागपत) : उत्तर प्रदेश हमारे देश की यों तो कहने को राम और कृष्ण की भूमि है परन्तु मैं समझता हूं कि उत्तर प्रदेश वासियों को यह कहते हुए आज लज्जा होती है कि हमारी भूमि के साथ ऐसे महान पुरुषों का नाम जुड़ा हुआ है। इसका कारण क्या है? कारण यह है कि सारे देश में 26 जिले गरीब गिने गए हैं जिन में से चौदह जिले, जिनको पिछड़ा हुआ करार दिया गया है, उत्तर प्रदेश में हैं। आज भारत में बिजली की खपत का औसत 55 यूनिट प्रति व्यक्ति है। इसके मुकाबले

[श्री रघुवीर सिंह शास्त्री]

में आप यह देखें कि उत्तर प्रदेश में जहां यह खपत का औसत 1963-64 में केवल 23 यूनिट था वह तृतीय योजना की समाप्ति पर केवल 34 यूनिट ही हो पाया जबकि वह पंजाब में जो हमारा पड़ोसी राज्य है 107 यूनिट हो गया और बिहार में जो हमारे पूर्व में है, 54 यूनिट प्रति व्यक्ति हो गया। इससे पता चलता है कि उत्तर प्रदेश कितना पिछड़ा हुआ प्रदेश है।

जहां तक सिंचाई योजनाओं का सम्बन्ध है या दूसरी योजनाओं का सम्बन्ध है केन्द्र की ओर से राज्यों को रुपया दिया जाता है। मैं मांग करता हूं कि उत्तर प्रदेश के पिछड़ेपन को देखते हुए अधिक से अधिक राशि उसको दी जानी चाहिये। अभी तक हमारे साथ उपेक्षा का बरताव होता रहा है। अकेली सिंचाई योजनाओं को आप देखें तो आपको पता चलेगा कि जो टोटल आउटले केन्द्र की ओर से निश्चित किया गया था राज्यों के लिए उस में से पहली योजना में केवल 6.9 फीसदी ही उत्तर प्रदेश को मिला, दूसरी और तीसरी योजना में 9.5 फीसदी ही मिला जबकि आबादी के हिसाब से कम से कम हम को सतरह फीसदी मिलना चाहिये था।

इसके साथ-साथ मैं यह भी कहना चाहता हूं कि उत्तर प्रदेश के जो पश्चिमी जिले हैं, सहारनपुर, मुजफ्फरनगर और मेरठ उनमें जो सिंचाई करने वाली नहर है उसका नाम पूर्वी यमुना नहर है और इस नहर को सैंकड़ों साल पहले बनाया गया था और उस समय एक सीमित रकबे की ही सिंचाई करने के लिए इसको बनाया गया था। लेकिन आज आप देखें कि सघन खेती के लिए और जमीन के बढ़े हुए रकबे की सिंचाई के लिए वह नहर बिल्कुल अपर्याप्त है। मैं आशा करता हूं कि केन्द्रीय सरकार अधिक से अधिक रुपया इसके लिए देगी। अभी एक योजना किसाऊ बांध की है जिस पर केन्द्रीय सरकार ने विचार किया है और उसका प्रारम्भिक सर्वेक्षण भी हो चुका है। उस सर्वेक्षण के ऊपर उत्तर प्रदेश की सरकार ने काफी पैसा खर्च किया है। अगर वह योजना पूरी हो जाए और दो अरब रुपये खर्च हो जायें तो उससे हिमाचल प्रदेश को भी लाभ होगा, हरियाणा को भी होगा, उसकी नहरों को भी होगा और उत्तर प्रदेश की नहरों को भी होगा और साथ ही साथ दिल्ली की जल सप्लाई को भी लाभ होगा। उससे 705 मैगावाट बिजली निकलेगी जो बिजली इन चार पांच प्रदेशों को दी जा सकती है। इस किसाऊ बांध योजना के लिए उत्तर प्रदेश की सरकार ने डेढ़ सौ करोड़ रुपये की मांग की है और मैं मांग करता हूं कि इतना रुपया उस को दे दिया जाए। यह न समझा जाए कि उत्तर प्रदेश के लिए ही यह रुपया दिया जा रहा है। बल्कि हरियाणा का भी उसमें इंटरेस्ट है, हिमाचल का भी है, दिल्ली का भी और उत्तर प्रदेश का भी है। चार-पांच प्रदेशों के इंटरेस्ट को ध्यान में रखते हुए यह रुपया दे दिया जाना चाहिये।

दिल्ली से लेकर सहारनपुर तक यमुना नदी इतनी लम्बी चली गई है लेकिन इस पर अभी कोई पुल नहीं बना है। हमें कहा जाता है कि हम उत्तर प्रदेश को बांटने की बात करते हैं। लेकिन जिस प्रकार का हमारे साथ व्यवहार किया जाता है उसको देखते हुए हमारे सामने कोई चारा नहीं रह गया है सिवाय इसके कि हम मांग करें कि उत्तर प्रदेश को बांटा जाए। केन्द्रीय सरकार से मेरी मांग है कि यमुना नदी के ऊपर हरियाणा और उत्तर प्रदेश को जोड़ने के लिए ज्यादा से ज्यादा पुल बनाये जायें। अभी एक पुल बनाया जा रहा है पानीपत के पास। वह दिल्ली से पचास मील दूर है दिल्ली के लिए दो पुल तो पहले ही बन चुके हैं। एक तीसरा यह बन रहा है और चौथा पुल

बनाने की तैयारी हो रही है। लेकिन जहां करोड़ों जनता बसती है, उसको आपस में जोड़ने के लिए और उसको सुविधायें प्रदान करने के लिए एक पुल तक बनाने की ओर क्या सरकार ध्यान नहीं दे सकती है? सरकार की उपेक्षा का यह एक नमूना है जो मैं आपके सामने रखना चाहता था। मैं मांग करता हूं कि यमुना नदी पर एक पुल या तो बागपत के पास या छपरौली पर बनाया जाना चाहियें और इस काम में केन्द्रीय सरकार को उत्तर प्रदेश की सरकार और हरियाणा की सरकार दोनों को साथ लेना चाहिये, उनका भी इसमें पुरुषार्थ लगना चाहिये और तीनों सरकारें आपस में सहयोग करके ये पुल बनायें।

जहां तक उत्तर प्रदेश की राजनीति का सम्बन्ध है, चौधरी चरण सिंह के सम्बन्ध में बहुत कुछ कहा गया है। मैं समझता हूं कि किसी भी व्यक्ति के सम्बन्ध में इस प्रकार की चर्चा नहीं की जानी चाहिये जो इस हाउस में उपस्थित नहीं हैं। अगर इसके बारे में कोई परम्परा स्थापित हो जाए तो ज्यादा अच्छा होगा। इसके बावजूद मैं यह कहना चाहता हूं कि आज हमारे देश के राजनीतिक क्षितिज पर चौधरी चरण सिंह ही अकेला ऐसा चमकता हुआ तारा है जिस का मुकाबला कोई नहीं कर सकता है। जिस ईमानदारी के साथ आज उसने राजनीतिक क्षेत्र में आदर्श उपस्थित किया है वह एक ऐसी मिसाल है जिस पर सारे देश के राजनीतिक नेताओं को अमल करना चाहिये। सब नेता अगर अपने हृदय पर हाथ रख कर देखें तो पता चलेगा कि कोई उनका मुकाबला नहीं कर सकता है। कुछ समय पहले बहुत शान के साथ उन्होंने कांग्रेस को छोड़ कर मुख्य मंत्री पद ग्रहण किया था। और उसी प्रकार बहुत शान के साथ मुख्य मंत्री पद को लात मारी है। संविद के सारे घटक प्रस्ताव पास करके यह मांग कर रहे थे कि वह मुख्य मंत्री बने रहें लेकिन उसने कहा कि मैं मुख्य मंत्री नहीं रहना चाहता क्योंकि मैं समझता हूं कि जिस प्रकार ईमानदारी के साथ मुझे शासन चलाना चाहिये मैं शासन नहीं चला सकता हूं। यह कहा जाता है कि उत्तर प्रदेश राम और कृष्ण की लीला भूमि रही है। राम और कृष्ण तो लाखों साल पहले हुए थे, या पांच हजार साल पहले हुऐ थे। हमें तो आज तक यही अनुभव होता रहा है कि यह राम और कृष्ण की लीला भूमि नहीं है बल्कि गुप्त और त्रिपाठी की लीला भूमि है और उनके अत्याचारों के नीचे ही वहां की जनता पिसती रही है। ये दो नेता आपस में लड़ते झगड़ते रहे हैं और इस कारण से उत्तर प्रदेश का विकास नहीं हो सकता है। जब चीन का आक्रमण हो रहा था या जब पाकिस्तान का आक्रमण हो रहा था तो इनको इनके आक्रमण की चिन्ता नहीं थी, आपस में एक दूसरे को नीचा दिखाने की चिन्ता थी। त्रिपाठी ने गुप्त की और गुप्त ने त्रिपाठी की नींद हराम कर रखी थी और दोनों को इस बात की चिन्ता थी कि एक दूसरे की चालों को किस तरह से निरस्त किया जाए। आज कांग्रेस वाले हम से बात करते हैं और कहते हैं कि हम आपस में संघर्ष करते थे....

वित्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : अभी तो आपने कहा था कि जो यहां उपस्थित नहीं है उसके बारे में व्यक्तिगत रूप में कुछ न कहा जाए।

श्री रघुवीर सिंह शास्त्री : हमारे बारे में बहुत कुछ कहा गया है और म बीच में नही बोला हूं। मैं प्रार्थना करता हूं कि मेरे बीच में भी न बोला जाए।

यह कहा जाता है कि संविद के घटक आपस में लड़ते थे, उन में आपस में मतभेद थे, उनमें मतैक्य नहीं हो पाता था। यह स्वाभाविक बात है। जब विभिन्न पार्टियां एक साथ काम करती हैं तो उनकी विभिन्न विचारधारायें होती हैं।

[श्री रघुवीर सिंह शास्त्री]

उनके विभिन्न आदर्श हैं, उनके विभिन्न कार्यक्रम हैं, इस स्थिति में तो स्वाभाविक है कि उन में मतभेद हों। लेकिन मैं पूछना चाहता हूं कि कांग्रेस के आदर्शों में क्या विभिन्नता थी जो चन्द्रभानु गुप्त और कमलापति त्रिपाठी रोज लड़ते रहे। इन बीस वर्षों में जो कुछ उत्तर प्रदेश में हुआ है और पिछले पांच वर्षों में उत्तर प्रदेश में जो कुछ हुआ है उस को देखें तो पिछले पांच वर्षों में 1962 से 67 तक वहां वास्तव में सरकार रही ही नहीं है। अभी एक सदस्य ने गर्व से कहा कि हम सुचेता जी को ले गए, एक बंगाली को मुख्य मंत्री बनाया। लेकिन आपने फिर उन को पहुंचा भी दिया दिल्ली वापस। किन परिस्थितियों में और किस प्रकार उन को फिर दिल्ली पहुंचाया गया यह भी जरा वह सोचें। मैं यह कहना चाहता हूं कि आज अगर हमारे कांग्रेसी भाई और कांग्रेस के नेता यह महसूस करते हैं कि उत्तर प्रदेश की परिस्थिति ठीक होनी चाहिए तो मैं तो स्वागत करता हूं, जिन परिस्थितियों में वहां राष्ट्रपति का शासन लागू किया है वह लागू होना चाहिए था। लेकिन बावजूद इसके मैं कहना चाहता हूं कि राष्ट्रपति का शासन लागू करते वक्त भी राजनैतिक दृष्टिकोण और राजनैतिक जो अभिप्राय है वह उसके बीच में रखा गया है। अगर ईमानदारी से इस चीज को देखते हैं और ईमानदारी से काम करना चाहते हैं तो मैं आपसे अपील करूंगा कि राष्ट्रपति का शासन पूरे तौर पर लागू करिए और असेम्बली को भंग कीजिए। फिर देखिए कि जनता क्या चाहती है? यहां कहा गया है कि अमुक शासन में भ्रष्टाचार रहा, अमुक विभाग में भ्रष्टाचार रहा लेकिन मैं कहता हूं कि अगर कोई न्यायिक जांच कमेटी बिठाएं तो मालूम होगा कि किस के शासन में ज्यादा भ्रष्टाचार हुआ। और न्यायिक जांच कमेटी नहीं बिठाना चाहते तो न्याय का सब से बड़ा दरबार जनता का दरबार है। इन सब लोगों को जनता के दरबार में भेज दें। जनता को फैसला करने का मौका मिलेगा कि किस शासन में भ्रष्टाचार रहा है और किस शासन में ठीक तरह से काम हुआ है। इसलिए मेरी प्रार्थना है कि अगर राष्ट्रपति शासन वहां लागू किया है तो असेम्बली को भंग करना चाहिए और मध्यावधि चुनाव करने का जनता को मौका देना चाहिए। जिन लोगों को जनता समझे कि यह शासन में रहने लायक नहीं हैं उन को हटा सके और जो अच्छे लोग हैं, योग्य लोग हैं जिन को जनता ईमानदार समझती है वह आगे आ सकें, इसलिए मेरा सुझाव यह है कि वहां विधान सभा को भंग कर के मध्यावधि चुनाव कराया जाय।

इसके साथ-साथ एक प्रार्थना मैं और करना चाहता हूं कि उत्तर प्रदेश में अध्यापकों के साथ बड़ा पक्षपात चल रहा है। प्राइमरी अध्यापक और हायर सेकेंड्री के जो अध्यापक हैं उनके संबंध में मैं इस समय ज्यादा नहीं कहना चाहता। मैं आज उन अध्यापकों के संबंध में कहना चाहता हूं जिन का केन्द्र से भी वास्ता पड़ता है। यू० जी० सी० जितना रुपया प्रान्तीय सरकार को देता है, विश्वविद्यालय के अध्यापकों के लिए उस का उन विश्वविद्यालय के अध्यापकों में भी न्यायपूर्ण वितरण नहीं मिल रहा है। इसलिए भारत सरकार इस को भी देखे कि उत्तर प्रदेश के विश्वविद्यालयों के जो अध्यापक हैं उन को यू० जी० सी० के जो नियम हैं उन नियमों के अनुसार उस रुपये का वितरण होना चाहिए न कि मनमाने ढंग से उस का वितरण किया जाए।

अन्त में एक बात कह कर समाप्त करता हूं। जैसा कि यहां पहले कहा जा रहा था कि उत्तर प्रदेश का शासन भविष्य में अब किस प्रकार चले उसके लिए तो मैंने सुझाव दिया है कि विधान सभा को भंग करना चाहिए और विधान सभा भंग करने के साथ-साथ मैं यह कहना चाहता हूं कि आज जो केन्द्रीय सरकार के लोगों के मन में यह बात बैठ गई है कि हर एक बात में राजनैतिक दृष्टिकोण

से फैसला करते हैं, हर बात के पीछे पोलिटिकल मोटिव रहता है, इस चीज को वह त्यागें, इस तरह की बात नहीं होनी चाहिए और वहां विधान सभा को भंग कर के नये चुनाव कराने चाहिए। मैं समझता हूं इस मामले पर पूरी तरह विचार करके आप उचित निर्णय लेंगे।

श्री काशी नाथ पांडेय (पदरौना) : सभापति महोदया, ...

श्री हुकम चन्द कछवाय (उज्जैन) : सभापति महोदया, मेरा व्यवस्था का प्रश्न है। सदन में गणपूर्ति नहीं है।

सभापति महोदया : घंटी बजायी जाय। ......अब गणपूर्ति हो गई है। माननीय सदस्य भाषण जारी करें।

श्री काशी नाथ पांडेय : सभापति महोदया, आज जो विषय हम लोगों के सामने है और जिस बिल पर हम लोग बहस कर रहे हैं इस बिल के आने की आवश्यकता इसलिए हुई कि उत्तर प्रदेश में आज एक तरह से प्रेसीडेंट का राज हो गया है। दरअसल इन बातों पर जब हम विचार करते हैं कि अमुक प्रदेश राष्ट्रपति के शासन में हो गया तो मुझे बहुत खुशी नहीं होती। लेकिन मैं विचार करता हूं कि आखिर ऐसा होता क्यों है और हम कहां जा रहे हैं ? अफसोस होता है। हम लोग प्रजातन्त्र की पद्धति को स्वीकार करें जिस में चुने हुए प्रतिनिधियों द्वारा शासन हो, ऐसी हमारी धारणा है। लेकिन हालात ऐसे होते हैं कि राष्ट्रपति का शासन हो तो मुझे बहुत खुशी इस बात से नहीं हुई। लेकिन यह बात जरूर है कि हम विचार करें कि इसके अतिरिक्त और होने वाला ही क्या था और मैं आपको बता दूं कि प्रजातन्त्र उन लोगों के लिए है जो प्रजातन्त्र की जो कीमत है, जो उसकी वास्तविकता है, उसका जो लाभ है, उस को समझें। मुझे एक शेर याद आता है :

कहीं एक लाल कीचड़ में पड़ा था
न कामत बल्कि कीमत में बड़ा था
कोई दहका उठा कर ले गया घर
वह क्या जाने यह पत्थर है या जवाहर ।।

यह बिल्कुल ठीक बात कही है। जो यह प्रजातन्त्र का हथियार था वह ऐसे लोगों के हाथ में आ गया कि आज राष्ट्रपति को इस बात पर विचार करना पड़ा कि इनके साथ में वह शासन रहे या न रहे और मजबूर होकर के राष्ट्रपति ने उस शासन को अपने हाथ में संभाला। मैं आपको बताना चाहता हूं कि चरण सिंह जी के लिए मेरे दिल में बहुत ही आदर और सम्मान है। वह एक ऊंचे व्यक्ति हैं। लेकिन मैं आप से कहना चाहता हूं कि उन के ऐसे पैट्रिआटिक आदमी अगर इस बात को भूल गए कि जो प्रजातन्त्र में मिनिस्ट्री बनती है उसमें एक सबकी सम्मिलित सरकार समझी जाती है और सम्मिलित उत्तरदायित्व होता है लेकिन उन्होंने जो मिनिस्ट्री बनाई वह इस तरह से नहीं कि वह जिसको चाहें वह मिनिस्टर हो बल्कि वह मिनिस्ट्री इस तरह से बनी कि अमुक पार्टी किस को मिनिस्टर चाहती है वह मिनिस्ट बने और चरण सिंह को वह स्वीकार करना पड़ा। यह मूल चीज थी जिस को चरण सिंह जी को विचार करना चाहिए था। ऐसी स्थिति में चरण सिंह नहीं, उन से भी काबिल कोई व्यक्ति होता तो वह भी शासन नहीं चला सकता था। मैं समझता हूं कि यह एक मौलिक भूल प्रजातन्त्र में उन्होंने की है जो शायद हम तो भूल जायें लेकिन इतिहास नहीं भूल सकता।

मैं एक बात आप को कहूं कि यू० पी० में जो सरकार थी उसमें जो सोशलिस्ट पार्टी के मिनिस्टर थे उनको दिया गया इंडस्ट्री और लेबर लेकिन उसके बाद क्या हुआ ? पहली बात उन्होंने चुर्क सीमेंट फैक्ट्री में यह की कि जो यूनियन का सेक्रेटरी था उस को तुरन्त दूसरी जगह ट्रांसफर किया क्योंकि उस के रहने से आई० एन० टी० यू० सी० का असर बढ़ता था। इसी तरह जनसंघ के भाइयों ने भी किया। मुझे उन की पार्टी से कोई शिकायत नहीं है। पार्टी ठीक है, वह पार्टी बनाएं, मुझे उनके लिए बड़ा सम्मान है लेकिन आपको सुन कर आश्चर्य होगा, कांग्रेस की

[श्री काशी नाथ पांडेय]

20 साल की हुकूमत में ऐसा कभी नहीं हुआ कि अमुक पार्टी की कोई यूनियन बनी और यूनियन के सब लोगों से इस्तीफा लेकर मैनेजमेंट को दिया गया और ट्रक पर उन का सामान लाद कर उन के बच्चों के साथ उनको दूर फेंक दिया गया··· **(व्यवधान)**···· वहां हमारा सेक्रेटरी जो था उस से इस्तीफा लिया गया और उसके छोटे-छोटे बच्चों और औरत को रात के 12 बजे उठा कर वहां से 200 मील दूर भेज दिया···· **(व्यवधान)** ········यह हमारे जनसंघ के भाई हिम्मतसिंह जी जिस विभाग के मिनिस्टर थे उस विभाग में हुआ। ····· **(व्यवधान)**····

श्री सरजू पाण्डेय : मेरा व्यवस्था का प्रश्न है। प्रीवियस रूलिंग है हमारे हाउस के पुराने अध्यक्षों की कि जो आदमी जवाब देने के लिए सदन में मौजूद न हो उसके चरित्र के खिलाफ कोई बात यहां न कही जाये। इसलिये मेरा निवेदन है कि वे मिनिस्टर, जिनके खिलाफ ये चार्ज लगा रहे हैं, यहां मौजूद नहीं हैं इसलिए उन पर इस सदन में कोई आरोप नहीं लगाया जा सकता है।

श्री बलराज मधोक (दक्षिण दिल्ली) : यह नीति की जो आप आलोचना कर रहे हैं, होम मिनिस्टर की अध्यक्षता में एक कमेटी यहां बनी थी जिस के अन्दर वर्क्स हाउसिंग मिनिस्टर थे, उसमें जो तय हुआ उस नीति का इम्पलीमेन्टेशन दिल्ली की सरकार कर रही है। अब वह नीति सही है या गलत, इसमें मैं नहीं जाता। लेकिन आप इस तरह के जनसंघ का नाम लेकर एक गलत प्रभाव डालने की बात न करें।

एक माननीय सदस्य : उस मीटिंग के खिलाफ काम हो रहा है।

श्री बलराज मधोक : इसके लिये उचित यही होगा कि होम मिनिस्टर को बुला लिया जाये और उनसे पूछा जाये कि क्या-क्या हुआ था और क्या उसका उलटा किया जा रहा है। इस तरह कह देने से तो काम नहीं चलेगा।

श्री काशी नाथ पाण्डेय : मुझे आपके प्रति कोई अनादर की भावना नहीं है। मैं शिकायत नहीं करता हूं।

सभापति महोदया : पाण्डेय साहब, आप जवाब न दीजिए, आप अपनी बात कहिये।

श्री काशी नाथ पाण्डेय : मैं कह रहा था कि मैं किसी के व्यक्तिगत आचरण के विरुद्ध नहीं कह रहा हूं। मैं तो नीति के प्रश्न पर कह रहा हूं। मैं केवल यही कहता हूं कि आज सेन्टर में लेबर मिनिस्टर हैं, मैं समझता हूं कि यहां पर डिफेन्स में बहुत ज्यादा वर्कर इम्प्लायड हैं। लेकिन महाराष्ट्र के भाई बतायेंगे कि वहां पर एक जगह जो कम्युनिस्ट लोग निकाले गये उनको कुछ लोगों ने रीइन्सटेट कर दिया बावजूद इसके कि कोर्ट से सजा हुई थी, लेकिन आई० एन० टी० यू० सी० के वर्कर को रखने में हीला हवाला कर रहे हैं। मैं कहता हूं कि सभी पार्टीज के लोग मिनिस्टर के पास पहुंचते हैं। आप यह नहीं कह सकते कि कांग्रेस आपके बीच में कोई पक्षपातपूर्ण काम करती है। यह हो सकता है कि जो जनसंघ या कम्युनिस्ट के साथी हैं उनके प्रति आप का ज्यादा आकर्षण हो लेकिन ऐसा नहीं होना चाहिये कि कोई आपकी तरफ उंगली उठाये। मैं केवल इतना ही कहना चाहता हूं।

सभापति महोदया, दूसरी बात मैं यह कह रहा हूं कि यह खुशी की बात है कि यू० पी० में प्रेसीडेन्ट रूल हो गया। लेकिन प्रेसीडेन्ट रूल हो जाने से हमारी सारी कठिनाइयों का समाधान हो जाये, ऐसा मैं नहीं समझता हूं। प्रेसीडेंट साहब के लिये, मैं समझता हूं एक सलाहकार समिति बनी है जिसमें सभी गवर्नमेंट आफिसर्स हैं और यू० पी० के जो आफिसर्स हैं वे किसी से भी कम योग्य नहीं हैं। मुझे व्यक्तिगत रूप से मालूम है कि यू० पी० के चीफ सेक्रेटरी, श्री बी० बी० लाल बहुत

ही योग्य आदमी हूं। लेकिन मैं आपको बताऊं कि हमारे वर्कर को 12 बजे रात को हटाया गया, उसके लिये हमने उनको चिट्ठी लिखी, डिस्ट्रिक्ट मैजिस्ट्रेट को कहा गया लेकिन एक मिनिस्टर थे उनकी वजह से उसे पुलिस प्रोटेक्शन नहीं मिल सका। आज किसी भी पार्टी की मिनिस्ट्री हो, वह कल चली जायेगी लेकिन शासन-सूत्र को सम्हालने का काम बड़े-बड़े अधिकारियों पर ही है। अगर उनका कार्य विकृत हो जाता है तो फिर प्रजातन्त्र का चलना सम्भव नहीं हो पायेगा। इसलिए मैं कहता हूं कि आज मौका है, आप उन सभी दलदलों से निकल कर प्रदेश की सेवा में लगिये। आप केवल औचित्य को देखें और उचित कार्य को करें। इसी प्रकार से इस सूबे की उन्नति हो सकती है।

मैं एक बात और कहना चाहता हूं। रेलवे बजट पर बोलते हुए भी मैंने इस बात को उठाया था, कि हमारी कांस्टीटुएन्सी में एक रेलवे लाइन है जो छितौनी से गोरखपुर तक जाती है, बड़ी गंडक के किनारे यह लाइन है। वह न केवल यात्रियों को यहां से वहां ले जाती और ले आती है बल्कि नदी से प्रभावित एरिया के लोगों की रक्षा भी करती है। रेल मन्त्रालय ने सोचा कि इस रेलवे लाइन को हो उखाड़ फेंका जाय क्योंकि वह अनएकोनामिक है। मैंने इस चीज़ पर बहुत लड़ाई की और बाद में यह निर्णय हुआ कि यह लाइन रहे। लेकिन अब एक चीज़ ऐसी हो रही है, इंजीनियर और दूसरे लोग जो यू० पी० के हैं उन्होंने एक स्कीम बनाई है। एक तो बाढ़ की वजह से वहां पर पहले से ही किसानों की जमीन नदी में चली गई और अब जो जमीन है उसमें आगे चलकर एक बांध बना रहे हैं जिसका नतीजा यह होगा कि बाकी जमीन भी बांध में चली जाएगी और किसान भूखों मरने लगेंगे। मैंने यह बात उठाई थी, डा० के० एल० राव वहां गये थे, उन्होंने भी यह मुनासिब समझा कि उस लाइन को रहना चाहिये। मैं केवल यही कहना चाहता हूं कि गवर्नर साहब को चाहिए कि उस लाइन की रक्षा करें। वहां के लोगों को आगे चलकर भूमिहीन बनाने की कोशिश न करें चाहे इसके लिये कुछ भी हो। जो पहले से ही पिछड़े हुए हिस्से हैं उनको और ज्यादा पिछड़ा बनाने की कोशिश न की जाए।

यह दुर्भाग्य की बात है कि चूंकि 1857 के बलवे के बानी, भवानी मंगल पाण्डेय थे जोकि बलिया जिले के थे, इसलिए जब तक अंग्रेजों का शासन हमारे प्रदेश में रहा तब तक इस बात की कोशिश की गई कि पूर्वी जिले कभी भी न बढ़ने पायें, उनको तरह तरह से दबाया जाये। वहां पर सिवाय अंग्रेज कलक्टर के और अंग्रेज एस० पी० के कोई और नहीं रहता था। इस वजह से वहां के लोग जर्जर हो गए, दीन-हीन हो गए। पंडित जी के समय में हमारे यहां के श्री विश्वनाथ सिंह थे, उन्होंने वहां की दशा के सम्बन्ध में प्रश्न-उठाया था, जिस पर पटेल कमीशन बिठाया गया। पटेल कमीशन ने अपनी रेकमेन्डेशन दी कि तब तक वहां की हालत नहीं सुधरेगी जब तक कि वहां पर छोटे-छोटे उद्योग-धंधे नहीं लगाये जाते हैं क्योंकि वहां पर—भूमि बहुत कम है लेकिन उस रिपोर्ट के अनुसार साल भर ही काम हुआ। अब यह प्रैसीडेन्ट रूल भी हुआ, संविद की सरकार जिससे कि बड़ी आशा थी वह भी चली गई। पटेल कमीशन की जो रिपोर्ट थी वह बिल्कुल वैसी ही पड़ी हुई है, उस पर कोई अमल नहीं हो रहा है। मैं चाहता हूं कि गवर्नर साहब के शासन में कम से कम पटेल कमीशन की सिफारिशों पर विचार किया जाये।

दूसरी चीज़ हम अपने विरोधी भाइयों से भी कहना चाहते हैं कि देखिये इस बात को कोई टाल नहीं सकता है कि प्रजातन्त्र में केवल एक पार्टी ही हमेशा शासन नहीं करती रहेगी, दूसरी पार्टियां भी आयेंगी। लेकिन यह भी है कि आप अपनी शक्ति इतनी बढ़ाइये, आपकी अपनी पालिसीज़ और प्रोग्राम इस तरह के हों कि कम से कम एक पार्टी की

[श्री काशी नाथ पाण्डेय]

गवर्नमेंट हटे तो मेजारिटी से आप एक ठोस तरीके पर शासन-सूत्र को सम्हाल सकें परन्तु यहां पर तो इन पार्टियों का केवल यही अभिप्राय था कि कांग्रेस की मुखालिफत करनी है। इसी नीति को लेकर यह गवर्नमेंट बनी थी। इससे कांग्रेस तो अपदस्थ हो गई लेकिन लाभ क्या हुआ ? जिस प्रकार रोजाना सरकारें बन रही हैं इससे कोई खास फायदा नहीं और न पब्लिक को इसमें कोई दिलचस्पी है। वह तो चाहती है कि हमारे यहां दृढ़ सरकार बने। मैं कहना चाहता हूं कि आप देखिये संविद सरकार के अन्दर क्या हुआ। इलाहाबाद में जो कुछ हो रहा है उसके अलावा पड़रौना में दिन दहाड़े ट्रेन के दो डिब्बे जला दिए गए। संविद की एक इकाइ ने वहां के लोगों को भड़काया, वहां के विद्यार्थियों को भड़काया। मुझे कहते हुए शर्म आती है कि आपकी शासन व्यवस्था क्या थी। चरण सिंह जैसे मजबूत आदमी के पास होम पोर्टफोलियों था लेकिन उनके साथ एक कम्युनिस्ट भाई भी थे। चरण सिंह एक बात कहते थे तो वह कम्युनिस्ट भाई दूसरी बात कहते थे।

इस तरह कहीं मिनिस्ट्री चलती है ? यह तो सौभाग्य की बात है कि वह किसी प्रकार हट गई। मैं कहना चाहता हूं कि कांग्रेस नहीं बन सकती तो न बने, प्रेजिडेंट रूल में हर्ज की कोई बात नहीं है। कम से कम वहां के अफसरों को एक मौका मिलेगा कि वह वहां के शासन को कुछ सम्भालें। वहां यह बात थी कि पब्लिक से कोई सम्बन्ध हो या न हो, रोजाना की पार्टीबाजी, राजनीति इस कदर शासन में घुस गई थी कि लोगों का काम करना मुश्किल हो गया था।

मैं तो एक बात और कहना चाहता हूं कि प्रेजिडेंट का रूल जो उत्तर प्रदेश में हुआ उस से हम को इस बात की शिक्षा मिलती है कि हम आगे चल कर अपना व्यवहार किस तरीके का रक्खें। जो भी शासन हम उत्तर प्रदेश में कायम करें वह दृढ़ हो और कम से कम पब्लिक के हित में काम करे। केवल मिनिस्टर बन जाने से कोई फायदा नहीं कि एक कार ले लीजिये, दो चपरासी ले लीजिये। पब्लिक तो देखती है कि आप ने मिनिस्टर हो कर क्या किया, आप के रहने से हमें क्या लाभ होता है हम देखते हैं कि यू० पी० की पर कैपिटा इनकम गिर रही है पिछले दिनों से।

जहां तक औद्योगिकरण का प्रश्न है, मैं कहना चाहता हूं कि यू० पी० सबसे पिछड़ा हुआ है।

एक माननीय सदस्य : महंगाई बढ़ गई है।

श्री काशी नाथ पाण्डेय, हां, महंगाई बढ़ गई है। वहां पर एक ही इंडस्ट्री है उस पर भी बड़ी आफत है। मेरा अभिप्राय शुगर इंडस्ट्री से है। मैं केन्द्रीय सरकार को धन्यवाद देता हूं कि उस ने अपनी पालिसी में परिवर्तन कर के कम से कम शुगर इंडस्ट्री को बचा लिया है। जिस वक्त मैं ने यहां आवाज़ उठाई थी कि शुगर डिकंट्रोल होना चाहिये, उस वक्त बहुत से साथी कहते थे कि मैं मालिक के लिये बात कर रहा हूं। उस समय पूरा डिकंट्रोल नहीं हुआ केवल 40 परसेंट हुआ। नतीजा यह हुआ कि जब गवर्नमेंट ने 2 रु० 75 पैसा एक मन गन्ने का भाव तय किया पर किसानों को 5 या 6 रु० मन मिला। अगर 40 परसेंट डिकंट्रोल न हुआ होता तो यह दाम न बढ़ते। इस के अलावा मजदूरों को मजदूरी भी ज्यादा मिली। आम तौर से फैक्ट्रियां डेढ़ महीने मे बन्द हो जाती थीं, आज वह फैक्ट्रियां तीन तीन और चार चार महीने चली हैं और मजदूरों को ज्यादा मजदूरी मिलती है बोनस मिलता है।

श्री शशिभूषण बाजपेयी (खारगोन) : मिल मालिकों को बहुत मुनाफा हुआ।

श्री काशी नाथ पाण्डेय : नहीं हुआ । पता नहीं क्यों आप ने एक नोशन बनाया हुआ है । मैं आप को बतलाना चाहता हूं ....

SHRI UMANATH (Pudhkkottai): They have earned Rs. 200 per bag because of 40 per cent decontrol. I have got the facts.

श्री काशी नाथ पाण्डेय : आप ने जो बात बतलाई वह भी ठीक हो सकती है । तो उस के लिये गवर्नमेंट की मशीनरी लगी हुई है इनकम टैक्स की । हम तो अपना बोनस ले लेंगे । इस के अलावा गवर्नमेंट ने एक स्कीम और दी है कि अगर किसान ज्यादा दाम पा सकता है तो डेफर्ड पेमेन्ट के जरिये पा सकता है । कहां गया पैसा ? कैसे देश का भला होगा ? अगर हम समाजवादी भी हैं तो कम से कम व्यावहारिक तो होना चाहिये । केवल "कैपिटल" पढ़ कर कोई समाजवादी हो, ऐसा मैं नहीं मानता । मैं समझता हूं कि वह केवल थ्योरी की बातें हैं जो इस की चर्चा करते हैं । मेरे मित्र श्री उमानाथ हैं । वह बड़े अच्छे आदमी हैं । मैं उन से कहना चाहता हूं कि वेज बोर्ड केरल जा रहा है । वह वहां पर अपनी राय को रखें । तब इस को देखा जायेगा । केवल यह कह देने से कि एक बैग पर 200 रु० कमाये हैं, काम नहीं चलेगा । इस तरह की बातों के कहने मे क्या फायदा है ? मैं तो एक बात कहना चाहता हूं कि आज प्रजातन्त्र का युग है, इस में आप तर्क से दूसरे को परास्त कर सकते हैं, फिजिकल फोर्स से परास्त नहीं कर सकते । यह धारणा कि या तो विजय आप की होगी या फिर डंडे के जोर से आप अपनी चीज को मनवायेंगे, इस को मैं तर्क नहीं मानता । जो मजबूत होता है वह डंडे का जवाब डंडे से ही देता हैं । प्रजातन्त्र के युग में अगर ज्यादा सख्ती दिखलाई जायेगी तो उस से अधिनायकवाद पैदा होता है ।

इन शब्दों के साथ प्रेजिडैंट का शासन लागू करने के लिये जो यह बिल आया है मैं उस का समर्थन करता हूं ।

श्री सत्य नारायण सिंह (वाराणसी) : सभापति महोदया, इस सदन में उत्तर प्रदेश के बजट पर बहस हो रही है । मैं आप की मार्फत इस सदन का ध्यान इस तरफ खींचना चाहता हूं कि हिन्दुस्तान की आजादी की लड़ाई में पूरे देश के साथ कंधे से कंधा भिड़ा कर उत्तर प्रदेश ने, विशेषकर पूर्वी उत्तर प्रदेश ने ऊंची से ऊंची कुर्बानी की और कठिनाइयां झेलीं । उस के बाद जब अंग्रेजी साम्राज्यवाद का पंजा टूट गया और यह सौभाग्य कांग्रेस पार्टी को प्राप्त हुआ, देश की जनता ने उस को इस बात का अवसर दिया, कि वह अपनी नीतियों के मातहत जनता की आशाओं और आकांक्षाओं के मुताबिक काम करे, और बीस वर्ष तक लगातार जनता की आशायें उस की ओर लगी रहीं, तब भी हम देखते क्या हैं कि जनता की आशायें पूरी नहीं हुईं । यहां पर जनतन्त्र की रक्षा की बात के लिये हम रात दिन चीखते चिल्लाते हैं और तमाम बातें करते हैं, लेकिन हम को इस बात का पता नहीं कि जनतन्त्र की रक्षा कौन करता है । आज सही मानों में जो जनतन्त्र की रक्षा करती है वह जनता होती है क्योंकि जनतन्त्र जनता की आशाओं और आकांक्षाओं के मुताबिक काम करता है । जो जनतन्त्र उन को पूरा करने की कोशिश करता है वही देश में विकसित होता है और मजबूत पैरों पर खड़ा होता है । इस दृष्टि से जब हम देखते हैं तो पता चलता है कि जनता ने यह सोचा था कि अंग्रेज साम्राज्यवाद हिन्दुस्तान से उखाड़ दिया गया, हिन्दुस्तान आजाद हो गया, और अब हमारी आशायें पूरी होंगी तथा हमारे सूखे हुए चेहरों पर हरियाली आयेगी । बीस साल तक लगातार कांग्रेस के राज्य ने जनता की इन आशाओं को पूरा नहीं किया । जिस का नतीजा आज यह है कि पूरे देश के साथ-साथ उत्तर प्रदेश की जनता के अन्दर निराशा की भावना पैदा हो गई है ।

मैं पूछना चाहता हूं कि क्या इस तरह से जनतन्त्र की जड़ मजबूत होती है ? इस

[श्री सत्यनारायण सिंह]

तरह से जनतन्त्र से जनता का विश्वास उठ जाता है । वह सोचने लगती है कि इस तरह से हमारी आशायें पूरी नहीं होंगी और हमारे मन के मुताबिक हमारे हितों की रक्षा नहीं होगी। इस तरह से जनता का विश्वास निश्चित रूप से जनतन्त्र से उठता है और जनतन्त्र कमजोर होता है ।

बीस साल के बाद आज हम क्या देखते हैं ? कांग्रेस ने लगातार जो कदम अब तक उठाया है उस से पूरे मुल्क में एक नई स्थिति बन गई है, और वह यह कि केन्द्र में एक पार्टी का, जो बीस साल से हुकूमत कर रही थी, शासन कायम है और देश के दूसरे बहुत से प्रदेशों में दूसरी पार्टियों के राज्य कायम हैं । यह नई स्थिति आज दुनिया में कहीं भी देखने को नहीं मिलेगी, जैसे कि हिन्दुस्तान में पैदा हुई । हिन्दुस्तान का प्रजातन्त्र आज फिर कसौटी पर है कि आज वह इस नई परिस्थिति में किस तरह पर अपना विकास करेगा । दूसरे राज्यों में दूसरी पार्टियों की सरकारें कायम हैं और केन्द्र में आज बीस साल से कांग्रेस हुकूमत चल रही है, उस का राज्य कायम है । ऐसी हालत में दोनों का समन्वय कैसे किया जाये जिससे सही मानों में प्रजातन्त्र की जो असली भावना है उस का विकास हो सके ।

प्रश्न यह है कि आज दूसरे राज्यों में जो दूसरी पार्टियों के राज्य कायम हैं, वह एक कांस्टिट्यूशन के मुताबिक काम करते हैं, अपने घोषणा पत्र के मुताबिक काम करते हैं जिन में जनता की आशाओं को पूरा करने के वादे किये गये हैं । आज आप उन को अपने कार्यक्रम पूरे करने के अवसर देते हैं या नहीं, यह एक बहुत बड़ा प्रश्नसूचक चिह्न देश के सामने खड़ा हो गया है कि अपने अपने ढंग से, अपने अपने वादों के मुताबिक, अपनी अपनी घोषणाओं के मुताबिक हर पार्टी को जनतन्त्र की मूल धारा के मुताबिक काम करते हुए उस को अमल में लाने का अवसर मिलता है या नहीं ? आज जब हम इस बात को सोचते हैं तो हम को दु:ख होता है कि आज साजिश हो रही है नीचे से ऊपर तक एक दूसरे में समन्वय कायम करने के बजाय, एक दूसरे की मदद करने के बजाय, एक दूसरे को गिराने की, जिस से प्रजातन्त्र को सब से ज्यादा खतरा पैदा हो रहा है । आप सोच सकते हैं जब दूसरी पार्टियों के राज्य पूरे देश में कायम हो गये, ऐसी स्थिति में हम अपने वादों के मुताबिक अपने घोषणा पत्र के मुताबिक किस तरह से काम करें ? इस वक्त यह पूरी जिम्मेदारी केन्द्रीय सरकार की है कि वह गम्भीरता के साथ इस बदली परिस्थिति पर विचार करे और यह देखे कि जो बड़े घटक हैं देश के अन्दर उन को अपने अपने घोषणा पत्रों के मुताबिक, अपने अपने वादों के मुताबिक काम करने का अवसर प्रदान किया जाये । अगर आज इस बात पर गम्भीरता से विचार नहीं किया गया तो प्रजातन्त्र के लिये सब से बड़ा खतरा आज पैदा हो चुका है । मैं कहना चाहता हूं और हाउस से अपील करना चाहता हूं कि वह इस के गम्भीर नतीजे को सोचे कि आज सब के लिये, आप के लिये, हमारे लिये, हर पार्टी के लिये, चाहे केन्द्र की सरकार हो, चाहे राज्यों की सरकारें हो, सब के लिये विचार करने का अवसर आ गया है इस सम्बन्ध में ।

जब अलग-अलग सरकारें राज्यों में कायम हुई तो जनता ने खुशियां मनाई । अंग्रेजों के जाने के बाद हिन्दुस्तान की जनता सर उठा कर ऊपर उठी थी । वह सोचती थी कि अंग्रेजों के जाने के बाद हमारी गुलामी की जंजीरें टूट गईं और अब हमारी इच्छा के मुताबिक देश का निर्माण होगा । लेकिन वह आशायें पूरी नहीं हुईं । इस बीच में जो सरकारें बनी, खास तौर से जो उत्तर प्रदेश में संविद सरकार बनी, उस ने भी ऐसे काम किये जिन से जनता को पूरी खुशी नहीं मिली । जब चरण सिंह की सरकार बनी थी उस दिन भी उत्तर प्रदेश की सड़कों और गलियों में खुशियां मनाई गई थीं ।

17 Hrs.

हमने देखा कि संविद की जो सरकार थी उसने भी जनता की इच्छाओं और आकांक्षाओं को पूरा करने का काम नहीं किया और प्रजातन्त्र पर उसने आघात किया, चोट की। इतना मात्र कह देने से काम नहीं चलेगा कि हम प्रजातन्त्र के पोशक हैं। असंगतियों से भरी हुई जो सरकार वहां बनी उस सरकार ने सोचा कि कांग्रेस को हटा कर वे सरकार बना रहे हैं और जनता इसका स्वागत करेगी। उसने इसका स्वागत किया भी। लेकिन वह भी जनता की इच्छाओं और आकांक्षाओं की पूर्ति नहीं कर सकी। हम को यह मान कर चलना होगा कि कांग्रेस की चमड़ी से जनता को दुश्मनी नहीं है और न ही उसको हमारी चमड़ी से मुहब्बत है। जनता ने कांग्रेस से नाराज़ हो कर आपको अवसर दिया ताकि आप कुछ करके दिखायें लेकिन नौ महीने में आपने यह साबित कर दिया कि आप उन से भी अधिक निकम्मे साबित हुए हैं। और आप पर से जनता की आस्था उठ गई। पिछले ज़माने में सरकार की तरफ से आर्डर निकला था कि जितनी बंजर और परती भूमि है वह खेतीहर मजदूरों को दी जाए। लेकिन संविद की सरकार ने एक जी०ओ० निकाला और कहा कि जो बोली बोलेगा सब से ज्यादा उसको ही वह ज़मीन मिलेगी। क्या यह समाजवाद का तरीका था। इतना ही नहीं चार फरलांग और आठ फरलांग तक बिजली किसानों को देने की बात पहले कही गई थी और उनको ट्यूबवैल मिलते थे। लेकिन कह दिया गया कि इसको वापिस लिया जाता है और बिजली उनको मिलेगी जोकि पहले से दस हजार बारह हजार जमा कर देंगे। ज़मीन की सिंचाई के लिए ट्यूबवल जो लगाये जाते हैं उनके लिए कह दिया गया कि उनके ऊपर बीस रुपये अतिरिक्त टैक्स देना होगा और जो इस तरह से ज्यादा पैसा दे कर लगायेंगे उनको ही खाद मिलेगी, अच्छा बीज मिलेगा। उत्पादन के अन्दर धनी किसानों को यह बढ़ावा देने की नीति नहीं है और क्या यह मध्यम, गरीब ... किसानों और खेतीहर मजदूरों ... को बरबाद करने की नीति नहीं है। इस तरह की नीतियों का जनता पर क्या असर पड़ा होगा या क्या आपने इसको भी देखा है क्या जनता सीखेगी, क्या उसको सबक मिलेगा, इसका भी तो आपको विचार होना चाहिये था।

उत्तर प्रदेश हमारे भारत वर्ष का एक बहुत बड़ा प्रदेश है। आबादी की दृष्टि से भी वह बहुत बड़ा प्रदेश है। जितनी बिजली यहां मिलनी चाहिये, शिक्षा के लिए जितना पैसा यहां मिलना चाहिये, सिंचाई का जितना प्रबन्ध यहां होना चाहिये स्वास्थ्य का इंतजाम होना चाहिये उन सब की पूरे तौर पर उपेक्षा की गई है।

किस तरह की वहां पर स्थिति पैदा कर दी गई इसको आप देखें। उत्तर प्रदेश मुख्य रूप से खेतीहर और छोटी छोटी सनतों का प्रदेश है। वहां पर सरकार को चाहिए था कि खेती पर विशेष ध्यान देती और जो छोटी छोटी सनतें हैं उन पर विशेष ध्यान देती। लेकिन आज छोटी सनतों की हालत क्या है? वे बिल्कुल बरबाद और चौपट हो रही हैं। बनारस की साड़ियां और कालीन हिन्दुस्तान में ही नहीं दुनिया में मशहूर हैं। इस उद्योगधंधे ने हिन्दुस्तान की शान को दुनिया में बढ़ाया है और विदेशी मुद्रा का संकट इससे हल होता था। आज वहां पर वह इंडस्ट्री चौपट हो रही है। चालीस प्रतिशत बुनकर वहां बेकार हो गए हैं। यह उपेक्षा का ही परिणाम है।

उत्तर प्रदेश की लगातार उपेक्षा केन्द्रीय सरकार ने भी की है। मैं मांग करता हूं कि पटेल कमीशन की जो रिपोर्ट थी उसके मुताबिक उत्तर प्रदेश को विकास की दिशा में ले जाने के लिए केन्द्र से पूरी मदद मिलनी चाहिये ताकि उसकी जो समस्या है वह हल हो और वह देश के निर्माण कार्य में अपनी भूमिका अदा कर सके।

डा० सुशीला नैयर (झांसी) : जो भाषण हुए हैं उनको मैं ध्यान से सुन रही थी। नायर जो

[डा० सुशीला नैयर]

ने सारी आत्मकथा सुना दी। झारखंडे राय जी ने बुलेटस की धमकी दी है। चौ० चरण सिंह, गुप्त जी और त्रिपाठी जी की भी खूब चर्चा की गई और अलग-अलग तरफ से अपने-अपने विचार व्यक्त किये गये। यह बतलाने की कोशिश की गई कि संविद की जो सरकार टूटी इसके पीछे किसी प्रकार से कांग्रेस का हाथ था। लेकिन मैं कहना चाहती हूं कि जहां तक उत्तर प्रदेश की संविद सरकार का ताल्लुक है कांग्रेस पर कोई दूर का भी आरोप नहीं लगा सकता है कि कांग्रेस ने उसको तोड़ने में एक छोटी उंगली भी हिलायी। वह टूटी तो अपने कारनामों से ? हकीकत यह है कि—

एक माननीय सदस्य : काले कारनामों से।

डा० सुशीला नैयर : काले कारनामे तो थे ही, सफेद होते तो थोड़े ही गिरती।

बीस साल के बाद कुछ राज्यों में जब कांग्रेस का बहुमत नहीं रहा तो हमारे विरोधियों ने बहुत खुशियां मनाई और बहुत सी बातें बनाई। लेकिन यह कुछ नई बात नहीं थी। यह ऐसी चीज़ थी जोकि प्रजातन्त्र की परम्परा में चलती आई है। जो पार्टी बहुत दिनों तक राज्य करती रहती है उसके प्रति जनता में कुछ असन्तोष की भावना भी पैदा हो जाती है और जनता उसके प्रति अपना असन्तोष व्यक्त भी करती है। इसलिये अगर कांग्रेस को कहीं बहुमत नहीं मिला तो इस में कोई दुख की बात नहीं थी। दुख तो यह है कि जो भाई बड़ी बड़ी बातें करते हैं वे कोई एक दल बना कर एक आल्टरनेटिव भी तो प्रजा के सामने रखें ताकि अगर एक दल बहुमत में नहीं आता है या सरकार नहीं बना सकता है तो दूसरे दल बना सकें। मुझे स्मरण है कि इसी सदन में विरोधी मेम्बर स्वर्गीय नेहरू जी को कहा करते थे कि आप अपोजीशन पार्टी को भी संगठित करिये। विरोधी दल कांग्रेस के विरुद्ध संगठित करना क्या कांग्रेस का धर्म है। क्या यह भी कांग्रेस की जिम्मेदारी है कि सामने वालों को वह संगठित कर दे और फिर उन्हें कहे कि "आइये, आ कर अब आप राज चलाइये।"

एक माननीय सदस्य : तब भी बिगाड़ देंगे।

डा० सुशीला नैयर : जब इन्होंने, सब ने मिल मिला कर एक आल्टरनेटिव सरकार बनाई तो—सब को मालूम है कि हमने उसका स्वागत किया। हम में से बहुत से लोग ऐसा मानते थे कि कौन जाने ये लोग जिस तरह से कुछ प्रोग्राम बना कर इकट्ठे हुए हैं, उसके परिणाम स्वरूप आगे चल कर एक दूसरे के नज़दीक आ सकें, कोई और एक अच्छा सा दल बना लें ताकि टू पार्टी सिस्टम हिन्दुस्तान में भी चले और जनता के सामने एक आल्टरनेटिव हो सके ताकि अगर कांग्रेस बहुमत में नहीं आती है तो प्रजातन्त्र में विश्वास रखने वाला यह विरोधी दल राजकाज चला सके। लेकिन दुख के साथ मुझे कहना पड़ता है कि बजाय इसके कि सरकार में बैठ कर ये लोग अच्छा शासन जनता को देने की कोशिश करते, इन्होंने अपने-अपने दल को पनपाने के लिए तरह-तरह के प्रपंच रचने आरम्भ कर दिये।

झांसी का मैं प्रतिनिधित्व करती हूं। वहां तो बड़ी हंसी की घटनायें घटती थीं और उन घटनाओं को हम देखा करते थे। सर्किट हाउस में अलग-अलग कमरों में दो तीन मिनिस्टर एक ही समय में आ जाया करते थे। अलग-अलग कमरों में उनकी प्रेस कांफ्रेंसिस हुआ करती थीं और एक दूसरे की बात से उलटी बात, अलग-अलग कमरों में वे वहां कह दिया करते थे। ऐसी हालत में जो इनफार्मेशन आफिसर होता था वह बेचारा बड़ी परेशानी अनुभव किया करता था। वह देखता रहता था कि कौन सी बात वह प्रेस में दे और कौन सी बात न दे। एक आध बार ऐस भी हुआ कि उसने कोई एक बात प्रेस में दे दी और जनता पर जब उसका उलटा असर हुआ तो मन्त्रियों द्वारा उसको डांटा गया और

कहा गया कि "हमने तो कोई ऐसी बात नहीं कही ।"

वहां पर अब राष्ट्रपति शासन लागू किया गया है । जैसा आप जानते हैं कि चौधरी चरण सिंह ने कहा था कि या तो आप वहां दूसरा चुनाव करवायें या फिर हमारे ही दल को, हमारे ही दल के नेता को गवर्नमेंट बनाने का अवसर दें । लेकिन वह व्यक्ति कौन है इसको संविद वाले बता नहीं सके हैं । उधर कांग्रेस ने भी इस दौरान में कहा है कि हमारे पास बहुमत है । अब गवर्नर साहब देख रहे हैं कि सचमुच किस के पास बहुमत है मैं जाति तौर से समझती हूं कि दो-चार पांच इधर से फूट कर उधर चले जायें या दो चार पांच उधर से फूट कर इधर आ जाएं और इस तरह से सरकार बना ली जाए तो इसमें किसी का भला नहीं है इसमें तो ज्यादा अच्छी बात यह होगी कि मिड टर्म इलैक्शन हो जाए उत्तर प्रदेश में । और मुझे इस में भी शक नहीं है कि इस समय मिड टर्म इलैक्शन होंगे तो कांग्रेस पार्टी वहां पर बहुत भारी बहुमत में जीतेगी क्योंकि लोगों ने देख लिया कि खिचड़ी सरकार का क्या परिणाम आया और लोग इससे बहुत ही परेशान हैं । हम तो गांव-गांव में घूम कर देखते हैं लोग कहते हैं कि जैसे भी थे कांग्रेस वाले इनसे तो बहुत अच्छे थे । आज जो हमारे सामने बिल आया है, राष्ट्रपति का शासन के कारण आया है । राष्ट्रपति शासन कितने दिन रहेगा, मैं नहीं जानती लेकिन सवाल यह है कि उत्तर प्रदेश किसी न किसी कारण से आज तक पिछड़ा रहा और उसकी उपेक्षा भी होती रही है इसे दुरुस्त करना होगा । यह किसी से छिपी हुई बात नहीं है, बिजली को देख लीजिए, सड़कों का मापदंड देख लीजिए, शिक्षा का मापदंड देख लीजिए, प्रति व्यक्ति आमदनी का मापदंड देख लीजिए, अगर आप सारे भारत की लिस्ट के साथ उत्तर प्रदेश की इस लिस्ट को मिलाएंगे उत्तर-प्रदेश करीब-करीब सब से नीचे आयेगा । शायद एक दो राज्य इसके नीचे हों तो हों । यह परिस्थिति आज है । इतने बड़े-बड़े नेता पैदा हुए उत्तर प्रदेश में, तीन प्रधान मंत्री उत्तर प्रदेश के हमारे यहां हुए, लेकिन उत्तर प्रदेश का वही हाल है । मेरा ख्याल है उत्तर प्रदेश में इसी चीज से ही लोग खुश रहे कि हम ने नेता पैदा किए । लेकिन आम जनता के विकास के लिए कितनी मेहनत की आवश्यकता है, कितने परिश्रम की आवश्यकता है, कितने धन की आवश्यकता है, उसकी तरफ तवज्जय नहीं गई । जैसा हमारे दूसरे भाइयों ने अभी कहा, आबादी के लिहाज से बहुत कम हमारे प्लान का हिस्सा उत्तर प्रदेश को हमेशा मिला और उत्तर प्रदेश के नेता भी इसी ध्यान में रहे कि अब हमारा प्राइम मिनिस्टर वहां बैठा है, हम कैसे आग्रह करें, कैसे मांगें, यह एक मुश्किल हो जाती है.....

श्री बलराज मधोक : इसका कारण तो यह नहीं है कि उत्तर प्रदेश इतना बड़ा है कि उसको सम्भाला नहीं जा सकता । अगर दो-तीन हिस्सों में बांट दिया जाय तो ज्यादा सहूलियत हो जायेगी ?

डा० सुशीला नैयर : उत्तर प्रदेश बड़ा है इसलिए उसका विकास नहीं हो सकता यह बात मैं मानने के लिए तैयार नहीं हूं और आपका दल तो सारे देश के लिए यूनिटरी गवर्नमेंट की मांग करने वाला दल है । आप यह कहें कि उत्तर प्रदेश बड़ा है इसलिए उत्तर प्रदेश की गवर्नमेंट नहीं चल सकती तो यह बात तो हमारी समझ में नहीं आती ।

सवाल यह है कि शासन सही माने में चलाना हो तो उसमें सख्ती भी करनी पड़ती है और चौधरी चरण सिंह ने सख्ती करने की कोशिश की और आपने देखा कि उनको वहां से हटना पड़ा आज इस देश में परिस्थिति ऐसी बन गई है कि इस देश में लीडर्स नहीं हैं बल्कि जनसमुदाय जिधर उनको ले जाता है उसके पीछे पीछे वह चल पड़ते हैं । लीडर

[डा० सुशीला नैयर]

तो वह होता है जो जनता को ले जाय, जनता का दिशा दर्शन करे। लेकिन यहां तो चीप पापुलैरिटी चाहिए । जहां से भी पापुलैरिटी मिले, चाहे वह जैसा भी काम करने से मिले, वह काम करेंगे चाहे वह जनता के हित में हो या न हो । इस तरह से किसी प्रदेश का भी, किसी जनता का भी भला नहीं हो सकता । मैं मानती हूं कि हमारा बुन्देल-खंड है, उत्तर प्रदेश के पूर्वी जिले हैं, यह इलाके बहुत ही उपेक्षित और पिछड़े हुए जिले रहे हैं । वैसे तो सारे का सारा उत्तर प्रदेश ही पिछड़ा हुआ है । लेकिन इसमें यह दो ऐसे क्षेत्र हैं कि जहां ज्यादा ध्यान देने की आवश्यकता है । लेकिन जब हम उद्योग मांगते हैं तो सुनाई नहीं होती । उद्योग कहां जाता है ? इलाहाबाद में जाता है, बनारस हरिद्वार में जाता है । क्यों ? क्योंकि वहां के लोग ज्यादा जोर डालना जानते हैं । भले ही आपको त्रिवेणी संगम की पवित्रता का सत्यानाश हो जाय, गंगा में एफ्लुएंट डाल कर भले ही हरिद्वार की पवित्रता समाप्त कर दी जाय, लेकिन बुन्देलखंड या पूर्वी जिलों में इंडस्ट्री नहीं जायेगी, इंडस्ट्री लगेगी इन्हीं जगहों पर। ऐसा करने में न तो उत्तर प्रदेश का भला है न देश का ही भला है ।

फिर आपने देखा कि यह संविद की सरकार आई तो उसने कौन से कारनामे किए ? सब से पहले जो देहातों में स्त्रियों और बच्चों की सेवा के लिए सोशल वैलफेयर का एक बढ़िया डिपार्टमेंट चल रहा था, उसको समाप्त किया, और क्या कहा, कि औरतों का काम तो है घर में बैठ कर चक्की चलाएं और खाना बनाएं । औरतों ने कहा कि हम चक्की भी चलाएं लेकिन पहले घर में दाना हो तब तो चक्की चलाएं । जब दाना ही न हो तो क्या पत्थर को ही पीसती रहें ? पांच हजार औरतों को निकाल दिया गया । उनके साथ एक-एक के पीछे पांच पांच भी डिपेंडेंट मान लिए जाएं, तो आप समझ सकते हैं कितनी बड़ी संख्या पर कितना बड़ा अन्याय किया गया । यह अपने आप को मानते हैं प्रगतिशील, लेकिन काम करते हैं यह हमारे रीअक्शनरी की तरह । यह हमारे झारखंडे राय जी भी उस मुआमले में बैठ गए और उस ग़लत काम का समर्थन किया । इन्होंने भी उन औरतों पर इतना जो अन्याय हुआ, उसका समर्थन किया । तो यह सब चीज़ें बातें करने से तो नहीं होतीं । काम बताता है कि आप कहां हैं और क्या आप करते हैं ।

फिर सभापति महोदया, आप देखिए कि पूरी नशाबंन्दी उत्तर प्रदेश में नहीं थी तो भी कुछ कानपुर जैसे मजदूर एरिया में थी और हमारी बहन सुचेता जी जब वहां मुख्य मंत्री थीं तो उनसे कुछ लोगों ने आ कर कहा कि हमारे यहां नशाबन्दी होनी चाहिए तो उन्होंने कहा कि अच्छी बात है, जहां जनता कहेगी कि हम नहीं चाहते इस चीज़ को और हम पूरा ध्यान रखेंगे बाद में इसका पालन हो तो वहां-वहां हम नशाबन्दी लागू कर देंगे । तो उत्तराखंड के चार या पांच स्थानों पर नशाबन्दी उन्होंने लागू कर दी । लेकिन संविद की सरकार आई तो . .

श्री झारखंडे राय : यह आपके अशोक मेहता जी कहते हैं कि अगर नशाबन्दी पूरे देश में लागू कर दी जाय तो 2 अरब धनराशि की हानि होगी जो कोई भी सरकार बर्दाश्त नहीं कर सकती है । तो आप यहां से ऐसा मंजूर करा लीजिए तो वहां सब हो जायेगा ।

डा० सुशीला नैयर : अगर अशोक मेहता जी ऐसी बात कहते हैं तो वह समझते नहीं हैं कि वह क्या बात कर रहे हैं ? मैं नहीं मानती कि अशोक मेहता जी ऐसी बात करते होंगे । सीधी सी बात है कि जब एक रुपया सरकार को मिलता है रेवेन्यू का तो जनता की जेब से चार रुपया जाता है । उत्तर प्रदेश में 20 करोड़ रुपया मिलता था रेवेन्यू

एक्साइज का। इसकी जगह 80 करोड़ रुपया जनता की जेब से जाता है। अगर वह 80 करोड़ जनता की जेब में रहे तो जनता उससे कपड़ा, जूता, घड़ी, पेन या घर के और सारे सामान खरीदेगी। उससे उसका घर और परिवार भी सुखी होगा और सरकार की तिजोरी भी भरेगी सेल्स टैक्स से, एन्टरटेनमेंट टैक्स से या और दूसरे टैक्सों से, स्माल सेविंग्स से और या वह धन और उत्पादन के कार्यों पर खर्च होगा। तो सोचने की बात यह है कि पैसा लोगों से लिया जाय लोगों को बरबाद कर के? या खुशहाल करके? अगर आप को वही पैसा मिल सकता है लोगों को खुशहाल कर के, तो आपको वह क्यों मंजूर नहीं है। हां, हम मानते हैं, आपको चार छः महीने थोड़ा सा फर्क पड़ सकता है। उसमें भी यहां पर केन्द्र के वित्त मंत्री ने खुले आम कहा है कि "50 परसेंट लास मैं पूरा करूंगा"। तो फिर कितना नुक्सान रह जाता है? लेकिन यह समझने की बात है और इसके लिए भी थोड़ी सी हिम्मत चाहिए। मगर संविद सरकार ने क्या किया? कानपुर जैसे शहर से नशाबन्दी उठा दी। उसके लिए एस० एम० बैनर्जी साहब कहते हैं कि 60 या 70 परसेंट वेजेज़ मजदूरों की इस में चली जाती हैं। यह संविद सरकार के कारनामे हैं। और भी बहुत-सी बातें हैं? इनको मौका मिला था अच्छा शासन यह वहां दे सकते थे, जनता के सामने एक आलटरनेटिव सरकार कांग्रेस के मुकाबिले में दे कर, उसका समर्थन प्राप्त कर सकते थे। लेकिन आज वह मौका उन्होंने खो दिया। राष्ट्रपति शासन के मातहत जितना भी अच्छा हम से हो सके उतने अच्छे तरीके से हमें इस काम को अब करना चाहिए।

फिर इन्होंने और क्या किया? जहां-जहां खेती थी, जिन्होंने अपने बच्चों के खाने के लिए गल्ला पैदा किया था, वह गल्ला उनसे छीन लिया। उनके बच्चों के मुंह से उन्होंने खाना छीन लिया। हम ने कहा कि भाई, जरा देख भाल कर काम करो। जिस के पास ज्यादा है उससे लो। लेकिन नहीं, एकदम लैवी लगा दी सब पर। टके सेर भाजी टके सेर खाजा, अन्धेर नगरी वाला हाल कर दिया। यह इन के कारनामे हैं। तो आज राष्ट्रपति शासन के सम्बन्ध में यह जो बिल हमारे सामने आया है इस का हम समर्थन करते हैं और आशा करते हैं कि जब तक केन्द्र के पास बागडोर है हम ऐसी अन्याय की बातों को जैसे कि औरतों का महकमा बन्द करना या जैसे कानपुर में नशाबन्दी की समाप्ती की टके सेर भाजी टके सेर खाजा वाली बात, लेवी की वसूली, इस किस्म की जो चीज़ें हैं वह समाप्त करें····

श्री झारखंडे राय : यह लेवी 20 बीघे के ऊपर के किसानों पर लगी थी, यह आप को मालूम होना चाहिए।

डा० सुशीला नैयर : जी, यह कहने के लिए है।······(**व्यवधान**)······

और उसमें भी सभापति महोदया, मैं बतलाऊं हमारे यहां पर बुन्देलखंड जैसे एरिया में ज़मीन लोगों के पास ज्यादा होती है लेकिन उसका एक-तिहाई ही वह बोते हैं क्योंकि उनके पास साधन नहीं होता, पानी नहीं होता। मगर यह तो ज़मीन का पट्टा देख कर कि किसके खाते में कितना है, उसके हिसाब से उनसे लेवी उन्होंने वसूल की। हमें आज देखना है कि अंधाधुन्ध टीका करने से काम नहीं चलेगा। किसी ने यह देखने की कोशिश नहीं की कि मर्ज क्या है और उसका इलाज क्या है। मर्ज यह है कि हरएक आदमी को यह समझना है कि इस देश का कल्याण होना है तो इमानदारी से और कठिन परिश्रम से काम करना होगा। अगर हम इस तरफ तवज्जय दें तो देश की काया पलट एक दिन में हो सकती है। लेकिन हर एक दल फायदा उठाने के लिए दूसरों का एक्स्प्लायट करना चाहता है चाहे वह मजदूर वर्ग हो या विद्यार्थी वर्ग हो। तो इस एक्स्प्लाय-

[डा० सुशीला नैयर]

टेशन को खत्म करना होगा तभी देश का नवनिर्माण हो सकेगा ।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करती हूं ।

श्री रणजीत सिंह (खलीलाबाद) : सभापति महोदया, यह जो विधेयक आया है राज्यपाल के शासन को मजबूत करने के लिए वह इसलिए क्योंकि ··· उत्तर प्रदेश में कोई सरकार चल नहीं पाई और हो सकता है कि ऐसी स्थिति रहे आगे भी कोई सरकार न चल पाये । यह भी हो सकता है कि मध्यावधि चुनाव हों । उससे हम डरते नहीं, हम उसका स्वागत करेंगे । मुझे चन्द बातें कहनी हैं उत्तर प्रदेश की दशा के विषय में–– बल्कि मैं यह कहता हुं ––उत्तर प्रदेश की दुर्दशा के विषय में, विशेषकर पूर्वी जिलों की दुर्दशा के विषय में । किसी एक दल के विषय में मैं कुछ नहीं कहना चाहता हूं । आठ महीने के शासन में हम भी कुछ अधिक नहीं कर पाये इसलिए हम डींग भी नहीं हांक सकते हैं । लेकिन बीस वर्षों की दुर्व्यवस्था को आठ महीने में दूर करना, जबकि प्रशासन की पद्धति वही रह गई, प्रशासन के अधिकारी वही रह गए और प्रशासन का दृष्टिकोण सारा का सारा वही रह गया, एक बहुत कठिन काम है । फिर यह भी सही है कि संविद के जो घटक थे उनमें आपस में फूट थी । हम सच्ची बात से इनकार नहीं करते हैं । उस फूट से उत्तर प्रदेश की हानि अवश्य हुई है और उस फूट के फलस्वरूप ही आज वहां पर संविद की सरकार नहीं रही ।

लेकिन दुख की बात है कि हम तो अनेक दल थे जो कि एक दल होकर एक बनने की चेष्टा कर रहे थे वहाँ कांग्रेसी जो कि एक दल है, उसमें भी अनेकों घटक हैं । गलती हमारी भी थी लेकिन वह भी बेदाग नहीं है । उत्तर प्रदेश में जो प्रगति नहीं हुई है उसका एक विशेष कारण यह भी रहा है कि ऊपर से एक दीखते हुए भी कांग्रेस का बड़ा घटक अन्दर से अनेक हो कर आपस में लड़ रहा था । उसके कारण प्रदेश की प्रगति की तरफ किसी का ध्यान नहीं जा रहा था । अब जब केन्द्र का शासन है, जबतक यह रहेगा तबतक मैं यही कहूंगा कि सच बात यही है कि यह कांग्रेस का ही शासन है । दो चार महीने जबतक यह शासन है, मैं चन्द सुझाव देता हूं और चाहूंगा कि उनको यह शासन कार्यान्वित करे । कृपा करके विशेष रूप से उत्तर प्रदेश के पूर्वी जिलों की स्थिति में आप अवश्य कुछ सुधार करें ।

17.25 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*].

उत्तर प्रदेश की जो उपेक्षा हुई है उसका सबसे बड़ा कारण यह है कि तीन जो प्रधान मन्त्री हमारे बने वे तीनों उत्तर प्रदेश के ही बने । वे इसलिए उत्तर प्रदेश की उपेक्षा करते रहे कि कहीं उंगली उठाकर यह न कह दें कि अपने प्रदेश की तरफदारी कर रहे हैं वैसे तो यह बहुत अच्छी बात रही लेकिन यह नहीं भूलना चाहिए था कि उत्तर प्रदेश केवल एक प्रदेश ही नहीं है, भारतवर्ष का सबसे उपजाऊ प्रदेश भी है । चावल, गेहूं, बाजरा, गन्ना सब का सब बहुतायत से वहां पैदा होता है । किसी अन्य प्रदेश में इतनी फसलें एक स्थान पर नहीं उगाई जातीं । इस बात को दृष्टि में रखकर कम से कम उस प्रदेश को सबसे अधिक सम्पन्न बनाने की चेष्टा करनी चाहिए थी । केन्द्र जो उत्तर प्रदेश की उपेक्षा कर रहा है उसका मैं एक जीता जागता नमूना देता हूं––मैं पंजाब की कोई शिकायत नहीं कर रहा हूं––अभी भी देश में करीब दो हजार ट्रैक्टर बाहर से खेती के लिए मंगाए गये । उनका बंटवारा इस प्रकार हुआ कि आधे दर्जन जिलों वाले पंजाब में, जहां पहले से ही काफी ट्रैक्टर थे और जहां प्रगतिशील किसान हैं, 500 ट्रैक्टर दिये गये और 54 जिलों वाले उत्तर प्रदेश को केवल 200 ट्रैक्टर मिले । तो इस प्रकार की जो उपेक्षा हो रही है, कम से कम अब तो

उत्तर प्रदेश के साथ, जबतक आपका शासन है केन्द्र का, तबतक वह न करें।

यहां किसी बहन ने जिक्र किया और शायद किसी भाई ने भी कहा कि बिजली सिंचाई के लिए कठिनाई से मिलती है। एक गलती हमारे संविद से जरूर हुई है लेकिन उस गलती का सबसे बड़ा कारण यह था कि जब संविद के हाथ में सरकार आई तो खजाना खाली था और उसमें यह सम्भव नहीं था . . .

एक माननीय सदय : खाली था नहीं बल्कि खाली कर दिया।

श्री रणजीत सिंह : क्या एक दिन में ही खाली कर दिया।

एक माननीय सदस्य : भूमि भवन कर हटाकर तीन चार करोड़ रुपया कम कर दिया।

श्री रणजीत सिंह : आपने आठ महीने का हमारा खाता खोल दिया लेकिन हम आपका बीस साल का खाता खोल ही नहीं सकते हैं क्योंकि वह इस समय बहुत बड़ा है, उसमे सदन का समय ही बरबाद होगा।

अब मैं कुछ सुझाव दे रहा हूं। यह उपेक्षा तो आप स्वयं मानते हैं कि बहुत पुरानी रही है इसलिए अब आप उत्तर प्रदेश की उपेक्षा न करें। इस समय आपको मौका मिला है, केन्द्र की सारी शक्ति उत्तर प्रदेश के शासन के पीछे लगी है इसलिए उत्तर प्रदेश का कुछ निर्माण करके दिखलाइये। पिछली संविद की सरकार ने बिजली के लिए 31 मार्च, 1968 तक के लिए चन्द ऐसी शर्तें रख दी थीं जिनसे बिजली की कठिनाई किसानों को थी लेकिन 31 मार्च को वह कठिनाइयां समाप्त होने को थीं। यह था कि पहली अप्रैल से, जैसे सब कुछ पहले था वैसे ही हो जायेगा यानी सिंचाई के लिए आधे मील तक बिजली की लाइन फ्री मिलती। यह सब हो भी जाता। लेकिन अब एक घातक कानून उत्तर प्रदेश में बनने आ रहा है जैसा कि मैं सुनकर आया हूं—यह राष्ट्रपति शासन आने के बाद किया गया है—कि चाहे सिंचाई के लिये बिजली की व्यवस्था हो चाहे उद्योग के लिये बिजली की की व्यवस्था हो, न तो किसान को तकावी ही मिलेगी और न मुफ्त लाइन ही मिलेगी। तो कृपा करके आप इस तरफ ध्यान दीजिए कि आधा मील तक जो मुफ्त बिजली की लाइन मिला करती थी वह मिलती रहे। मैं एक किसान हूं इसलिए इस बात को जानता हूं।

एक माननीय सदस्य : कितनी खेती करते हैं ?

श्री रणजीत सिंह : साढ़े-पांच एकड़ की खेती अगर बहुत हो तो ले लीजिए, दे दूंगा। सिर्फ साढ़े-पांच एकड़ खेती करता हूं लेकिन अच्छी खेती करता हूं। अभी कुछ दिन हुए हमारे केन्द्रीय मन्त्री ने कहा था कि जबतक गांवों में सड़कों की दशा नहीं सुधरती तबतक वहां खेती की दशा भी नहीं सुधर सकती, आर्थिक दशा नहीं सुधर सकती। उत्तर प्रदेश में जैसी सड़कों की हालत है, मैं दूर की बात नहीं बतलाऊंगा, अपने घर की ही बात बताता हूं—हमारे शिव नारायण भाई होंगे तो वे जानते होंगे —कि अंग्रेजों के जमाने की जो मुख्य सड़क है वहां से 42 मील दूर मेरा गांव था, यातायात का साधन था और बस भी चलती थी। लेकिन पिछले बीस वर्षों में उस सड़क की कभी भी मरम्मत नहीं हुई। नतीजा यह है कि वह सड़क इस अवस्था को पहुंच गई कि वहां कोई यातायात जा नहीं सकता, साइकिल तक ले जाना मुश्किल . . .

एक माननीय सदस्य : पिछले एक न में भी मरम्मत नहीं हुई ?

श्री रणजीत सिंह : अपनी गल्तियां बतला रहा हूं, आपका पाप ही नहीं।

एक माननीय सदस्य : तर्क को कुतर्क की कैंची बनाकर काटिये, राग को बेराग की चटनी बनाकर चाटिये।

श्री रणजीत सिंह : इस सड़क की दशा अब यह है कि पिछले साल इस सड़क की मरम्मत की योजना बनाई गई। उसका

[श्री रणजीत सिंह]

ठेका दिया गया बीस मील लम्बी सड़का का ठेका ठेकेदार को दिया गया। सरकार ने इस पर आपत्ति की कि यह ठेका एक आदमी को क्यों दिया गया। जिला परिषद् जिस को सारा पैसा दिया गया था मरम्मत का, वह कांग्रेस के हाथ में है। वैसे किसी के भी हाथ में होती, शायद वही दशा होती। पर कांग्रेस के हाथ में है, यह बात सत्य है। उन्होंने क्या किया है कि 100 गज मड़क तीन फीट ऊंची पाट दी, फिर 10 गज़ छोड़ दिया और फिर 100 गज पाट दी, फिर उसी तरह से दस गज छोड़ दिया और 100 गज पाट दी। और अब वहां हाथी चल कर नहीं जा सकता। काले हाथी जमींदारी के बाद चले गये, सफेद हाथी सड़कों के बाद चले गये, अब कौन से हाथी की सवारी ले कर हम वहां जायेंगे ?

उत्तर प्रदेश की दशा यह हो गई है, भले ही उत्तर प्रदेश के यहां के मंत्रियों को देख कर यह हुई हो, कि आज भारतवर्ष में यू० पी० को उत्तर प्रदेश नहीं, उल्टा प्रदेश कहते हैं : सरकार आज कम से कम इस उल्टा प्रदेश को सीधा प्रदेश करने की चेष्टा करे।

मैं आशा करता हूं कि सरकार इन बातों की तरफ ध्यान देगी।

श्री चन्द्रिका प्रसाद (बलिया): उपाध्यक्ष महोदय, देश में जहां-जहां भी राष्ट्रपति शासन लागू हुआ है उसका मैं समर्थन करता हूं और विशेष तौर से उत्तर प्रदेश में जो राष्ट्रपति शासन लागू हुआ है उसका मैं जोरदार समर्थन करता हूं। इसको कहने में मुझे कोई संकोच नहीं है कि पिछले बीस वर्षों में उत्तर प्रदेश पीछे गया है। उत्तर प्रदेश क्या उसको पूरा भारतवर्ष ही समझिये। यह हमारे नेताओं की उदारता है जिसकी वजह से हमारा प्रदेश पीछे गया। उत्तर प्रदेश में विशेषकर गोरखपुर जिला, बनारस जिला, और रुहेलखण्ड का जो पहाड़ी हिस्सा है वह सब से पिछड़े हिस्सों में से हैं।

हमारे पूर्वी जिले वीरता के उदाहरणों के लिये मशहूर हैं। जैसा श्री काशीनाथ पाण्डेय ने कहा शहीद मंगल पाण्डेय वहीं के थे। अंग्रेजों के वक्त में वहां के लोगों को बहुत दबाया गया। अंग्रेजों के वक्त में वहां के लोग, मजदूरी करने के लिये बाहर गये। वह बंगाल, असम और सुदूरपूर्व में गये। वहां पर बाबी कुंअर सिंह जैसे हमारी आजादी के सिपाही हुए। लेकिन आज तक उन शहीदों के लिये कोई स्मारक तक नहीं बन सका है। मैं राष्ट्रपति शासन का हार्दिक स्वागत करता हूं और आशा करता हूं कि पूर्वी ज़िलों की समस्याओं की ओर ध्यान दिया जायेगा।

पूर्वी ज़िलों की समस्याओं का अध्ययन करने के लिये हमारे गाजीपुर के श्री गहमरी के कहने पर पटेल कमिशन बिठलाया गया था। एक साथी ने कहा कि उस हिस्से के लोग एक लोटा रस पी कर जिन्दा रहते हैं। मैं कहना चाहता हूं कि हमारे बलिया ज़िले में ऐसे किसान हरिजन मजदूर हैं जो कि दौरी, अर्थात् बैल जो गोबर करते हैं उसमें से गेहूं निकाल कर भोजन करते हैं। यह तो हमारी गरीबी की हालत है।

हमारी नित्य प्रति की समस्या यह है कि हर तीन-चार वर्ष पर बाढ़ आती है जिसमें सारी चीजें डूब जाया करती हें और बरबाद हो जाती हैं। हमारे जिले का दो-तिहाई हिस्सा बाढ़ से बरबाद होता है और रसड़ा तहसील का एक-तिहाई हिस्सा सूखे से बरबाद हो जाता है। हमारे प्रदेश में जब संविद शासन आरम्भ हुआ तब उस को बैकवर्ड और गरीब लोगों का शासन कहा जाता था, लेकिन इन हरिजनों के साथ भी अत्याचार किया गया। हरिजनों को जो सहायता मिलती थी बन्द कर दी गई, बैकवर्ड लोगों को जो सहायता मिलती

थी वह सारी बन्द कर दी गई । बिजली की लाइन जो कांग्रेस शासन काल में मुफ्त मिला करती थी वह नहीं मिल रही है। मैं गवर्नर महोदय से कहना चाहूंगा कि कांग्रेस शासन काल में जो भी सुविधायें थीं वह पूरी मिलनी चाहियें वहां के लोगों को ।

बाढ़ की समस्या के सम्बन्ध में घाघरा पर बलिया को देवरिया से मिलाने के लिये और बलिया से छपरा को मिलाने के लिये पुल बनाये जायें ।

हमारे यहां पर शुगर इंडस्ट्री है । शुगरकेन पूर्वी जिलों में काफी होता है । हमारे रसड़ा में कम-से-कम एक शुगर फैक्ट्री का प्रबन्ध कर दिया जाये ताकि हमारे यहां की माली हालत ठीक हो सके । कागज की फैक्ट्री बनाने के लिये जो उत्तर प्रदेश बिहार योजना चल रही है मैं चाहता हूं कि वह बलिया को दिया जाये और इसमें सरकार सहायता करे ।

हमारे संविदा सरकार की जो बुराइयां थीं, उनको बतलाते हुए मैं कम-से-कम अपने जिले की बात कहना चाहता हूं सब पार्टियां अपने को मजबूत करने के लिये सारी चीजें अपने यहां करती थीं । इसलिये बलिया की सारी समस्यायें आज पन्द्रह वर्षों से पड़ी हुई है । कहा गया कि रिहन्द में बिजली दी जायेगी पूर्वी जिलों को लेकिन उसका मुंह मोड़ दिया गया पश्चिम की तरफ । पूर्वी जिलों को जो बिजली मिलनी चाहिये थी वह आज तक नहीं मिली है ।

हमारा शहर जो है वह तीन बार गंगा और घाघरा की बाढ़ से बरबाद हो चुका है । बलिया जिला नगरपालिका का क्षेत्र आज नर्क बना हुआ है । वहां पर सिवरेज नहीं है । मैं चाहता हूं कि वहां पर सिवरेज की व्यवस्था की जाये । रसड़ा नोटिफाइड एरिया जो है वह कम्यूनिस्टों के हाथ में है । वहां की हालत इतनी खराब है कि उनकी ग्रान्ट जो है उसको वह खा गये हैं । मैं तो समझता हूं कि उसको जब्त किया जाना चाहिए ।

हमारे शहर में एक लेवेल क्रासिंग का सवाल है । जब हम उसके लिये कहते हैं तो सैंट्रल गवर्नमेंट कहती है कि जब तक यू० पी० गवर्नमेंट इसके लिये ग्रान्ट नहीं देगी तब तक हम कुछ नहीं कर पायेंगे । मैं चाहता हूं कि गवर्नर साहब इस योजना को अपने हाथ में लें । अन्त में मैं कहना चाहता हूं कि मेरे पास एक चिट्ठी आई है । मैं उसको आपके सामने पढ़ देना चाहता हूं, उससे हमारी सारी समस्या का पता चल जायेगा । मेरे पास जो चिट्ठी आई है उसमें यह लिखा है :

"As per the extant procedure, the State Government Road authorities should initiate the proposal for the construction of a road-over-bridge with acceptance to bear the share of the cost involved. The State Govt. of Uttar Pradesh have sent a list of level crossings proposed for replacement by over/under-bridges during fourth-Five Year Plan, which does not include the level-crossing near Ballia Station for such replacement. In view of the above, this Railway administration is not in a position to proceed with the proposal."

मैं राष्ट्रपति शासन का स्वागत करता हुआ कहना चाहता हूं कि यह सारी समस्यायें केन्द्र की हैं, और आज तक हमारी जो उपेक्षा हुई है मैं चाहता हूं कि केन्द्र उसके ऊपर ध्यान दे । मैं चाहता हूं कि गवर्नर साहब मेरे इस प्रपोजल को मान लें ।

श्री मोहन स्वरूप (पीलीभीत) : उपाध्यक्ष महोदय, दोनों तरफ से, चाहे इधर से चाहे उधर से, यह बात कही जा रही है कि उत्तर प्रदेश बहुत पिछड़ा हुआ प्रदेश है । जिस प्रदेश में गंगा और यमुना जैसी दरियां बहती हैं, उपजाऊ मैदान हैं,

[श्री मोहन स्वरूप]

वह देश पिछड़ा रहे, उसमें पैदावार कम हो और लोग दुखी रहें यह अचरज की बात है। इसके लिये उत्तर प्रदेश के लोग नहीं, प्रकृति भी नहीं, बल्कि प्रशासन की जो परिस्थितियां रहीं वह जिम्मेदार हैं।

मेरे सामने कुछ आंकड़े मौजूद हैं। तीन पंचवर्षीय योजनायें गुजर चुकी हैं, लेकिन अभी भी उत्तर प्रदेश को उसकी आवश्यकताओं के अनुसार पैसा नहीं मिला। पहली प्लैन में उत्तर प्रदेश का पर-कैपिटा आउटले 24 रु० का था जबकि दूसरी स्टेट्स में 40 रु० का था, दूसरी प्लैन में 34 रु० का उत्तर प्रदेश में था और दूसरी स्टेट्स के लिये 52 रु० था। तीसरी योजना में उत्तर प्रदेश का पर-कैपिटा आउटले 63 रु० का था जबकि दूसरी स्टेट्स का 92 रु० था। इसी तरीके से पर-कैपिटा सैंट्रल असिस्टैंस भी उत्तर प्रदेश के लिये बहुत कम रहा। पहली प्लैन में उत्तर प्रदेश के लिये 14 रु० था और दूसरी स्टेट्स के लिये 25 रु० था, दूसरी प्लैन में उत्तर प्रदेश के लिये 18 रु० था और दूसरी स्टेट्स के लिये 27 रु० था। तीसरी प्लैन में उत्तर प्रदेश के लिये 47 रु० था और दूसरी स्टेट्स के लिये 56 रु० थी। हमेशा इसी तरीके से इस राज्य की उपेक्षा की गई है।

जब कभी जिक्र आता है टेकनिकल एजुकेशन का तो आप देखेंगे कि पूरे भारतवर्ष में जब 71 इंजीनिअरिंग कालेज खोले गये तो उत्तर प्रदेश के लिये केवल 3 खोले गये। इसी तरीके से जब पालिटेकनिक खोलने का वक्त आया तो पूरे देश में 115 खुले और उत्तर प्रदेश में कुल 10 या 12 खुले। जब इंडस्ट्री का जिक्र आता है तो प्रथम पंचवर्षीय योजना और द्वितीय पंचवर्षीय योजना में कोई इंडस्ट्री उत्तर प्रदेश में नहीं खोली गई। तृतीय पंचवर्षीय योजना में हरिद्वार, ऋषिकेश और गोरखपुर में एक फर्टिलाइजर फैक्टरी और वाराणसी में एक डीजल लोकोमोटिव फैक्ट्री खोली गई। इस तरह से शुरू से ही उत्तर प्रदेश की उपेक्षा की गई है। इससे सब को नुकसान हुआ है। मेरे मित्रों ने संविद सरकार की आलोचना की है और कहा है कि इस प्रदेश में खराबी पैदा इसने की है। लेकिन आप देखें कि खराबी का सूत्रपात कहां से हुआ? वह कांग्रेस सरकार के ज़माने से ही तो हुआ। कांग्रेस आपस में बंटी हुई थी और कुछ लोग एक को अपना नेता समझते थे और कुछ दूसरे किसी दूसरे को अपना नेता मानते थे। मैंने सरकारी नौकरों में भी यही हाल देखा। कुछ लोग किसी एक नेता के साथ थे और कुछ लोग किसी दूसरे नेता के साथ कुछ लोग किसी मिनिस्टर के साथ और कुछ लोग किसी दूसरे मिनिस्टर के साथ थे। आजादी के बाद के बीस वर्षों में जो दुर्दशा कांग्रेस की सरकार में उत्तर प्रदेश की हुई वह कहने सुनने की बात है।

जहां तक संविद सरकार का सम्बन्ध है उसे जो आशायें थीं वे सब धूमिल हो गईं। बहुत से विचारों के लोग उसमें सम्मिलित थे। इसलिए कुछ झगड़ा उनमें आपस में पैदा हुआ। कांग्रेस के शासन काल में जबकि एक ही पार्टी का शासन था तो भी, उसके बावजूद भी उसमें आपस में झगड़े होते रहे थे और उस कारण से यह मान लिया गया था कि वहां तो यह काम सही हो ही नहीं सकता है। यह तो झगड़े का ही प्रदेश है और यहां झगड़े होते रहे हैं और होते रहेंगे। जब कांग्रेस के शासनकाल में झगड़े होते रहे तो जाहिर है कि उत्तर प्रदेश की उन्नति की तरफ बहुत कम ध्यान दिया जाता। अब संविद सरकार पर दोषारोपण करके उस चीज को खत्म कर देना मैं नहीं समझता कि कोई बुद्धि-

मत्ता की बात होगी । हमें सोचना होगा कि भारतीय संस्कृति और सभ्यता का जहां आरम्भ हुआ, जिसने सारे संसार को रोशनी दी उसके पिछड़े जाने का क्या कारण है और क्यों उस प्रदेश को इस तरह से पिछड़ा हुआ रखा जाये । मैं देखता हूं कि जब कभी भी ज़रा सी भी बात केरल या किसी अन्य प्रदेश की होती है तो चाहे इधर के लोग हों या उधर के लोग हों, चाहे कम्युनिस्ट हों या गैर-कम्युनिस्ट हों, डट कर बात करते हैं लेकिन जब कभी उत्तर प्रदेश के बारे में कहा जाता है तो उत्तर प्रदेश के ही लोग संयुक्त रूप से उसके बारे में कहने का प्रयत्न नहीं करते हैं। मैं समझता हूं कि अब समय आ गया है कि जब चाहे कांग्रेस के लोग हों या गैर-कांग्रेसी लोग हों यदि उत्तर प्रदेश को हम उन्नतिशील बनाना चाहते हैं, देश के दूसरे राज्यों के बराबर उसको लाना चाहते हैं तो हमें इसके लिये एक हो कर, संगठित हो कर आवाज उठानी होगी । वहां की जन संख्या ज्यादा है, भूमि वहां की उपजाऊ है, वहां ज्यादा पैदा हो सकता है लेकिन फिर भी वहां जो गरीबी वास करती है उसको मिटाने के लिए सरकार को ठोस कदम उठाने होंगे और इसके लिए हमें आवाज़ उठानी होगी । वहां के लोग भूखों मरते हैं । झारखंडे राय जी ने कहा कि वहां लोग आम की गुठली और गोबला खाते हैं। यह कितनी लज्जा की बात है हमारे लिए । मैं चाहता हूं कि ये सब जो चीज़ें हैं इनकी ओर सरकार का ध्यान जाना चाहिये ।

अब मैं अपने निर्वाचन क्षेत्र के बारे में कुछ कहना चाहता हूं । तीन योजनायें पूरी हो चुकी हैं । लेकिन हमारे रुहेलखंड के इलाके के बारे में कुछ नहीं किया गया है । शाहजहां जिले का एक भाग पुवायां है । वहां आज भी जीप नहीं जा सकती है । बैलगाड़ी भी शायद नहीं जा सकती है । रास्ते में ही वह टूट जाएगी, इतने रास्ते वहां पर खराब हैं । सड़क जो बन चुकी है उस सड़क को जोड़ने के लिये पुल नहीं है । अजीब वहां का नक्शा है। जब हम उधर जाते हैं तो ऐसा मालूम होता है कि हम सोलहवीं या सत्रहवीं शताब्दी में रह रहे हैं । ऐसा ज़रा भी ध्यान नहीं आता है कि हमें बीस साल स्वतंत्र हुए हो गए हैं । इतनी सड़कें वहां खराब हैं। मैं चाहता हूं कि रूहेलखंड के विकास की ओर सरकार विशेष ध्यान दे अब जबकि राष्ट्रपति शासन उत्तर प्रदेश पर लागू किया गया है तो आशा करनी चाहिये कि उस ओर भी कुछ ध्यान दिया जाएगा और उस इलाके के विकास के लिये समुचित प्रबन्ध किया जाएगा ।

पीली भीत का जिला जंगलों से भरा हुआ है । घास और पेड़ पौधे वहां बहुत ज्यादा होते हैं । वहां से आपको कागज़ बनाने के लिये बहुत अच्छी मात्रा में रा मैटीरियल मिल सकता है । लेकिन इसको कभी सोचा नहीं गया है । कभी सोचा नहीं गया है कागज़ का या लुगदी बनाने का वहां कारखाना स्थापित किया जाये, इसकी वहां इंडस्ट्री खोली जाए । खाद्य और कृषि मंत्रालय द्वारा कुछ सर्वेक्षण उस इलाके का किया जा रहा है, जंगलात का एरियल सर्वे किया जा रहा है और पता लगाया जा रहा है कि कितना रा मैटीरियल वहां मिल सकता है। यह हवाई सर्वे है जो किया जा रहा है । पीलीभीत और लखीमपुर खीरी जो जंगलात से भरे हुए हैं वहां कागज़ की लुगदी बनाने का कारखाना खोला जाना चाहिये ।

मैं यह भी चाहता हूं कि रूरल इंडस्ट्रीज की तरफ भी ध्यान दिया जाए । ग्रामीण उद्योग धंधे अधिक से अधिक खोले जायें, उनका विस्तार किया जाये ।

जहां हम अपेक्षा करते हैं कि सरकारी नौकर अच्छा काम करें वहां उनकी जो

[श्री मोहन स्वरूप]

उचित मांगें हैं उन पर भी आपको विचार करना चाहिये । एक से हालात में उत्तर प्रदेश के अफसर और केन्द्र के अफसर काम करते हैं, एक सा काम करते हैं लेकिन उनकी तनख्वाहों में भिन्नता है, कोई मानता नहीं है । आए दिन सरकारी कर्मचारी हड़ताल भी करते रहते हैं । छोटे कर्मचारी ही नहीं मैंने देखा है कि लखनऊ में मुख्यालय के बड़े-बड़े कर्मचारी भी हड़ताल करते हैं, नारे लगाते हैं । मैं चाहता हूं कि केन्द्रीय कर्मचारियों और उत्तर प्रदेश सरकार के कर्मचारियों की तनख्वाहों में पैरिटी लाई जाए ।

लोकल बाडीज़ के कर्मचारियों की संख्या भी उत्तर प्रदेश में बहुत ज्यादा है । न तो उनको पर्याप्त तनख्वाह मिलती है और न किसी और तरीके से उनको कोई सुविधायें प्राप्त हैं । लोकल बाडीज़, डिस्ट्रिक्ट बोर्ड, म्यूनिसिपल बोर्ड, टाउन एरिया, नोटिफाइड एरिया आदि के जो कर्मचारी हैं उनको भी सुविधायें दी जानी चाहिये, अच्छे वेतन दिये जाने चाहिये ।

टीचर्ज़ का मामला भी उठाया गया है । प्राइवेट स्कूलों के टीचर्ज़, माध्यमिक पाठशालाओं के अध्यापक बहुत कठिनाई अनुभव कर रहे हैं । दिल्ली के टीचर्ज़ की तनख्वाहों का स्तर काफी ऊंचा है और दूसरे राज्यों के टीचर्ज़ की तुलना में । यदि यहां के अध्यापक और ऊंचे वेतनों के लिये एजीटेशन कर सकते हैं तो क्या यह उचित नहीं है कि उत्तर प्रदेश के अध्यापकों के वेतनमानों पर भी विचार किया जाए जिनको बहुत ही कम वेतन मिलता है । यह ठीक है कि दिल्ली के अध्यापकों की तरह से वे शोर शराबा नहीं करते हैं लेकिन उनके पेट तो हैं, उनके बालबच्चे तो हैं।

भूमिहीन लोगों के बारे में मेरे मित्रों ने कहा है । मैं कहना चाहता हूं कि पीलीभीत में, पुवायों तहसील में तथा दूसरे भागों में ज़मीनें खाली पड़ी हुई हैं और उनके खाली पड़े रहने का कोई औचित्य नहीं है । उनको मैं चाहता हूं कि भूमिहीनों में बांट दिया जाए ताकि वे अपना गुजर-बसर कर सकें और उनकी बेकारी दूर हो । वे भूखों मर रहे हैं । राष्ट्रपति के शासन काल में भूमिहीनों की दशा को सुधारने के लिए सक्रिय कदम उठाया जाना चाहिये ।

खाली टीका टिप्पणी से कुछ काम नहीं होगा । कौन बुरा है, कौन भला है इसमें अब हमें नहीं जाना चाहिये । इसका अब निश्चय हो जाना चाहिये कि उत्तर प्रदेश को हमें ऊंचे दर्जे पर ले जाना है, उसको उन्नतिशील राज्य बनाना है और उसके लिए हमें सक्रिय कदम उठाने होंगे । किसी भी तरह के लोग हों, सबको गम्भीरता के साथ इस पर विचार करना चाहिये । तभी इस राज्य का भविष्य उज्ज्वल हो सकता है ।

श्री मु० अ० खां (कासगंज) : उपाध्यक्ष महोदय, यू० पी० के सम्बन्ध में जो बिल यहां आया है उसका समर्थन करने के लिये मैं खड़ा हुआ हूं । सब से पहले जिस वक्त जनरल एलेक्शन के बाद उत्तर प्रदेश में कांग्रेस की सरकार बनी उसके बाद इन्होंने कुछ खुदगर्जों से, कुछ काले दिल वालों से गठजोड़ करके डिफेक्टर्स को इनवाइट किया । वह जो बहुत दिनों से एक ख्वाब देखते थे, मैं उत्तर प्रदेश में उनके साथ रहा हूं चौधरी साहब के जिनको कि पुरानी आदत रही है कूदफांद करने की, जब वह कांग्रेस के अन्दर थे तो उपध्यापक्ष महोदय, जिस वक्त वह सम्पूर्णानन्द जी के साथ थे, मैं उनकी पार्टी में था, मैं उनके गुट में था, उनके साथ था, उनका सिपाही था । उसके बाद जब ज़रासी सम्पूर्णानन्द जी से नाराज़गी हुई तो एक जम्प लगायी और गुप्ता जी के पैर पकड़ लिए कि अब तो मैं आपकी ही शरण में गुजर करूंगा । जिस वक्त उत्तर

प्रदेश की पी० सी० सी० का एलेक्शन हुआ तो चौधरी साहब ने इन्हीं गुप्ता जी को देवता बना कर मोती महल की दीवार पर खड़े होकर कहा था कि आज हम इनको वोट करने आये हैं और उन्होंने कहा सम्पूर्णानन्द के लिए, 4 तारीख थी वह और उस दिन शायद रावण मारा गया था, तो चौधरी चरण सिंह ने मोती महल की दीवारों पर खड़े हो कर कहा था सम्पूर्णानन्द के लिए कि आज रावण मारा गया है जब कि गुप्ता जी प्राविंशियल कांग्रेस कमेटी का एलेक्शन पहली मर्त्तबा जीते थे ।

चौधरी साहब के लिए उस वक्त भी बंगला था रहने के लिये जब वह मिनिस्ट्री में नहीं थे । वह आज जिन को नामिनेट किया है उन्होंने राज्य सभा के लिए वह सेठ मेरठ का जिसकी परवरिश के बल पर चौधरी साहब का सारा कारोबार चलता है, मैं जानता हूं बहुत क्लोज़ली और शायद झारखंड राय जी भी जानते हैं जिनको नामिनेट किया है राज्य सभा के लिए, पृथ्वीनाथ उसका नाम है, उसके साथ के नीचे जब मिनिस्ट्री से इस्तीफा दे कर आये तो एक अच्छी सी कोठी में उसी तीन सौ रुपये महीने में जो एक एम० एल० ए० को मिलता है, ठाट के साथ रहते थे। उसमें मैंने देखा कि कोठी भी थी, मोटर भी थी, चपरासी भी थे, सिपाही भी थे, सारा ठाट-बाट था । मेरी समझ में नहीं आया कि ढाई सौ या 3 सौ रुपए में यह आदमी कितने ठाट से किस तरह रहता है ? उसके बाद जब फिर गुप्ता जी से पोर्टफोलियो के ऊपर झगड़ा हुआ कि होम दिया जाय या न दिया जाय, उन्होंने कह दिया कि तुम्हें तो जंगल में ही रहना है, जंगल ही लो, लिहाज़ फिर उनसे नाराज़ हुए तो त्रिपाठी जी के जाकर पैर पकड़ लिए । अध्यक्ष महोदय, जिन लोगों का यह कैरेक्टर रहा हो उनसे और क्या उम्मीद की जा सकती है ?

उसके बाद जब फिर गवर्नर के ऐड्रेस पर अमेंडमेंट आया तो उन्हें लालच हुआ । उन्होंने सोचा कि चीफ मिनिस्ट्री यहां तो मिलेगी नहीं, तो इन तरह-तरह की बोलियां बोलने वालों से मिल कर जिन को अपने बोलने पर कंट्रोल नहीं, जिनके बोलने का कोई ढंग नहीं, उनके साथ मिल कर फ्लोर क्रास किया । उस समय उपाध्यक्ष महोदय, यू० पी० के अन्दर हमारे नेता ने यह मिसाल कायम किया कि जिस वक्त हाउस के अन्दर मोशन डिफीट हुआ, उसने वहीं खड़े हो कर एलान किया और रिजाइन किया । यह पहली मिसाल उन्होंने कायम की थी । हमारे उत्तर प्रदेश के नेता हमेशा मिसालें कायम करते रहे हैं । हमने ऐसी-ऐसी मिसालें कायम कीं, हमने दिखला दिया यह उससे सबक सीखें, यह क्या जान कि डेमोक्रेसी चलाने का तरीका क्या है । उसका नतीजा हरयाना में यह मिला कि राव वीरेन्द्र सिंह..... (**व्यवधान**)

SHRI SHRI CHAND GOEL (Chandigarh) : May I know, Sir, whether acting is also allowed along with speaking ?

श्री मु० अ० खां : शायद तकलीफ हो रही होंगी मेरी बातों से । आप को सख्त मालूम हो रही होंगी मेरी बातें । ...... (**व्यवधान**) ....

इसके बाद इन तरह-तरह की बोलियां बोलने वालों के साथ अपनी मिली-जुली सरकार बनायी । यहां बड़े-बड़े दावे किए गए कि कांग्रेस को इतने परसेंट वोट मिले या इतने परसेंट मिले लेकिन यह छ: और सात परसेंट वोट लेने वाले लोगों ने इकट्ठे हो कर सरकार वहां बनायी । बड़े भारी दावे थे कि उत्तर प्रदेश का यह सारा का सारा कल्याण कर देंगे । लेकिन हुआ क्या ? उपाध्यक्ष महोदय, हुआ यह कि जब इन तरह-तरह की बोलियां बोलने वालों का दल इकट्ठा हुआ तो अन्दर बैठ कर तो

[श्री मु० अ० खां]

कान में सलाह यह करते थे कुछ और बाहर आ कर एक दूसरे को क्रिटिसाइज़ करते थे । पूरे ग्यारह महीने में इन्होंने सिवाय लड़ाई झगड़े के कोई काम नहीं किया । इनकी सारी हिस्ट्री से हम लोग वाकिफ हैं । इन्होंने दो बड़े भारी काम किए हैं उत्तर प्रदेश में । एक तो इन्होंने हाउस टैक्स माफ किया, भूमि भवन कर जो वहां लगा था । जिस वक्त चौधरी चरण सिंह नेता बने तो बड़ा भारी नारा था उत्तर प्रदेश में कि किसान का बेटा चीफ मिनिस्टर हो गया । और उपाध्यक्ष महोदय, किस को किसान का बेटा कहा गया ? जिसने आज तक हल की मुठिया नहीं देखी, जिसने आज तक खेत की मेड़ नहीं देखी, जो जानता नहीं कि किस फसल में कौन सा बीज बोया जाता है, उसको कहा गया कि किसान का बेटा चीफ मिनिस्टर हो गया । इसके बाद इन लोगों ने उसकी टांग पकड़ कर खींचना शुरू किया । वह तो आये थे चीफ मिनिस्ट्री की लालच में । उन्होंने देखा कि अब तो जनसंघ का मुंह देखना पड़ेगा । उन्होंने सोचा कि अगर जनसंघ से सर ताजा करो तो गर्दन उड़ जायेगी । तो इन्होंने सब से पहले तो सेठ साहूकारों पर टैक्स माफ कर दिया । यह भूमि भवन कर किसी भी गांव के आदमी पर नहीं लगा था । यह सारे का सारा टैक्स शहरी इलाके में लगा है । उन लोगों पर लगा है जो जनसंघ को मदद देते हैं, जो जनसंघ को फेवर करते हैं । लिहाजा जनसंघ ने इनकी गर्दन पकड़ी कि तुम इन्हें छोड़ दो और छोड़ना पड़ा । एक तो बड़ा भारी काम यह किया किसान के बेटे ने और दूसरा काम क्या किया ? नारा लगाया कि लगान माफ कर दो । लेकिन 23 करोड़ रुपया इन किसानों के हमदर्दों ने ज़बरन लाठी के बल पर, पुलिस के जरिए से लेवी की शक्ल में वसूल कर लिया उन किसानों से और उस वक्त वसूल किया जबकि बाजार के अन्दर सवा सौ रुपये, 130 रुपये क्विंटल गल्ला बिक रहा था । मैंने इसी हाउस के अन्दर फूड मिनिस्टर जगजीवन राम जी से सवाल किया था कि क्या यह सही है कि लेवी सख्ती से किसान से वसूल की गई है तो मुझे जवाब दिया गया था कि न मालूम कहां से मेम्बर महोदय सुन आये हैं । अब सुनाता हूं आपको मैं यू० पी० की हाल । उपाध्यक्ष महोदय, चार दुकानें थीं मार्केट के अन्दर । ओपेन मार्केट में 125 रुपए क्विंटल गेहूं बिक रहा था । उपाध्यक्ष महोदय, इसी सरकार की दुकानें थीं दो कोआपरेटिव की जिसमें 130 और 125 रुपये क्विंटल गेहूं बिक रहा था । मगर यह और इनके सरकारी कर्मचारियों ने किसान से ज़बरन, 80 रुपये और 85 रुपये क्विंटल पुलिस के जरिए से गेहूं वसूल किया । और इनके कर्मों का कहां तक हाल सुनाऊं ? इन्होंने किसानों से गल्ला ही नहीं लिया वल्कि किसानों के पास तहसीलदार और डिप्टी कलेक्टर ने जा जाकर डिफरेंस लिया । 80 और 130 का डिफरेंस वसूल किया और 3 रुपये क्विंटल कमीशन लिया । यह फैक्ट्स हैं जिनकी मैं पूरी जिम्मेदारी के साथ हाउस के अन्दर दाद दे रहा हूं । यह वह फैक्ट्स हैं जिन को मैं साबित कर सकता हूं । मेरी कांस्टीट्यूएंसी में इस तरीके से वसूली की गई । वह शहरी एजेंट जिनको कि इन सरकारी मुलाजिमों ने बना रखा था उनसे उस डिफरेंस का रुपया ले कर इन सरकारी कर्मचारियों ने बांट लिया ।.......

(व्यवधान) ....

18 hrs.

उपाध्यक्ष महोदय, इन्होंने नारा लगाया था कि रोटी कपड़ा दे न सके जो वह सरकार निकम्मी थी और खुद तुमने यू० पी० में क्या किया ? तुमने यह किया कि गल्ला जो 140 रुपये और 130 रु० क्विंटल बाजार में था उसको 60 और 65

रुपये में बिकवाया और होर्डर्स को सपोर्ट किया । आज उसी यू० पी० में वही गल्ला कैसे फिर 130 रुपये में बिक रहा है ? कहां से यह गल्ला आ गया ? मुझ को जवाब दे झारखंडे राय जी ।

उपाध्यक्ष महोदय, असेम्बली के अन्दर मिनिस्टरों के ऊपर चार्जेज़ लगाए गए नाम ले लेकर रिश्वतों के, कभी आज तक जवाब दिया ? ...... (**व्यवधान**) ...

उपाध्यक्ष महोदय, ... (व्यवधान) ...

श्री कंवर लाल गुप्त (दिल्ली सदर) : मेरा कहना यह है कि माननीय सदस्य आहिस्ता बोलें, हमें उनकी सेहत का खयाल है ।

श्री मु० अ० खां : इसके अलावा एक और बड़ी दर्दनाक बात है .....

श्री झारखंडे राय : जो प्रोक्योरमेन्ट पालिसी है, जिसकी आप बड़ी खूबी से आलोचना कर रहे हैं, क्या यह केन्द्रीय सरकार की नीतियों के अनुसार सारे देश में नहीं चलाई गई थीं या नहीं चलाई जा रही है ?

श्री मु० अ० खां : हमसे तो झारखंडे राय जी ने गल्ला वसूल किया है । आप इसको केन्द्र पर क्यों डालना चाहते हैं ।

श्री झारखंडे राय : क्या आप चाहते हैं कि अमरीका का पी० एल० 480 गेहूं हिन्दुस्तान में बराबर आता रहे । और हम उसके भिखारी बने रहें ?

श्री मु० अ० खां : उपाध्यक्ष महोदय, इसके अलावा एक और सबसे बड़ी प्राब्लम है । आप इनकी दूसरी कमजोरी सुनिये । उत्तर प्रदेश इस देश का सबसे बड़ा सूबा है । वहां पर मुसलमान माइनारिटी की बहुत बड़ी तादाद है । इस मर्तबा जो जनरल एलेक्शन्स हुए उसमें जनरली मुसलमानों का व्यू कांग्रेस के खिलाफ गया । इसका मैं सबूत भी दे सकता हूं । चूंकि 20 साल की मुद्दत में कांग्रेस उनकी हिफाजत नहीं कर सकी इसलिए उसने इनकी तरफ मुंह उठाकर देखा कि शायद इनको ही अक्ल आ जाये । इसका सबसे बड़ा सबूत यह है कि यू० पी० से कांग्रेस टिकट पर इस हाउस में मैं अकेला मुसलमान चुन कर आया हूं और अपोजीशन की तरफ से 4 मुसलमान चुन कर आये हैं । इसका मतलब यह है कि 80 परसेंट मुसलमानों ने आपोजीशन को वोट किया । उन्होंने इनसे आस लगाई कि शायद इन्हीं के दिल में रहम आ जाय कि माइनारिटी की हिफाजत करना भी किसी का फर्ज है । लेकिन उनकी जान इसमें भी नहीं बची । बिलग्राम में, इन्हीं की सरकार के जमाने में, जब दो कम्युनिटीज़ में मामूली सा झगड़ा हो गया और 8 बजे लोग जाकर सो गये तो 11 बजे रात को जाकर पुलिस ने घरों में मुसलमानों को पकड़ा, 73 आदमी गिरफ्तार किए गए और जेल भेजे गए । औरतों की इज्जत खराब की गई, मार पीट की गई डंडे बरसाए गए ।

उसके बाद मेरठ में जो कुछ हुआ, वह सब आपको मालूम ही है । अब मैं इलाहाबाद के बारे में बतलाना चाहता हूं । मैं सटरडे को वहां जांच करने के लिए गया था और आज ही वहां से वापस आया हूं । (**व्यवधान**) ...**

एक पार्लियामेंट के मेम्बर की हैसियत से मैंने 30 मर्तबा टेलीफोन किया लेकिन एक का भी रेस्पांस नहीं मिला । (**व्यवधान**) ....**

MR. DEPUTY-SPEAKER: I will have to stop this. Please resume your seat. I must warn him and the House also. If he wants to narrate some incidents where communal tension was there or some action was taken, if a Member alleges that a police officer has taken this stand, it is not proper. It will create more difficulties; it will strengthen the hands of the enemies of India. This must be borne in mind.

Such matters should not be referred to in this light. I will say this very

**Expunged as ordered by the Chair.

[Mr. Deputy-Speaker]

definitely. If anybody wants to mention that there was communal tension or communal disturbance the facts must be stated in such a way as not to inflame passion. You cannot say that such and such police officer behaved in this way. This is not the way to do it. It will spoil discipline of the service and I will not allow it on the floor of the House.

At the present juncture if we indulge in this type of speeches it will not help to maintain communal amity. It will inflame the atmosphere. So this must be borne in mind. Whatever he says must be consistent with what I have ruled. Because a certain partisan attitude is taken, we should not allow this.

SHRI RANDHIR SINGH: Those remarks of his against some officers are likely to be taken advantage in Pakistan. I suggest that those observations should be expunged from the record.

DR. MAHADEVA PRASAD: That portion must be expunged.

MR. DEPUTY-SPEAKER: I would also suggest that. I think it is the desire of the House that narration of such incidents where partiality is alleged on the part of certain police officer, that portion, and the other portion which is likely to inflame passions, should go out of the record.

SOME HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: Those portions are expunged.

SHRI AMRIT NAHATA (Barmer): On a point of order.

SHRI RANJIT SINGH: The Home Minister himself had given facts of these cases to the House earlier. So nothing at variance with that should be allowed.

SHRI AMRIT NAHATA: An hon. Member from our side was speaking about some incidents in Allahabad. An objection was taken by some Jan Sangh members on the ground that it would add grist to the Pakistan propaganda machinery. You have to decide what would add to the Pakistan propaganda mill—whether the fact of the riots or the voice of those against those riots.

श्री मोलहू प्रसाद : मेरा व्यवस्था का प्रश्न है।

श्री कंवर लाल गुप्त : मेरी पार्टी के खिलाफ एलीगेशन लगा रहे हैं।

MR. DEPUTY-SPEAKER: Please resume your seat. I will not hear a word from you now.

SHRI KANWAR LAL GUPTA: You do not allow me to speak. I cannot tolerate this sort of thing.

MR. DEPUTY-SPEAKER: When he narrated certain incidents where proper protection was not given or there was a minor scuffle of which certain advantage was taken, I never disturbed him. But when he alleged that a particular police officer was acting in a particular manner, do you think that these things will help maintain communal unity or the secular character or a secular atmoshpere in the country. Am I to allow it? I am not going to allow it. If the partisan warfare is going to result in such narration of instances on the floor of the House, I cannot tolerate it. This must end here.

SHRI AMRIT NAHATA: I respect your sentiments but I submit that it is these very communal forces in the country, especially in Allahabad, who have inflamed communal passions. When their representatives speak....

MR. DEPUTY-SPEAKER: This will raise a controversy again. When there is communal disturbance, at least we should not try to take a partisan attitude. If on the floor of the House, we take a partisan attitude and apportion blame, it is not in the interest of communal peace. I personally feel that there are methods by which these grievances could be ventilated. He must close in a minute now.

श्री मु० अ० खां : उपाध्यक्ष महोदय, जैसा मैंने अर्ज किया, इलाहाबाद के सिलसिले में इन्तहा ज्यादती की गई है माइनारिटी कम्यूनिटी के साथ ; उन को डराया है, मारा गया है । लिहाजा मैं इलाहाबाद के मामले में यह मांग करता हूं कि इस की एक जुडिशल एन्क्वायरी कराई जाये, और जिन लोगों की वजह से यह बलवा हुआ है उन को ज्यादा से ज्यादा सजा दी जाय । मैं अपील करता हूं कि जिन अफसरान की वजह से ऐसा हुआ है उन का ट्रांस्फर किया जाये ताकि वहां की हालत ठीक हो सके ।

SHRI VIDYA CHARAN SHUKLA: Many points were raised during the debate and many of them had already been replied to by hon. Members speaking from this side of the House. I do not propose to take a long time.

एक माननीय सदस्य : हिन्दी में बोलिये ।

MR. DEPUTY-SPEAKER: I wanted to call many more hon. Members. But we have to finish this business. There is another opportunity on the budget and I shall keep it in mind.

श्री विद्या चरण शुक्ल : माननीय सदस्य का सुझाव यह है कि चूंकि यह उत्तर प्रदेश से सम्बन्धित बहस है इस लिये मैं हिन्दी में बोलूं । मैं सहमत हूं हिन्दी में बोलने के लिय ।

सर्वप्रथम जब माननीय सदस्य श्री झारखंडे राय ने बोलना प्रारम्भ किया तो उन्होंने कई आरोप कांग्रेस सरकार के ऊपर लगाये, और यह कहा कि राष्ट्रपति शासन जो उत्तर प्रदेश में चलाया गया वह एक षड्यन्त्र था, और उस को जो केन्द्रीय सरकार के कांग्रेस के नेता हैं उन्होंने किया । मैं यहां पर किसी एक दल विशेष का बचाव करने के लिये नहीं खड़ा हुआ हूं । मैं तो केन्द्रीय सरकार की तरफ से कह सकता हूं और दावे के साथ कह सकता हूं कि हम लोगों को उत्तर प्रदेश में राष्ट्रपति शासन लागू कर के कोई खुशी नहीं हुई है, न ही हम लोगों की यह इच्छा थी । षड्यन्त्र का सवाल तो बहुत दूर की चीज है, इस बात को हम लोग बिल्कुल नहीं चाहते थे । हम ने हर सम्भव प्रयत्न किया कि ऐसा न किया जाये और जितनी कम जगहों पर राष्ट्रपति शासन लागू हो उतना ही अच्छा हम मानते हैं । परन्तु जब इस तरह की विषम परिस्थितियां वहां बन गई, और जब वहां पर जिन लोगों की इस बात की जिम्मेदारी थी कि वह सरकार को चलायें और वहां पर प्रशासन ऐसा हो जिस में स्थायित्व हो क्योंकि उसी में अच्छाई है, वह अपनी जिम्मेदारी पूरी नहीं कर सके, जब वहां पर सरकार गिरने लगी और उस के फलस्वरूप वहाँ के मुख्य मंत्री जी ने इस्तीफा दे दिया और यह बात असम्भव हो गई कि वहां पर कोई जिम्मेदार मंत्रिमंडल जारी रहे, तब हम को राष्ट्रपति शासन लागू करना पड़ा ।

सभी माननीय सदस्य जानते हैं वहां पर माननीय मुख्य मंत्री जी के इस्तीफा देने के बाद किस तरह की परिस्थिति पैदा हुई । कई माननीय सदस्यों ने बतलाया कि किस तरह से संविद के नेता पद को ले कर वहां झगड़ा हुआ, कई नेता बन गये और किस तरह से संविद के घटकों ने इस बात की सूचना समय समय पर गवर्नर साहब को दी कि हम उसका समर्थन करते हैं या नहीं । इस तरह से बहुत सी बातें हैं जिन के बारे में बहुत कुछ कहा जा सकता है, परन्तु चूंकि वे बातें यहां पर कही जा चुकी हैं और अखबारों में भी आई हैं, इस लिये उन के बारे पें चर्चा करना फुजूल है । मुख्य बात यह है कि संविद के अन्दर ही इतना विघटन हुआ और एकता नहीं रही, कोई सर्वमान्य नेता नहीं रहा, इस लिये मजबूर हो कर राज्यपाल महोदय को राष्ट्रपति शासन की सिफारिश करनी पड़ी और उस के बाद राष्ट्रपति महोदय ने वहां पर अस्थायी रूप से राष्ट्रपति शासन लागू किया ।

माननीय सदस्य यह भी जानते हैं कि वहां जो सब से बड़ी इकाई कांग्रेस की है उस के नेता ने भी यह कहा कि वह सरकार बना सकते हैं ।उस के बाद राज्यपाल महोदय ने उन को बुलाया और देखा कि क्या वह इस

[श्री विद्या चरण शुक्ल]

स्थिति में है कि स्थायी मंत्रिमंडल बना सकें। उन की राय में शायद कांग्रेस वाले भी स्थायी मंत्रिमंडल इस समय नहीं बना सकते। परन्तु उन्होंने जो अपनी रिपोर्ट राष्ट्रपति महोदय को भेजी उस में यह साफ लिखा है कि वह समझते हैं कि कुछ समय देने से हो सकता है कि वहां पर इस तरह की राजनीतिक गतिविधियां हों जिस के बाद वहां एक स्थायी मंत्रिमंडल बनने की स्थिति पैदा हो—वह रिपोर्ट इस सदन में भी रखी गई है—इसलिये उन्होंने इस बात की सिफारिश की कि वहां की विधान सभा को खारिज न किया जाये, बल्कि उस को सस्पेंशन में रखा जाये। उस के बाद राष्ट्रपति महोदय ने यह प्रोक्लेमेशन जारी किया, जिस पर आज इस माननीय सदन में बहस हो रही है। इस लिये मैं फिर से इस बात को कहना चाहता हूं कि हम लोगों की तरफ से इस बात की कोई इच्छा नहीं थी, षड्यन्त्र की बात तो बहुत दूर की बात है। हम ने तो सपने में भी नहीं सोचा कि वहां इस तरह से होना चाहिये या उस तरह से होना चाहिये। संविद की सरकार जिस हालत में गई है, वह आपको अच्छी तरह से मालूम है।

वहां पर दो तीन बातें उत्तर प्रदेश राज्य की स्थिति के बारे में कही गईं कि वहां के शासन ने कौन सा काम अच्छा किया या अच्छा नहीं किया। इस के बारे में मैं कोई टीका टिप्पणी नहीं करना चाहता। जहां तक मिड-टर्म पोल की बात है, मध्यावधि चुनाव की बात है, जैसा मैंने पहले कहा, हम लोग तो यह चाहते हैं कि चूंकि अभी लगभग एक साल पहले ही वहां चुनाव हुए ह। इसलिये हम लोग वहां पर इतनी जल्दी दुबारा चुनाव कराने की कोशिश न करें, जहां तक हो सके वर्तमान विधान सभा के अन्तर्गत ही स्थायी सरकार बनाने का यत्न करें और वहां के जो जिम्मेदार नेता हैं, विधायक हैं, और हम लोग सब इस बात पर सोच विचार करने का प्रयत्न करें कि जिस पार्टी की भी सरकार वहां बने, जो भी इन्तजाम हो भविष्य के लिये, उस में स्थायित्व हो। इस तरह से जो बार बार मिड-टर्म पोल की बात होती है, मैं नहीं समझता कि उस में किसी का हित हो सकता है। मैं यह भी नहीं कहता कि मिड-टर्म पोल कोई खराब बात है; जहां पर कोई चीज सम्भव न हो सके, जहां बिना मिड-टर्म पोल के स्थायी सरकार बनाने की कोई गुंजाइश ही न रहे, वहां मिड-टर्म पोल करना भी ठीक है। परन्तु जहां पर थोड़ी भी आशा बंधती हो कि बिना मिड-टर्म पोल के वर्तमान विधान सभा से स्थायी रूप से मंत्रिमंडल बन सकता है, वहां पहले इस बात का प्रयत्न किया जाना चाहिये। अब इस में निराशा हाथ लगे तब फिर दूसरी बात सोची जा सकती है।

18.15 hrs.

[SHRI G. S. DHILLON *in the Chair*].

वैसे कई माननीय सदस्यों ने कहा कि दूसरे राज्यों में कहीं मिड-टर्म पोल की बात हुई, कहीं असेम्बली सस्पेंड की गई, तो शायद इस में भी केन्द्रीय सरकार की कोई चाल हो। लेकिन मैं इस बात को साफ कर देना चाहता हूं कि इस में चाल का कोई सवाल नहीं है। प्रत्येक प्रान्त की जो स्थिति है उस की ठीक से जांच करने के बाद जिस तरह की सिफारिश वहां के राज्यपाल महोदय करते हैं और अपनी रिपोर्ट राष्ट्रपति महोदय को भेजते हैं, जैसा कि हमारे संविधान में अपेक्षित है, उस रिपोर्ट को हम सदन के सामने रखते हैं, और उस रिपोर्ट पर आधारित कार्रवाई ही हम करते हैं। चूंकि हर जगह की परिस्थितियां भिन्न हैं, हर जगह की जरूरतें अलग अलग हैं, इस लिये उन के हिसाब से कार्रवाई की जाती है। परन्तु यह कहना बिल्कुल गलत है कि राजनीतिक कारणों से हम ने कहीं कोई भेद भाव किया है, अर्थात् कहीं पर सस्पेंड किया है, कहीं पर डिजाल्व किया है, कहीं पर मिड-टर्म पोल किया है कहीं पर नहीं किया है। यह बात बिल्कुल गलत है कि इस में राजनीतिक सोच विचार कर के निर्णय लिया गया है। केवल वहां की परिस्थितियों पर

विचार करने के बाद, बिल्कुल निष्पक्ष रूप से इन सब बातों पर विचार करने के बाद निर्णय लिये गये हैं। उन निर्णयों को लेने के बाद हम आप के पास आते हैं कि आप उस निर्णय को मंजूर करें और उस के ऊपर अपनी सील लगायें।

श्री झारखंडे राय : जब गवर्नर को संविद के बहुमत के बारे में कोई संदेह नहीं था तो नए नेता के चुनाव के लिये अवसर न दे कर राष्ट्रपति शासन का सुझाव उन्होंने जल्दबाजी में क्यों दिया ?

श्री विद्याचरण शुक्ल : जहां तक मुझे ज्ञात है गवर्नर ने आठ नौ दिन का समय दिया ताकि नए नेता का चुनाव हो सके और मंत्रिमंडल फिर से बन सके। इस वास्ते उन्होंने कोई जल्दबाजी नहीं की। जब वे चुनाव नहीं कर सके तभी उन्होंने रिपोर्ट दी और उस रिपोर्ट को अगर आप पढ़ेंगे तो सभी बातें उस में ब्यौरेवार दी गई हैं। कि किन कारणों से उन्हें इस तरह की रिपोर्ट राष्ट्रपति के पास भेजनी पड़ी है।

श्री रणजीत सिंह तथा कई अन्य माननीय सदस्यों ने कुछ सुझाव दिये हैं ताकि वहां का प्रशासन ठीक हो सके और वहां की जनता की भलाई हो सके। मैं चाहता हूं कि वहां जल्दी से स्थायी मंत्रिमंडल स्थापित हो। यह हम सब की आशा होनी चाहिये। जब तक वह कायम नहीं होता है तब तक हम लोग इस बात का पूर्ण प्रयत्न करेंगे कि जो सुझाव दिये गये हैं उन पर सोच विचार किया जाए और जो उचित कार्रवाई है वह भी की जाएगी। यह एक अस्थायी इंतजाम है। पता नहीं कितने दिन यह चलेगा। हो सकता है दस दिन चले या महीना दो महीने चले। इस थोड़े से समय में कोई नीति सम्बन्धी बात तो नहीं हो सकती है, ऐसी बात तो नहीं हो सकती है जिस का बहुत लम्बा असर हो। हम लोग तो सिर्फ अस्थायी तौर पर वहां का शासन चला रहे हैं। जैसा मैंने आरम्भ में कहा है, माननीय सदस्यों ने जो उपयोगी और अच्छे सुझाव दिये हैं, उन के ऊपर पूर्ण रूप से विचार करके हम कार्रवाई करने का प्रयत्न करेंगे।

इन शब्दों के साथ में प्रार्थना करता हूं कि जो घोषणा राष्ट्रपति द्वारा की गई है और जो यह विधेयक मैंने पेश किया है, यू० पी० लैजिस्लेचर बिल, इसको माननीय सदस्य मंजूरी दें।

श्री रणजीत सिंह : मैं एक बात कहना चाहता हूं। सिंचाई की ओर वहां तुरन्त ध्यान दिया जाए क्योंकि जब से कानून बना है तीस लाख आबादी वाले बस्ती जिले में किसी एक व्यक्ति ने भी ट्यूबवैल के लिए कनैक्शन नहीं लिया है।

MR. CHAIRMAN: The question is:

"That this House approves the Proclamation issued by the President on the 25th February, 1968, under article 356 of the Constitution in relation to the State of Uttar Pradesh."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That the Bill to confer on the President the power of Legislature of the State of Uttar Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We will take up clause-by-clause consideration. There are no amendments to clause 2.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—(*Conferment on the President the power of the State Legislature to make laws*).

MR. CHAIRMAN: There are two amendments to this clause one by Mr. Misra and another by Mr. Limaye. Mr. Limaye is not present. Mr. Misra.

SHRI SRINIBAS MISRA (Cuttack): I beg to move:

Page 2,—

for lines 17 to 27, substitute—

"(4) Either House of Parliament may, by resolution passed within thirty sittings of the House next following the date on which the Act has been laid before it under sub-section (3), which period may be comprised in one session or in successive sessions, direct repeal of or any modification to be made in the Act and if the direction to repeal or to make any modification is agreed to by the other House of Parliament before the end of the next succeeding session of that House, the Act shall stand repealed or amended according to the modifications proposed in the resolution, as the case may be:

Provided that nothing in this sub-section shall affect the validity of any action taken under the Act before such repeal or amendment unless otherwise expressly provided for in the resolution." (1)

Sir, while the same type of amendment was suggested by me to the West Bengal Delegation of Powers Bill, the minister perhaps thought that it was a matter of prestige and did not accept it. Really if he goes through it, he will find that it creates a certain absurdity. The period for which the President's Act will be laid on the Table is not provided. The Bill merely says that every Act enacted by the President shall be laid before each House of Parliament and within 30 days after it is so laid, this Parliament can pass a resolution modifying the Act. What will happen if, after the Act is laid on the Table, the Parliament does not sit for one month? If the minister is sincere that the Parliament will contribute something by suggesting amendments, etc., he should give this House the requisite time. If it is placed tomorrow, it is all right. But if it is placed on the 11th May, what will happen? He should not stand on prestige in these matters.

Secondly, this House has the power to modify the Act. But what about repeal? What about saying this Act should not be passed? These are ordinary matters for implementing the Act. Why should he fight shy of giving powers to this Parliament? After all, his party has a majority here. I would request him to reconsider this matter.

SHRI VIDYA CHARAN SHUKLA: We have carefully considered this matter. It is not that we want to circumvent the powers of Parliament. It is only a question of the special circumstances under which we have to pass these legislative measures. All these Acts which the President will enact will be first, as far as possible, placed before the consultative committee, which we seek to create by this Bill. After that, they will be laid on the Table of the House. It is not that we want to lay it on the last day of the session. It is only to see that it is done within the proper time that this Bill is being enacted. We have no intention of circumventing the powers of Parliament. If it is laid on the Table and if members do not have enough opportunity to discuss it, we can even re-lay the whole thing; there is no prohibition to it. I am not saying that it will be re-laid, but it can be re-laid. It all depends on what the consultative committee says. I would request him not to entertain any apprehension and kindly withdraw the amendment.

SHRI SRINIBAS MISRA: On the assurance given by the Minister that this power will not be used to circumvent the powers of the House, I may be permitted to withdraw the amendment.

MR. CHAIRMAN: Has he the leave of the House to withdraw it?

HON. MEMBERS : Yes.

Amendment No. (1) was, by leave, withdrawn.

MR. CHAIRMAN : The question is :

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

MR. CHAIRMAN : The question is :

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added t othe Bill.

SHRI VIDYA CHARAN SHUKLA : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

18.29 hrs.

DELHI MILK SCHEME*

श्री प्रेमचन्द वर्मा (हमीरपुर) : सभापति जी, 22–2–66 को दिल्ली मिल्क स्कीम के बारे में एक प्रश्न था कि क्या इसके मैनेजमेंट में बड़ी गड़बड़ है और दूध की जो कीमत है वह इस कारण से बढ़ रही है कि मैनेजमेंट में बहुत ही वेस्टेज है, दूसरे दिल्ली मिल्क स्कीम के मैनेजमेंट से वह लोग असन्तुष्ट हैं जिन लोगों से दूध लिया जाता है तो मंत्री महोदय ने केवल इतना कह कर जवाब दिया : नो सर, नो सर, डज नाट एराइज । इसका मतलब यह हुआ कि वह बिलकुल सन्तुष्ट हैं दिल्ली मिल्क स्कीम से कि वह बिलकुल ठीक ठाक चल रहा है । मेरा ख्याल इस के विरुद्ध और इससे अलग है क्योंकि मैंने उस को अच्छी तरह से देखा है। 1959 से ले कर आज तक की उसकी हालत को मैंने देखा है और पढ़ा है । वह मैं आपके सामने रखना चाहूंगा । पहली बात तो यह है कि यह स्कीम जो 1959 में शुरू की गई थी उस का उद्देश्य यह था कि जो गांवों के लोग हैं नजदीक के उन लोगों को दूध की ठीक कीमत दी जाय और दूसरा उद्देश्य यह था कि दिल्ली के नागरिकों को सस्ते और मुनासिब दामों पर ठीक दूध सप्लाई किया जाय । लेकिन दस साल गुजर जाने के बाद भी वह दूध की सप्लाई बढ़ने के बजाय कम हो गई है और आज हजारों लोग ऐसे हैं, मंत्री महोदय को मालूम होगा, शायद पार्लियामेंट के मेम्बर भी उन को चिट्ठी लिखते रहते हैं कि लोग बीमार हैं, मर रहे हैं लेकिन उन को दूध मिलता नहीं है। हजारों लोग वेटिंग लिस्ट में हैं और दूध की हालत यह है कि गरीब लोगों को जो टोन्ड और डबल टोन्ड मिल्क मिलना था वह भी कैंसिल कर दिया है। अब गरीब लोगों के बच्चों को दूध नहीं मिलता है । उन्हें कितनी मुसीबत उठानी पड़ रही है लेकिन इन्होंने एक नादिरशाही आर्डर कर दिया और उसे कैंसिल कर दिया । कोई आलटरनेटिव अरेंजमेंट उन के लिए नहीं किया । यह इस दिल्ली के दूध की स्कीम की हालत है । आज दिल्ली की आबादी 1959 से लगभग दुगुनी से ज्यादा है । लेकिन दूध की सप्लाई जो है वह 1962-63 से कम हो गई है। एक चीज में कहना चाहता हूं मंत्री जी नाराज न हों, और हो भी जायें तो कोई बात नहीं । डेलही मिल्क स्कीम का नाम डेलही मिल्क स्कैंडल स्कीम होना चाहिए और इसका कारण मैं बताता हूं कि इस को डेलही मिल्क स्कैंडल स्कीम क्यों कहना चाहिए । जो यहां का ऐडमिनिस्ट्रेशन है इस दिल्ली मिल्क स्कीम का वह अपने गुनाहों पर परदा डालने के लिए विभिन्न बातें करता रहता है । कुछ लोगों को, बड़े लोगों को खुश करने के लिए वह विभिन्न प्रकार के हथियार इस्तेमाल करता है । मैं केवल इतना इशारे में कह देना चाहता हूं और मैं मंत्री महोदय से अर्ज करना चाहता हूं कि इस मामले में मैंने जो शब्द कहे हैं कि विभिन्न तरीकों से जो मैनेजमेंट को चलाने वाले हैं वह बड़े आदमियों को खुश करने के लिए

*Half-An-Hour Discussion.

[श्री प्रेमचन्द वर्मा]

और अपना गोलमाल करने के लिए विभिन्न प्रकार की कार्यवाहियां करते हैं उन के ऊपर प्रतिबन्ध और रोक लगानी चाहिए और उन का इन्वेस्टीगेशन होना चाहिए।

मैं आपको एक पब्लिक एकाउंट्स कमेटी जो पहली लोक सभा की थी उस की 23वीं रिपोर्ट का पैरा पढ़ कर सुनाता हूं और फिर मैं मंत्री महोदय से सवाल करूंगा कि जनाब, आप ने भी इसे पढ़ा था और फिर कैसे मेरे सवाल का यह जवाब दिया था ? उस में वह कहते हैं :

> Another item where there had been large increase was 'Miscellaneous expenditure' which had increased from Rs. 32,588 during 1.11.59 to 31.3.61 to Rs. 1,06,577 during 1961-62.

यानी यह 20 हजार रुपये जो मिसलेनियम एक्सपेंडीचर में था उस की रकम 1 लाख 6 हजार रुपये हो गई। मिसलेनियम एक्सपेंडिचर का मतलब यह है कि अन्धेर-खाता। जिसका कोई हिसाब नहीं है, जो कहीं एक्सपेंडीचर नहीं डाला जा सकता वह मिसलेनियस एक्सपेंडीचर में डाल दिया जाता है। 20 हजार रुपये से बढ़कर यह मिस-लेनियस एक्सपेंडोचर 1 लाख 6 हजार रुपया हो गया। फिर आगे पब्लिक एकाउंट्स कमेटी कहती है :

> "The Committee desire that the reason for the large increase in supervision and distribution charges and of miscellaneous expenditure should be re-examined and steps taken to reduce the various charges and to the extent possible in minimising the cost of production of the various products and also loss suffered by the scheme."

यह 1962 में रिपोर्ट मिली है। मैं मंत्री महोदय से जानना चाहूंगा कि 1962 से लेकर 1967 तक उन्होंने क्या कार्यवाही की है ? कोई कार्यवाही नहीं हुई है।

अब मैं इस स्कीम के बारे में आंकड़ों से साबित करना चाहूंगा कि यह स्कैंडल स्कीम क्यों है। यह इन्हीं के आंकड़े हैं, इसी सरकार के, इसी एडमिनिस्ट्रेशन के आंकड़े हैं। मेरे पास उन के सब रिफरेंसेंज मौजूद हैं। 1962-63, 1963-64 और 1964-65 इन तीन सालों का मैं बताता हूं। गवर्नमेंट कैपिटल 1962–63 में 164 लाख रुपये था, 1963-64 में 159 लाख था और 1964-65 में 187 लाख रुपये हो गया था। इन का टर्नओवर कितना रहा है वह अब मैं सदन के सामने रखता हूं। 288 लाख रुपये टर्न ओवर 1962–63 में था, 343 लाख 63-64 में रहा और 303 लाख 1964-65 में हो गया। टर्नओवर नीचे जा रहा है और फिर लास को देखिए 10 लाख 64 हजार रु० लास था 1962-63 में, 23 लाख 9 हजार रुपये 63-64 में और सभापति जी, आप हैरान हो जायेंगे उस कुर्सी पर बैठे हुये कि 97 लाख रुपया 1964-65 में लास है। यानी 1 हजार परसेंट लास बढ़ा है। 62-63 से 64-65 में 1 हजार परसेंट ज्यादा लास हुआ है। उस के बाद टर्नओवर पर लास जो है वह देखिए। 3·69 62-63 में था, 6·72 63-64 में और 32·26 64-65 में है। यह लास भी एक हजार परसेंट से ज्यादा है। 31 मार्च, 1965 तक 1 करोड़ 40 लाख रुपये का इस स्कीम में नुकसान हुआ है। यानी टोटल कैपिटल 187 लाख और नुकसान 140 लाख। कैपिटल का केवल 87 लाख बाकी रहा। यानी 75 परसेंट कैपिटल यह खा चुके हैं। तो इस से ज्यादा स्कैंडल इस से ज्यादा बेईमानी और इस से ज्यादा मिसमैनेजमेंट और क्या हो सकता है ?

अब मैं इस के बाद दूध की सेल की कीमत आप को बताता हूं। 1964 में दूध 62 पैसे किलो था। 1965 में 70 पैसे और 1967 में 104 पैसे किलो हो गया। इस तरह से उस की कीमत भी 75 परसेंट रेज कर दी है। इसके बाद घाटे का कारण मैं

आप को बताता हूं। यह घाटा कैसे बढ़ रहा है? एक बटर मैन्यूफैक्चरिंग प्लांट इन्होंने खरीदा है। उस का इस्तेमाल 1962–63 में 12 परसेंट था, 63-64 में 5 परसेंट और 64-65 में 10 परसेंट हो गया था। उसी तरह आइस-क्रीम प्लान्ट है उसका इस्तेमाल साढ़े तीन परसेंट 62-63 में है और 63-64 में 4 परसेंट है। 1964-65 में वह सवा तीन पर-सेंट है। घी मैन्यूफैक्चरिंग प्लान्ट का यूज 48 परसेंट 1963-64 में और 20 परसेंट 1964-65 में हुआ है और मिल्क प्रोसेसिंग प्लांट जो है उस का इस्तेमाल 1962-63 में 48 परसेंट है, 1963-64 में 52 परसेंट और 1964-65 में 50 परसेंट रहा है। लेकिन उस के बावजूद कहते हैं कि दस लाख रुपये के बोतल बनाने के दो मजीद प्लान्ट खरीदे हैं जब कि यह मशीन भी पूरा काम नहीं कर रही है। यह कितना अन्धेरखाता है इसमें? दस लाख रुपये की मशीन बोतल बनाने के लिए खरीद ली। 4 लाख 62 हजार की मशीन 1961-62 में खरीदी थी। वह 1965 तक इस्ते-माल नहीं हुई और फिर आटोमेटिक मशीन इम्पोर्ट की गई, फारेन एक्सचेंज उस में खर्च किया गया। उस मशीन के लिए 1964 में टेकनिकल ऐडवाइजर ने कहा कि यह काम करने काबिल नहीं है और आज वह लोहे की सूरत में यहां पड़ी हुई है।

इसके बाद बोतलों की ब्रेकेज है। मिनिस्टर साहब जवाब देंगे कि हमारा परसेंटेज बहुत कम है दुनिया से या बम्बई कलकत्ते से मुकाबिला वह करेंगे। लेकिन 31-3-63 तक ब्रेकेज इन की जो है वह है 847237 और 1964-65 में यह है 529754। सभापति जी, आप अन्दाजा लगाइए, 2 हजार रुपये रोज की इनकी बोतलें टूटती हैं। लेकिन यह बात ऐसी है, यह कह सकते हैं कि 2 हजार रुपये रोज की बोटलें टूटती हैं, मगर यह ऐसा है नहीं वह सारी की सारी बोगस एन्ट्री होती है। इस की जांच होनी चाहिए। कोई भी कारोबार हो अगर उस के अन्दर इस तरह बोतलें टूटें तो दूसरे दिन उसका दिवाला निकल जायेगा।

बहुत सारी चीजें हैं जिनकी बोगस एन्ट्री होती है। इस्तेमाल थोड़ा होता है, दिखाया ज्यादा जाता है और बाकी चोरी में बेच लिया जाता है। इसके बाद साढ़े आठ सौ किलो घी 7 जनवरी, 1966 में गड़बड़ हो गया। एन्ट्री नहीं हुई और उसका आज तक कोई पता नहीं। उसके बाद 6750 पैकेट मक्खन के एक रोज में गबन हो गये। 9384 आइस क्रीम के बार एक दिन में गुम हैं। यह तो एक दिन की बात है, न जाने रोज कितनी चोरियां होती होंगी? दिसम्बर 1963 में 954 टिन गुम हो गये। आज तक पता नहीं लगा है। लेकिन सारा मामला हुश-अप कर दिया जाता है। फिफटी-फिफटी करके मामला साफ कर दिया जाता है। इन बातों को दोनों मिनिस्टर, श्री जगजीवन राम जी और श्री शिन्डे शाहब की नोटिस में लाया हूं। पार्लयामट का मेम्बर होने के नाते मेरा फर्ज है कि ऐसी बातों को आपके सामने रखूं और आप इन तमाम फैक्ट्स को देखकर इस पर कार्य वाही करें।

सभापति महोदय : बहुत टाइम हो गया है।

श्री प्रेम चन्द वर्मा : मैं सिर्फ फैक्ट्स दे रहा हूं, कोई तकरीर नहीं कर रहा हूं।

एक माननीय सदस्य : आप टाइम बढ़ा दीजिए।

श्री प्रेम चन्द वर्मा : मैं अब समाप्त कर रहा हूं।

यह फैक्ट्स सामने आ जायेंगे तो जनता की सेवा होगी। मैं जानता हूं कि ट्रान्सपोर्ट के अन्दर लाखों रुपये की गड़बड़ है। बसेज के अन्दर फर्जी पुरजे डाले जाते हैं और नये पुरजे की कीमत वसूल की जाती है। पांच आदमियों की जहां जरूरत है वहां पर बीस आदमी रखे जा रहे हैं, वे हाजिर नहीं होते हैं, 50 परसेंट से ज्यादा हाजिरी नहीं होती है। दूध के कन्ट्रैक्ट ज्यादा लिखवाये जाते हैं। और बेचते कम हैं। फरजी एडवांस दिए जाते हैं। किताबों में कितने ही एडवान्सेज हैं जोकि बट्टे खाते में डाल रखे हैं। इसमें भी फिफटी-फिफटी परसेन्ट कर रखा है।*

[श्री प्रेमचन्द वर्मा]

अब मैं कुछ सजेशन्स देना चाहता हूं ; पहला स्जेशन्स तो यह है कि इस दिल्ली मिल्क स्कीम की रेगुलर बलेन्स शीट बनाई जाए। आज इसका कोई हिसाब किताब नहीं है । 6 महीने की मेहनत के बाद भी इसका हिसाब किताब नहीं मिल सकता है । इसलिए इसको बलेन्स शीट अलग बनानी चाहिए । जसे कि पब्लिक अन्डरटेकिंग्ज में होता है। इसके अलावा जो चोरियां और बेइमानियां होती हैं उनको रोकने के लिये एम्मी-डिएटली एक कमेटी बनानी चाहिए चाहे पार्लमेंट के मेम्बरों को पार्लमेन्ट्री कमेटी बनाई जाए या फिर इसको पब्लिक एकाउंट्स कमटी के सुपुर्द कर दें या पब्लिक अन्डरटेकिंग्ज कमेटी के सुपुर्द कर दें । बहरहाल इसका इन्वेस्टिगेशन पूरी तौर से होना चाहिए ।

इसके अलावा मैं एक अर्ज और करना चाहता हूं कि सारी कारगुजारी इस वक्त तक तो जो हुई है उसका सारा केस पुलिस को देना चाहिए । जितने बेईमानी, चोरी और गड़बड़ी के केसेज हैं उन को आप सी०बी०आई० के सुपुर्द करें और देखें कि क्या हो रहा है । मेरा यह अन्दाजा कि अगर इन गड़बड़ियों को बन्द कर दिया जाए तो जो दूध आज 1.04 बिक रहा है वह 75 पैसे में बिक सकेगा और टोन्ड मिल्क के दाम भी कम किये जा सकेंगे । दूध को शार्टेज जान-बूझ कर बना रखी है ताकि ब्लैक-मार्केटिंग हो सके ।

मैं अब यहां पर लेबर वगैरह की बात नहीं करना चाहता हूं लेकिन तमाम सबूत मिल चुके ह, मेरे पास तहरीरी सबूत भी हैं, मिनिस्टर साहब चाहेंगे तो उनको बता दूंगा । मेरे पास तमाम के तमाम सबूत हैं । सारा का सारा जो जनता का रुपया है, तीन करोड़ रुपया उसे ये खा गये लेकिन फिर भी गरीब आदमी के लिए कोई दूध नहीं है । और बड़े आदमियों को कोई तकलीफ नहीं है । दूध अफसरों के घरों पर ही पहुंच जाता है । इसलिए मेरा निवेदन है कि इसका पूरी तौर से इन्वेस्टिगेशन करायें, पूरी तहकीकात करायें और दिल्ली मिल्क स्कीम के बजाये इसका नाम दिल्ली मिल्क स्कैंडल स्कीम कर दें ।

MR. CHAIRMAN: There are only four names balloted. I am not going to relax the rule this time. Only the four gentlemen whose names have been balloted will be allowed to ask questions. That is all. We exceed our limit every day and the staff keeps sitting overtime.

श्री रणजीतसिंह (रोहतक) : चेयरमैन महोदय, हमारी खुशकिस्मती है कि फूड मिनिस्टर साहब खुद हाजिर हैं । इनकी नोटिस में जो मसले लाये गये हैं, यह सही है कि यह बड़ी तशवीश की बात है । मैं मिनिस्टर साहब से पूछना चाहूंगा ताकि अवाम को दूध सस्ता मिले, खालिस दूध मिले, सस्ता और खालिस घी मिले, सस्ता और खालिस क्रीम और बटर मिले, क्या इसके लिए कोई स्कीम उनके जेरे गौर है ? दिल्ली के अलावा जो और बड़े शहर हैं उनके लिए भी क्या कोई मास्टर-प्लान उनके जेरे गौर है कि ऐसे इलाकों में जैसे वेस्टर्न यू० पी० और हरयाना, वहां पर अच्छी नस्ल की भैंसों और गायों के लिए घोसियों को या जो नान-किसान मवेशी पालने के काम करते हैं, उनको क्रेडिट फैसिलिटीज दी जायें ? इस किस्म का कोई फेज्ड प्रोग्राम है कि क्रेडिट फैसिलिटीज देकर ज्यादा से ज्यादा क्वांटिटी में दूध दस्तियाब किया जाए दिल्ली के अलावा, कलकत्ता, बम्बई या दूसरे जो बड़े शहर हैं उनके लिए भी कोई ऐसा प्रोग्राम है ?

दूसरी बात यह है कि जिस किस्म की शिकायतें आई हैं और वह अगर सही हैं तो उनकी छान-बीन या तो पार्लियामेंट के मेम्बरों पर छोड़ दो जाय या फिर कोई डिस्ट्रिक्ट जज, असिस्टेट बाई सर्टेन असेसर्स यानी मैजिस्टोरियल इन्क्वायरी करवायेंगे ताकि जितनी बातें कही गई हैं, खालिस दूध न मिलने के बारे में या और जो ग्लैरिंग चार्जेज है, वह अनअर्थ हो सकें और पब्लिक कान्फीडेन्स

बहाल हो सके ? इस किस्म की कोई कमेटी बनाने को तजवीज पर गौर फरमायेंगे ?

MR. CHAIRMAN : Shri Rabi Ray... He is not here. Shri Kundu may ask a question in his place.

SHRI S. KUNDU (Balasore) : Some time ago when a discussion started, in the form of a supplementary I posed certain problems. My object in participating in today's debate is that we must put our heads together to see that the Delhi Milk Scheme improves its present catering service to the people. I just want to touch one or two points and ask a question.

The hon. Minister said once that on the waiting list there are about 54,000 people.

SHRI BAL RAJ MADHOK (South Delhi) : 60,000.

SHRI S. KUNDU : He said on 15-2-1968 that there were 54,424 people and then on 22-2-1968 he said that there were 50,000 people on the waiting list. I do not know which is true. He ought to clarify this.

Then, I made one allegation that there were thousands of spurious cards in Delhi and actually there is no shortage. There is an artificial shortage. My specific question is this. What is he going to do to check the circulation of spurious cards entered in the name of different people ? The simple thing to check it would be....

MR. CHAIRMAN : Please ask a direct question.

SHRI S. KUNDU : In an arbitary way milk bottles are being given through chits, which is not accounted for, to some people. I have got here several documents to prove that. 400 bottles were given to a gentleman in the course of three days. Then there are also chits which are issued at the discretion of the officers saying 'issue 20 bottles, issue 40 bottles' and so on, and if the Depot Managers do not give, then they are taken away from their jobs.

Another point that I want to touch here is about the 2,000 young men and women who are working here. It is a very good thing that part-time job is provided to poor people; they get Rs. 25 or Rs. 50. But there is no security of service. Anybody who wants to turn them out can just turn them out....

MR. CHAIRMAN : He should put his question only.

SHRI S. KUNDU : I am putting the question. I appeal to the Minister to be sympathetic to them. I have already told him. Let him consider the question of these young men and women and find out a solution; if the boys are really wrong, he can haul them up, but if they are not, he should protect them.

I just want to quote a few lines from the *Times of India*, about a girl who wanted to....

MR. CHAIRMAN : I will not allow it. We cannot afford to sit here for a full debate. He should just ask his question. That is all.

SHRI S. KUNDU : I will just quote this. It was that a girl complained...

MR. CHAIRMAN : No, no. He will just ask his question.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : What is the allegation.

SHRI S. KUNDU : The allegation is that she wanted to deposit the money, but she was not allowed; nobody came to collect it and she was locked up in the booth; then she telephoned to the Chairman and then somebody came to her rescue. There are specific cases of harassment which the hon. Minister should look into and steps should be taken to see that the efficiency is improved. Let them tell us how best the efficiency could be improved.

One of my suggestions is this. There are various types of milk—toned, double-toned and all that. My suggestion is that they should have one uni-

[Shri S. Kundu]
form category of this milk or at the most two varieties of this.

श्री कंवर लाल गुप्त (दिल्ली सदर) : सभापति महोदय, मैं यह चाहता हूं कि यह जो दिल्ली मिल्क स्कीम है वह अपने पैरों पर खड़ी हो और दिल्ली के लोगों को शुद्ध दूध सप्लाई कर सके। इसकी दृष्टि से सरकार को एक लांग रेंज पालिसी बनानी चाहिये और इसके लिये प्रबन्ध करना चाहिये, यह बात ठीक है। लेकिन मैं इस का समर्थन करता हूं कि जो डिपो मैनेजर्स खुली बोतलें बेचते हैं और उसमें पानी मिलाते हैं उनके खिलाफ कार्रवाई होनी चाहिए। जितनी शिकायतें उन की आती हैं और किसी की नहीं आती हैं।

दूसरी बात यह है कि जहां दूध प्रोक्योर होता है वहां पर करप्शन होता है। इस दूध के करप्शन को रोका जाये। क्या मंत्री महोदय इस पर कोई लांग रेंज पालिसी बनायेंगे जिससे दिल्ली के सब लोगों को दूध मिल सके।

दूसरी बात यह कि प्रोक्योरमेंट की गारेन्टी रहे क्योंकि सब से ज्यादा गड़बड़ प्रोक्योरमेंट में होती है। इस के लिये क्या सरकार कोई कैट्ल फार्म बनाने की बात पर विचार करेगी जैसे कि बम्बई में है ?

तीसरी बात यह कि बेबी फूड बनाने की जो फैक्ट्री है दिल्ली के आस पास उन में काफी दूध खर्च होता है। वह आगे एक्सटेंड न हों क्या इस तरह का कोई प्रतिबन्ध सरकार लगायेगी ?

चौथी बात यह जो टोन्ड मिल्क है उस के सम्बन्ध में जो स्लम ड्वेलर्स हैं, जो कि बहुत गरीब तबका है, उन को प्रिफरेंस दिया जायेगा ? स्लम में रहने वालों को टोन्ड मिल्क मिलेगा क्या इस की कोई गारन्टी सरकार देगी ? साथ ही इस को अगर सब्सिडाइज करने की जरूरत पड़े तो इसको सब्सिडाइज भी होना चाहिये।

पांचवीं चीज यह कि यहां का जो कारपोरेशन है उस को इस दूध की क्वालिटी के बारे में सैम्पल लेने की इजाजत नहीं है। जब कभी इसका सैम्पल लिया गया तो कई बार देखा गया कि मिल्क की क्वालिटी ठीक नहीं थी। अगर आप की मंशा लोगों को शुद्ध दूध देने की है तो आप को कारपोरेशन को परमिट करना चाहिये कि वह जब चाहें आप के दूध का सैम्पल लें, और अगर उस में कोई गलती साबित हो तो उस की एन्क्वायरी की जाय और जो कन्सन्र्ड आदमी हों उन को सजा दी जाये।

छठवीं बात मैं यह कहना चाहता हूं कि एक कमेटी पार्लियामेंट के मेम्बर्स की बने जो कि यह सोचे कि किस तरह से दूध के प्रोक्योरमेंट को सप्लिमेंट किया जा सकता है, और किस ढंग से जो गड़बड़ियां हैं उन को ठीक किया जा सकता है।

श्री बलराज मधोक : सभापति महोदय, मैं श्री प्रेम चन्द वर्मा को बधाई देता हूं कि उन्होंने इतने ज्यादा तथ्य इस स्कीम के बारे में हाउस के सामने पेश किये।

जो मैं मंत्री महोदय से जानना चाहता हूं उस में पहली बात तो यह कि इन तथ्यों के प्रकाश में क्या वे कोई पार्लियामेंट्री कमेटी या कोई दूसरी कमेटी नियुक्त करेंगे जो कि इन सारी बातों की जांच करे ? साथ ही अगर यह बातें ठीक हैं, जैसी कि मैं उम्मीद करता हूं कि ठीक हैं, तो फिर जो लोग दोषी हों उन्हें दण्ड देने की व्यवस्था हो।

दूसरी बात यह कि एक तरफ तो हजारों आदमी वेटिंग लिस्ट पर हैं और दूध है नहीं—प्रोक्योरमेंट के लिये जब आप ने कोशिश की तो वह मिलता नहीं,—तब जैसा सुझाव दिया गया है क्या आप दिल्ली के अन्दर या उसके इर्द-गिर्द कोई कैट्ल फार्म कायम करेंगे या कुछ छोटे घोसियों को कर्जा देकर गाय और बैल पालने की कोशिश करेंगे, जिसमें कि सारा दूध इस स्कीम को मिले और जो आप की प्रोक्योरमेंट प्राब्लम है वह हल हो ?

तीसरी बात जो है वह यह कि यह एक सरकारी इदारा है इसलिये नुकसान हो

रहा है, और जो भी नुकसान होगा वह जनता का होगा, टैक्स-पेयर का होगा । जो हालत आप की दूसरी पब्लिक अडन्रटेकिंग्स की है वही इसकी भी है, तब क्या आप इस बात पर विचार करेंगे इस अंडरटेकिंग का जो ऐडमिनिस्ट्रेशन है वह इस ढंग से बदला जाय कि इस में कुछ प्राइवेट व्यवसाय के लोग आयें और पब्लिक कम्पनी के रूप में इस को चलाया जाय ताकि उन को इस के घाटे और नफे का खयाल हो । जिस तरह से दिल्ली की आबादी बढ़ रही है उस में उस के लिये एक डेरी पर्याप्त नहीं हो सकती । इन हालात में आप चाहे प्राइवेट सैक्टर कहिये या कारपोरेट सैक्टर कहिये, एक बड़ी डेरी चाहिये । आप एक साल में तीन या चार न तो कम से कम एक बड़ी डेरी बनाने की योजना बनायें ताकि दिल्ली की जनता को दूध मिल सके ।

मेरे यह चार स्पेसिफिक क्वेश्चन हैं, जिनका मैं उत्तर चाहूंगा ।

SHRI ANNASAHIB SHINDE : I welcome this opportunity to discuss the problems of the Delhi Milk Scheme. I can submit at the outset that there can always be some scope for improving the efficiency and the work of an undertaking like the Delhi Milk Scheme. But may I submit that Mr. Prem Chand Varma, who is a very valued colleague of ours, has been very unfair to the Delhi Milk Scheme and its working; though, otherwise, he is a very responsible member, today I have seen him making irresponsible statements. I say this with a sad heart....

श्री प्रेम चन्द वर्मा : या तो उन से इन्कार कीजिे, वर्ना आपकी जो किताबें हैं उन को जला दीजिये । मैं भी उतनी ही इज्जत रखता हूं जितनी आप रखते हैं आप को ऐसी बातें नहीं कहनी चाहियें । या आप मेरी बातों को झूठा बतलायें ।

SHRI BAL RAJ MADHOK: You deny the fact. You cannot just say this. If you can prove that they are wrong, then we can understand.

SHRI ANNASAHIB SHINDE: Why is he not patient?

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम :) किसी को इस तरह आसानी से ेईमानी या दूसरी चीजें नहीं कहनी चाहिये ।

श्री इसहाक सम्भली (अमरोहा) : क्या किसी को इररिस्पांसिबल कहना पालियामेंट्री है ?

श्री जगजीवन राम : बिल्कुल पालियामेंट्री है ।

SHRI ANNASAHIB SHINDE : I have said, and I will repeat what I have said. I said, he is a responsible member, but he has today made irresponsible statements.

MR. CHAIRMAN : There is nothing unparliamentary in the use of the word 'irresponsible'.

SHRI ANNASAHIB SHINDE : The first point that has been made out is that the Delhi Milk Scheme is not in a position to meet the full requirements of the Delhi population. It is true that the milk which the DMS procures and distributes does not cover the total requirements of the Delhi population. But may I humbly ask whether there is any scheme in the country anywhere which meets the requirements of the entire population of any city? Take the case of Calcutta. The Calcutta population is almost double that of Delhi, but they are not in a position to distribute even that much quantity which the DMS is in a position to distribute to the Delhi population. The same can be said to be true about Bombay and other cities also.

19 hrs.

SHRI BAL RAJ MADHOK : But there is a difference. In Delhi almost all the private dairies have been abolished and the DMS has been given a sort of monopoly. If they had been allowed, this problem would not have arisen. So, let him not compare the position here with that in the other cities. It is no argument that

[Shri Bal Raj Madhok]

because the people of other places are suffering we should also suffer.

SHRI ANNASAHIB SHINDE: It is not a fact. No monopoly has been given to the DMS. Other private dairies are also operating.

SHRI JAGJIWAN RAM: Shri Kanwar Lal Gupta had in fact suggested that.

SHRI ANNASAHIB SHINDE: In fact, Shri Kanwar Lal Gupta had mentioned that. In fact, he had suggested that other private milk product manufacturers and dairies should be banned so that the DMS would be in a position to augment its resources. I think therein he was right. But may I submit that though we may endeavour to augment the milk procurement and supplies for the DMS I do not think that in the immediate future we shall be in a position to meet the full requirements? After all, the coverage of the requirements of the entire population will depend upon the extent to which DMS is in a position to procure milk. As at present, DMS is not in a position to procure the milk required, though milk procurement has been going up from year to year. It is not a fact as alleged by Shri Prem Chand Verma that milk procurement has been going down. In fact, as compared to the last few years, the procurement of milk has been going up steadily.

For instance, take the month of February. In the month of February, 1961 during the year 1960-61, the monthly procurement was only 21 lakh litres. I am giving only the broad figures and I am not going into the details. But during last month, the procurement has been 55 lakh litres, which is almost 2½ times more than what was procured in 1960-61. Even as compared to 1965-66, in the month of February this year, the procurement has been more. In 1965-66 it was only 48 lakh litres, but it has risen to 55 lakh litres.

SHRI S. KUNDU: It leaks out through spurious cards.

SHRI JAGJIWAN RAM: They are also respectable people.

SHRI S. KUNDU: That was what I said, but then the Congressmen jumped up.

SHRI RANDHIR SINGH: The Opposition is also there.

SHRI ANNASAHIB SHINDE: We are trying to make efforts to see that procurement goes up and to the extent possible we are able to increase the milk supply to the Delhi population.

Some statements have been made to the effect that the expenditure of DMS is very high. That is also not a correct statement of facts. In 1965-66 an expert committee headed by very eminent experts in the dairy world, who are known not only in India but all over the world went into the working of the DMS. They went into a number of other problems of the DMS but they went particularly into the administrative working and the administrative costs incurred by the DMS and they suggested some norms. Based on the experience elsewhere of other dairies in the country they suggested that the normal expenditure for procurement, distribution and processing should not exceed 21 paise a litre, because elsewhere similar dairies are incurring expenditure only of that order. Actually in 1965-66 the DMS expenditure in this regard was only 19.75 paise a litre, which was even below the norm prescribed by the expert committee. In fact, there has been considerable increase in the cost and expenditure of the DMS during the last two years, because the salaries, wages, dearness allowance etc. has gone up, and even the purchase price of the milk procured has gone up, but even then in 1966-67 the expenditure per litre was only 20.4 paise.

SHRI BAL RAJ MADHOK: How does he explain the loss?

SHRI ANNASAHIB SHINDE: During the current year, it works out to about 20 paise a litre. Even during the last year, the DMS operated below

21 paise, the norm prescribed by the expert committee. This includes breakage of bottles, administrative costs, salaries, processing costs and procurement costs.

As the House is aware, we are procuring milk from long distances, and so we have to cover the transport expenditure and other expenditure also.

SHRI BAL RAJ MADHOK: How does he explain the loss of more than Rs. 1 crore?

SHRI ANNASAHIB SHINDE: I am coming to that.

I have already submitted that our efforts should be always to see that the working is improved, that efficiency is improved and that costs are minimised. But at the same time, it is not correct to say that everything is wrong and there is inefficiency in the DMS and so on, because that would be unfair to undertaking itself.

It is a factual statement that the DMS has been incurring heavy losses. But the reason is that we are providing the Delhi population with the cheapest milk in the country. No other dairy in the country, except one or two, is in a position to supply milk at the price at which the DMS is supplying. For instance, in Bombay, milk is supplied at the price of Rs. 1.70 per litre, while in Delhi we are supplying milk at the price of Rs. 1.04 a litre. Even then, toned milk is supplied at the price of 74 p. per litre, and double toned milk is supplied at 54 p. per litre, as compared to much higher prices elsewhere in Calcutta and other cities. At the same time the DMS is required to procure milk at a much higher price. For, the cattle-owners have also got their problems, and they must get also a remunerative price. Unless they get a remunerative price, the production of milk will not increase, and so we have to see that the interest of the cattle-owners is also adequately protected. So, while the procurement price is going up, the price at which we are supplying milk to the Delhi population is much lower compared to that in many other milk schemes. So, there is a gap, which is very wide, and this is mainly due to the fact that we are required to pay a higher price for procurement and we supply the milk to the Delhi population at a lower price. This is the main reason for the loss.

Here, may I ask one question of Shri Bal Raj Madhok in all fairness? If they feel that the scheme is going in the wrong way, why should the DMS not be taken over by the Delhi Administration?

SHRI KANWAR LAL GUPTA: Let them first make good the deficit of the last five years.

SHRI ANNASAHIB SHINDE: We make this offer to the Delhi Administration. If they think that something is being wrongly managed, why should they not be fair enough to take this over and run it? Why are they not prepared to accept this fair offer?

SHRI BAL RAJ MADHOK: It is not a fair offer. They have made a mess of it. There are so many losses and still the hon. Minister wants the Delhi Administration to take it over. Let them clean up the mess and then we shall take it over. Let them first make good the deficit.

SHRI ANNASAHIB SHINDE: A suggestion has been made why a committee of Members of Parliament should not be set up. What is there to be enquired into when the administrative costs have been found to be below ever the norms suggested by the expert committee? The procurement price is not within our control and we have to look to the market price at which milk is being sold to the private dairy-owners, and the competition that we have to face in the procurement of milk in the open market. Since a committee of experts has recently gone into this matter, what is there to be enquired into? May I however inform the House that Government are considering a proposal that the DMS should be con-

[Shri Annasahib Shinde]

verted into a commercial organisation? I welcome Shri Bal Raj Madhok's suggestion in that direction, and that suggestion deserves consideration and Government are actually considering that suggestion.

श्री इसहाक साम्भली : क्या यह सही नहीं है कि जो दिल्ली मिल्क स्कीम ऐडवाइजरी कमेटी बनी हुई है इसमें कुछ एम०पीज० भी है उन्होंने इसके ऐडमिनिस्ट्रेशन को बहुत एक्सपेंसिव बताया है और यह कहा है कि दूध की कीमत न बढ़ाई जाय लेकिन उस कमेटी को कोई अधिकार नहीं है, उस को सिर्फ ऐडवाइज करने का हक है तो क्या उस को अधिकार देंगे और जो कमेटी बनी हुई है उस की सिफारिशों को मानने के लिये तैयार हैं, और उस के मेम्बरों की बात को मानेंगे....

[شری اسحاق سمبھلی—کیا یہ صحیح نہیں ہے کہ جو دھلی ملک سکیم ایڈوائزری کمیٹی بنی ہوئی ہے اس میں کچھ ایم. پیز. بھی ھیں انہوں نے اس کے ایڈمنیسٹریشن کو بہت ایکسپینسو بنایا ہے اور یہ کہا ہے کہ دودھ کی قیمت نہ بڑھائی جائے لیکن اس کمیٹی کو کوئی ادھیکار نہیں ہے اس کو صرف ایڈوائز کرنے کا حق ہے تو کیا اس کوادھیکار دینگے اور جو کمیٹی بنی ہوئی ہے اس کی سفارشوں کو ماننے کے لئے تیار ھیں اور اس کے میمبروں کی بات کو مانیں گے...

SHRI ANNASAHIB SHINDE : I am not yielding.

श्री जगजीवन राम : मेम्बर तो कह देंगे कि मुफ्त में ही दूध दे दो तो कैसे मान लेंगे ?

श्री इसहाक साम्भली : ऐडमिनिस्ट्रेशन को सुधारने के लिये जो सुझाव दिया है उसको मानने के लिये तैयार हैं ?

[شری اسحاق سمبھلی—ایڈمنسٹریشن کو سدھارنے کے لئے جو سجھاؤ دیا ہے اس کو ماننے کے لئے تیار ھیں -]

SHRI ANNASAHIB SHINDE: Shri Kundu made the point that there are a large number of spurious card-holders. I admit that there is a substantial number of them. But we are trying to set up a detection squad; we are trying to tally them with ration cards.

SHRI JAGJIWAN RAM: Many ration cards themselves are spurious!

SHRI ANNASAHIB SHINDE : There are certain limitations. But I welcome his suggestion. It will be our endeavour to see that special efforts are made to detect spurious cards.

SHRI S. KUNDU : If he accepts my suggestions, it will stop in three days.

SHRI ANNASAHIB SHINDE : Then he said we are not sympathetic to the depot managers who are working there, the students. May I tell him that only because we have sympathy for the students who come of very poor families that we have given them this part-time employment. It was because we were motivated by this consideration that they should get some income. Where is the question of giving security of service ?

SHRI S. KUNDU : But you take away their jobs arbitrarily. Some of your officers misbehave towards them. I can cite instances.

SHRI ANNASAHIB SHINDE: We have not terminated the service of any depot manager except in the case of those who have indulged in some malpractices, changing of seals, tampering with milk etc. Otherwise, we are very sympathetic to them. May

I assure the House that we shall continue to be sympathetic towards them and consider their problems. I shall be prepared to discuss this with the hon. Member if there are any problems.

The usual problem of a cattle colony has been raised. What is the experience of Bombay in having such a colony? In Bombay, the cattle colony is being maintained in Aarey. The cost of production per litre comes to Rs. 1.60. The justification for maintaining a cattle colony can be there only if we are in a position to supply milk to the consumers at a reasonable price. Who will purchase the milk if the cost of production itself is Rs. 1.60 or Rs. 1.80 ? At least a large section of our population is so poor that it is very difficult for them to purchase milk at such a very high price.

SHRI BAL RAJ MADHOK : What about private *ghosi* colonies ?

SHRI ANNASAHIB SHINDE : Shri Kanwar Lal Gupta and Shri Kundu talked of providing milk to the poorer sections of the society. Double toned milk is being supplied to persons whose income is less than Rs. 300 per month. We have been very sympathetic to the lower categories and the Delhi Milk Scheme will continue to follow that policy.

19.14 Hrs.

The lok Sabha then adjourned till eleven of the clock on Tuesday, March 26, 1968/Chaitra 6, 1890 (Saka).